

**IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI AT NEW DELHI**

(Under Section 16 of the National Green Tribunal Act, 2010)

APPEAL NO. 45 OF 2025

IN THE MATTER OF: -

Vipin Kumar Saxena

...APPELLANT

Versus

State Environment Impact Assessment Authority, U.P. & Anr.

...RESPONDENTS

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2.	A copy of additional affidavit of the appellant dated 23.11.2024 filed in OA No. 440/2023.	415-418



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Date: 07.07.2025

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
I.A. NO. OF 2024
IN
ORIGINAL APPLICATION NO. 440 OF 2023

IN THE MATTER OF

NAVEEN KUMAR

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH AND OTHERSRESPONDENTS

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DRAWN AND FILED BY



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24/10/2024

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
I.A. NO. OF 2024
IN
ORIGINAL APPLICATION NO. 440 OF 2023

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APPLICATION FOR DIRECTION

MOST RESPECTFULLY SHOWETH:

1. That applicant is Respondent No. 11 in the present Original Application and as such is well conversant with the facts and circumstances of the present case.
2. That vide its Order dated 28/09/2024, this Hon'ble Tribunal observed Non compliance of the terms and conditions of the Environmental Clearance and as such directed the SEIAA, UP and UP CB to take action in accordance with law against the respondent after complying with the Principal of Natural Justice and to submit action taken report in the form of affidavit of Member Secretary, UPPCB and Member Secretary, SEIAA, UP.
3. That it is also respectfully submitted that the applicant also submitted before this Hon'ble Tribunal that he will not carry out the work even after the monsoon till the matter is sub judice before the Tribunal.

A true copy of the Order dated 28.09.2024 issued by this Hon'ble Tribunal is annexed and marked hereto Annexure A1/1.

4. It is respectfully submitted that after the issuance of the Order dated 28/09/2024, the applicant has complied with most of the conditions as mentioned in the Environmental Clearance.
5. It is respectfully submitted that there are 76 Specific Conditions, 48 General Conditions as provided in the Environmental Clearance.
6. It is respectfully submitted that out of the 55 non-compliant or partially compliant conditions noted, 5 specific conditions, which pertain to the replenishment study, were already fully complied with prior to the Joint Committee's on site visit on 19.06.2024. However, due to an oversight, these conditions were not properly deliberated or explained during the visit. This has resulted in an inaccurately reduced compliance percentage of 40%.
7. It is respectfully submitted that as far as the requirement for conducting annual replenishment studies, the same has already been duly complied with. The State of Uttar Pradesh conducted a detailed replenishment study in 2022 through CMPDI, a government institution. Based on this study, the State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh, extended the EC validity, as noted in the SEIAA meeting on 31.12.2022.
8. It is respectfully submitted that Replenishment studies for 2023 were also conducted by the project proponent and the same were

acknowledged in SEAC and SEIAA meetings on 15.02.2024 and 06.03.2024, confirming compliance with EC conditions. The 2024 study is ongoing and will be submitted post-monsoon in October 2024, following the clearance of water from the lease area.

9. It is respectfully submitted that the Pre and Post Monsoon Replenishment study for the year 2024 has also been conducted.

10. It is respectfully submitted that the Joint Meeting of SEAC-1 and SEAC-2 was convened on 30.08.2024, during which, after thorough deliberation, the District Survey Report (DSR) for Jhansi District was duly approved. It was also noted in the meeting that following the submission of the draft DSR by the District Magistrate, Jhansi, to the Department of Geology and Mining, the Director of the Department, in his observations, confirmed that the proposed DSR had been duly reviewed and was found to be in compliance with the Sustainable Sand Mining and Management Guidelines, 2016, as well as the Ministry of Environment, Forest and Climate Change (MoEF) Notifications dated 15.01.2016 and 25.07.2018 and Enforcement and Monitoring Guideline for Sand Mining 2020.

11. It is respectfully submitted that in response to concerns about groundwater use at the mine office, an application for groundwater abstraction has been filed with the State Ground Water Board with the requisite fees, as required under the EC conditions.

12. It is respectfully submitted that while the application for groundwater abstraction is pending approval, arrangements have been made with two authorized water tanker suppliers to provide water for drinking and plantation purposes, ensuring no unauthorized groundwater extraction beyond drinking water.

13. It is respectfully submitted that in response to observations on partial compliance with plantation requirements, a comprehensive plantation scheme has been prepared as per EC conditions and Uttar Pradesh Pollution Control Board (UPPCB) guidelines. This scheme, covering 22 hectares within a 5 km radius of the lease area with a target of planting 22,000 saplings (1,000 per hectare), has been submitted to the Divisional Forest Officer (DFO), Jhansi, for approval via letter dated 27.09.2024.

14. It is respectfully submitted that in response to the observation regarding non-compliance with the conservation and management plan for water bodies, a formal request has been made to the District Magistrate (DM) and the Head of the District Environment Authority via letter dated 30.09.2024. The request seeks the identification and allocation of over 120 hectares of water bodies for conservation and rejuvenation, as well as an area for rainwater harvesting, since the temporary office setup is not suitable for harvesting.

15. It is respectfully submitted that while awaiting District Authority's response, conservation activities have been initiated for a nearby pond in the vicinity of the project site.

16. It is respectfully submitted that the Joint Committee has already noted that third-party monitoring of ambient air quality was conducted by M/s IND Research & Development Pvt. Ltd, Noida, laboratory accredited by the Ministry of Environment, Forest and Climate Change (MoEF&CC). The monitoring report shows that while PM10 levels were slightly above the prescribed standards, all other parameters (PM2.5, SO2, NO2, and CO) were within permissible limits. To address the levels of PM10 and fugitive dust emissions, an MoU has been executed with two water tanker suppliers to ensure regular water sprinkling on the haulage routes. (Annexure A1/6).

17. It is respectfully submitted that, in response to the observation regarding non-compliance with the installation of solar light systems, the required solar lighting has been duly installed within the lease area and mine office in accordance with the EC conditions.

18. It is respectfully submitted that, in response to the observation regarding non-compliance with environmental management, a meeting was conducted by the project proponent on 22.06.2024 and a formal Environmental Management Cell (EMC) has been established as per the EC conditions. A Manager/Executive has been appointed, with a

detailed SOP outlining duties and responsibilities and Environment statement, to oversee environmental compliance and implement necessary safeguards.

19. It is respectfully submitted that a Corporate Environmental Responsibility (CER) plan, detailing the expenditure under various heads as per CER notification No. 22-65/2017-IA.III dated 01/05/2018, has been prepared. The total CER Cost is Rs. 2,16,000 which is the 2% of the Project Cost that is 1.08 crore. Community welfare activities under the CER plan also included distributing laptops and sewing machines to empower local women and providing books to students in nearby villages.

20. It is respectfully submitted that, in response to the observation regarding the lack of Personal Protective Equipment (PPE) for workers at the site, the procurement of PPE has been initiated, and training sessions are being conducted to ensure workers are informed of health and safety practices. PPE has been issued to all workers, and first-aid boxes are available at the site.

21. It is respectfully submitted that, in response to the observation regarding the lack of sanitary facilities, mobile toilets equipped with soak pit systems have been installed at the riverbed mining site to address the sanitation needs of the workers.

22. It is respectfully submitted that a formal request has been made to the Directorate of Geology and Mining, Uttar Pradesh, via letter dated 30.9.2024 for digital processing and remote sensing data to monitor changes in the river course. The analysis report, once received, will be submitted to the relevant authorities, including the MoEF&CC, SEIAA, and UPPCB.
23. It is respectfully submitted that, in response to the observation regarding the sharing the environment clearance to the concerned authority, SEIAA, U.P. has already marked the copy of the EC to the MoEF&CC, Integrated Regional Office, and the UPPCB when it was approved.
24. It is respectfully submitted that to ensure compliance, the copy of Environment clearance via letter dated 03.10.2024 was also communicated to the Zila Panchayat in the area where the lease is located, that is in the village under Tehsil Garautha, District Jhansi.
25. It is respectfully submitted that, in response to the observation regarding the lack of wastewater reuse, a wastewater collection system has been installed at the site office. This collected wastewater is now repurposed for dust suppression through sprinkling and for supporting on-site plantation activities.
26. It is respectfully submitted that, in response to the observation regarding the absence of report of flora and fauna, a thorough study of

the local flora and fauna has been conducted. This study has been compiled into a detailed report, which has been formally submitted to the UPPCB Regional Office and SEIAA via letters dated 30.09.2024 for their records and review.

27. It is respectfully submitted that, in response to the observation regarding the absence of a report on the hydrogeological study establishing that mining in the area will not adversely affect the groundwater regime, a detailed hydrogeological study has been conducted. The study confirms that no groundwater intersection has been observed during mining operations. The findings have been compiled into a report and duly submitted to the UPPCB Regional Office and SEIAA via letter dated 30.09.2024 as part of the compliance measures.

28. It is respectfully submitted that , in response to the observation regarding lack of basic first aid facility, a fully equipped first-aid dispensary has been established at the site to ensure immediate medical care for workers.

29. It is respectfully submitted that Temporary rest shelters have been provided at the site, offering basic amenities to the labourers working on-site.

30. It is respectfully submitted that the Joint Committee report identified a discrepancy in the lease area, noting that the actual lease area, as per the .kml file, is approximately 28 hectares—4 hectares more than the 24.00 hectares stated in the EC and the mining plan. This has been flagged as a partially compliant condition. This observation has been acknowledged, and corrective measures have been initiated. The District Mining Office, in a letter dated 17/08/2024, has submitted a request to SEIAA, Uttar Pradesh, for an amendment to the geo-coordinates to rectify this discrepancy. An application for the necessary EC amendment has also been filed by the project proponent with SEIAA, and the matter is currently under process.

31. It is respectfully submitted that the chart showing compliances of general as well as specific conditions as provided under EC dated 18.11.2022 is prepared by the project proponent.

A true copy of chart showing compliances of general as well as specific conditions as provided under EC dated 18.11.2022 is annexed and marked hereto as Annexure A1/2.

32. It is respectfully submitted that the applicant has complied with most of the conditions as mentioned in the Environmental Clearance.

A true copy of the documents showing compliance of specific and general conditions is annexed and marked hereto as Annexure A1/3.

33. It is respectfully submitted that the contents of the accompanying reply has been drafted by my counsel upon my instructions.
34. It is respectfully submitted that the contents of the accompanying reply are true and correct and nothing material has been concealed therefrom.

PRAYER

In view of the above mentioned facts and circumstances this Hon'ble Tribunal may graciously be pleased to :

- a) Direct the Joint Committee constituted by this Hon'ble court vide its order dated 22.05.2024, to check the compliance of the general and specific conditions of the EC dated 18.11.2022.
- b) Grant permission to commence mining operations at the project site in accordance with the applicable environmental regulations and approvals.
- c) d) Pass any other order(s) that this Hon'ble Court may deem fit and proper in the interest of justice

AND FOR THIS ACT OF KINDNESS, THE APPLICANT SHALL EVER PRAY.

DRAWN AND FILED BY



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New Delhi
24/10/2024

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 440 OF 2023



IN THE MATTER OF

NAVEEN KUMAR

.....APPLICANT

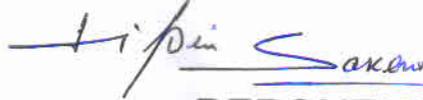
VERSUS

STATE OF UTTAR PRADESH AND OTHERSRESPONDENTS

AFFIDAVIT

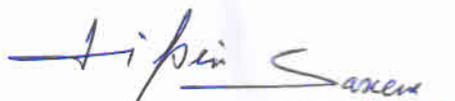
I, Vipin Kumar Saxena, aged about 52 years, resident of **HIG-A/135, Aashiyana Prtham, The. District Moradabad, Uttar Pradesh – 244001** do hereby solemnly affirm and declares as under:

1. That deponent is Respondent No. 11 in the present Original Application and as such is well conversant with the facts and circumstances of the present case.
2. That the contents of the accompanying reply has been drafted by my counsel upon my instructions.
3. That That the contents of the accompanying reply are true and correct and nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

Verified on **24 October, 2024**, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.


DEPONENT

Vipin Kumar Saxena
24/10/2024

I solemnly affirm that I am the deponent who is identified by the Clerk of the Tribunal. I have read and explained the contents of the affidavit and have signed and explained the same.

Notary Public
Moradabad
Reg. No. 3882

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 440/2023
(IA No 318/2024)

Naveen Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 16.08.2024

Uploaded on: 28.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA,
CHAIRPERSON HON'BLE MR. JUSTICE ARUN KUMAR
TYAGI, JUDICIAL MEMBER HON'BLE DR. A. SENTHIL VEL,
EXPERT MEMBER**

Applicant: Mr. Akash Vashishtha, Adv.

Respondent: Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. with Mr. Sanjeev Kumar Singh, Member Secretary, UPPCB (Through VC)
Mr. Amit Tiwari, Adv. with Mr. Avinash Kumar (Through VC), DM, Jhansi
Mr. Gigi. C. George, Adv. for NMCG (Through VC)
Mr. Saurabh Balwani, Adv. for CPCB (Through VC)
Mr. Bhanwar Pal Singh Jadon, Mr. Harsh Vardhan Singh Rajawat & Mr. Rovin Singh Solanki, Advs. for R - 1 & 10
Ms. Priyanka Swami, Adv. for SEIAA, UP
Mr. Gaurav Kumar Bansal, Ms. Nandita Bansal, Ms. Chandrika Upadhyaya & Ms. Ishita Sagar, Advs. for R - 11
Mr. Sarang S. Chowdhry, Mr. Shivam S. Chowdhry & Ms. Anjali Chowdhry, Advs. for MoEF & CC (Through VC)

ORDER

1. In this OA, the Tribunal is examining the allegation of illegal sand mining in river Dhasan at Gata No. 1419, Kha Khand No. 01 in village Dhamnaud, Tehsil Garautha, District Jhansi, Madhya Pradesh being undertaken by Respondent No. 11 in violation of the Environmental Clearance (EC) conditions and in violation of the environmental norms and applicable rules.

2. The Tribunal in the order dated 22.05.2024 had reproduced the EC conditions which were alleged to be violated by the Respondent No. 11. The reply filed by the State Environment Impact Assessment Authority

(SEIAA), Uttar Pradesh dated 20.05.2024 was considered and it was found that there was no response to the specific plea of the applicant in respect of non-compliance of EC condition and that SEIAA, UP had filed an evasive reply. The Tribunal had also noted that the District Magistrate, Jhansi had filed a response along with covering letter dated 21.05.2024 sent by the ADM (Judicial) enclosing therewith some instructions but there was no written response by the DM on the issues raised in the OA. For filing such improper response. Tribunal had imposed cost on SEIAA, UP and DM for their lapse.

3. The Tribunal had also found that though the Respondent No. 4, UPPCB, a regulatory body, was served yet it was neither represented nor response was filed. Hence, the Tribunal had directed personal appearance of the Member Secretary, UPPCB by virtual mode today.

4. The photographs filed by the applicant as annexure A-2 were taken note of on the previous date showing instream mining by use of Poclain machine. To ascertain the extent of illegal mining in violation of EC condition by the Respondent No. 11, the Tribunal had formed a joint Committee, requiring the Committee to visit the site, collect full information mentioned in the order and submit the report.

5. The joint Committee had visited the site on 19.06.2024 and had filed the report before the Tribunal on 08.08.2024. The observations of the joint Committee in the report are as under:-

“C. Observation of Joint committee during the site inspection:

- i) *Letter of Intent (LOI) has been granted for mining of Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 KhKhand No.- 01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi U.P., (Leased Area 24.00 Ha) vide letter no. 1557/30 MMC/2019-20 dated 28.01.2020 (Annexure-I), which has been issued by DM Jhansi*

(Mining Section). Mining plan has been approved by Directorate of Mining and Geology, Uttar Pradesh vide letter no. 1927/MP/2017 dated 26.02.2020 (**Annexure- II**).

- ii) Environmental Clearance of the above project was accorded by SEIAA-UP vide no. EC22B001UP110182 Date 18/11/2022 to the owner Vipin Kumar Saxena R/o- MIG-A/135 Aashiyana Pratham Teh. Distt Moradabad UP -244001. (**Annexure-III**)
- iii) PAs have obtained Consent to Operate (CTO) under both Act Ref No.173141/UPPCB/Jhansi (UPPCBRO)/CTO/both/Jhansi/2022 dated 05-03-2023 which is valid from 05-03-2023 to 31-12-2027. (**Annexure-IV**)
- iv) During the Joint Committee inspection, no mining activity was noticed at the site, which may be due to prior intimation of the Joint Committee inspection on dt.21.06.2024. As per the record it has been found that the total lease area of the mine is 24 ha., however, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. A satellite image is enclosed as **Annexure-V**.
- v) A photograph taken during the Joint inspection is enclosed as **Annexure VI**.

During the inspection details discussion was done with all concerns and the point-wise status of the compliance of Environmental Clearance (EC) conditions has been tabulated below:

Specific Conditions of Environmental Clearance (EC) (Sr. No.-1 – 76):		
1.	Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated in EC the validity of EC will be a co-terminus with the validity of the current mine plan, which is approved for Five Years from the date of Execution of the Lease Area. Complied
2.	In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted mining within their lease area and as per the approved Mining Plan. Boundary pillars have been erected properly. Being Complied

	<i>as approved in the mining plan.</i>	
3.	<i>For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi.</i> Not Complied
4.	<i>Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.</i>	<i>As per the discussion held during the monitoring of the project. Record state that the public hearing was conducted on 06.05.2022. A commitment made during the public hearing has been complied or in the process of complying.</i> Being Complied
5.	<i>A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.</i>	<i>As per the discussion held during the monitoring of the project. The project does not fall in the eco-sensitive zone. Forest clearance is issued by the forest department vide Letter No. 745/15-1 Jhansi, Dated 11.08.2017. (Annexure-5)</i> Complied
6.	<i>The mining lease holders shall, after ceasing mining operation undertake re-grassing the mining area and any other area which may have been distributed due to their mining</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. PAs have assured us of re-grassing the area after the completion of the mining.</i>

	<i>activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.</i>	Assured to Comply
7.	<i>If the proposed project is situated in notified area of ground water extraction, where creation of new wells for groundwater extraction is not allowed, the requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Groundwater is being used for drinking purposes only.</i> Not Complied
8.	<i>Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period.</i> Partially Complied
9.	<i>In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the</i>	<i>No information in this regard has been submitted so far.</i> Not Complied

	<i>District.</i>					
10.	<i>Department of Geology and Mines, Government of Uttar Pradesh and or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</i>	<p><i>As per record, Letter of Intent (LOI) has been granted for mining of Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 KhKhand No.- 01, Village-Dhamnaud, Tehsil- Garautha, District- Jhansi U.P., (Leased Area 24.00 Ha) vide letter no. 1557/30 MMC/2019-20 dated 28.01.2020, which has been issued by DM Jhansi (Mining Section). Mining plane has been approved by the Directorate of Mining and Geology, Uttar Pradesh vide letter no. 1927/MP/2017 dated 26.02.2020.</i></p> <p>Being Complied</p>				
11	<i>Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</i>	---				
12	<i>If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory. The submitted analysis report depicted that the values of PM₁₀ were found high, however, other parameters were found well within the limit. Besides, PAs have only one water sprinkler for controlling fugitive emissions coming out by the mine, by sprinkling the water on Haulage road etc.</i></p> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM_{2.5} in µg/M³</td> <td>52.0</td> </tr> </tbody> </table>	Parameter	Result	PM _{2.5} in µg/M ³	52.0
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PM _{2.5} in µg/M ³	52.0					

		<table border="1"> <tbody> <tr> <td>PM_{10} in $\mu g/M^3$</td> <td>132.0</td> </tr> <tr> <td>SO_2 in $\mu g/M^3$</td> <td>8.06</td> </tr> <tr> <td>NO_2 in $\mu g/M^3$</td> <td>19.0</td> </tr> <tr> <td>CO in mg/m^3</td> <td>0.93</td> </tr> </tbody> </table> <p>Partially Complied</p>	PM_{10} in $\mu g/M^3$	132.0	SO_2 in $\mu g/M^3$	8.06	NO_2 in $\mu g/M^3$	19.0	CO in mg/m^3	0.93
PM_{10} in $\mu g/M^3$	132.0									
SO_2 in $\mu g/M^3$	8.06									
NO_2 in $\mu g/M^3$	19.0									
CO in mg/m^3	0.93									
13	<p>In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.</p>	<p>As per the discussion held during the monitoring of the project and reports submitted by PAs. It has been found that PAs have yet not constituted/established separate environmental management cell (EMC) with suitably qualified personnel. As informed, around 40 local people have been employed with this project.</p> <p>Not Complied</p>								
14	<p>NOC from Irrigation Department/ Concerning Authority regarding river bed mining is to be obtained before start of mining activity.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. Required permission has already been obtained, as informed.</p> <p>Complied</p>								
15	<p>The project proponent shall install solar light in their site office.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not installed solar light systems within the lease area and mine office.</p> <p>Not Complied</p>								
16	<p>During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the</p>	<p>As per the available record, it has been found that the PAs have submitted six monthly compliance reports to the Regional Office, Lucknow along with the photograph and suitable</p>								

	<i>compliance report.</i>	<i>annexures.</i> Being Complied
17	<i>Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period.</i> Partially Complied
18	<i>Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the haulage road between the lease area and Link Road already exists in the land. As informed, basic maintenance has been done by the mine owner.</i> Being Complied
19	<i>Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in quarry operation and transportation.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been stated that only PUC-certified vehicles are being used for the transportation of the vehicles used in quarry operation and transportation.</i> Being Complied
20	<i>The project proponent should explore the possibilities of rainwater harvesting.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs.</i> Not Complied
21	<i>Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the haulage road between the Lease area and the Link Road already exists on Government Land. As informed, basic maintenance has</i>

		<p><i>been done by the mine owner.</i></p> <p>Being Complied</p>
22	<p><i>Latest technology (water sprinklers/tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.</i></p>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have two water sprinkler tankers, out of two one is found in working condition, other is not in working condition. It is required to fix the problem and also use sprinklings of the water at the site.</i></p> <p>Being Complied</p>
23	<p><i>As per the proposed plan, plantation with area-specific plant species, number of plants to be planted.</i></p>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period.</i></p> <p>Partially Complied</p>
24	<p><i>Water requirement details along with source of water and the permission/ agreement with the concerned authority/ water supplying agencies to be submitted.</i></p>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Ground water is being used for drinking etc. Besides, for drinking purposes 0.9 KLD and for plantation purposes, water will be required 3.17 KLD, as mentioned in the six monthly compliance reports.</i></p> <p>Not Complied</p>
25	<p><i>The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.</i></p>	<p><i>PAs have agreed with this condition.</i></p> <p>--</p>

26	<i>At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt. /District Administration related to Covid-19.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs comply majority of the conditions of guidelines issued by the Government of India/State Government.</i> Being Complied
27	<i>Environment management in according to environmental status and impact of the project.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs.</i> Not Complied
28	<i>During the school opening and closing time transportation of minerals will be restricted.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been stated that the mining operation and its transportation have been done only in day time.</i> Being Complied
29	<i>Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species.</i> Partially Complied
30	<i>No mining activity should be carried out in-stream channel as per SSMMG, 2016.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the mining work is going on the lease only.</i> Being Complied
31	<i>Pakka motorable haul road to be maintained by the project proponent.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the pakka motorable road has been found</i>

		<p><i>almost up to the mine office.</i></p> <p>Being Complied</p>
32	<p><i>A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.</i></p>	<p><i>As stated earlier, PAs have yet not formed EMC cells.</i></p> <p>Not Complied</p>
33	<p><i>Permission from the competent authority regarding evacuation route should be taken.</i></p>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been informed that prior permission has been obtained from the local administration for the route.</i></p> <p>Being Complied</p>
34	<p><i>One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.</i></p>	<p><i>As per the discussion held during monitoring of the project and report submitted by PAs. PAs have submitted six monthly compliance reports along with air, noise, and water quality analysis.</i></p> <p>Being Complied</p>
35	<p><i>Provision for cylinder to workers should be made for cooking.</i></p>	<p><i>As per the discussion held during monitoring of the project and report submitted by PAs. It has been found that the lease holder provided gas cylinder to worker for cooking of food etc.</i></p> <p>Being Complied</p>
36	<p><i>The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</i></p>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. It has been stated that the norms of the Transport Department are being followed by the leaseholder in the loading Process.</i></p> <p>Being Complied</p>
37	<p><i>Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.</i></p>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the pakka motorable road has been found almost up to the mine office.</i></p>

		Being Complied
38	<i>Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and from local nursery on 01.07.2023 and 10.07.2024.</i></p> <p>Partially Complied</p>
39	<i>The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi.</i></p> <p>Not Complied</p>
40	<i>Provision for two toilets and hand pumps should be made at the mining site.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have provided a toilet and hand pump facility in the mine office, which is 100 to 200 meters from the lease area.</i></p> <p>Being Complied</p>
41	<i>Drinking water for workers would be provided by tankers.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Ground water is being used for drinking etc.</i></p> <p>Not Complied</p>
42	<i>Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the mining activity has been performed as per the Sustainable Sand Mining Management Guidelines 2016.</i></p>

		Being Complied
43	<i>A buffer/safe zone shall be maintained from the habitation as per mining guidelines.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the buffer and safety zone have been provided.</i> Being Complied
44	<i>A Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.</i>	<i>Report on work done under CER and expenditure incurred under it has not been provided to the Regional Office, MOEF&CC and RO-UPPCB, Jhansi. PAs have only informed us that various activities have been conducted near the village and primary school.</i> Partially Complied
45	<i>Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/ Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report</i>	<i>As per the discussion held during monitoring of the project and report submitted by PAs. It has been found that around 40 have been appointed, but no information provided related to the health camp.</i> Not Complied
46	<i>Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. No record has been provided so far.</i> Not Complied
47	<i>The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the due to ongoing mining activity within the lease area will not obstruct the free flow of the river water.</i> Being Complied
48	<i>Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB</i>

	<i>be decreased/ stopped accordingly till the replenishment is completed</i>	<i>Jhansi.</i> Not Complied
49	<i>The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the above lease area does not fall within the eco-sensitive zone of the National Park/ Sanctuary.</i> Not applicable to this lease
50	<i>If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have already obtained cluster certificate vide no. 1630/30 MMC/2019-20 dated 03.2.2020.</i> Being Complied
51	<i>Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that this project does not fall 10 KM area of Wild Life Sanctuary is to obtain clearance from the National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked. Therefore, this condition is not applicable.</i> Not Applicable
52	<i>To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. No such ponding has been found on the site. Overall, Mining work is going on the site as per the approved mine plan and as per Sustainable Sand Mining Management Guidelines 2016.</i>

		Being Complied
53	<i>In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. As per the record, the lease area of 24.00 Ha., which is also mentioned in the EC and mining plane. No adjacent mine has been noticed. Besides, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease.</i></p> <p>Partially Complied</p>
54	<i>The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi.</i></p> <p>Not Complied</p>
55	<i>The mining work will be open- cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. No blasting has been done by PP, as this is a morrum mine. The lease area is riverbed only. The mining work is being done by open-cast and manual/semi-mechanized only.</i></p> <p>Being Complied</p>
56	<i>It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier the mining is being conducted within the lease area only.</i></p> <p>Being Complied</p>
57	<i>The project proponent shall undertake adequate safeguard measures during extraction of</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. As</i>

	<i>river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.</i>	<i>stated earlier the mining is being conducted by lease only within the lease area, hence no hydro-geological regime of the surrounding area is affected.</i> Being Complied
58	<i>The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier the mining is being conducted by lease only within the lease area. No bridge etc has been found within the lease area. PAs have assured that the mining work will be stopped during the monsoon period.</i> Being Complied
59	<i>The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have provided various shelters within the lease area, with basic facilities likes, water etc.</i> Being Complied
60	<i>The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier, no mining activity was found on the day of the joint committee inspection. However, during the discussion, it was found that the PAs have yet not provided the required PPEs to worker labor at the site. First aid box facility etc has also not been noticed.</i> Not Complied
61	<i>The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO,</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research</i>

	<i>pH, Fecal Coliform and Total Suspended Solids (TSS)].</i>	<p><i>& Development Pvt. Ltd, Noida, which is a MoEF&CC accredited laboratory. As per the submitted analysis data depicted that the values of PM₁₀ were found higher than the prescribed standard, however, other parameters were found well within the limit.</i></p> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td><i>PM_{2.5} in µg/M³</i></td> <td><i>52.0</i></td> </tr> <tr> <td><i>PM₁₀ in µg/M³</i></td> <td><i>132.0</i></td> </tr> <tr> <td><i>SO₂ in µg/M³</i></td> <td><i>8.06</i></td> </tr> <tr> <td><i>NO₂ in µg/M³</i></td> <td><i>19.0</i></td> </tr> <tr> <td><i>CO in mg/m³</i></td> <td><i>0.93</i></td> </tr> </tbody> </table> <p>Partially Complied</p>	Parameter	Result	<i>PM_{2.5} in µg/M³</i>	<i>52.0</i>	<i>PM₁₀ in µg/M³</i>	<i>132.0</i>	<i>SO₂ in µg/M³</i>	<i>8.06</i>	<i>NO₂ in µg/M³</i>	<i>19.0</i>	<i>CO in mg/m³</i>	<i>0.93</i>
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62	<i>Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. As stated earlier, PAs have two tractor-mounted water sprinklers at the site office. Out of that, only one sprinkler is found working.</i></p> <p>Partially Complied</p>												
63	<i>It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory. As per the submitted analysis data depicted that the values of PM₁₀ were found higher than standard, however, other parameters were found well within the limit.</i></p> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td><i>PM_{2.5} in µg/M³</i></td> <td><i>52.0</i></td> </tr> <tr> <td><i>PM₁₀ in µg/M³</i></td> <td><i>132.0</i></td> </tr> <tr> <td><i>SO₂ in µg/M³</i></td> <td><i>8.06</i></td> </tr> </tbody> </table>	Parameter	Result	<i>PM_{2.5} in µg/M³</i>	<i>52.0</i>	<i>PM₁₀ in µg/M³</i>	<i>132.0</i>	<i>SO₂ in µg/M³</i>	<i>8.06</i>				
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		Partially Complied	
64	<i>The extended mining scheme will be submitted by the proponent before expiry of present mining plan.</i>	<i>PAs have assured to Comply.</i>	
65	<i>Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory. As per the submitted analysis data depicted that the values of PM₁₀ were found higher than standard, however, other parameters were found well within the limit. As per data provided, it has also been noticed that the PAs have selected only one ambient air monitoring station for third party monitoring.</i>	
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		<i>NO₂ in µg/M³</i>	<i>19.0</i>
		<i>CO in mg/m³</i>	<i>0.93</i>
		Not Complied	
66	<i>Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.</i>	<i>As per discussion held during the monitoring of the project and report submitted by PAs. As informed, it is being done under the Programme of Environment Management plan (EMP), and supporting information has been produced during the inspection of the project.</i>	
		Partially Complied	

67	<i>Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. During the visit, no such sanitary (toilets) facility was available at the site office.</i> Not Complied
68	<i>Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. During the visit, no such collection bin/pit, etc facility was available at the site office.</i> Not Complied
69	<i>Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs are using the road that has been constructed by the local administration for the transportation of the sand.</i> Being Complying
70	<i>Digital processing of the entire lease area in the district using remote sensing techniques should be done regularly once in three years to monitor the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study is to be maintained and the report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.</i>	<i>No such report has been submitted so far.</i> Not Complied
71	<i>The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State</i>	<i>No such report has been submitted so far.</i> Not Complied

	<i>Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.</i>	
72	<i>The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</i>	<i>PAs have agreed with this condition.</i>
73	<i>Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.</i>	<i>PAs have agreed with this condition.</i>
74	<i>Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</i>	<i>PAs have agreed with this condition.</i>
75	<i>Wastewater from potable use be collected and reused for sprinkling.</i>	Not Complied
76	<i>A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site,</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. As stated earlier, mining work has been going on within their lease and as per the mining plan.</i> Being Complied

	<i>this clearance shall automatically deem to be cancelled.</i>	
General Conditions (Sr. No.-1 – 48):		
1	<i>This environmental clearance is subject to allotment of mining lease in favor of project proponent (PP) by district administration oblique mining department.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the allotment of mining lease in favor of the project proponent vide letter no 1557/30M.M.C/2019- 20 dated 28 /01/ 2020 by Mining Department Of District Office Jhansi (U.P).</i> Complied
2	<i>Forest clearance shall be taken by the proponent as necessary under law.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. Forest clearance is issued by forest Department vide Letter No - 745/15-1 Jhansi, Dated- 11 /08/ 2017.</i> Complied
3	<i>Any change in mining area Khasra numbers and tailing capacity addition with change in process and all mining Technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA notification, 2006 (as amended).</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. As stated by mining officer, there is no change in Khasra number etc.</i> Complied
4	<i>Precise mining area will be jointly demarcated at side by Project permanent and officials of mining /Revenue Department prior to starting of mining operations. Such site plan duly verified by competent authority along with a copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the various mining pillars have been erected by the lessee on the mining lease, which has been as per the lease area and also endorsed by the mining officer.</i> Being Complied
5	<i>Mining and loading shall be</i>	<i>As per the discussion held during</i>

	<i>done only within days hours time.</i>	<i>monitoring of the project and report submitted by PAs. It has been found that the mining and loading is done only within day's hours.</i> Being Complied												
6	<i>No mining shall be carried out in the safety zone of any bridge and/or embankment.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier the mining is being conducted by lease only within the lease area. No bridge etc has been found within the lease area. PAs have assured that the mining work will be stopped during the monsoon period.</i> Being Complied												
7	<i>It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment and Forests are strictly complied with. Water sprinklers and other dust control measures should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third party monitoring of the ambient air quality parameters by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory. As per the submitted analysis data depicted that the values of PM₁₀ were found higher than standard, however, other parameters were found well within the limit.</i> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td><i>PM_{2.5} in µg/M³</i></td> <td><i>52.0</i></td> </tr> <tr> <td><i>PM₁₀ in µg/M³</i></td> <td><i>132.0</i></td> </tr> <tr> <td><i>SO₂ in µg/M³</i></td> <td><i>8.06</i></td> </tr> <tr> <td><i>NO₂ in µg/M³</i></td> <td><i>19.0</i></td> </tr> <tr> <td><i>CO in mg/m³</i></td> <td><i>0.93</i></td> </tr> </tbody> </table> Not Complied	Parameter	Result	<i>PM_{2.5} in µg/M³</i>	<i>52.0</i>	<i>PM₁₀ in µg/M³</i>	<i>132.0</i>	<i>SO₂ in µg/M³</i>	<i>8.06</i>	<i>NO₂ in µg/M³</i>	<i>19.0</i>	<i>CO in mg/m³</i>	<i>0.93</i>
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8	<i>All necessary statutory clearance shall be obtained before start of mining operations, if this condition is violated the clearance shall be automatically deemed to have</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs.</i> <ul style="list-style-type: none"> <i>Letter of Intent (LOI) has been granted for mining of Sand/Morrum Mining from</i> 												

	<i>been cancelled.</i>	<p><i>Dhasan Riverbed at Gata No. 1419 KhKhand No.- 01, Village- Dhamnaud, Tehsil-Garautha, District- Jhansi U.P., (Leased Area 24.00 Ha) vide letter no. 1557/30 MMC/2019-20 dated 28.01.2020, which has been issued by DM Jhansi (Mining Section).</i></p> <ul style="list-style-type: none"> • <i>Mining plane has been approved by Directorate of Mining and Geology, Uttar Pradesh vide letter no. 1927/MP/2017 dated 26.02.2020.</i> • <i>Environmental Clearance of the above project was accorded by SEIAA-UP vide EC22B001UP110182 Date 18/11/2022 to the owner Vipin Kumar Saxena R/o- MIG-A/135 Aashiyana Prtham Teh. Distt Moradabad UP - 244001.</i> • <i>PAs have obtained Consent to Operate (CTO) under both Act Ref No.173141/UPPCB/Jhansi (UPPCBRO)/CTO/both/Jhansi /2022 dated 05-03-2023 which is valid from 05-03- 2023 to 31-12-2027.</i> <p>Being Complied</p>
9	<i>Parking of vehicles should not be made on public places.</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the lessee has sufficient space for parking of the vehicle.</i></p> <p>Being Complied</p>
10	<i>No tree-felling will be done on in the leased area, except only with the permission of Forest Department.</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. As informed, no tree feeling is required.</i></p> <p>Not Applicable</p>
11	<i>No wildlife Habitat will be infringed.</i>	<p><i>As stated earlier, no wildlife habitat has been mentioned.</i></p> <p>Not Applicable</p>
12	<i>It shall be ensured that excavation of minor mineral does not disturb or change the</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. It has</i></p>

	<p><i>underlying soil characteristics of the riverbed/basin, where mining is carried out.</i></p>	<p><i>been found that the PAs have conducted third party monitoring of the physic-chemical parameters of the soil by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory.</i></p> <table border="1" data-bbox="954 569 1393 2075"> <thead> <tr> <th>Parameters</th> <th>unit</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td><i>pH</i></td> <td>-</td> <td><i>8.10</i></td> </tr> <tr> <td><i>Conductivity</i></td> <td><i>μS/cm</i></td> <td><i>532.0</i></td> </tr> <tr> <td><i>Mositure</i></td> <td><i>% by mass</i></td> <td><i>10.6</i></td> </tr> <tr> <td><i>WHC</i></td> <td><i>%</i></td> <td><i>16.5</i></td> </tr> <tr> <td><i>Specify Gravity</i></td> <td>-</td> <td><i>1.87</i></td> </tr> <tr> <td><i>Bulk Density</i></td> <td><i>gm/cc</i></td> <td><i>1.41</i></td> </tr> <tr> <td><i>Cl</i></td> <td><i>mg/kg</i></td> <td><i>232.0</i></td> </tr> <tr> <td><i>Ca</i></td> <td><i>mg/kg</i></td> <td><i>1610.0</i></td> </tr> <tr> <td><i>Na</i></td> <td><i>mg/kg</i></td> <td><i>187.0</i></td> </tr> <tr> <td><i>K</i></td> <td><i>mg/kg</i></td> <td><i>78.4</i></td> </tr> <tr> <td><i>Mg</i></td> <td><i>mg/kg</i></td> <td><i>214.0</i></td> </tr> <tr> <td><i>OM</i></td> <td><i>% by mass</i></td> <td><i>0.55</i></td> </tr> <tr> <td><i>CEC</i></td> <td><i>meq/100gm</i></td> <td><i>13.2</i></td> </tr> <tr> <td><i>Available N</i></td> <td><i>mg/kg</i></td> <td><i>29.6</i></td> </tr> <tr> <td><i>Available P</i></td> <td><i>mg/kg</i></td> <td><i>7.12</i></td> </tr> <tr> <td><i>Fe</i></td> <td><i>mg/kg</i></td> <td><i>1805.0</i></td> </tr> <tr> <td><i>Cu</i></td> <td><i>mg/kg</i></td> <td><i>24.5</i></td> </tr> <tr> <td><i>Zn</i></td> <td><i>mg/kg</i></td> <td><i>40.6</i></td> </tr> <tr> <td><i>Texture</i></td> <td rowspan="4"><i>% by mass</i></td> <td></td> </tr> <tr> <td><i>Sand</i></td> <td><i>57.6</i></td> </tr> <tr> <td><i>Clay</i></td> <td><i>25.2</i></td> </tr> <tr> <td><i>Slit</i></td> <td><i>17.2</i></td> </tr> <tr> <td><i>SAR</i></td> <td><i>By calculation</i></td> <td><i>1.16</i></td> </tr> </tbody> </table> <p>Being Complied</p>	Parameters	unit	Result	<i>pH</i>	-	<i>8.10</i>	<i>Conductivity</i>	<i>μS/cm</i>	<i>532.0</i>	<i>Mositure</i>	<i>% by mass</i>	<i>10.6</i>	<i>WHC</i>	<i>%</i>	<i>16.5</i>	<i>Specify Gravity</i>	-	<i>1.87</i>	<i>Bulk Density</i>	<i>gm/cc</i>	<i>1.41</i>	<i>Cl</i>	<i>mg/kg</i>	<i>232.0</i>	<i>Ca</i>	<i>mg/kg</i>	<i>1610.0</i>	<i>Na</i>	<i>mg/kg</i>	<i>187.0</i>	<i>K</i>	<i>mg/kg</i>	<i>78.4</i>	<i>Mg</i>	<i>mg/kg</i>	<i>214.0</i>	<i>OM</i>	<i>% by mass</i>	<i>0.55</i>	<i>CEC</i>	<i>meq/100gm</i>	<i>13.2</i>	<i>Available N</i>	<i>mg/kg</i>	<i>29.6</i>	<i>Available P</i>	<i>mg/kg</i>	<i>7.12</i>	<i>Fe</i>	<i>mg/kg</i>	<i>1805.0</i>	<i>Cu</i>	<i>mg/kg</i>	<i>24.5</i>	<i>Zn</i>	<i>mg/kg</i>	<i>40.6</i>	<i>Texture</i>	<i>% by mass</i>		<i>Sand</i>	<i>57.6</i>	<i>Clay</i>	<i>25.2</i>	<i>Slit</i>	<i>17.2</i>	<i>SAR</i>	<i>By calculation</i>	<i>1.16</i>
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<p>13</p>	<p><i>It shall be ensured that mining operation of sand/Morram will not in any way disturb the, velocity and flow pattern of the river water significantly.</i></p>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. During visit, it was found that the PAs have conducted mining within the lease area.</i></p>																																																																					

		Being Complied
14	<i>It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received by Regional Office/ UPPB-RO, Jhansi.</i></p> <p>Not Complied</p>
15	<i>Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received to Regional Office. However, primary survey of flora and fauna has already been carried out during preparation of the EIA.</i></p> <p>Not Complied</p>
16	<i>Hydro-geological study shall be carried out by a reputed organization/institute within 6 months and establish that Mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed/anticipated, mining shall not be carried out.</i>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received to Regional Office/UPPB-RO, Jhansi.</i></p> <p>Not Complied</p>
17	<i>Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.</i>	<p><i>As per the discussion held during the monitoring of the project and report submitted by PAs. Adequate protection against dust and other environmental pollution due to mining has been made so that the habitations (if any) close to the lease area are not adversely affected. To mitigate the Environmental pollution due to mining proper precaution has been taken like:</i></p> <ul style="list-style-type: none"> <i>• Proper sprinkling of haulage roads is done with a frequency of two times per day.(Photos are attached)</i> <i>• During Transportation, mineral trucks are properly covered with</i>

		<p>a tarpaulin cover. (Photos are attached)</p> <ul style="list-style-type: none"> • The status of implementation of measures taken has been reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining. <p>Complied</p>
18	<p>Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchids, vocational training etc. can form a part of such program. The project proponent shall provide separate budget for community development activities and income generated programmes.</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs, Project proponent complying the CSR/CER activities in which community development and other initiatives are not taken under CER Programme. However, related report etc has not been submitted with six monthly compliance report to concern authority.</p> <p>Not Complied</p>
19	<p>Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture officer.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species.</p> <p>Partially Complied</p>
20	<p>Separate stock piles shall be maintained for excavated topsoil, if any, and the top soil should be utilized for green cover/tree plantation.</p>	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by</p>

		<p><i>Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species.</i></p> <p>Partially Complied</p>
21	<p><i>Dispensary facilities for first-aid shall be provided at site.</i></p>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have not provided basic first aid facilities at the mine office.</i></p> <p>Not Complied</p>
22	<p><i>An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.</i></p>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. As per the available record, It has been found that the PAs have conducted third-party monitoring of the various parameters by MOEF&CC accredited laboratory and submitted to this office.</i></p> <p>Being Complied</p>
23	<p><i>The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of the stipulated conditions, the District Mining Officer will report to SEIAA.</i></p>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. As stated, the inspection was done by the mining office, and during the inspection, proper support was provided. The Compliance reports shall be also submitted to the DMO of the District.</i></p> <p>Being Complied</p>
24	<p><i>The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard and soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December</i></p>	<p><i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have submitted six monthly compliance report to Regional Office, Lucknow and Jhansi-RO-UPPCB.</i></p> <p>Being Complied</p>

	<i>every year.</i>									
25	<i>A copy of the clearance letter shall be sent by the proponent to concern Panchayat, Zilla Parishad /Municipal Corporation and Urban Local Body</i>	<i>As per discussion held during the visit, it has been informed that he has submitted to concern.</i> Complied								
26	<i>Transportation of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.</i>	<i>As per discussion held during the monitoring of the project and report submitted by PAs. It has been found that the transportation of materials is done by covering the trucks/tractors with tarpaulin.</i> Being Complied								
27	<i>Waste water from temporary habitation campus be properly connected and treated before discharging into water bodies, the treated effluent should conform to the standards prescribed by MoEF/CPCB</i>	<i>As stated earlier the PAs do not have mobile STP etc on the site office.</i> Not Complied								
28	<i>Measures shall be taken for control of noise level to the limit prescribed by CPCB.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the noise level quality by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory. As per the submitted analysis report data are found within the limit.</i> <table border="1" data-bbox="954 1803 1393 1972"> <thead> <tr> <th rowspan="2">Parameters dB (A)</th> <th colspan="2">Results in dB</th> </tr> <tr> <th>Day</th> <th>Night</th> </tr> </thead> <tbody> <tr> <td>ANQ-1 Project site</td> <td>52.2</td> <td>40.6</td> </tr> </tbody> </table> Being Complied	Parameters dB (A)	Results in dB		Day	Night	ANQ-1 Project site	52.2	40.6
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29	<i>Special measures shall be adopted to protect the nearby settlements on the impacts of mining activities. Maintenance of village roads through which transportation of minor minerals is to be undertaken, shall be carried out by the project proponent regularly at his own</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that various measures have been taken including Maintenance of village roads through which transportation of minor minerals is to be undertaken carried out by</i>								

	<i>expenses.</i>	<i>the project proponent regularly at his own expense. Besides, distribution of the fruit-bearing plant etc.</i> <i>Being Complied</i>
30	<i>Measure for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried out with geo textile matting or other suitable materials.</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species.</i> <i>Partially Complied</i>
31	<i>Under Corporate Environmental Responsibility (CER) a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitat income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The program can include activities such as development of fodder farm. fruit bearing orchards free distribution of smokeless Chula etc.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. As per the submitted report, PP earmarked an amount of 2.78 Lakh spent during this semester for Corporate Environmental Responsibility (CER).</i> <i>Being Complied</i>
32	<i>Possibility for adopting nearest three villages shall be explored and details of Civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within two months from the date of issuance of Environmental</i>	<i>Not Complied</i>

	<i>Clearance</i>	
33	<i>The funds earmarked for Environmental Protection measures should be kept in separate account and should not be delivered for the purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs The Fund earmarked for environmental protection measure is not being diverted for other purpose. No information provided.</i> Not Complied
34	<i>Action Plan with respect to suggestion/Improvement and recommendations made and agreed during Public hearing shall be submitted to the District Mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs.</i> Not Complied.
35	<i>Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.</i>	<i>As stated earlier that this condition is not applicable to this project.</i>
36	<i>The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife department. For the purpose, awareness shall be created among the workers about the nesting sites so that such sites, if any, are identified by the workers during operation of the mines for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting areas is undisturbed</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. No turtle nesting was observed within the lease area.</i> Not Applicable
37	<i>The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. As stated, mining is being done only within the lease area. Therefore,</i>

	<i>hydrogeological regime of the surrounding area shall not be affected.</i>	<i>the possibility of the hydrogeological regime of the surrounding area is almost negligible.</i> Being Complied
38	<i>The project proponent shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore-well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission, which is being used for drinking etc.</i> Not Complied
39	<i>Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been noticed that the vehicle available on site has a valid PUC certificate. Besides, mining is being done only within the lease area.</i> Being Complied
40	<i>Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. It has been noticed that the vehicle available on site having valid PUC certificate.</i> Being Complied
41	<i>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, Medical Health Care, crèche etc. (MoEF circular dated 22/09/2008 regarding stipulation of condition to improve the living conditions of construction labour at site).</i>	<i>As per discussion held during monitoring of the project and report submitted by PAs. As stated earlier, the PAs have small site offices with basic facilities. Only male labor has been found working. Mobile toilet, first aid box etc. has not been provided.</i> Partially Complied
42	<i>Personnel working in dusty areas should wear protective respiratory devices and they</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. As</i>

	<i>should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programme of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.</i>	<i>stated earlier, no mining activity was found on the day of the joint committee inspection. However, during the discussion, it was found that the PAs have yet not provided the required PPEs to worker labor at site. First aid box facility etc has also not been noticed.</i> Not Complied
43	<i>A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal corporation, Urban Local Body and the local NGO, if any, from home suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent</i>	<i>As informed, copy of EC had been given to the local concerned, however, no proof made available.</i> Not Complied
44	<i>The environmental statement for each financial year ending 31st March inform V as is amended to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the environmental protection rules 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forest, Lucknow by email</i>	<i>As per informed by RO-Jhansi, that the no such report has been received so far.</i> Not Complied
45	<i>The green cover development/tree plantation is to be done in the area equivalent to 20% of the total leased area either on riverbank or along the roadside (Avenue plantation).</i>	<i>As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and</i>

		<p>10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species.</p> <p>Partially Complied</p>
46	<p>Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the debris from the river bed has been collected and stored and shall utilized for strengthening the embankment.</p> <p>Being Complied</p>
47	<p>Safety measures to be taken for the safety of the people working at the mining lease area should be given, which would also include measure for treatment of bite of poisonous reptile/ insect like snake</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have not provided personal safety equipment likes, helmets, safety shoes to the workers etc. In addition to the above, PAs have not first aid box on site.</p> <p>Not Complied</p>
48	<p>Periodical and Annual medical check-up of workers as per Mines Act and they should be covered under ESI as per rule</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been stated that the periodical and Annual medical check-ups of workers have been conducted, related reports have not been producing during the joint inspection of the mining lease.</p> <p>Not Complied</p>

6. The above report clearly reveals that out of 76 Specific Conditions of EC and 48 General Conditions of EC, 38 were found to be "not complied", 17 were found to be "partially complied" and 48 were found to be "being complied". Thus, the report of the joint Committee makes it clear that there is gross non-compliance of majority of the EC conditions by the PP.

7. The UPPCB is the regulatory body which has filed the compliance report on 30.07.2024 under the signature of the Regional Officer (RO), UPPCB, Jhansi. In the OA, UPPCB has been impleaded through its Member Secretary as Respondent No. 4. RO, UPPCB, Jhansi is not an impleaded respondent. The report filed by the UPPCB dated 30.07.2024 does not mention that it is on behalf of Respondent No. 4, Member Secretary or that RO, UPPCB, Jhansi was authorized by the Member Secretary to file the report on his behalf.

8. When the Member Secretary, UPPCB has been impleaded either he himself should have filed the report or it should have been filed on his behalf.

9. The Member Secretary, UPPCB virtually present has orally submitted that the said report was filed on his instructions. We have minutely examined the report and found that in the report no violation of environmental norms has been mentioned. The UPPCB being a regulatory body ought to have taken the matter seriously specially when it involves the issue of violation of environmental norms.

10. Along with the report, Annexure A-7 has been filed by stating as under:-

*“4. That the status of compliance regarding the General Conditions and Specific Conditions of environment clearance issued by SEIAA UP, which is also forwarded to SEIAA UP for further necessary action, is also attached herewith as **Annexure No. 7** in a tabulated format for the perusal of this Hon’ble Tribunal.”*

11. We have perused annexure A-7 and we find that most of the entries in last/comment column have been left blank and only under few it is mentioned “not complied”. We also find that neither annexure A-7 has

been signed nor any covering letter showing its forwarding to the SEIAA, UP has been filed.

12. Member Secretary, UPPCB, appearing virtually has assured the Tribunal that in future reports will be properly filed and that no such instance of filing improper report will be repeated.

13. We find that though there is gross non-compliance/violation by the PP yet no action either by the SEIAA, UP or UPPCB has taken.

14. IA No. 318/2024 has been filed by DM, Jhansi for waiver of cost. In that application no explanation has been furnished for filing the improper response along with the covering letter dated 21.05.2024. The District Magistrate, Jhansi has appeared virtually and he could not furnish any proper explanation for not filing the proper report at the previous occasion. Hence, no ground for allowing the prayer made in IA 318/2024 for waiver of cost is made out. IA No. 318/2024 is accordingly rejected.

15. The DFO, Jhansi in compliance of order dated 25.04.2024 has also filed an affidavit dated 14.08.2024 stating that no intimation was furnished by the PP in respect of plantation of trees in compliance of General Condition 45 and Special Condition 8 of the EC which further strengthens the plea of applicant about non-compliance of the EC conditions by the PP.

16. Counsel for the applicant has also pointed out the specific condition no. 2 and 3 of the EC which reads as under:-

“2. In the absence of replenishment study, in compliance of Hon’ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2023. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.

3. *For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.”*

17. He has also pointed out that the EC was to operate till 31.12.2022 and for subsequent years the PP was required to furnish fresh annual replenishment study to SEIAA, UP but no such replenishment study was submitted by the PP till 31.12.2022 or immediately thereafter but he had continued with the mining operation for quite some time after 31.12.2022 without furnishing the fresh replenishment study. The respondent authorities have committed a serious lapse in not taking action against the PP even though there was a gross violation of Specific and General EC conditions.

18. In view of the above, the SEIAA, UP and UPPCB are directed to take action in accordance with law against the respondent, PP by duly complying with the principles of natural justice and submit further action taken report in the form of affidavit of the Member Secretary, UPPCB and the Member Secretary, SEIAA, UP atleast one week before the next date of hearing.

19. Learned Counsel for the PP at this stage has submitted that the PP has stopped the work and he will not carry out the work even after the monsoon till the matter is *sub-judice* before the Tribunal.

20. List on 25.11.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi,
JM

Dr. A. Senthil Vel,
EM

August 28, 2024
Original Application No.
440/2023 (IA No 318/2024)
avt

Chart Showing Compliance of General as well as specific condition by Project Proponent in pursuance to Hon'ble NGT Order dated 16-08-2024 in Original Application No. 440/2023 (IA No 318/2024)

Specific Conditions of Environmental Clearance (EC) (Sr. No.-1 – 76):

SL.	Condition	As per Joint Committee Report	Compliance / Action Taken by PP	Page No.
7	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for groundwater extraction is not allowed, the requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Groundwater is being used for drinking purposes only. Not Complied	Application for Ground Water abstraction has been filed with State Ground Water Board with requisite Fees. The receipt issued by SGWA is enclosed as compliance. As a interim arrangement Agreement with two water tanker suppliers has been done and enclosed as compliance.	2 to 9
8	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period. Partially Complied	A detailed plantation scheme with mention of indigenous species as per UPPCB standards has been submitted to DFO Jhansi, seeking land of 22 ha. for avenue plantation of 22000 plants (1000 plants / ha.) within 5 km periphery of lease area.	10 to 47

	<p>maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p>			
9	<p>In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.</p>	<p>No information in this regard has been submitted so far.</p> <p>Not Complied</p>	<p>A request letter has been moved to DM / Head of District Environment Authority for providing area of 120 ha. where water bodies are available and can be adopted by PP. for its conservation and rejuvenation.</p> <p>PP has adopted a pond near by project site and has carried conservation activities. Geotagged location and certificate from gram Pradhan is enclosed as compliance.</p>	48 to 51
12	<p>If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory. The submitted analysis report depicted that the values of PM10 were found high, however, other parameters</p>	<p>The PP has made MoU with Two tankers for controlling dust emission's control in haulage route</p>	9

		<p>were found well within the limit. Besides, PAs have only one water sprinkler for controlling fugitive emissions coming out by the mine, by sprinkling the water on Haulage road etc.</p> <table border="1"> <thead> <tr> <th>PARAMETER</th> <th>RESULT</th> </tr> </thead> <tbody> <tr> <td>PM2.5 in $\mu\text{g}/\text{M}^3$</td> <td>52.0</td> </tr> <tr> <td>PM10 in $\mu\text{g}/\text{M}^3$</td> <td>132.0</td> </tr> <tr> <td>SO2 in $\mu\text{g}/\text{M}^3$</td> <td>8.06</td> </tr> <tr> <td>NO2 in $\mu\text{g}/\text{M}^3$</td> <td>19.0</td> </tr> <tr> <td>CO in mg/m^3</td> <td>0.93</td> </tr> </tbody> </table> <p>Partially Complied</p>	PARAMETER	RESULT	PM2.5 in $\mu\text{g}/\text{M}^3$	52.0	PM10 in $\mu\text{g}/\text{M}^3$	132.0	SO2 in $\mu\text{g}/\text{M}^3$	8.06	NO2 in $\mu\text{g}/\text{M}^3$	19.0	CO in mg/m^3	0.93		
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13	<p>In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report</p>	<p>As per the discussion held during the monitoring of the project and reports submitted by PAs. It has been found that PAs have yet not constituted/established separate environmental management cell (EMC) with suitably qualified personnel. As informed, around 40 local people have been employed with this project.</p> <p>Not Complied</p>	<p>The State of UP has conducted Replenishment Studies in Year-2022 with the help of CMPDIL (a govt. institution) as per NGT Orders and SEIAA extended ECs as per it. The SEIAA,UP vide its minutes dated 31.12.2022 has confirmed that studies in district Jhansi (Para 2 ; line 2) has been completed, as EC's are extended for a period of 1 year.</p> <p>Thereafter the project proponent has conducted replenishment studies in Year - 2023 which was acknowledged and in SEAC Meeting dated 15/2/2024</p>	52 to 180 & 284 to 342												

	SEAC is mandatory for initial three years.		and SEIAA meeting dated 6/3/2024. The Pre and Post Monsoon Replenishment study for the year 2024 has also been conducted. • Further the SEAC of UP has approved the DSR of district Jhansi on 30/8/2024 which is annexed as records.	
15	The project proponent shall install solar light in their site office.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not installed solar light systems within the lease area and mine office. Not Complied	The PP has installed solar lights in site office. Photographs enclosed as reference.	181 to 190
17	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period. Partially Complied	Already answered and complied in point 8.	10 to 47
20	The project proponent should explore the possibilities of rainwater harvesting.	As per the discussion held during the monitoring of the project and report submitted by PAs.	The PP has submitted request letter to DM Jhansi to provide him	191

		Not Complied	area/establishment he can adopt for rainwater harvesting as he has iron roof temporary office and shelters where harvesting is not possible.	
23	As per the proposed plan, plantation with area-specific plant species, number of plants to be planted.	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct massive drives during the ongoing monsoon period.	Already answered and complied in point 8.	
		Partially Complied		
24	Water requirement details along with source of water and the permission/agreement with the concerned authority/water supplying agencies to be submitted.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Ground water is being used for drinking etc. Besides, for drinking purposes 0.9 KLD and for plantation purposes, water will be required 3.17 KLD, as mentioned in the six monthly compliance reports.	Already answered and complied in point 7	2 to 9
		Not Complied		
27	Environment management in according to environmental status	As per the discussion held during the monitoring of the project and report submitted by PAs.	The PP has formally formed Environment Management Call ,	192 to 196

	and impact of the project.	Not Complied	deputed a Manager/Executive with SOP for duties and responsibilities and Environment Statement.	
29	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. Partially Complied	Already answered and complied in point 8.	10 to 47
32	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	As stated earlier, PAs have yet not formed EMC cells. Not Complied	Already answered and complied in point 27	192 to 196
38	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	As per the discussion held during the monitoring of the project and report submitted by PAs. As per the report submitted by PAs have planted around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and from local nursery on 01.07.2023 and 10.07.2024.	Already answered and complied in point 8.	10 to 47

		Partially Complied		
39	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi. Not Complied	Already answered and complied in point 13	52 to 180 & 284 to 342
41	Drinking water for workers would be provided by tankers.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission. Ground water is being used for drinking etc. Not Complied	Already answered and complied in point 7	2 to 9
44	A Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	Report on work done under CER and expenditure incurred under it has not been provided to the Regional Office, MOEF&CC and RO-UPPCB, Jhansi. PAs have only informed us that various activities have been conducted near the village and primary school. Partially Complied	CER Plan and Statement with expenditure under various heads is enclosed a compliance.	255
45	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/ Contractual or any base workers. Copy	As per the discussion held during monitoring of the project and report submitted by PAs. It has been found that around 40 have been appointed, but no information provided related to the health camp.	The PP has made a tie-up to Govt. Community Health Centre (CHC) , Chirgaon, Jhansi a appointed Occupational Health Physician for conducting Eye	197

	of receipt shall be produced to the Directorate of Environment along with the compliance report	Not Complied	Test, Physical examination, Lung Function Test, Chest "X"-Ray , Urine test, Cardio Vascular assessment ECG, Blood Test - Triglyceride HDI, LDL, VLDL, Cholesterol, Diabetic Check Up, Complete Blood Test. A confirmation letter from Head of CHC is enclosed a reference.	
46	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER	As per discussion held during monitoring of the project and report submitted by PAs. No record has been provided so far. Not Complied	Already complied and answered on Point 9 and 20	
48	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased/ stopped accordingly till the replenishment is completed	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi. Not Complied	Already complied and answered on Point 13	52 to 180 & 284 to 342
53	In case it has been found that the E.C. obtained by providing incorrect information,	As per the discussion held during the monitoring of the project and report submitted	The District Mining Office vide letter dated 17/08/2024 has submitted a	281 to 283

	submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	by PAs. As per the record, the lease area of 24.00 Ha., which is also mentioned in the EC and mining plane. No adjacent mine has been noticed. Besides, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. Partially Complied	request letter to SEIAA,UP for amendment in Geo-Coordinates which is under process. EC Amendment has been filed in SEIAA.	
54	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have yet not submitted the replenishment study to this office/RO-UPPCB Jhansi. Not Complied	Already complied and answered on Point 13	
60	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier, no mining activity was found on the day of the joint committee inspection. However, during the discussion, it was found that the PAs have yet not provided the required PPEs to worker labor at the site. First aid box facility etc has also not been noticed. Not Complied	The PPE equipment's has been purchased and training under process. Photo enclosed. For annual health checkup answer already provided in point 45.	200 to 204

61	<p>The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research & Development Pvt. Ltd, Noida, which is a MoEF&CC accredited laboratory. As per the submitted analysis data depicted that the values of PM10 were found higher than the prescribed standard, however, other parameters were found well within the limit.</p> <table border="1" data-bbox="596 965 900 1368"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM2.5 in µg/M3</td> <td>52.0</td> </tr> <tr> <td>PM10 in µg/M3</td> <td>132.0</td> </tr> <tr> <td>SO2 in µg/M3</td> <td>8.06</td> </tr> <tr> <td>NO2 in µg/M3</td> <td>19.0</td> </tr> <tr> <td>CO in mg/m3</td> <td>0.93</td> </tr> </tbody> </table> <p>Partially Complied</p>	Parameter	Result	PM2.5 in µg/M3	52.0	PM10 in µg/M3	132.0	SO2 in µg/M3	8.06	NO2 in µg/M3	19.0	CO in mg/m3	0.93	<p>Already answered and complied in Point 12.</p>	9
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62	<p>Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.</p>	<p>As per discussion held during monitoring of the project and report submitted by PAs. As stated earlier, PAs have two tractor-mounted water sprinklers at the site office. Out of that, only one sprinkler is found working.</p> <p>Partially Complied</p>	<p>Already answered and complied in Point 12.</p>	9												

63	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	<p>As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research& Development Pvt. Ltd, Noida, which is a MoEF&CC accredited laboratory. As per the submitted analysis data depicted that the values of PM10 were found higher than the prescribed standard, however, other parameters were found well within the limit.</p> <table border="1" data-bbox="598 963 901 1366"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM2.5 in $\mu\text{g}/\text{M}^3$</td> <td>52.0</td> </tr> <tr> <td>PM10 in $\mu\text{g}/\text{M}^3$</td> <td>132.0</td> </tr> <tr> <td>SO2 in $\mu\text{g}/\text{M}^3$</td> <td>8.06</td> </tr> <tr> <td>NO2 in $\mu\text{g}/\text{M}^3$</td> <td>19.0</td> </tr> <tr> <td>CO in mg/m^3</td> <td>0.93</td> </tr> </tbody> </table> <p>Partially Complied</p>	Parameter	Result	PM2.5 in $\mu\text{g}/\text{M}^3$	52.0	PM10 in $\mu\text{g}/\text{M}^3$	132.0	SO2 in $\mu\text{g}/\text{M}^3$	8.06	NO2 in $\mu\text{g}/\text{M}^3$	19.0	CO in mg/m^3	0.93	Already answered and complied in Point 12.	9
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NO2 in $\mu\text{g}/\text{M}^3$	19.0															
CO in mg/m^3	0.93															
65	Four ambient air quality- monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third-party monitoring of the ambient air quality parameters by M/s IND Research& Development Pvt. Ltd, Noida, which is a MoEF&CC accredited laboratory. As per the submitted analysis data	Already answered and complied in Pont-12	9												

	environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	<p>depicted that the values of PM10 were found higher than the prescribed standard, however, other parameters were found well within the limit.</p> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Result</th> </tr> </thead> <tbody> <tr> <td>PM2.5 in $\mu\text{g}/\text{M}^3$</td> <td>52.0</td> </tr> <tr> <td>PM10 in $\mu\text{g}/\text{M}^3$</td> <td>132.0</td> </tr> <tr> <td>SO2 in $\mu\text{g}/\text{M}^3$</td> <td>8.06</td> </tr> <tr> <td>NO2 in $\mu\text{g}/\text{M}^3$</td> <td>19.0</td> </tr> <tr> <td>CO in mg/m^3</td> <td>0.93</td> </tr> </tbody> </table> <p>Partially Complied</p>	Parameter	Result	PM2.5 in $\mu\text{g}/\text{M}^3$	52.0	PM10 in $\mu\text{g}/\text{M}^3$	132.0	SO2 in $\mu\text{g}/\text{M}^3$	8.06	NO2 in $\mu\text{g}/\text{M}^3$	19.0	CO in mg/m^3	0.93		
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CO in mg/m^3	0.93															
67	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. During the visit, no such sanitary (toilets) facility was available at the site office.</p> <p>Not Complied</p>	<p>It is a riverbed mining lease located in very remote area. The toilets has been established near site with soak pit facility. Site pics enclosed.</p>	205 to 209												
68	Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	<p>As per the discussion held during the monitoring of the project and report submitted by PAs. During the visit, no such collection bin/pit, etc facility was available at the site office.</p> <p>Not Complied</p>	<p>Dustbins has been installed in project office and workers guided to use them. Site pics enclosed.</p>	210 to 211												
70	Digital processing of the entire lease area in the district using remote sensing techniques should be done regularly once in three years to monitor the change of river course by	<p>No such report has been submitted so far.</p> <p>Not Complied</p>	<p>A request letter to DGM, UP has been submitted seeking data / analysis of digital processing of River. The same shall be submitted to Integrated Regional Office,</p>	212												

	Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study is to be maintained and the report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.		MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB once data is received from DGM.	
71	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	No such report has been submitted so far. Not Complied	SEIAA,UP while issuing EC has forwarded the copy of same to MoEF, MoEF, IRO – Lucknow and MS-UPPCB (please refer page-11 of EC)	97
75	Wastewater from potable use be collected and reused for sprinkling.	Not Complied	Wastewater collection bin has been installed in site office and collected waste water shall be used for plantation /	206

			sprinkling. Site pics enclosed.	
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Compliance of the General Conditions

Sl.	Condition	Comment of	Comment of	Page No.
7	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment and Forests are strictly complied with. Water sprinklers and other dust control measures should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have conducted third party monitoring of the ambient air quality parameters by M/s IND Research & Development Pvt. Ltd, Noida, which is MoEF&CC accredited laboratory. As per the submitted analysis data depicted that the values of PM10 were found higher than standard, however, other parameters were found well within the limit. Not Complied	The PP has made MoU with Two tankers for controlling dust emission's control in haulage route. Approval of Ground Water abstraction under process	2 to 9
14	It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received by Regional Office/ UPPB-RO, Jhansi. Not Complied	Primary Flora & Fauna study has been conducted and Report on the same has been submitted to UPPCB-RO and SEIAA.	214 to 216

15	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received to Regional Office. However, primary survey of flora and fauna has already been carried out during preparation of the EIA. Not Complied	Already answered and complied in Point-14	214 to 216
16	Hydro-geological study shall be carried out by a reputed organization/institute within 6 months and establish that Mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed/anticipated, mining shall not be carried out.	As per discussion held during monitoring of the project and report submitted by PAs. No such report has been received to Regional Office/UPPB-RO, Jhansi. Not Complied	Hydro-geological study has been carried out by PP and no ground water intersection observed. The report has been submitted to UPPCB-RO and SEIAA as compliance.	217 to 223
18	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program. The project proponent shall provide separate budget for community development	As per discussion held during monitoring of the project and report submitted by PAs, Project proponent complying the CSR/CER activities in which community development and other initiatives are not taken under CER Programme. However, related report etc has not	CER report with head wise expenditure and beneficiaries is enclosed.	254-255

	activities and income generated programmes.	been submitted with six monthly compliance report to concern authority. Not Complied		
19	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture officer.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amalaetc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. Partially Complied	Already answered and Complied on Specific Condition point - 8	10 to 47

20	Separate stock piles shall be maintained for excavated topsoil, if any, and the top soil should be utilized for green cover/tree plantation.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. Partially Complied	Already answered and Complied on Specific Condition point - 8	10 to 47
21	Dispensary facilities for first-aid shall be provided at site.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have not provided basic first aid facilities at the mine office. Not Complied	Dispensary facilities for first-aid has been be provided at site. Site pics enclosed.	224
27	Waste water from temporary habitation campus be properly connected and treated before discharging into	As stated earlier the PAs do not have mobile STP etc on the site office.	Already answered and complied in Specific Condition-27	48 to 51

	water bodies, the treated effluent should conform to the standards prescribed by MoEF/CPCB	Not Complied		
30	Measure for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried out with geo textile matting or other suitable materials.	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. Partially Complied	Already answered and complied in Specific Condition-8	10 to 47
32	Possibility for adopting nearest three villages shall be explored and details of Civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within two months from the date of issuance of Environmental Clearance	Not Complied	PP has distributed Laptops / Swing Machins for women employment and books to school students of near by villages.	259 to 279

			Relevant pics and CER expenditure statement enclosed as compliance.	
33	The funds earmarked for Environmental Protection measures should be kept in separate account and should not be delivered for the purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB	As per discussion held during monitoring of the project and report submitted by PAs The Fund earmarked for environmental protection measure is not being diverted for other purpose. No information provided. Not Complied	Relevant pics and CER expenditure statement enclosed as compliance.	255 to 279
34	Action Plan with respect to suggestion/Improvement and recommendations made and agreed during Public hearing shall be submitted to the District Mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	As per discussion held during monitoring of the project and report submitted by PAs. Not Complied.	Action Plan submitted to SEIAA and RO-PCB	225 to 232
38	The project proponent shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs having one bore-well in the mine office, which is 100 to 200 meters from the lease area, which is found working without required permission, which is being used for drinking etc.	Already answered and complied on Specific Condition-7	2 to 9

		Not Complied		
41	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, Medical Health Care, crèche etc. (MoEF circular dated 22/09/2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	As per discussion held during monitoring of the project and report submitted by PAs. As stated earlier, the PAs have small site offices with basic facilities. Only male labor has been found working. Mobile toilet, first aid box etc. has not been provided.	Temporary rest shelters has been provided for labours with facilities. Site pics enclosed as reference.	233 to 238
		Partially Complied		
42	should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programme of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	As per the discussion held during the monitoring of the project and report submitted by PAs. As stated earlier, no mining activity was found on the day of the joint committee inspection. However, during the discussion, it was found that the PAs have yet not provided the required PPEs to worker labor at site. First aid box	PPE and first aid provide at site. Compliance condition already answered above.	200 to 204

		facility etc has also not been noticed. Not Complied		
43	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal corporation, Urban Local Body and the local NGO, if any, from home suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent	As informed, copy of EC had been given to the local concerned, however, no proof made available. Not Complied	The lease is located in a village under tehsil Garautha of district Jhansi. A letter in compliance has been submitted to Jila Panchayet to this effect.	239
44	The environmental statement for each financial year ending 31st March inform V as is amended to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the environmental protection rules 1986 as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forest, Lucknow by email	As per informed by RO-Jhansi, that the no such report has been received so far. Not Complied	Annual Statement in Form-V submitted to ROPCB and SEIAA. Annexed as compliance.	241 to 254

45	The green cover development/tree plantation is to be done in the area equivalent to 20% of the total leased area either on riverbank or along the roadside (Avenue plantation).	As per the discussion held during the monitoring of the project and report submitted by PAs. It has been found that the PAs have planted several trees on the right side of the lease area. Around 2700 tree saplings of Neem, Sagaun, Kanji, Sisham, Amala etc, which were purchased by Jai Jhansi Van Prabag and the local nursery on 01.07.2023 and 10.07.2024. It is required to conduct a massive plantation drive during the ongoing monsoon period by planting native species. Partially Complied	Already complied and answered in Specific Condition-8	10 to 47
47	Safety measures to be taken for the safety of the people working at the mind lease area should be given, which would also include measure for treatment of bite of poisonous reptile/ insect like snake	As per discussion held during monitoring of the project and report submitted by PAs. It has been found that the PAs have not provided personal safety equipment likes, helmets, safety shoes to the workers etc. In addition to the above, PAs have not first aid box on site.	PPE and First Aid kit available site. Site pics enclosed.	224

		Not Complied		
48	Periodical and Annual medical check-up of workers as per Mines Act and they should be covered under ESI as per rule	As per discussion held during monitoring of the project and report submitted by PAs. It has been stated that the periodical and Annual medical check-ups of workers have been conducted, related reports have not been producing during the joint inspection of the mining lease. Not Complied	Already complied in Specific Condition-45	197

Annexures to the Compliance Report

2020 2



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF PROPOSED WELL IN NON-NOTIFIED AREA

प्रस्तावित कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)

(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details

आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	JHNS1024NIN0027
Application Date आवेदन तिथि		01/10/2024	
Name of the Applicant आवेदक का नाम	VIPIN KUMAR SAXENA		
Mobile No. मोबाइल नंबर	9997942444	Email ID. ईमेल आईडी	mr.saxena.vipin@gmail.com
Date of Birth जन्मतिथि	22/07/1972	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6427-9887-0270	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	HIG A-135 Ashiyana-I Moradabad		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MORADABAD	State राज्य	Uttar Pradesh
District जनपद	MORADABAD	Pin Code पिन कोड	244001
Designation पद	Director	Company Name कंपनी का नाम	Shri Vipin Kumar Saxena
Company Address कंपनी का पता	Khand 1 Gata 1419Kh Dhamnaud Dhasan River, Garauth	Authorization Letter प्राधिकार पत्र	Download

Details of Proposed Well

प्रस्तावित कूप का विवरण

District जनपद	Jhansi	Block ब्लॉक	BAMAUR
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Khand 01 Gata 1419Kh, Dhamnaud, Garautha	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	Garautha Jhansi	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

Particulars of The Proposed Well

प्रस्तावित कूप का ब्यौरा

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230 3

Date of Construction/Sinking of Well कूप की निर्माण तिथि		05/11/2024	Type of the Well कूप का प्रकार		Tube Well/Boring
Housing Pipe If Any यदि कोई है			No		
Strainer Details स्ट्रेनर का विवरण					
Material of Strainer स्ट्रेनर की सामग्री		PVC	Number of Strainer(s) स्ट्रेनर की संख्या		1
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)		Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	5.00		10.00	5.00	152.40
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)		80.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?		No
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें			N/A		
Details of Proposed Pumping Device प्रस्तावित पंपिंग उपकरण का विवरण					
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार		Submersible	Pump Capacity (In m³/hr) पंप क्षमता (m ³ /hr)		3.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)			2.00		
Operational Device परिचालन उपकरण		Electric Motor	Date of Energization विद्युतीकरण तिथि		03/11/2024
Details of Utilization of Well कूप के उपयोग का विवरण					
Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?		Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)		1203.75
Daily Running Hours दैनिक उपयोग (घंटे में)		5.35	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?		No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)			No		
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?		No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:		proposed project is a riverbed sand mine at Dhasan River in Dhamnaud Village
Maximum Allowable Annual Extraction of Ground Water:					3611.25
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day			Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day		
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories			Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs		

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Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

[Download](#)

Does industry come under MSME ?

क्या उद्योग MSME के अंतर्गत आता है ?

No

Declaration by the Applicant

आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं | मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निस्त किए जाने योग्य होगा”

I Agree/सहमत

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction I alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification I scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be in correct at any stage even after issue of the AUTHORIZATION/ NO_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID I ration card I any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c).
 - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- **Additional Documents to be submitted with the application**
- **(I) For Industrial User**
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 cubic meter/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10 cubic meter/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
- **(II) For Commercial User**
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by a consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



Print

Transaction Details :	
Payment Reference No./ Order No. :	UP01524100114251395
Status :	SUCCESS
Transaction Amount :	5000
Transaction ID :	241001197986809
Transaction Date and Time :	2024-10-01 14:25:50
Entrepreneur ID :	UPSWP220552046
Unit ID :	UPSWP22055204604
PayIDFromBank ID :	241001197986809

[Proceed to Next Action](#)



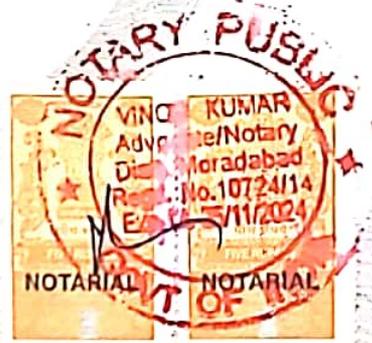
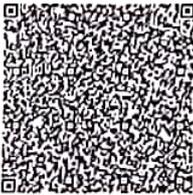
INDIA NON JUDICIAL
Page 6
Government of Uttar Pradesh



IN-UP03504357802966W

e-Stamp

Certificate No.	: IN-UP03504357802966W	₹100
Certificate Issued Date	: 30-Sep-2024 11:34 AM	
Account Reference	: NEWIMPACC (SV)/ up14493004/ MURADABAD SADAR/ UP-MRD	
Unique Doc. Reference	: SUBIN-UPUP1449300403813480621069W	
Purchased by	: VIPIN KUMAR SAXENA SO OM PRAKASH SAXENA	
Description of Document	: Article 4 Affidavit	
Property Description	: Not Applicable	
Consideration Price (Rs.)	:	
First Party	: VIPIN KUMAR SAXENA SO OM PRAKASH SAXENA	
Second Party	: Not Applicable	
Stamp Duty Paid By	: VIPIN KUMAR SAXENA SO OM PRAKASH SAXENA	
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)	



Please write or type below this line

Vipin Saxena

Vipin Saxena



Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

30-Sep-2024 11:34 AM 30-Sep-2024 11:34 AM

VIPIN KUMAR SAXENA SO OM PRAKASH SAXENA VIPIN KUMAR SAXENA SO OM PRAKASH SAXENA VIPIN KUMAR SAXENA SO OM PRAKASH SAXENA VIPIN KUMAR SAXENA SO OM PRAKASH SAXENA

AFFIDAVIT



I, Vipin Kumar Saxena have been working as "Director" of Sand Morrum Mine at Village-Dhamnaud, Teshil-Garautha, Distt.-Jhansi, Uttar Pradesh and do hereby affirm and declare that I am competent to give the following declaration based on my personal knowledge unless otherwise stated, and that the following facts and things are true and correct to the best of my knowledge.

1. That project is engaged in Riverbed sand/morrum mining from Dhasan River mining activity in Village-Dhamnaud, Teshil-Garautha, Distt.- Jhansi, Uttar Pradesh.
2. As we agreed to implement a rainwater harvesting system or other methods as suggested by Uttar Pradesh Ground Water Department(SGWA) for the sustainability of the Environment within one year.
3. We will do all the compliances as per UPGWD NOC conditions.
4. We will do not change any abstraction structure as submitted in the application form.

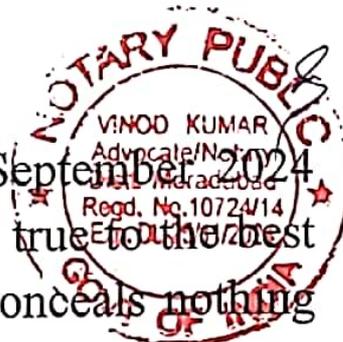

Deponent

Cont. Page on 2.....

(2)

VERIFICATION

Verified at Moradabad, on 30th day of September 2024 that the consent of the above affidavit are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false.



I, Understand that if any information furnished by me is found to be false or inappropriate, Uttar Pradesh Ground Water Department (SGWA) can take punitive action against me and the firm.

Hipin Samene
Deponent

ATTESTED
Vinod Kumar
VINOD KUMAR
Ch. No. 431
Advocate / Notary
Dist. Moradabad
30.09.24



उत्तर प्रदेश UTTAR PRADESH

57AE 835313

प्रथम पक्ष:— मै० विपिन कुमार सक्सेना गाटा सं० — 1419ख. खण्ड सं०-01 ग्राम धमनौड़ तह०— गरौठा, जिला— झांसी
द्वितीय पक्ष:— बृजकिशोर पुत्र हरप्रसाद निवासी— ग्राम चिरगांव देहात जनपद—झांसी उ०प्र०

यह कि प्रथम पक्ष जिसको खनन पट्टा क्षेत्र ग्राम धमनौड़ गाटा सं०— 1419ख. क्षेत्रफल 24हे० स्वीकृत किया है प्रथम पक्ष द्वारा खनन क्षेत्र में उड़ने वाली डस्ट (धूल) तथा खनन सामग्री के वाहनों के रास्तों पर पानी छिड़काव के लिये टैंकों से पानी के लिये द्वितीय पक्ष से अनुबंध कर रहा है। जिसके लिये द्वितीय पक्ष दिनांक—03.02.2023 से 02.02.2025 तक (जुलाई, अगस्त, सितमंबर बरसाती सीजन छोडकर) आवश्यकता अनुसार पानी उपलब्ध करायेगा जिसके लिये 30,000/-रु० (तीस हजार रूपया) प्रतिमाह किराया तय पाया गया है।



130/1
I solemnly swear that the foregoing statement is true and correct and I have signed before me this day at Jhansi, U.P. by shri/smt./kum. Brijkishore Prasad who has been read over and explained and who is identified by shri. Prakash Narain Dwivedi, Advocate, Jhansi District, U.P. I received the legal fee Rs. 35-00 Cash

द्वितीय पक्ष

बृजकिशोर

PRAKASH NARAIN DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT

03/02/2023

To,

The Divisional Forest Officer,
Jhansi Forest Division
Jhansi, Uttar Pradesh

Date - 27/09/2024

Subject :- Regarding Existing and Proposed Plantation Scheme.

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT-
JHANSI, UTTAR PRADESH. AREA: 24.0 Ha,

Dear Sir,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022 , File No - 5860/5578, EC Identification No. - EC22B001UP11018.

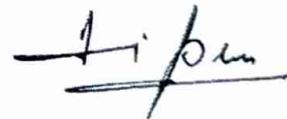
In this regard as per the Terms & Conditions Environmental Clearance the undersigned is submitting details of Existing and Proposed Plantation Scheme for your kind action, as under:-

1. Details of purchase dated 10/07/2024 of 2000 plants / saplings from Forest Department Jhansi along with site photographs with geo-coordinates of its plantation and certificate of plantation of 2000 plants issued by Gram Pradhan Dhamnaud, in compliance to General Condition - 45 related to increase of increase of green cover area by 20% on river bank/roads.
2. Submission of proposed plantation scheme in compliance to General Condition -8 and Specific Condition-8 for of balance 22000 plants to be implemented phase wise, as per area decided by Forest Department for plantation.

Here it is kindly submitted that our lease is located in riverbed where plantation is not possible in the allocated area of 24 ha. as it gets inundated in monsoons and high flood levers, so it is requested to please provide an alternate land for avenue plantation, within 5 km periphery of lease area, were native species plantation can be done.

It is requested to kindly do the needful on the proposal in the matter and oblige.

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,

Tehsil & District Moradabad UP -244001

Enclosed:-

1. Details of existing plantation of 2000 plants/saplings
2. Submission of plantation scheme of balance 22000 plants, under avenue plantation.
3. Copy of Environmental Clearance by SEIAA, UP.

EXISTING PLANTATION DETAILS

झाँसी वन प्रभाग, झाँसी

(पौध वित्री रसीद)

रसीद संख्या 12297

बुक संख्या 246

रेन्ज का नाम वार्मोर (गयेंठा) पौधालय का नाम बैदापौर शाखा

दिनांक 10-7-24

श्री विपिन कुमार सक्सेना पट्टा चारु गादा सं. पाण्डुरा में निम्नलिखित पौधों का मूल्य रु. 18000 = [(9977942444)] प्राप्त कर अपूर्ण को गई। निःशुल्क की गई।

क्रमांक	पौधों की किस्म	संख्या	दर	घनराशि
1	शीशम	400	9	3600 =
2	कुंजी	400	7-	3600 =
3	फिचयेफार्म	400	7-	3600 =
4	नीम	200	7-	1800 =
5	सर्गान	200	7-	1800 =
6	आषला	100	7-	900 =
7	डेसिप्रासेरिया	150	7-	1350 =
8	अडेसिया	150	7-	1350 =
योग		2000		18000 =

पौधालय कार्यभारिक

झाँसी वन प्रभाग, झाँसी

प्रतिलिपि रेन्ज अधिकारी वार्मोर (गयेंठा) को सूचनार्थ प्रेषित।

पौधालय कार्यभारिक

झाँसी वन प्रभाग, झाँसी

वृक्षारोपण के सम्बन्ध में

आज दिनांक 19 जुलाई 2024 को ग्राम पंचायत धमनौड तहसील - गरौठा ,
जिला - झाँसी में वृक्षारोपण का आयोजन श्री विपिन कुमार सक्सेना पट्टा
धारक ग्राम धमनौड गाटा सं० 1419 ख खण्ड सं०-1 के द्वारा 2000 पेड़ों
का वृक्षारोपण किया गया है !

ग्राम प्रधान

ग्राम पंचायत धमनौड

तहसील - गरौठा

जिला - झाँसी

सरजू प्रसाद

ग्राम प्रधान
ग्राम पंचायत धमनौड
धमनौड-बजौर (झाँसी)



GPS Map Camera

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Unnamed Road, Uttar Pradesh 284203, India
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Google



 **GPS Map Camera**



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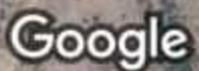


**पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु वृक्षारोपण**
सो.से.- VKS विपिन कुमार सक्सेना
ग्राम धमनौड, जिला-झाँसी



 **GPS Map Camera**

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GPS Map Camera

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पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु वृक्षारोपण

सो.से.- VKS विपिन कुमार सक्सेना
ग्राम धमनौड, जिला-झाँसी

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पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु वृक्षारोपण

सो.से.- VKS विपिन कुमार सक्सेना
ग्राम धमनौड, जिला-झाँसी



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Unnamed Road, Uttar Pradesh 284203, India

Lat 25.70521°

Long 79.35935°

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**पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु वृक्षारोपण**
सो.से.- VKS विपिन कुमार सक्सेना
ग्राम धमनौड, जिला-झाँसी



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पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु वृक्षारोपण
सौ.से. - VKS विपिन कुमार शर्मा
ग्राम धमनोड, जिला-झाँसी

 GPS Map Camera

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Google





**पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु वृक्षारोपण**
 आयोजित - VKS विपिन कुमार सक्सेना
 ग्राम धमनोड, जिला-शंभोली

 **GPS Map Camera**



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Google



पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/ सामाजिक पर्यावरणीय
जिम्मेदारी हेतु वृक्षारोपण
के.स. - VKS विपिन कुमार सक्सेना
ब्लॉक धमनोड, जिला-शॉसी

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Google

पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु वृक्षारोपण
श. VKS विपिन कुमार सक्सेना
ग्राम धमनोड, जिला-श्रांसी



GPS Map Camera



Google

Dhamnod, Uttar Pradesh, India
Unnamed Road, Dhamnod, Uttar Pradesh 284203, India
Lat 25.690794°
Long 79.371608°
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Proposed Plantation Scheme

**RIVER SAND/MORRUM MINING PROJECT
AT GATA NO-1419 KHA KHAND NO-1, VILLAGE-
DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI,
UTTAR PRADESH, AREA: 24.0 Ha,**

In compliance to General Condition -8 and Specific Condition-8 of E.C.

**For of balance 22000 plants to be implemented phase wise, as per
area decided by Forest Department for plantation.**

Prepared & Submitted By :-

**VIPIN KUMAR SAXENA
R/o-MIG-A/135 Aashiyana Prtham,
Tehsil & District Moradabad UP -244001**

TABLE OF CONTENT

Chapter	Details
1	Introduction
2	Requirement
3	U.P.P.C.B. Green Belt Development Guidelines
4	Proposed Plantation pattern and Methodology
5	Proposed Action Plan for Green Belt Development / Plantation for Life of Mine.
6	YEAR WISE GREEN BELT DEVELOPMENT PLAN

INTRODUCTION

Green belt is plantation of trees for reducing the pollution as they absorb both gaseous and particulate pollutant, thus removing them from atmosphere. Green plants form a surface capable of absorbing air pollutants and forming sinks for pollutants, it improves the aesthetic value of local environment. Green belts are planned open spaces safeguarded from developmental activities such as construction of buildings, factories, any other infrastructural activities; these areas are used only for growing vegetation cover. Green belts in and around urban and industrial areas are important for maintaining ecological health of the region.

Though there is no exclusive green belt development policy in India, however on basis of other environmental policies and acts there are certain restrictions and prohibitions on new projects or activities or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the schedule to the EIA Notification issued in

1994 and revised in 2006 , being undertake in any part of India, unless prior EC has been accorded in accordance with the objectives of National Environmental Policy.

For implementing an effective green belt, following guidelines have been referred to while preparing the scheme:-

○ **U.P.P.C.B. O.M Dated 16.02.2018
(H16405/220/2018/02) issue by Member Secretary,
UPPCB**

- As plants are universal sink for air pollutants, they trap the carbon dioxide and store it within them as reserve food material. Plants being the initial acceptors of air pollutants act as a scavenger to the pollutants.
- Leaves provide surface area for impingement, absorption and adsorption of air pollutants as well settlement for dust particles in the atmosphere equally.
- While selecting the species for pollution control important characteristics that should be considered like plants should be evergreen, large leaved, rough bark, indigenous,

ecologically compatible, low water requirement, minimum care, high absorption of pollutants, resistant pollutants, agro-climatic suitability, height and spread, canopy architecture, growth rate and habit (straight undivided trunk), aesthetic effect (foliage, conspicuous and attractive flower colour), pollution tolerance and dust scavenging capacity.



Requirement:-

- A time bound progressive green belt development plan is prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the project.
- Phase wise plan of plantation and avenue plantation has been developed indicating the area to be covered under plantation and the species to be planted.
- The plant species selected for green belt have greater ecological value and are of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

U.P.P.C.B. Green Belt Guidelines

- **Selection of Plants for Greenbelts, based on pollution tolerance:**

(as per Schedule – I-C of U.P.P.C.B. O.M Dated 16.02.2018)

Major Pollutants	Varieties of Trees	Varieties of Bushes
Particulate Matter	Cassia siamea (Kassod tree), Siris, Chitwan, Kadamb, Neem, Sheesham, Mahua, Amaltas, Ficus (Peepal and Banyan)	Kadi Patta, Croton, Tecoma stans, Cassia glauca, Dhak
Sulphur oxides	Siris, Arroo, Chitwan, Kadamb, Neem, Bamboo, Mahuli, Semal, Mahua, Tamarind, Ficus	Amla, Dhak, Subabool, lantana
Nitrogen oxides	Chilbil, Mangifera indica (aam), Siris, Mahua, Jamun, Neem, Sheesham	Mahuli, Subabool, Dhak, lantana

(I-स) मुख्य प्रदूषणकारक के आधार पर रोपण हेतु वृक्ष, झाड़ी, घास की प्रजातियां :-

मुख्य प्रदूषणकारक के आधार पर रोपण हेतु वृक्ष, झाड़ी, घास की प्रजातियां

मुख्य प्रदूषणकारक	वृक्ष प्रजातियाँ	झाड़ी प्रजातियाँ	घास प्रजातियाँ
पार्टिकुलेट मैटर	कैसिया सेमिया, सिरस, चितवन, कदम्ब, नीम, अमलतास, शीशम, महुआ, फाईकस	कढी पत्ता, क्रोटन, टेकोमा, कैसिया ग्लूका, ढाक	बीयर्ड ग्रास, ब्लूस्टेम, बफैलो ग्रास, अंजन, बर्डवुड ग्रास, दूर्वा ग्रास (बर्मूडा ग्रास), गुरिया ग्रास
सल्फर आक्साइड्स	सिरस, अरुं, चितवन, कदम्ब, नीम, बांस, महुली, सेमल, महुआ, इमली, फाईकस	आंवला, ढाक, सुबबूल, लैन्टाना	बीयर्ड ग्रास, ब्लूस्टेम, बफैलो ग्रास, अंजन, बर्डवुड ग्रास, दूर्वा ग्रास (बर्मूडा ग्रास), गुरिया ग्रास
नाइट्रोजन आक्साइड्स	चिलबिल, आम, सिरस, महुआ, जामुन, नीम, शीशम	महुली, सुबबूल, ढाक, लैन्टाना	बीयर्ड ग्रास, ब्लूस्टेम, बफैलो ग्रास, अंजन, बर्डवुड ग्रास, दूर्वा ग्रास (बर्मूडा ग्रास), गुरिया ग्रास

Recommended Species based on Geological Factors of Various Areas

(As per Schedule II-A of U.P.P.C.B. O.M Dated 16.02.2018)

(II-अ) क्षेत्र आधारित वृक्षों की प्रजातियाँ:-

क्षेत्र	वृक्ष की प्रजातियाँ
ऊसर क्षेत्र	बबूल, सुबबूल, कंजी, सिरस, अर्जुन, ढाक, शीशम, आंवला, जंगल जलेबी, बेर, अकेसिया औरिकुलोफॉर्मिस, कैजूराइना, प्रोसोपिस।
बीहड़ क्षेत्र	शीशम, नीम, आंवला, सिरस, बांस, कंजी, महुआ, बेल, सहजन, पापड़ी।
खादर-खोला क्षेत्र	शीशम, अर्जुन, कटसागौन, कैजूरीना, बकैन, जामुन, खैर, विलायती बबूल, कालासिरस, सुबबूल, सहजन।
विन्ध्य क्षेत्र	महुआ, सिरस, बेल, जामुन, बहेड़ा, आंवला, इमली, पीपल, बरगद, चिलबिल, कैथा, रीठा, अकेसिया औरिकुलोफॉर्मिस, कैसिया स्यामिया, सहजन।
तराई एवं गंगा के मैदानी क्षेत्र	शीशम, सागौन, सिरस, खैर, अर्जुन, जामुन, सहजन।

Proposed Plantation pattern and Methodology

(as per Schedule – I-A of U.P.P.C.B. O.M Dated 16.02.2018)

Specification	Details
Total No. of Plants	22,000 Plants withing 5 Km periphery, as decided by DFO Jhansi and other regulators.
Plantation Methodology	Staggered in multiple lines
Minimum Height of Plant	8 -10 Feet on maturity
Spacing between trees	3 x 3 meter (i.e. 9 Sq.mtr area occupancy per plant)
Size of the pits	60 X 60 X 60 cm
Implementation	Avenue Plantation in near by public places in consultation with local panchayat / district administration, / D.F.O.

GREEN BELT DEVELOPMENT STRATEGY AS PER UPPCB GUIDELINES

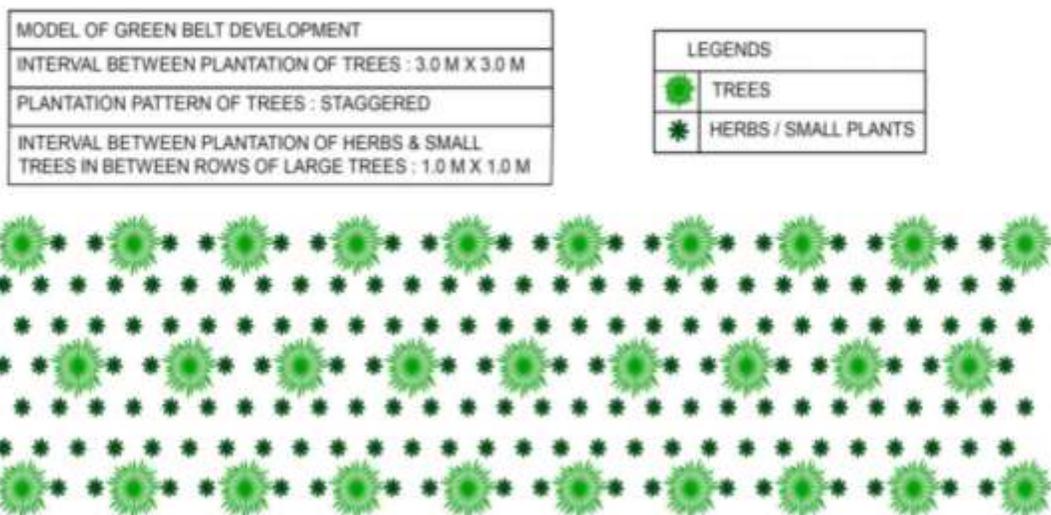


Image 1: Green belt treatment strategy as per UPPCB [Office Order via letter no H16405/220/2018/02 dated 16.02.2018](#)

Green Belt Rules

- Ensure survival of plan
- Plants of min. 8-10 foot height to be planted under Green Belt Plan
- Ensure proper safety of Green Belt by wires/fencing
- Ensure watering and manures required for growth of plants
- watering of plants to be done from treated discharged water

Some Trees Selected/Proposed for Green Belt as per APTI score and UPPCB Norms

Sl.No	Local Name
1	Jamun
2	Arjun
3	Peepal
4	Gular
5	Mahua
6	Neem
7	Ber

Preparation Pan for Seedlings:

To undertake plantation on site, following steps will be taken:

1. Obtaining Healthy seedlings from nursery
2. Preparation of pits and preparing them for transfer of seedlings
3. Take care of seedlings after plantation in pits

Pit and Soil Preparation:

1. The pit size has been recommended as 60 X 60 X 60 cm for trees
2. The spacing for trees is proposed 3 m.
3. The pits should be watered prior to plantation of seedlings.

Post Care Facilities:

1. The growing plants are cared at least for the first 3 years under favourable condition of climate and irrigation.
2. For healthy and vigorous growth adequate nutrient will be supplied.
3. To avoid water stress condition regular watering will be done.

YEAR WISE DEVELOPMENT PLAN

YEAR	NO. OF PLANTS
2024-25	7000
2025-26	8000
2026-27	7000

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
 VIPIN KUMAR SAXENA
 R/o-MIG-A/135 Aashiyana Prtham Teh Distt Moradabad UP -244001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/56882/2020 dated 22 Sep 2020. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC22B001UP110182 |
| 2. File No. | 5860/5578 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 24.00 Ha On Dhasan River for Sand/Morrum Mining Project at Gata No.- 1419 Kha Khand No.01 Village- Dhamnaud, Tehsil-Garautha, District- Jhansi, U.P. |
| 7. Name of Company/Organization | VIPIN KUMAR SAXENA |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 08 Jun 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/11/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





P265 38
State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no-5860-5578

Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Dear Sir,

This is with reference to your application / letter dated 04-03-2020, 20-05-2020, 22-09-2020, 28-09-2020, 09-10-2020, 05-10-2020, 13-10-2020, 11-08-2021 on above mentioned subject. The matter was considered by 678th SEAC in meeting held on 08-08-2022, 693th SEAC in meeting held on 12-10-2022 and 668th SEIAA in meeting held on 10-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, UP to SEAC on 08-08-2022 & 12-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01 Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2019 dated 08/06/2020.
3. The fresh public hearing was organized on 06/05/2022 in the Meeting Hall Tehsil- Garautha District – Jhansi. U.P.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020		
2.	File No. allotted by SEIAA, UP	5860/5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Sand Morrum Mining		
6.	Project Location(Plot.Khsra/Gata No.)	Khand No.- 01Gata No. 1419 Kh		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnaud		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E

		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		
17.	Proposed Production/ Year	2,50,000 m ³		
18.	Sanctioned Period of Mine lease	5 Years		
19.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method/Bar Scalping or skim mining (as per IBM rules & SSMMG, 2016)		
20.	No. of working days	225 Days		
21.	Working hours/day	8 Hours		
22.	No. of workers	90 Worker		
23.	No. of vehicles movement/day	123Trucks / Day		
24.	Type of Land	River Bed (Govt. Land)		
25.	Ultimate of Depth of Mining	1.3 m		
26.	Nearest metalled road from site	1.0 Km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.9	
		Suppression of dust	12.0	
		Plantation	3.17	
		Others (if any)	-	
Total	16.07 KLD			
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-10-2022		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /{(2019-20) Date-03.02.2020		
31.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)		
32.	Proposed EMP cost	23.01 Lac		
33.	Proposed total Project cost	1.08 Crore		
34.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
35.	No. of Trees to be Planted	792 Trees		
36.	Monitoring Period	October 2020 – December 2020		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.



6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 08-08-2022 & 12-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 2,50,000 m³ /Annum lease area of 24 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.

34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
13. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such

study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

14. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
19. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
20. The project proponent should explore the possibilities of rainwater harvesting.
21. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
22. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
23. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
24. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
25. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
26. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
27. Environment management in according to environmental status and impact of the project.
28. During the school opening and closing time transportation of minerals will be restricted.
29. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
30. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
31. Pakkamotorable haul road to be maintained by the project proponent.
32. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
33. Permission from the competent authority regarding evacuation route should be taken.
34. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
35. Provision for cylinder to workers should be made for cooking.
36. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
37. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
38. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
40. Provision for two toilets and hand pumps should be made at mining site.
41. Drinking water for workers would be provided by tankers.

42. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
43. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
44. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
45. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
46. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
47. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
48. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
49. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
50. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
51. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
52. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
53. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
54. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
55. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
56. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
57. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
58. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
59. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

60. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
61. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
62. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
63. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
64. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
65. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
66. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
67. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
68. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
69. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
70. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
71. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
72. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
73. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
74. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
75. Waste water from potable use be collected and reused for sprinkling.
76. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem

to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Jhansi.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

To,

District Magistrate,
The District Environment Authority
Jhansi, Uttar Pradesh

Date - 30/09/2024

Subject :- Regarding conservation and management plan for rejuvenation and management of water bodies.

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

Dear Sir, -

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022, File No - 5860/5578, EC Identification No. - EC22B001UP11018.

In this regard as per the Specific Terms & Conditions - 9 of the Environmental Clearance it is said that - "In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the district"

It is kindly submitted that ours is a river bed mining unit and we cannot operate this facility on the allocated area.

It is requested to kindly instruct the concerned district offer to provide us a water body area of 120 ha. which we can adopt for its conservation, management and rejuvenation.

It is requested to kindly do the needful on the matter and oblige.

Thanking You,



Vipin Saxena

VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Pritham,

Tehsil & District Moradabad UP -244001

Enclosed:-

1. Copy of Environmental Clearance by SEIAA, UP.

प्रमाणित किया जाता है कि मेसर्स विपिन कुमार
 लिक्वेना पर्यावरण धारक गांव सं. 1419 ख (कठकं-1)
 गांव धमनौड़ तहसील गरीबा जनपद झाँसी द्वारा
 गांव ककरबई तहसील गरीबा जनपद - झाँसी
 में विद्यत तालाब को अपनाया गया है। यद्यपि
 इनके द्वारा 25 जून 2024 से 30 जून 2024 (6 दिवस)
 में प्रतिदिन 15 एघारीय आमिको द्वारा तथा नू ट्रेकर
 द्वारा लगभग तालाब के जमा गाड़ व मिट्टी
 निकाली तथा आस-पास की सफाई एवं पहुँच
 सम्पर्क मार्ग को व्यवस्थित कराया गया।
 इनके लगभग 45000 रु (चरफ़ हुआ है)


 प्रकाश 15-7-24
 गांव पंचायत ककरबई
 सि०सि०-बागौर (झाँसी)

10/2023

Imagery Date: 30.10.2023

25.700294° 79.338610°

Existing Water area 112 sq.m

Area approx.- 0.17 ha

गुर्वाडे महाराज मन्दिर

Image © 2024 Airbus

Google Earth

Imagery Date: 10/30/2023 lat 25.699958° lon 79.339406° elev 0 m eye alt 149 m

Imagery Date: 3208.2022

2/2022
25.700294° 79.338610°

Area approx.- 0.17 ha

श्रीमती महाराज मन्दिर

Image © 2024 Airbus

Google Earth

Imagery Date: 1/31/2022 lat 25.700421° lon 79.338568° elev 0 m eye alt 149 m

1985

34 m

123

The Following points of EC deal with requirement of Replenishment Study

Condition Type & Number	Condition	Compliance / Reply of PP
Specific Condition-2	<p>In the absence of replenishment study, in compliance of Hon’ble NGT Order dated 06.05.2022</p> <p>initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.</p>	<ul style="list-style-type: none"> • The State of UP has conducted Replenishment Studies in Year-2022 with the help of CMPDIL (a govt. institution) as per NGT Orders and SEIAA extended ECs as per it. The SEIAA,UP vide its minutes dated 31.12.2022 has confirmed that studies in district Jhansi (Para 2 ; line 2) has been completed, as EC’s are extended for a period of 1 year. • Thereafter the project proponent has conducted replenishment studies in Year -2023 which was

<p>Specific Condition-3</p>	<p>For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.</p>	<p>acknowledged and in SEAC Meeting dated 15/2/2024 and SEIAA meeting dated 6/3/2024.</p> <ul style="list-style-type: none"> • Thereafter the project proponent is conducting the process of replenishment studies in the period of Year 2024 which is under process and report shall be made available after post-monsoon – 2024 in October 2024 subject to residence of water from lease. • Further the SEAC of UP has approved the DSR of district Jhansi on 30/8/2024 which is annexed as records.
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Specific Condition-13	<p>In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is</p>	
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	mandatory for initial three years.	
Specific Condition-39	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	
Specific Condition-48	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	
Specific Condition-54	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a	

	<p>QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.</p>	
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Minutes of the 685th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 31.12.2022

The meeting of 685th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 31.12.2022 at the Directorate of Environment. Dr. Rajeev Garg, Chairman SEIAA did not participate and the following were present in the meeting:-

- | | |
|---------------------------|------------------------------|
| 1. Shri Paras Nath | Member, SEIAA, U.P |
| 2. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

685th State Level Environment Impact Assessment Authority, UP (SEIAA) meeting was convened and conducted in reference to the letter no. 1591/81-7-2022 dated 26-12-2022 of Department of Environment Forest and Climate Change, UP.

Discussion on Validity Extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon'ble NGT order.

SEIAA gone through the letter of DGM, UP letter no1368/M-228/2017 khananniti (VIII) dated 27-12-2022, letter no.1381/M-228/2017 khananniti (VIII) dated 30-12-2022 addressed to MS SEIAA in which it is mentioned as follows "प्रदेश के विभिन्न जनपदों में स्थित नदी तल के बालू/मोरम के खनन क्षेत्रों के replenishment Study का कार्य भारत सरकार की संस्था सी०एम०पी०डी०आई० द्वारा पूर्ण कर लिया गया है।" SEIAA also gone through the E-mail dated 31-12-2022 of DGM UP and progress statement on the scientific sand replenishment study being carried out by CMPDI vide letter no- CMPDI/BDD/E-760656/I-16525 dated 30-12-2022 for 26 districts (25+1) and Rivers- Ken, Betwa, Yamuna, Gandak Ghaghra, Ganga, Tauns Bhaghain Son, Rapti, Paisuni, Dahsan Mangour, UR. Saprar, Sukhanai, Belan.

SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonebhadra, Shaharanpur, shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur, Santkabir nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no

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Minutes of the 685th Meeting of the SEIAA held on 31 .12.2022

mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department.

Rest all the conditions mentioned in the original EC shall remain same.

SEIAA opined that details of leases shall be provided by the Mining department at the earliest and secretariat shall place the details before SEIAA in the Next Meeting.

**Assistant Nodal/Nodal Officer
SEIAA, UP**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.



**(Ajay Kumar Sharma)
Member-Secretary
SEIAA**

**(Paras Nath)
Member
SEIAA**

**REPLENISHMENT OF RIVER BOURN MINERAL ON DHAMNAUD SAND
MINE JHANSI, UTTAR PRADESH**

Report

Year 2023

**Mining Lease Area located on Gata No. 1419 Kha, Khand No. 01,
Village Dhamnaud, Tehsil Garautha, District Jhansi, Uttar Pradesh
Total Area - 24.0 Ha**

River Dhasan

Period of replenishment study (22nd June and 4th October 2023)

For

**Mr. Vipin Kumar Saxena S/o Shri Om Prakash Saxena
R/O: MIG - A/135, Aashiyana Pratham, Tehsil & District Moradabad, UP**

Prepared by:

M/s Globus Environmental Engineering Services, Lucknow
QCI-NABET Accredited Organization

In-association with



**M/s Academy of Science Communications
Lucknow, UP**

1.0 General Introduction of Lease and Lease Holder

- The present project is for coarse sand mining over an area of 24.0 Ha located on Dhasan River. The location of the project is Khand No. 01, Gata No. 1419 Kha at Village Dhamnaud, Tehsil Garautha, District Jhansi, Uttar Pradesh.
- The Lease for the mine was granted to Mr. Vipin Kumar Saxena S/O Shri Om Prakash Saxena, resident of MIG - A/135, Aashiyana Pratham, Tehsil & District Moradabad, UP for a period of 5 years.
- Environmental Clearance for the project has been granted by SEIAA, UP on 18/11/2022 vide E.C. Identification No. / EC22B001UP110182.

2.0 Introduction

Coarse sand is one of the basic requirements in the field of construction. To ensure the supply governments eased out the mining procedures to meet the public demand of the required mineral. The construction business in Uttar Pradesh State and India worth thousands of crores of rupees generating huge revenue for the State as well as Central government. In 2017, the UP government has laid down a new Mining Policy as amended from time to time, a unique and a remarkable initiative of UP government. To ease of the business initiative in India, Central Government has laid down several guidelines and issued notifications to benefit every person involved in this particular sector of mining.

Adding to it, the district are the administrative units of states which are best placed to do the mapping of these mineral resources. Sand is classified as a minor mineral as defined under *MMDR ACT 1957*. The legal and administrative control over minor minerals is vested in to the State Governments, however; the environmental safeguards are monitored and controlled by the central government keeping the competent state official machinery such as pollution control boards, ministry of Environment and pollution, mining officials etc. engaged in to it. Concerning the environmental issues, Ministry of Mines, Government of India, New Delhi (GOI), Ministry of Environment, Forest and Climate Change, (GOI) New Delhi, formulated the guidelines form time to time specifically for the sustainable sand mining to ensure the scientific mining methods and also to avoid any illegal practices. *Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSM 2020)*, *Sand Mining Frame Work 2018 (SMFW 2018)* and *Sustainable Sand Mining and Management Guidelines 2016 (SSMMG 2016)* are some of the excellent documents provided for everyone to follow the rules and regulations laid by the authorities in India. Nevertheless, active sand mining often get stuck in many issues like

availability of minerals, inundation of mining lease, over mining, and environmentally non-sustainable mining practices.

In Uttar Pradesh, the minor mineral rules applicable in the state are Uttar Pradesh Minor Mineral (Concession) Rules 1963 and the responsibility of minor mineral sand is with the Directorate of Geology & Mining UP. On the 14th June 2017, a new “Mineral Policy 2017” was notified which mandates the E-tendering cum E-Auctioning of all minerals in the state with following key objectives:

1. Mining of Mineral shall be made more Sustainable for Environment and as well as for the social causes.
2. Conservation of the Mineral shall be ensured.
3. To enhance the revenue share of State of UP from 1.85% to 3.0% obtained from mining of minerals in the state.
4. To stop the illegal mining activities in the state and to bring the culprits into the justice.
5. To increase employment opportunities in the Mining Sector.
6. To encourage the healthy and clean competition among the mining Industries.
7. To increase the development of the scientific knowledge regarding minerals to ensure proper knowledge based on scientific and sustainable techniques of mining to the people.
8. To provide Mineral related data and information to the interested industrialist/miners.
9. To encourage the investment of the private capital in to the Mining sector to develop mining sector.
10. To speed-up the exploration of new mineral through modern mineral exploration investigation techniques for the development of mining sector in the state
11. To ensure the transparency among the lease allocation through e-tendering cum e-auctioning and to develop corruption free, simple and understandable working as per laws of State Government.
12. To take care of welfare of the affected people from the mining activity as well as the society.

The Mining Policy 2017 of UP government guarantees the mining lease holders to provide a hassle free environment as per the initiative of Central Government under Ease of Doing Business initiative. Despite a lot of efforts, issues such as illegal mining,

environmental damage, high sand prices and quality of mineral that are interlinked with each other are prevalent across many states. Moreover, the SSMMG 2016 guideline proved to be the best document to control the mineral quantity related issue whereas EMGSM 2020 provide a comprehensive method to control the illegal mining and the related issues. The district authorities of states need to update the mapping of the resources by upgrading the DSR including the replenishment study to have outputs of annual deposition rates of sand from a river, deposition stretch of the rivers, total resources available in the state for sand. **Additionally, very recently Hon'ble NGT issued an order dated 6th May 2022 which made the replenishment study of the leases mandatory specifically for the UP state. The Order of NGT has also ascribed a simple method to undertake such studies.**

3.0 The Lease and the Importance of the Study:

The mining lease is located on the riverbed Dhasan at Gata No. 1419 Kha in village Dhamnaud of tehsil Garautha in district Jhansi UP. The total area 24.0 however; workable area is 24.0 Ha as per approved mining plan and environmental clearance letter. The Mining lease is located on the riverbed of Dhasan a Perennial river which merge into Betwa River. During pre-monsoon season River Dhasan remain partially dried whereas during monsoon it swells and bring substantial amount of mineral specially pebbles and coarse sand. *Sand Mining Frame Work 2018*, is a compilation of the legal and scientific manners of mining issued by Ministry of Mines GOI, New Delhi. The document provides information to conduct the geological and hydrogeological studies to measure the indicators of sustainable mining of minerals particularly the riverbed sand mining. Geo-investigation is a study that provides an in-depth analysis of the mining lease area based on the physical and mechanical survey. It helps in freezing the current situation of the mining lease so that after the monsoon period is over, replenishment could have been calculated to ascertain the quantity of mineral accumulated during the inundation period. This study also reveals the exact location of the mining lease area, the depth of the mineral, an exact quantity of mineral, stripping ratio and the information regarding the indicators of environmental sustainability. It also provides a glimpse of Hydro-geological repercussions of mining, whereas the impacts can be predicted. The mechanical contouring indicates the available mineral thickness on the given surface for e.g., the riverbed as in the present case. For authorities who work tirelessly to ensure the environmental sustainability during massive mining projects in cluster on a riverbed,

geo-investigation is one of the decisive studies providing them evidences to take actions against illegal and un-scientific mining practices.

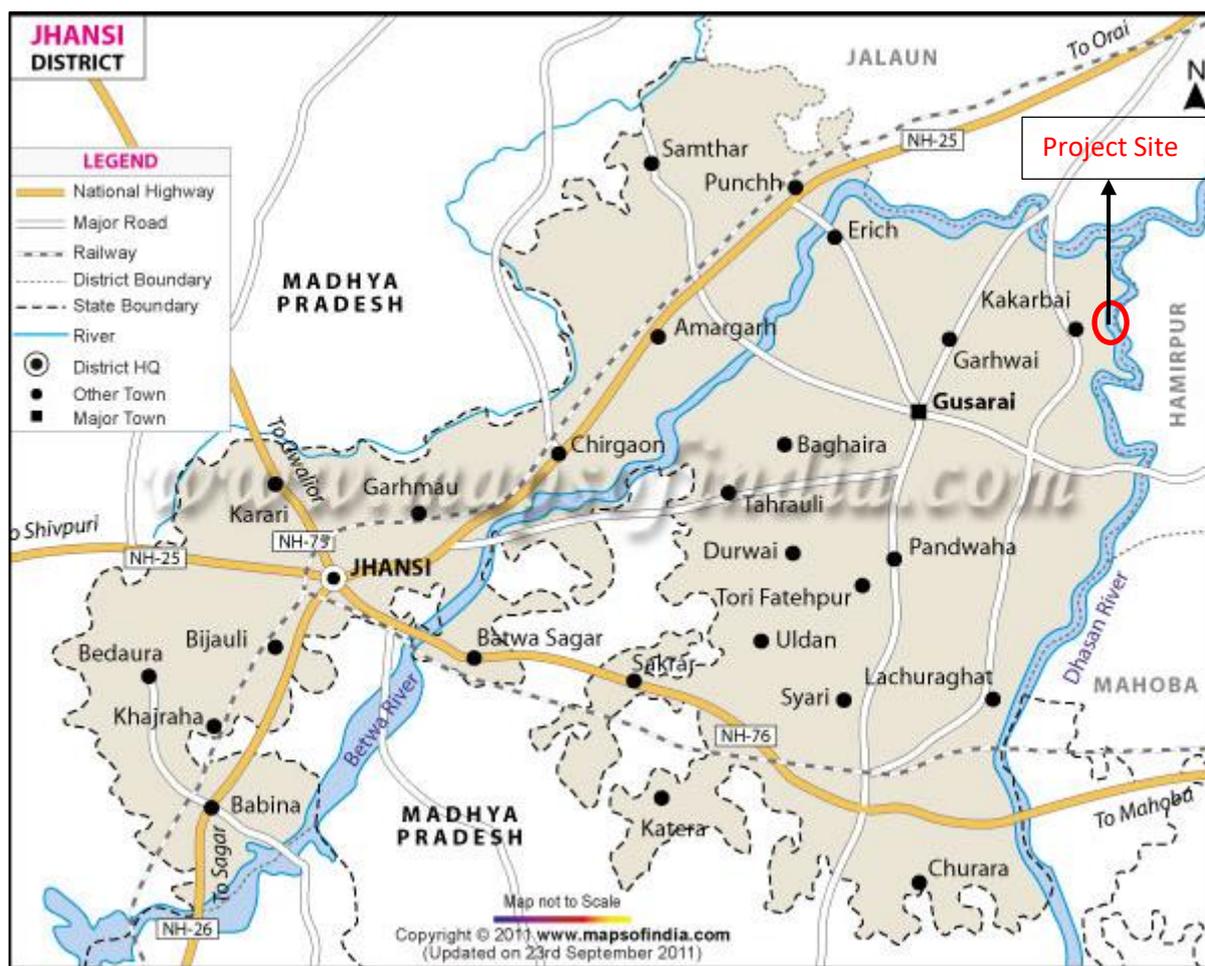
Moreover, the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its notification SO: 1533 dated 14th Sep. 2006, made it clear that proponent should carry a replenishment study post-monsoon to ensure the sustainable mining on the riverbed. Despite having the legal compulsions the replenishment study was not so common to conduct. Recently Hon'ble NGT New Delhi vide it's order dated 06th May 2022 made it mandatory to suspend the mining processes without having mineral replenishment study strictly done in accordance with the SSMMG 2016 and EMGSM 2020.

4.0 Features to the Mining Lease and Production

Name of the Lease Holder	Mr. Vipin Kumar Saxena S/O Sh. Om Prakash Saxena, R/O MIG - A/135, Aashiyana Pratham, Tehsil & District Moradabad, UP		
Details of the Mining Lease	Khand No. 01, Gata No. 1419 Kha in village Dhamnaud of Tehsil Garautha in District Jhansi, UP		
Total Area	24.0 Ha		
Type of Mineral	Coarse Sand (Murram)		
Minable/Working Area	24.0 Ha		
Zero Level mRL	121.0 mRL		
Maximum mRL	128.5 mRL		
Minimum mRL	120.0 mRL		
Geo-Coordinates of Mining Lease Area (MLA)	Pillar	Latitude	Longitude
	A	25 ^o 40'42.00"N	79 ^o 23'03.70"E
	B	25 ^o 40'51.10"N	79 ^o 23'04.40"E
	C	25 ^o 40'59.60"N	79 ^o 23'06.10"E
	D	25 ^o 41'04.40"N	79 ^o 23'06.10"E
	E	25 ^o 41'08.80"N	79 ^o 23'01.50"E
	F	25 ^o 41'11.80"N	79 ^o 22'58.40"E
	G	25 ^o 41'15.60"N	79 ^o 22'52.10"E
	H	25 ^o 41'22.17"N	79 ^o 22'37.78"E
	I	25 ^o 41'25.13"N	79 ^o 22'38.44"E
	J	25 ^o 41'20.80"N	79 ^o 22'54.50"E

K	25°41'16.30"N	79°23'03.60"E
L	25°41'07.90"N	79°23'10.00"E
M	25°40'57.30"N	79°23'11.60"E
N	25°40'54.80"N	79°23'10.90"E
O	25°40'48.30"N	79°23'08.40"E
P	25°40'40.31"N	79°23'03.62"E

Lease Period Five Years (As per LOI Issued)
Annual Production 2,50,000 cubic meter/annum



5.0 District Profile

Jhansi district is one of the districts of Uttar Pradesh state in northern India. The city of Jhansi is the district and commissioner headquarters. The district is bordered on the north by Jalaun District, to the east by Hamirpur and Mahoba districts, to the south by Tikamgarh District of Madhya Pradesh state, to the southwest by Lalitpur District, which is joined to Jhansi District by a narrow corridor, and on the east by the Datia district of Madhya Pradesh. The District Jhansi is often called the gateway to

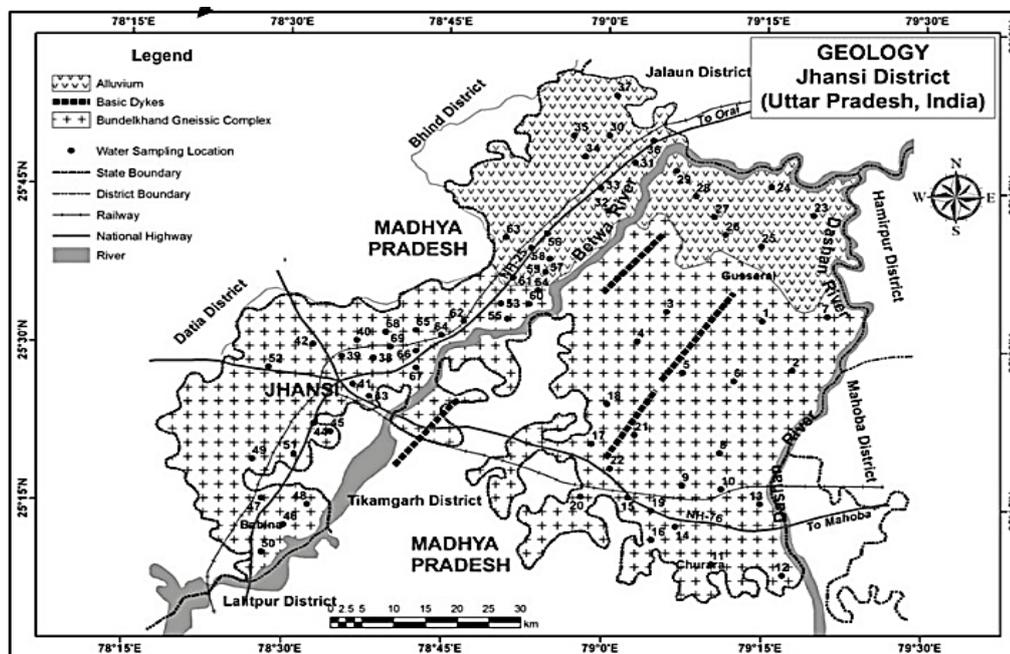
Bundelkhand. Jhansi district lies between North longitudes 25°07' to 25°57' and East latitudes 78°10' and 79°25'. Jhansi is situated between the rivers Pahunj and Betwa at an elevation of 285 meters. Jhansi District comprised of five tehsils viz., 1) Jhansi, 2) Moth, 3) Mauranipur, 4) Garautha, 5) Tehroli.

5.1 Topography of District Jhansi

The topography of the district also plays a key role in locational analysis for any provision of services and facilities. Jhansi is located in the plateau of central India, an area dominated by rocky reliefs and minerals underneath the soil. It has an average altitude of 284 meters. The city has a natural slope in the north as it lies on the south western border of the vast Tarai plains of Uttar Pradesh. The elevation rises on the south. The land is suitable for citrus species fruits. Crops include wheat, pulses, peas, oilseeds. The region relies heavily on Monsoon rains for irrigation purposes. **Betwa** and **Dhasan** are the major rivers controlling the drainage pattern. The natural slope of the area is in North and Northeast direction. Jhansi district lies in the belt of drought prone regions of Uttar Pradesh however; Central Government, under an ambitious canal project (Rajghat canal), is constructing a network of canals for irrigation in Jhansi and Lalitpur and some area of Madhya Pradesh.

5.2 Geology and Physiography

The



Geological Map of District Jhansi (Source: Singh et al., 2013)

geology of the Jhansi district area is mostly comprised of Bundelkhand Gneissic Complex (BGC) of Archaean Age and Alluvium of Recent Age. The Bundelkhand Gneissic Complex

comprises mainly of 2500 – 2600 Ma old non-foliated granite rocks with enclaves of gneisses, bonded magnetite, Calc-silicates and Ultramafics (Basu, 1986). In addition, there are gneisses, quartz reefs and dykes of basic rocks and tuffaceous serpentine rocks. Dolerite dykes are very common in the BGC and it varies in width, sometimes attain a width up to 45 m and traceable over 11 km. Ultramafic rocks are mainly peridotites, dunites, pyroxenites and gabbro, which are closely associated with meta-basic rocks and occur as discrete patches in granites near Jhansi.

Physiographically, the area can be divided into two units (1) southern Bundelkhand pediplane province and (2) northern highly eroding composite plain province. The northern part of the district is mainly occupied by the alluvium of Quaternary age. The alluvium consisting of mainly fine to coarse sand, gravel, pebble, silt, clay and kankar (calcium carbonate nodule) and attains a maximum thickness of about 60 m. The alluvium together with the underlying weathered zone of granite-gneissic basement forms a more or less homogeneous aquifer system (CGWB 2008).

6.0 Brief of SSMMG 2016 & EMGSM 2020

Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSM 2020) and *Sustainable Sand Mining and Management Guidelines 2016 (SSMMG 2016)* are some of the excellent documents provided for everyone to follow the rules and regulations laid by the authorities in India. Active sand mining often get stuck in many issues like availability of minerals, inundation of mining lease, over mining, and environmentally non-sustainable mining practices, SSMMG 2016 provide solution to the issue of how to practice sustainable mining? EMGSM 2020 provides an authentic way to measure the magnitude of earlier mining and futuristic potential of mining on a particular mining lease. A brief description in context with the Uttar Pradesh of SSMMG 2016 is given below:

Objectives:

- Uncontrolled sand mining is not sustainable.
- Compliance with present and future legislation and regulations on the subject is mandatory and not voluntary.
- Each lease holder should be given the opportunity to self-regulate to the extent that it can demonstrate compliance with legislation and regulations.
- Where self- regulation fails to deliver compliance with legislation and regulations, increased formal enforcement and monitoring should be implemented with punitive measures applied in line with the legal framework.

- There is a need to protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

The main objectives of the Guidelines

- To ensure that sand and gravel mining is done in environmentally sustainable and socially responsible manner.
- To ensure availability of adequate quantity of aggregate in sustainable manner.
- To improve the effectiveness of monitoring of mining and transportation of mined out material.
- Ensure conservation of the river equilibrium and its natural environment by protection and restoration of the ecological system.
- Avoid aggradation at the downstream reach especially those with hydraulic structures such as jetties, water intakes etc.
- Ensure that the rivers are protected from bank and bed erosion beyond its stable profile.
- No obstruction to the river flow, water transport and restoring the riparian rights and instream habitats.
- Avoid pollution of river water leading to water quality deterioration.
- To prevent depletion of ground water reserves due to excessive draining out of ground water.
- To prevent ground water pollution by prohibiting sand mining on fissures where it works as filter prior to ground water recharge.
- To maintain the river equilibrium with the application of sediment transport principles in determining the locations, period and quantity to be extracted.
- Streamlining and simplifying the process for grant of environmental clearance (EC) for sustainable mining.
- “Sustainable Sand Mining Guidelines, 2016” issued by MoEF&CC requires preparation of District Survey Report (DSR), which is an important initial step before grant of mining lease/LoI. The guidelines emphasize detailed procedure to be followed for the purpose of identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited.

7.0 Objectives of EMGSM 2020

- The Ministry of Environment Forest & Climate Change formulated the *Sustainable*

Sand Management Guidelines 2016 which focuses on the Management of Sand Mining in the Country. It was observed that apart from management and systematic mining practices there was an urgent need to have a guideline for effective enforcement of regulatory provision and their monitoring.

- This document is supplemental to the existing “Sustainable Sand Mining Management Guideline-2016” (SSMG-2016), and these two guidelines viz. “Enforcement & Monitoring Guidelines for Sand Mining” (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provision of both these document arises, the provision made in “Enforcement & Monitoring Guidelines for Sand Mining-2020 shall prevail.
- All districts to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration.
 - No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
 - Replenishment study should be conducted on regular basis.
 - All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
 - The latitude and longitude of each mining lease shall be clearly mentioned in Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.
 - The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
 - The LoI holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in “Sustainable Sand Mining & Management 2016” and in this documents, as applicable are part of the clearance conditions.
 - There shall be no river bed mining operation allowed in monsoon period. The period as defined by IMD Nagpur for each state shall be adhered with.
 - The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc, as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
 - Regular monitoring of mined minerals and its transportation and storage shall be

ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.

- o Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall also participate

8.0 River Profile of Dhasan River:

Dhasan River is a river in Central India. A right bank tributary of the Betwa River, it originates in Begumganj tehsil (Raisen district, MP). The river forms the south eastern boundary of the Lalitpur District of Uttar Pradesh state. Its total length is 365 km, out of which 240 km lies in Madhya Pradesh, 54 km common boundary between MP and UP States and 71 km in Uttar Pradesh. Bela, Kathan, Mangrar, Bachheri and Rohni are the main tributaries of Dhasan river. Dhasan is primarily a rain fed river whose water level varies with the amount of rainfall. The area slopes from the south to the north and hence the flow of the river is in this direction. The agriculture in the Bundelkhand region through which the river flows is dependent on canal irrigation system. At Lahchura in Jhansi, a dam was built in 1910 across the river Dhasan. The Hamirpur plains too are irrigated by the canals that are a result of this dam. Another dam has been built on this river in Jhansi district.

9.0 The Methodology of the Study:

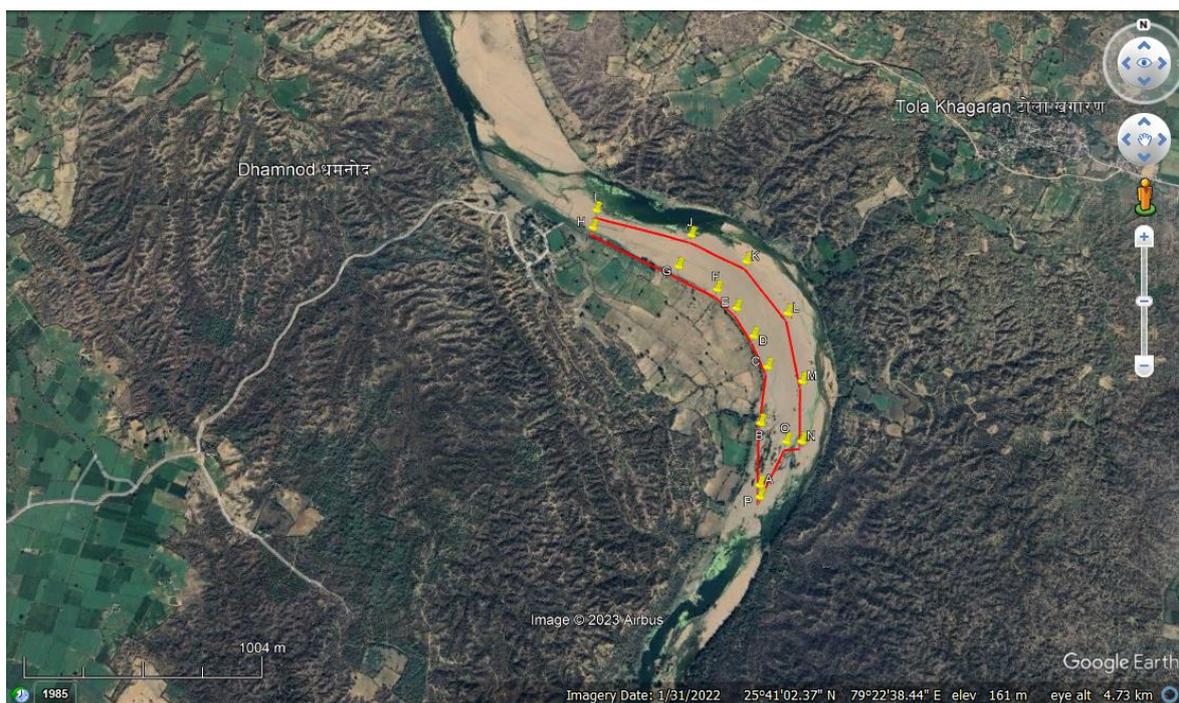
For the replenishment study a direct method of study was followed whereby initial elevation was captured with the help of total station/DGPS as recommended in EMGSM 2020 and as per Hon'ble NGT. This study especially conducted by the expert team consisting of Geologists, Environmentalist, GIS experts, Hydro-geologists and Surveyors. Total Station, Drone, DGPS, GPS, Levelling Stave, High Resolution GPS Interfaced Camera, Measuring Tape and a Water Boat are some of the common tools that are required for a comprehensive study. May and June are the ideal months of the year to carry pre-monsoon investigations as most of the geological features of mining lease area are quite visible and measurable.

Since the survey of the mining lease consist of physical study aided by total station/DGPS coupled with post monsoon pit logging whereas the elevation recorded in both the seasons is used to calculate the thickness of mineral on the riverbed and pit logging and texturing study reveal the magnitude of mineral deposited after monsoon referred as the replenishment. Therefore to complete the procedure two viz., pre-monsoon and post monsoon surveys are required. The present study is Pre-Monsoon

survey done in accordance with the Enforcement and Monitoring Guidelines of Sand Mines 2020 on 22nd June 2023.

10.0 Mining Lease Area - Present Status

The satellite imageries were used to find the workable area for which, GPS coordinates provided by DMO Jhansi district and in the approved Mining Plan was used to locate the MLA. The satellite images retrieved from Google Earth were used to locate the exact location of the said MLA to find out the probability of workable area (See Pic.1.0) followed by the drone mediated images.



Picture 1. The Location of Mine Lease Area

11.0 Replenishment Study Survey Methodology

Replenishment of river bourn mineral largely depend upon the flow of river water, geology of the terrain, meandering sides of the river, rate of deposition and detention time. However; this does not mean that river always ensures the deposition of required mineral, it has been observed that, thick layers of clay mixed with sand and pebbles is quite common after monsoon period. Therefore, it is mandatory to investigate the quality along with the quantity of mineral. Pre-monsoon data, fixation includes, the elevation level from the zero level i.e., level of active channel, riverbed quality, and any hazard related development during the active mining. The pre-monsoon data collection, moves directly to the thickness of the overburden (left over mineral on the riverbed) and the mineral of interest, helping in the calculation of stripping ratio of a mining lease area particularly in post monsoon analysis of data. The collective report is prepared as a



Picture 2. Mining in full swing was observed particularly for dumps



Picture 3. Mining has already been completed on maximum parts of the lease



Picture 4. Plenty of mineral is present that shall be extracted before the closure of the mine

fulfilment of the required data for replenishment study as per EMGSM 2020 and as per NGT order dated 06th May 2022. The collected data is duly reviewed by the reviewers including the academicians, mining experts and geologists.



Picture 2. The Site was surveyed on 22nd June 2023 for pre-monsoon conditions

12.0 The Findings of Pre-monsoon Survey of the said Mining Lease

A team of experts visited the mining site on 22nd June 2023. The study was conducted and the data were collected. The findings of the Survey have been recorded and are as follows:

1. The Lease area is located on the meandering part of the river Dhasan, which has been observed to flow in extreme rough terrain, natural hurdles, high detention time for the mineral to deposit and inner meandering part of the river leaves a huge clutch of mineral during previous rainy season in this part of the riverbed. This is a permanent feature and a part of the river Dhasan.

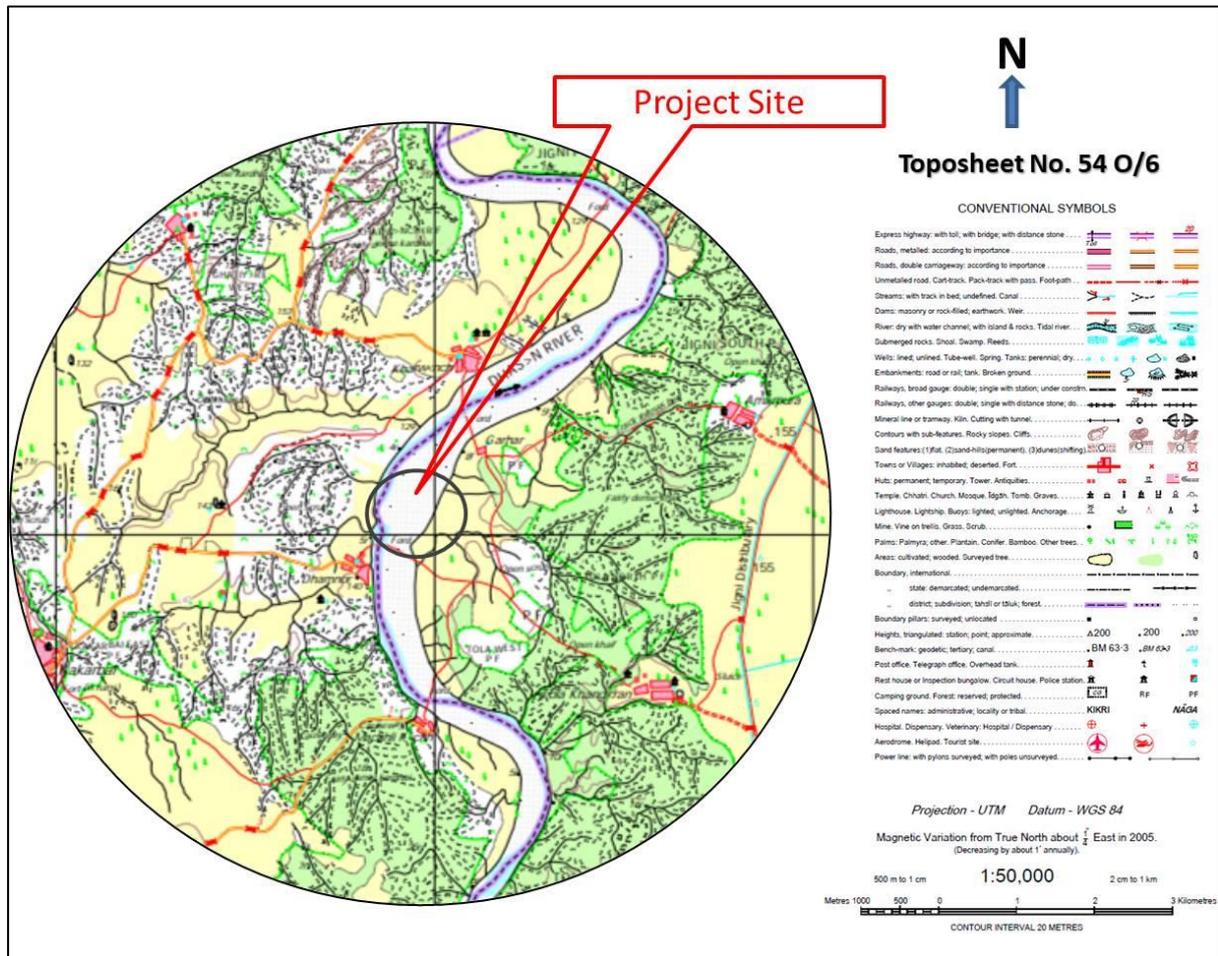


Figure 3 Topomap showing the location of mining lease

2. The water is flowing SE to NW directions mostly towards Hamirpur district.
3. A huge riverbed filled with river bourn mineral particularly the coarse sand mixed with clay and pebbles which is processed after filtering through the strainers to make it commercially viable. The approved quantity of mineral is 2,50,000 cubic meter per year. The ultimate depth of mining is 1.3 meters as per Environmental clearance and approved mining plan.
4. Most of the mining activity is restricted on the inactive riverbed however; the inactive horizontal surface water sometimes confuse with the in-stream mining to the observer. Shallow region and the horizontal flow of river water is visible at 1 to 2 m deep. This has caused the water logged conditions (see pic 6.0).
5. The elevation level in terms of RL has been recorded successfully with the help of total station (Fig. 7.0), which shall be used to quantify the replenished mineral after post monsoon season. Stripping ratio shall be estimated by pit logging on the available thickness of the riverbed thereafter.

6. The mining lease has been observed to be infested with the dumps of overburden, which is the rejected mineral depending upon its quality.
7. Shallow waters oozing out from below the surface is visible which is often confused with ground water rather this is the inactive water channel flowing below the surface.



Picture 4 The pitting was done to ascertain the depth of commercially viable mineral



8. The temporary ramps were found at the mining site which was used to transport the mineral laden trucks. Miners took out the mineral from a depth of 2.1 meters maximum slightly more to that of recommended in mining plan.
9. From the date of Environmental Clearance almost seven months of mining has already been completed by the miner leaving traces of active and vigorous mining.
10. Dhasan is comparatively a large river in the region and has periodic sediment deposit capacity, wherein the braided river system has been used ensuring the feasibility of sediment replenishment after monsoon period.
11. Physical verification of the lease confirms that most of the part of mining lease has been executed for the extraction of coarse sand mineral.

12. No direct impact of the mining has been observed on the natural stream flow of the river and most of the activity is confined on the allotted lease area particularly on the lateral margins usually preferred to promote more deposition of mineral during high flooding conditions in monsoon.

11.0 Replenishment of the mineral

As per NGT order dated 6th May 2022, four consecutive surveys are required for an extensive replenishment study to be done by the reputed institution, since this is a time taken process and government is not in a position to carry immediate survey due to the official procedures. The lease holder himself got the initial (pre-monsoon) survey done to freeze the data before the closure of mine i.e., in the end of the June month. Total Station survey as per EMGSM 2020, was performed on the said lease.



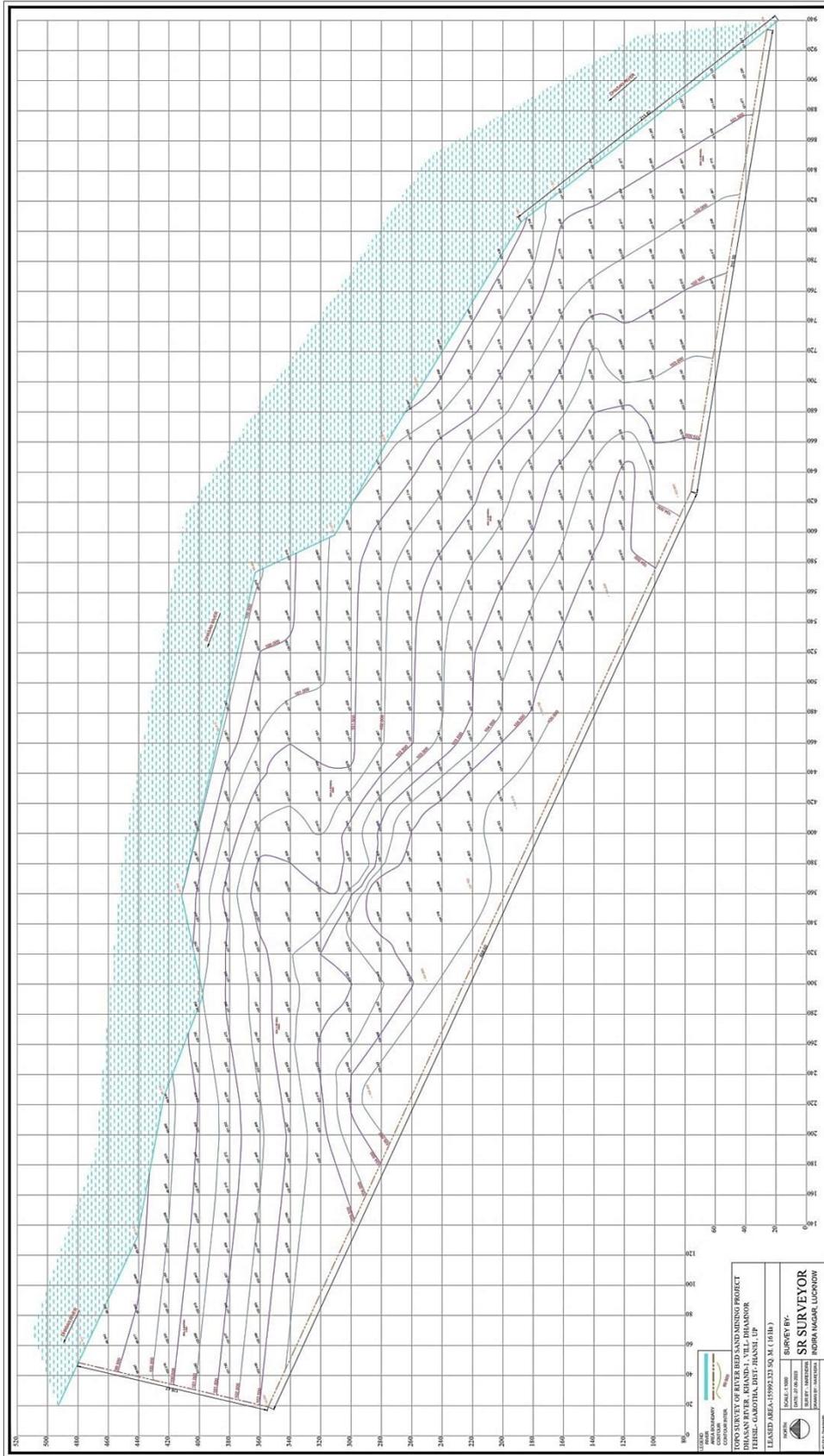


Figure 4 The elevation level recorded with Total Station. All the RL level is corresponding to the TBM

13.0 Post Monsoon Survey

In literal terms, refilling the lowered riverbed spaces with the mineral brought by the rivers during rainy season is known as replenishment of the mineral. In natural course, every year, rivers collect various minerals from the hills and plains and deposit the same on the riverbed to the normal fields of flood plains. Geologically, this newly brought mineral is called new alluvium that if not removed may alter the route of the normal flow of the river. To estimate the total replenished volume of the river borne mineral, it is mandatory to take the data of elevation of the riverbed and the extracted mineral till the date of mine closure in pre-monsoon period i.e., June and on the date of mine opening after the monsoon period in October month of the year. To conduct such survey, machines like DGPS (Differential Geo Positioning System), drone for capturing the latest photographs of the mining lease and level stave so as to ascertain the horizontal surface of water flowing below the riverbed.

Survey Team

A team of experts (QCI-NABET Approved) have visited for post monsoon survey of the mining lease to record the data required for volume estimation so replenished. The team includes environmentalist, geologist, hydro geologist and technicians running drone and DGPS machines.

1. Dr. Jatin K Srivastava (Environmentalist)
2. Mr. Dharmendra Singh (Hydro-geologist)
3. Mr. Narendra Kumar (Total Station Operator)
4. Mr. Jaideep (Drone Survey Expert)



Pic 5.0 Total Station survey was done on 04/10/2023

14.0 Condition of mining lease



Pic 6.0 Pre-monsoon condition of the mining lease at Dhamnaud on 22nd June 2023



Pic 7.0 Post-monsoon condition of the mining lease at Dhamnaud on 04th October 2023

Comparative analysis of drone images taken at almost same angle show no any major change. No major turbulence was recorded in monsoon season and hence no major replenishment occurred this season. The pre-monsoon season had same conditions as that of post monsoon. River Dhasan has older deposits of alluvium which is sufficient enough for the miners to meet the production target. However; the older mineral do contain pebbles that need to be sieved properly to reclaim the commercial value of coarse sand as that is quite obvious fact associated with the Dhamnaud Sand Mine Jhansi, UP.



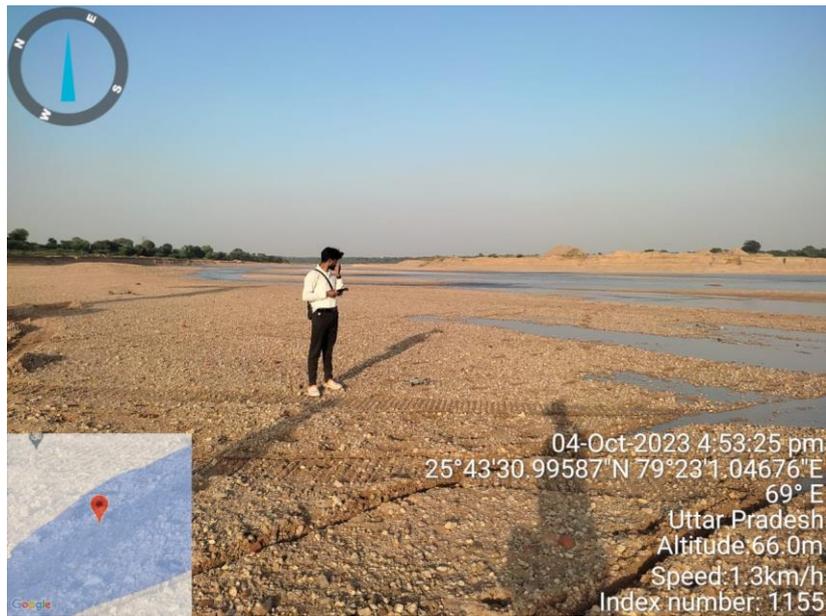
Pic 8.0 Pitting was done to understand the depth of mineral and water level



Pic 9.0 Mineral observed is well mixed with pebbles and clay mineral



Pic 10.0 Image showing the low water level conditions



Pic 11.0 Mining activity is observed on the day of survey

In the pic 11.0 shallow region of the lease is visible and as soon as water recede more surface that shall be available for mining. However; the region is still submerged.

15.0 Finding of Post Monsoon Survey

1. Physical verification indicates that there is no any change in the site conditions as compared between the pre-monsoon to post monsoon.
2. The mining lease is located at Khand no. 01, in village Dhamnaud, tehsil Garautha district Jhansi Uttar Pradesh on the Dhasan riverbed was surveyed on 04th October 2023 to record the data of elevation and overburden if any.

3. The riverbed of Dhasan River is naturally covered with coarse sand of high commercial value. The said mining lease is being executed since last Eight months. The mining potential is high, but the processing of mineral may be required.
4. Water is 1.6 m to 3.0 m bgl therefore depth is a limitation in the said lease. However; as the dry season shall approach, water level shall alter too.
5. The total minable area as measured through the physical verification and through the total station is around 13.475 Ha, available for mining as of date. Rest is submerged or water is filled into the earlier pits.
6. No mining activity was observed on the day of survey.
7. Average elevation has been calculated. The matrix of the elevation level is given in the table below. The minimum and maximum elevations were determined. TBM was fixed as reference on 100.000 RL, and the matrix is based having the reference of TBM.

Table - Elevation Matrix (Pre to Post Monsoon)

Pre-monsoon		Post-monsoon	
Horizontal	Vertical	Horizontal	Vertical
100.682	101.531	104.449	100.256
100.003	101.458	104.511	101.592
101.392	101.386	102.821	102.105
102.078	101.322	102.733	105.702
103.442	103.317	101.439	105.662

8. The maximum to minimum RL level in pre-monsoon season is 103.379 & 100.662 giving ultimate effective depth on 20th June 2023 as 2.717 meters particularly in patches that were dry and visible.
9. Maximum to minimum RL level on 04th October 2023 are 105.106 and 100.847 giving an effective depth around 4.259 m.
10. No overburden is present over the lease area, however; the mineral in upper layers is well mixed with pebbles and clay up to depth of 0.70 to 0.75 meter.
11. Total available area of the mining lease is where desired mineral can be extracted is 13.475 Ha approximately.
 - Available depth of mining is 1.8 m to avoid the intersection of the HFL (Horizontal Flow Level).
 - The minable mineral so available is as calculated below:
 - Available area of mining lease for active mining = 13.475 Ha
 - Available mining depth shall be = 1.8 - 0.75 (a layer of undesired mineral) = 1.05 m
 - Mineable volume of mineral is : 13.475 × 10000 = 134,750 meter square

$134,750 \times 1.05 = 141,487.5$ or 141,488 Cubic meter

16.0 Conclusion:

The mining over an area 24.0 Ha area was allowed to the lessee in pre-monsoon period. After the monsoon period, mineable area so observed is 13.475 ha. The Commercially viable mineral as available today on 04th October 2023 is 141,488 cubic meters and there is no any possibility of further increase in the quantity. As of today the mining beyond provided extent shall be a cause of ponding effect.

Reference:

1. Sustainable Sand Mining and Management Guidelines 2016(SSMMG, 2016); Issued and Published by Ministry of Environment, Forest and Climate Change, Government of India, New Delhi.
2. Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM 2020), Issued and Published by Ministry of Environment, Forest and Climate Change, Government of India, New Delhi.
3. Oder dated 6th May 2022 of Hon'ble National Green Tribunal on the replenishment study of the sand mining lease in UP State. (OA No. 141/2021).
4. Basu AK (1986) Geology of parts of the Bundelkhand Granite Massif, Central India. Rec Geol Sur India 117:61-120
5. Singh, A.K., Raj, B., Mahato, M. K. (2013). Evaluation of hydrogeochemical processes and groundwater quality in the Jhansi district of Bundelkhand region, India. Enviro. Earth Sci. 70(3) DOI:10.1007/s12665-012-2209-7

Disclosure of the Team of Experts

1. Mr. Akhilesh Kumar Gupta, Managing Director, Globus Environment Engineering Service, Lucknow UP & Expert Mining Engineering
2. Mr. Anand Kumar Gupta, Chief Mining Consultant, Globus Environment Engineering Service, Lucknow UP
3. Mr. Dharmendra Singh (Geologist & RQP), Survey Team Leader.
4. Mr. Narendra Kumar, Surveyor
5. Mr. Jaideep (Drone Operator)



National Accreditation Board for Education and Training



QCI/NABET/ENV/ACO/22/2565

October 27, 2022

To,

Integrated Precision Systems and Services Pvt Ltd,
6-3-841/A/2/C1, Arun Aditya Building,
3rd Floor, Ameerpet, Hyderabad, Telangana - 50001

Sub.: Extension of Validity of Accreditation till April, 2023– regarding
Ref.: Certificate no. NABET/EIA/1821/IA0041

Dear Sir/Madam,

This has reference to the accreditation of your organization under QCI-NABET EIA Scheme, the validity of **Integrated Precision Systems and Services Pvt Ltd**, is hereby extended till April 26, 2023, or completion of assessment process, whichever is earlier.

The above extension is subject to the submitted documents/required information with respect to your application and timely submission and closure of NC/Obs during the process of assessment.

You are requested not to use this letter after expiry of the above stated date.

With best regards.

(A K Jha)
Sr. Director, NABET

NABET



Quality Council of India
National Accreditation Board for
Education & Training



CERTIFICATE OF ACCREDITATION

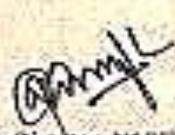
Integrated Precision Systems and Services Pvt Ltd.
6-3-841/A/2/C1, Anan Aditya Building, 3rd Floor, Amecrpet, Hyderabad-500016, Telangana

Accredited as Category - A organization under the QCI-NABET Scheme for Accreditation of EIA Consultant Organizations, Version B for preparing EIA/EMP reports in the following sectors:

Sl. No.	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of minerals including opencast (OC)	1	1 (a) (ii)	A
2.	Highways	34	7 (ii)	A
3.	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (c)	B
4.	Building and Construction Projects	38	0 (a)	B

Note: Names of approved EA Coordinators and Functional Area Experts are mentioned in MAC minutes dated October 05, 2018 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in NABET's letter of accreditation bearing no. QCI/NABET/EMP/REG/19/0715 dated February 05, 2019. The accreditation needs to be reviewed before the expiry date by Integrated Precision Systems and Services Pvt Ltd., Hyderabad following due process of assessment.


 Sr. Director, NABET
 Dated: February 05, 2019

Certificate No.
NABET/EIA/1821/140041

Valid till
September 05, 2021

For the updated list of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI NABET website.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
 VIPIN KUMAR SAXENA
 R/o-MIG-A/135 Aashiyana Prtham Teh Distt Moradabad UP -244001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/56882/2020 dated 22 Sep 2020. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP110182 |
| 2. File No. | 5860/5578 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 24.00 Ha On Dhasan River for Sand/Morrum Mining Project at Gata No.- 1419 Kha Khand No.01 Village- Dhamnaud, Tehsil-Garautha, District- Jhansi, U.P. |
| 7. Name of Company/Organization | VIPIN KUMAR SAXENA |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 08 Jun 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/11/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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P345 88
State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no-5860-5578

Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Dear Sir,

This is with reference to your application / letter dated 04-03-2020, 20-05-2020, 22-09-2020, 28-09-2020, 09-10-2020, 05-10-2020, 13-10-2020, 11-08-2021 on above mentioned subject. The matter was considered by 678th SEAC in meeting held on 08-08-2022, 693th SEAC in meeting held on 12-10-2022 and 668th SEIAA in meeting held on 10-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, UP to SEAC on 08-08-2022 & 12-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01 Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2019 dated 08/06/2020.
3. The fresh public hearing was organized on 06/05/2022 in the Meeting Hall Tehsil- Garautha District – Jhansi. U.P.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020		
2.	File No. allotted by SEIAA, UP	5860/5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Sand Morrum Mining		
6.	Project Location(Plot.Khsra/Gata No.)	Khand No.- 01Gata No. 1419 Kh		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnaud		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E

		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		
17.	Proposed Production/ Year	2,50,000 m ³		
18.	Sanctioned Period of Mine lease	5 Years		
19.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method/Bar Scalping or skim mining (as per IBM rules & SSMMG, 2016)		
20.	No. of working days	225 Days		
21.	Working hours/day	8 Hours		
22.	No. of workers	90 Worker		
23.	No. of vehicles movement/day	123Trucks / Day		
24.	Type of Land	River Bed (Govt. Land)		
25.	Ultimate of Depth of Mining	1.3 m		
26.	Nearest metalled road from site	1.0 Km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.9	
		Suppression of dust	12.0	
		Plantation	3.17	
		Others (if any)	-	
Total	16.07 KLD			
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-10-2022		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /(2019-20) Date-03.02.2020		
31.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)		
32.	Proposed EMP cost	23.01 Lac		
33.	Proposed total Project cost	1.08 Crore		
34.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
35.	No. of Trees to be Planted	792 Trees		
36.	Monitoring Period	October 2020 – December 2020		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 08-08-2022 & 12-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 2,50,000 m³ /Annum lease area of 24 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.

34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
13. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such

study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

14. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
19. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
20. The project proponent should explore the possibilities of rainwater harvesting.
21. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
22. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
23. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
24. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
25. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
26. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
27. Environment management in according to environmental status and impact of the project.
28. During the school opening and closing time transportation of minerals will be restricted.
29. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
30. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
31. Pakkamotorable haul road to be maintained by the project proponent.
32. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
33. Permission from the competent authority regarding evacuation route should be taken.
34. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
35. Provision for cylinder to workers should be made for cooking.
36. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
37. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
38. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
40. Provision for two toilets and hand pumps should be made at mining site.
41. Drinking water for workers would be provided by tankers.

42. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
43. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
44. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
45. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
46. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
47. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
48. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
49. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
50. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
51. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
52. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
53. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
54. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
55. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
56. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
57. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
58. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
59. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

60. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
61. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
62. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
63. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
64. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
65. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
66. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
67. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
68. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
69. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
70. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
71. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
72. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
73. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
74. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
75. Waste water from potable use be collected and reused for sprinkling.
76. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem

to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Jhansi.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary

Member Secretary
Date: 11/18/2022 5:09:19 PM

Minutes of 833rd SEAC-2 Meeting Dated 15/02/2024

The 833rd meeting of SEAC-2 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 10:00 AM on 15/02/2024. Following members participated in the meeting:

- | | | |
|----|-----------------------------|-----------------------------|
| 1. | Dr. Harikesh Bahadur Singh, | Chairman, SEAC-2 |
| 2. | Dr. Amrit Lal Haldar, | Member, SEAC-2 (through VC) |
| 3. | Dr. Dineshwar Prasad Singh, | Member, SEAC-2 (through VC) |
| 4. | Shri Tanzar Ullah Khan, | Member, SEAC-2 |
| 5. | Prof. Jaswant Singh, | Member, SEAC-2 |
| 6. | Dr. Shiv Om Singh, | Member, SEAC-2 (through VC) |
| 7. | Shri Ashish Tiwari, | Member Secretary, SEAC-2 |

The Chairman welcomed the members to the 833rd SEAC-2 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-2 informed the committee that the agenda has been approved by the Member Secretary, SEAC-2/Director, Directorate of Environment.

1. **“Morrum Mining” on the riverbed of Sone River at Arazi No.- 15 □ , Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, Area 12.146 ha., 8280/7891/SIA/UP/MIN/445239/2023**

RESOLUTION AGAINST AGENDA NO. 01

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

2. **Commercial project at Plot No. Sector-A, Pocket-1, Sushant Golf City Sultanpur Road, Lucknow, M/s Wilmot Infratech Private Limited, Shri Feroz Khan., 8480/SIA/UP/INFRA2/452537/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult, Delhi. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Commercial project at Plot No. Sector-A, Pocket-1, Sushant Golf City Sultanpur Road, Lucknow, M/s Wilmot Infratech Private Limited.
2. The plot area for the project is 20,238.66 m² and total built-up area will be 99357.232 m².
3. Expected population will be 13276.
4. Maximum number of floors will be 2B+LG+UG+8 and maximum height of the building will be 40.9 m.
5. Estimated cost of project is Rs.224 Crores.
6. Proposed Activity: Commercial Retail, with F&B Services & Service Apartments.
7. Salient features details:

Sl. No.	Description	Quantity	Unit
GENERAL			
1	Plot Area	20238.66	SQMT

2	Proposed Built Up Area	99357.232	SQMT
3	Max Height of Building (Upto LMR Terrace)	40.9	M
4	Max No of Floors	2B+LG+UG+8	No.
5	Expected Population (All floating)	13276	No.
6	Cost of Project	224	CR
7	Proj Activity: Commercial Retail, with F&B Services & Service Apartments		
AREAS			
8	Permissible Ground Coverage Area	10119.3	SQMT
9	Proposed Ground Coverage Area	9190.22	SQMT
10	Total Permissible FAR Area	55676.55	SQMT
11	Proposed FAR Area	55599.76	SQMT
12	Proposed Total Non-FAR Areas - including Basements	43757.47	SQMT
13	Proposed Total Built Up Area	99357	SQMT
WATER			
14	Total Water Requirement	364.01	KLD
15	Fresh water requirement	202.36	KLD
16	Treated Water Requirement	161.65	KLD
17	Waste water Generation	312.17	KLD
18	Proposed Capacity of STP	380	KLD
19	Treated Water Available for Reuse	280.95	KLD
20	Treated Water Recycled	161.65	KLD
21	Excess treated water shall be used in others greenbelt or in construction activity	119.31	KLD
RAIN WATER HARVESTING			
22	No of RWH of Pits Proposed	5	No.
PARKING			
23	Total Parking Required as / Building Bye Laws	695	ECS
24	Proposed Total Parking	718	ECS
25	Parking Proposed in Basement	718	ECS
GREEN AREA			
26	Required Green Area (10% of open area)	1106.26	SQMT
27	Proposed Green Area	1875.31	SQMT
WASTE			
28	Total Solid Waste Generation	2.42	TPD
29	Organic waste	0.97	TPD
30	Quantity of Sludge Generated from STP	31.22	KG/DAY
ENERGY			
31	Total Power Requirement Source of Power Supply: Uttar Pradesh Power Corporation Ltd.	3566	KW
32	D G set Power backup	4500	KVA
33	No of Generator Sets	3	No.

8. Land use details:

S. No.	Particulars	Area (sqm)	% w r t plot area
1	Ground Coverage Area	9190.22	45.34
2	Green Area	1875.31	9.16
3	Road/Paved & Parking Area	9187	45.40
4	Total Plot Area	20238.66	100

9. Landscape plan:

Plot Area	20238.66 m2
Proposed Green Area (9.26 % of plot area)	1875.31 m2
Required No of Trees	253 Nos.
Proposed No. of trees	255 Nos.

10. Water calculation details:

	POPULATION/ AREA/UNIT	RATE IN LTS	TOTAL QTY IN KL
RESIDENTIAL			

DOMESTIC	654	65	42.51
FLUSHING	654	21	13.73
(Working) Population			
DOMESTIC	1335	25	33.38
FLUSHING	1335	20	26.70
VISITORS			
DOMESTIC	8619	5	43.09
FLUSHING	8619	10	86.19
FOODCOURT	Seats		
DOMESTIC	2312	25	57.8
FLUSHING	2312	10	23.12
RESTAURANT	Seats		
DOMESTIC	356	55	19.58
FLUSHING	356	15	5.34
TOTAL POPULATION	13276		
	Area		
GARDENING	1875.31	3.5	6.56
	KVA		
FILTER BACKWASH		LS	6
TOTAL WATER REQUIREMENT			364.01

11. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Expenditure	Amount (Lacks)	2024	2025	2026	2027	2028
1.	Sanitation (preparation of toilets) in Village Harihar Pur, Devamau, Malak	35	7	7	7	7	7
2.	Health (Medical Camp) in Village Harihar Pur, Devamau, Malak	40	8	8	8	8	8
3.	Development of Smart class in 20 Government Schools in UP	25	5	5	5	5	5
4.	Road development and Maintenance in Village Harihar Pur, Devamau, Malak	35	7	7	7	7	7
5.	Installation of solar lights in Govt. schools	50	10	10	10	10	10
6.	Solid waste management facility (provision of supply of OWC in schools)	25	5	5	5	5	5
7.	Donation for Scientific Research to renowned university affiliated by UGC	50	10	10	10	10	10
8.	Scholarship to BPL Students	40	8	8	8	8	8
9.	Avenue Plantation/ plantation in community area in Harihar Pur, Devamau, Malak	25	5	5	5	5	5
	Total	325	65	65	65	65	65

Note : The above action plan will be implemented during project implementation phase. Zero date will start from the date of start for the proposed project.

12. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 13/12/2023 mentioning is as follows:

1. I, Manish Kumar Shukla, S/o Shri S.K. Shukla am EIA Coordinator of M/s Ind Tech House Consult, Delhi.
2. I have prepared the application/form-1, 1A and conceptual plan for the proposal (SIA/UP/Infra2/452537/2023) project name : Commercial project at Plot No. Sector-A, Pocket-1, Sushant Golf City Sultanpur Road, Lucknow, M/s Wilmot Infratech Private Limited with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.

4. I am satisfied that all the necessary data/ information submitted along with EC Application are true and correct.
5. I certify that this project proposal was uploaded for first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 02

The committee discussed the matter and recommended grant of environmental clearance on the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:

Additional Conditions:

1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
2. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
5. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
6. The project proponent should develop green belt in the housing scheme as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability
7. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
8. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
9. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
10. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
11. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
12. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 5 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.

13. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

1. Statutory compliance:
 1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
 2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightning etc.
 3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 6. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
 7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
 9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
 10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.
2. Air quality monitoring and preservation:
 1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
 2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
 3. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM25) covering upwind and downwind directions during the construction period.
 4. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
 5. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
 6. Wet jet shall be provided for grinding and stone cutting.
 7. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
 8. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.

9. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
 10. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
 11. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Water quality monitoring and preservation:
1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
 2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
 3. Total fresh water use shall not exceed the proposed requirement as provided in the project details.
 4. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
 6. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
 7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
 8. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 9. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
 11. The local bye-law provisions on rain water harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
 12. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
 13. All recharge should be limited to shallow aquifer.
 14. No ground water shall be used during construction phase of the project.
 15. Any ground water dewatering should be properly managed and shall conform to the a approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
 16. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record

- shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed in to municipal drain.
 18. No sewage or untreated effluent water would be discharged through storm water drains.
 19. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
 20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odor problem from STP.
 21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
4. Noise monitoring and prevention:
1. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
 2. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
 3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
5. Energy Conservation measures:
1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
 2. Outdoor and common area lighting shall be LED.
 3. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
 4. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
 5. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
 6. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
6. Waste Management :

1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
 2. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
 3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
 4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
 5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
 6. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
 7. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
 8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
 9. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
 10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
7. Green Cover:
1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
 2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
 3. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
 4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
8. Transport:
1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b. Traffic calming measures.
 - c. Proper design of entry and exit points.
 - d. Parking norms as per local regulation.
 2. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
9. Human health issues :
1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
 2. For indoor air quality the ventilation provisions as per National Building Code of India.
 3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 5. Occupational health surveillance of the workers shall be done on a regular basis.
 6. A First Aid Room shall be provided in the project both during construction and operations of the project.
10. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
11. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 7. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 8. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 9. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 10. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 13. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
 15. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
3. **“Silica Sand Mine” at Gata No – part of 522,at Village-Aswan (block 01), Tehsil-Bara, District-Prayagraj, Shri Satyadev Mishra, Shree Bajrang Road Lines, Area – 15.75 ha., 8478/7108/SIA/UP/MIN/449808/2023**

RESOLUTION AGAINST AGENDA NO. 03

The committee discussed the matter and directed the project proponent to submit District Survey Report (DSR) approved by competent authority.

4. **Ordinary Sand Mining From Riverbed of Ghaghra/Sarvu River Gata no.- 01 Mi, Village- Majha Fareedpur Tappa Haweli, Tehsil- Alapur, District- Ambedkar Nagar, Shri Bablu, Area- 10.500 Ha., 8242/SIA/UP/MIN/443923/2023**

RESOLUTION AGAINST AGENDA NO. 04

The project proponent/consultant requested to defer the matter in upcoming SEAC meeting. Hence, the committee accepted the requested made by project proponent and directed to defer the matter from the agenda. The matter will be discussed only after submission of online requests on prescribed online portal.

5. **Building Stone (Khanda-Boulder/GittiBallast), mine at Gata No.- 669, Khand No. - 33, Village- Khailar, Tehsil- Sadar, District- Jhansi, Shri Rajkumar Parecha, Area- 2.023 Ha., 8234/6575/SIA/UP/MIN/441321/2023**

RESOLUTION AGAINST AGENDA NO. 05

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

6. **Ordinary Sand Mining From Riverbed of Ghaghra/Saryu River Gata no.- 01 Mi, Village- Majha Fareedpur Tappa Haweli, Tehsil- Alapur, Shri Bablu, Ambedkar Nagar, Area- 10.500 Ha., 8242/7643/SIA/UP/MIN/443923/2023**

RESOLUTION AGAINST AGENDA NO. 06

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

7. **Building Stone (Khanda-Boulder/GittiBallast), mine at Gata No.- 669, Khand No. - 33, Village- Khailar, Tehsil- Sadar, District- Jhansi, Shri Rajkumar Parecha, Area- 2.023 Ha., 8234/6575/SIA/UP/MIN/441321/2023**

RESOLUTION AGAINST AGENDA NO. 07

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

8. **Expansion of Township & Area development project “Jaypee Greens Aman” at Sector-151, Noida, District- Gautam Buddha Nagar, Shri Ashok Khera., 7314/7206/SIA/UP/INFRA2/403586/2022**

The Secretariat informed the committee that the matter was earlier discussed in 716th SEAC meeting dated 07/01/2023 and decided is as follows:

“The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Oceao Enviro Management Solutions India Pvt. Ltd.

The committee discussed the matter and opined that a site visit of the project will be undertaken by a joint committee of Dr. Shiv Om Singh, Shri Tanzar Ullah Khan, Members SEAC and RO, UPPCB, Noida to inspect the site of project proposal and provide factual status of the project.”

Subsequently, the SEIAA in its 715th meeting dated 03/04/2023 agreed with the recommendation of SEAC. In view of above decision a site visit was undertaken by the members of joint committee Shri T.U. Khan, Dr. Shiv Om Singh and Shri Utsav Sharma, Regional Officer, UP Pollution Control Board, Noida on dated 25/01/2024 (Copy enclosed) and site visit report put in SEAC meeting dated 15/02/2024. The recommendation of the joint committee is as follows:

“...स्थलीय निरीक्षण के समय पाया गया कि परियोजना द्वारा नवीन आवेदन में दर्शित स्थल मौके पर रिक्त है तथा उस पर निर्माण कार्य नहीं किया गया है। निरीक्षण के दौरान लिये गये स्थल के फोटोग्राफ संलग्न है। समिति द्वारा विशिष्ट शर्तों के साथ पर्यावरणीय स्वीकृति हेतु समिति के समक्ष विचाराधीन आवेदन पत्र पर अग्रिम कार्यवाही किये जाने हेतु आख्या प्रस्तुत की गयी।”

The project proponent/consultant informed the committee that the Environmental clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no. 2460/SEAC/417/AD(Y)/2010, dated 31/10/2011 for total plot area of 89.16 acres and built-up area is 6,40,200.00 sqm. Further, the extension of validity of environmental clearance issued by SEIAA U.P vide letter No. 336/Parya/417/2019 dated: 04/11/2019 for a period of three years i.e. 01/11/2018 to 31/10/2021. Further, construction work had been stopped following the nationwide lockdown imposed due to COVID 19 pandemic. Since the validity of Environmental Clearance has been expired, therefore PP is seeking fresh Environmental Clearance. Work on the project till date has been carried out in accordance with EC granted for which an affidavit is enclosed. The built-up area of the project is increased from 6,40,200 sqm to 9,36,994 sqm.

The committee discussed the matter on the basis of site visit report submitted by the joint committee, presentation made by the project proponent and recommended grant of environmental clearance on the proposal given at Para-A alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and Specific conditions given at Para-B :

Para-A:

1. The environmental clearance is sought for Expansion of Township & Area development project “Jaypee Greens Aman” at Sector-151, Noida, District- Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Limited.
2. Environmental clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no. 2460/SEAC/417/AD(Y)/2010, dated 31/10/2011 for total area of 89.16 acres and built-up area is 6,40,200.00 sqm.
3. The extension of validity of Environmental Clearance issued by SEIAA U.P vide letter No. 336/Parya/417/2019 dated: 04/11/2019 for a period of three years i.e. 01/11/2018 to 31/10/2021.
4. The standard terms of reference for the project proposal was issued through online Parivesh Portal on 10/08/2022 for total an area of 3,61,000 sqm (36.10 ha) and proposed built-up area of 9,39,994 sqm.
5. Final EIA report submitted by the project proponent through online Parivesh Portal on 04/08/2022.
6. The total estimated cost of the project is approx. Rs. 750 crores which includes the cost of the land as well as the developmental cost.
7. Total 54,195 m² (15.01% of total plot area) area is proposed for landscape which will be area under tree plantation within the project site.
8. Site surrounding and environmental sensitivity details:

S. No.	Particulates	Name of Places	Distance (Km)	Direction
1)	Nearest Airport	Safdarjung Airport	29.4	NW
2)	Nearest Metro Station	Noida sector 148	1.11	ENE
		Noida sector 147	1.65	N
3)	Nearest Bus Stand	Galgotias Bust Stop	3.51	ENE
		Pari Chowk Bus Stand	4.89	ENE
4)	Nearest State Highway/Any other road	Noida-Greater Noida Expressway	0.99	ENE

		Metalled road	0.37	ENE
5)	Nearest National Highway	NH-91	14.48	NE
6)	Nearest School/College	JMS Public School	1.73	NNW
		GSB International School	1.52	WNW
		Lloyd Institute of management & technology	2.88	NE
		United College of Engineering & Research Center, Greater Noida	3.10	NE
7)	Nearest Masjid	Shiv Mandir	1.02	SE
		Kali Mandir	3.36	NE
		Bilal Masjid	2.82	NNW
		Mandela Masjid	3.42	NNE
S. No.	Particulates	Name of Places	Distance (Km)	Direction
8)	Nearest Hospital	Shree Ram Hospital & Maternity Center	1.43	NNW
		Arya Hospital	1.72	SSE
9)	Nearest Police Station	AWHO Police Chowki	4.61	E
		Police station	4.74	ENE
10)	Nearest Fire Station	Fire Station Knowledge Park	3.21	NE
11)	Nearest Pond	Nacholi Pond	7.69	WSW
12)	Nearest River/Nallah/ Canal	Yamuna River	1.02	WSW
		Hindon River	2.25	ENE
13)	Wetland	Surajpur Wetland & Natural Forest	9.20	N

9. Area calculation details:

S.N.	Particulars	Total Plot Area			FAR	Total Built-up Floor area (Sq.m.)	Total Built-up Non FAR (Sq.m.)	Total Built up Area (Sq.m.)
		Area (Ha.)	Area (Acres)	Area (Sq.m.)				
1	Commercial	1.44	3.56	14400	2	28800	31010	59810
2	Residential							
a	Group Housing	20.487	50.62	204870	2.75	556057	234804	790861
3	Sector Institutional							
a	Institutional Facilities	1.8581	4.59	18581	1.5	27872	18010	45882
b	Community Facilities	0.9419	2.33	9419	1.5/1.2	13719	9130	22849
4	Health Care Facilities							
a	Nursing Home Cum Dispensary	0.5001	1.24	5001	2.75	13753	6840	20593
5	Recreational Activities (Parks & Playground)	5.4195	13.39	54195		0		
6	Roads	5.453	13.47	54530		0		
7	Total	36.100	89.2	361000		6,40,200	2,99,794	9,39,994

10. Proposed community facility:

S.No.	Activity	Number	Area (Sq Mtr)
1	Nursery School & Creche	1	1018
2	Integrated Senior Secondary School	2	17563
3	Nursing Home/Dispensary	3	5001
4	Community Centre & Milk And Vegetable Booths	2	8053
5	Religious Building	1	1366
6	Parks & Play Ground	1	54195
7	Sector Level Shopping	1	14400
8	Utilities & Taxi/ Auto Stand	1	1603

11. Break-up of fresh water & treated water requirement:

S.no.	Particulars	Occupancy/Area	Fresh Water Demand		Treated Water Demand	
			lpcd	Quantity	lpcd	Quantity
1	Commercial	1920	30	57.6	15	28.8
2	Residential	24000	65	1560	21	504
3	Institutional					
a	Institutional Facilities	2787	30	83.61	15	41.805
b	Community Facilities	1413	30	42.39	15	21.195
4	Nursing Home Cum Dispensary (3X100 Beds)	300	230	69	110	33
5	Horticulture	54195	NIL	NIL	3l/sqm	162.585
6	DG Cooling	12520				67.608
7	HVAC	1202 TR	NIL	NIL	10 lt. /Hr. x 10 Hr.	120.2
Total Water Requirement				1812.6		979.193

12. Rain water harvesting details:

S.N	Particulars	Catchment Area(sqm)	Rainfall Intensity(mm)	Runoff Coefficient	Run off load m ³ /hr	Considering Retention time @ 15 min	Dimension of pit	Volume of Recharge pit (m ³)	No. of Pits
1	Roof top area	79638	0.03	0.9	2150.226	537.5565	Size of Pit 6m X 4m Depth : 2m	48	11.19~12
Total No. of pits									12

13. Solid waste generation details:

S. No.	Category	Occupancy/Area	Kg per capita per day	Waste generated (kg/day)
1	Commercial	1,920	1,920 @ 0.25 kg / day	480
3	Residential	24,000	24,000 @ 0.5 kg /day	12,000
2	Sectoral Institutional			
a	Institutional Facilities	2,787	2,787 @ 0.15 kg /day	418
b	Community Facilities	1,413	1,413 @ 0.15 kg /day	212
3	Health Care Facilities			
d	Nursing Home Cum Dispensary (3x100 Beds)	300	300 @ 1.5 kg /day	450
4	Landscape waste (m ²)	54,195	13.39 @ 0.2 kg/acres	3
5	Total Solid Waste Generated			13,563

14. Other waste:

Biodegradable waste (50%)	5086 kg/day (Waste vegetables and foods etc.)
Recyclable waste (40%)	4069 kg/day (Papers, cartons, thermocol, plastics, glass etc.)
Inert waste (9%)	915.45 kg/day
E-waste (1%)	101.73 kg/day
Total	10173 kg/day

15. The connected load for Project is approx. 38,968.2 KVA. The Source of Power supply will be from UP Power Corporation Limited. There is provision of 9 no. of DG sets of total capacity 11,892 KVA (2 x 1010 KVA +7x1500 KVA). The DG sets are equipped with acoustic enclosure to minimize noise generation and adequate stack height for proper dispersion.

16. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended).

Para-B:

Specific Conditions:

1. NOC from Forest Department should be obtained before felling of trees, if required.

2. Under the project, different purposes of area/land have been allotted, it is mandatory that a separate environmental clearance shall be taken by the project/activity having built-up area more than 20,000 sqm and also those industry/activity covered under the provision of EIA Notification 2006, (as amended). The above condition should be mentioned in the allotment letter to the allottee.
3. Project proponent (Jaypee Infratech) should install STP's in modular form as per the requirement of township and also provide the MSW treatment and disposal facility in township area.
4. Project proponent (Jaypee Infratech) should complete construction of approach road before starting of the project.
5. Project proponent (Jaypee Infratech) should provide a storage tank for runoff water in township area and make arrangements for reutilization of the storage water to reduce the abstraction of ground water source.
6. Project proponent (Jaypee Infratech) should obtain a NOC from Ground water department for extraction of ground water.
7. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
8. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
9. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
10. The project proponent shall comply the use of fuel for backup power as per guidelines by "Commission of Air Quality Management in NCR", directions of courts and CPCB shall be strictly adhered regarding DG sets (cleaner fuel as PNG/CNG/permissible fuel in NCR). The project proponent shall follow the orders/guidelines issued by Hon'ble Court(s)/Competent authorities from time to time.
11. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
12. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
13. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
14. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability.
15. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
16. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
17. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
18. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with

- flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
19. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
 20. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
 21. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
 22. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

1. Statutory compliance:
 1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
 2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightning etc.
 3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 6. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
 7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
 9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
 10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.
2. Air quality monitoring and preservation:
 1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
 2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

3. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 andPM25) covering upwind and downwind directions during the construction period.
 4. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height).Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
 5. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
 6. Wet jet shall be provided for grinding and stone cutting.
 7. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
 8. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.
 9. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
 10. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
 11. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Water quality monitoring and preservation:
1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
 2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
 3. Total fresh water use shall not exceed the proposed requirement as provided in the project details.
 4. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
 6. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
 8. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 9. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
 11. The local bye-law provisions on rain water harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
 12. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
 13. All recharge should be limited to shallow aquifer.
 14. No ground water shall be used during construction phase of the project.
 15. Any ground water dewatering should be properly managed and shall conform to the a approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
 16. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed in to municipal drain.
 18. No sewage or untreated effluent water would be discharged through storm water drains.
 19. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
 20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odor problem from STP.
 21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
4. Noise monitoring and prevention:
1. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000.

Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

2. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
5. Energy Conservation measures:
 1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
 2. Outdoor and common area lighting shall be LED.
 3. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
 4. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
 5. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
 6. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
6. Waste Management :
 1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
 2. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
 3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
 4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
 5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
 6. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

7. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
9. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
7. Green Cover:
 1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
 2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
 3. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
 4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
8. Transport:
 1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b. Traffic calming measures.
 - c. Proper design of entry and exit points.
 - d. Parking norms as per local regulation.
 2. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
 3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
9. Human health issues :

1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
 2. For indoor air quality the ventilation provisions as per National Building Code of India.
 3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 5. Occupational health surveillance of the workers shall be done on a regular basis.
 6. A First Aid Room shall be provided in the project both during construction and operations of the project.
10. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
11. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
 5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 6. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

7. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
8. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
10. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
13. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
15. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

9. Building Stone (Khanda, Boulder, Ballast) Mining Project at Araj No. 669 Mi, Khand No- 05, Village: Khailar, Tehsil: Sadar, District: Jhansi, Shri Abhishek Yadav, Area: 2.00 Ha., 8476/SIA/UP/MIN/452371/2023

The Secretariat informed the committee that the matter was earlier listed in 816th SEAC meeting dated 14/12/2023 and the project proponent/consultant did not appear in the meeting and the committee decided that the project file should be closed and be opened only after request from the project proponent. The project proponent submitted their request through online Parivesh Portal and the matter was listed in 833rd SEAC meeting dated 15/02/2024.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Building Stone (Khanda, Boulder, Ballast) Mining Project at Araj No. 669 Mi, Khand No- 05, Village: Khailar, Tehsil: Sadar, District: Jhansi, U.P., (Leased Area: 2.00 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/452371/2023
2.	File No. allotted by SEIAA, UP	8476
3.	Name of Proponent	Shri. Abhishek Yadav S/o. Shri. Sadhram Yadav

4.	Full correspondence address of proponent	R/o- 21, Khailar Tehsil & District: Jhansi, Uttar Pradesh																		
5.	Name of Project	Building Stone (Khanda, Boulder, Ballast) Mine																		
6.	Project location (Plot/ Khasra /Gata No.)	Araji No.:669 Mi, Khand No - 05																		
7.	Name of Village	Khailar																		
8.	Tehsil	Sadar																		
9.	District	Jhansi																		
10.	Name of Minor Mineral	Building Stone (Khanda, Boulder, Ballast)																		
11.	Sanctioned Lease Area (in Ha.)	2.00 Ha.																		
12.	Max. & Min mRL within lease area	Highest Point :314 mRL Lowest Point :305 mRL																		
13.	Pillar Coordinates (Verified by DMO)	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="3">Co-ordinates of Sanctioned MLA</th> </tr> <tr> <th>Pillars</th> <th>Latitude(N)</th> <th>Longitude(E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°20'49.35"N</td> <td>78°30'57.58"E</td> </tr> <tr> <td>B</td> <td>25°20'53.72"N</td> <td>78°31'0.71"E</td> </tr> <tr> <td>C</td> <td>25°20'52.75"N</td> <td>78°31'4.69"E</td> </tr> <tr> <td>D</td> <td>25°20'46.68"N</td> <td>78°31'0.43"E</td> </tr> </tbody> </table>	Co-ordinates of Sanctioned MLA			Pillars	Latitude(N)	Longitude(E)	A	25°20'49.35"N	78°30'57.58"E	B	25°20'53.72"N	78°31'0.71"E	C	25°20'52.75"N	78°31'4.69"E	D	25°20'46.68"N	78°31'0.43"E
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14.	Total Geological Reserves	9,38,582 m ³																		
15.	Total Mineable Reserves	5,93,072 m ³																		
16.	Total Proposed Production (in five years)	2,50,000 m ³																		
17.	Proposed Production / year	50,000 m ³ per annum																		
18.	Sanctioned Period of Mine lease	20 Years																		
19.	No. of workers	51																		
20.	Type of Land	State Government Land																		
21.	Ultimate depth of mining	30 m (314 mRL – 284 mRL)																		
22.	Nearest metalled road from site	630 m																		
23.	Water Requirement	8.665 KLD																		
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No.: NABET/EIA/2124/RA0245, Valid till August 24/2024.																		
25.	Any litigation pending against the project or land in any court	No																		
26.	Details of 500 m Cluster certificate Verified by Mining Officer	Cluster certificate issued by DMO (Mining Section), Jhansi Letter No. 766/ 30 एम. एम. सी /2023-24 Date – 10-08-2023																		
27.	Details of Lease Area in approved DSR	Sr. No 82, Pg No 33																		
28.	Proposed EMP cost	Rs. 19.96 Lakhs																		
29.	Length and breadth of Haul Road.	Approach Road Length 630 m & Width 7 m																		
30.	No. of Trees to be Planted	2000																		
31.	Monitoring Period	Post Monsoon Season (Oct 2021- Dec 2021)																		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 12/12/2023 mentioning is as follows:

1. I, Mr. Akhilesh Gupta S/o Sri. Omkar Gupta is EIA Coordinator of M/s Globus Environment Engineering Services.

2. I have prepared the TOR report for the Proposal (SIA/UP/MIN/452371/2023) in Name “Building Stone (Khanda, Boulder, Ballast) Mining Project at Arajai No. 669 Mi, Khand No- 05, Area: 2.00 Ha, Village: Khailar, Tehsil: Sadar, District: Jhansi, State: Uttar Pradesh with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/ information submitted along with Application are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report. (If and as required): Not Applicable.
8. The TOR report for the Proposal is prepared by me as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 09

The committee discussed the matter and recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-2 to the minutes. The committee also stipulated following additional TOR Points:

Additional TOR:

1. The project proponent should submit the consent on original notarized affidavit from Shri Sahab Singh, lease holder of Gata no. 669, Khand no. 12, Village-Khailar, Tehsil-Sadar, District-Jhansi, U.P. regarding use of baseline monitoring data for the period of October to December, 2021 for the preparation of EIA report.
2. Approved DSR from competent authority should be uploaded at the time of EIA submission.
3. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
4. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
5. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
6. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
7. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
8. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
9. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.
10. Combined KML of all mines in a cluster should be submitted at the time of EIA.
11. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
12. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
13. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source

- points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
14. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation.
 15. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
 16. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
 17. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation.
 18. Proponent to submit latest status of project site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.

10. "Building Stone (Granite Khanda, Boulder, Ballast)" Araj No. -93 (Khand No. 24), Village: Bari, Tehsil: Sadar, District: Mahoba, Smt. Suvasha Singh, Area: 1.012 Ha, 8456/7886/SIA/UP/MIN/451551/2023

RESOLUTION AGAINST AGENDA NO. 10

The committee discussed the matter and directed the project proponent to submit District Survey Report (DSR) approved by competent authority.

11. "Building Stone (Granite Khanda, Boulder, Ballast)" Mining Project at Araj No.- 93 (Khand No. 17) of Village: Bari, Tehsil: Sadar, District: Mahoba, Shri Virendra Singh, Area: 1.012 Ha., 8450/7874/SIA/UP/MIN/451406/2023

RESOLUTION AGAINST AGENDA NO. 11

The committee discussed the matter and directed the project proponent to submit District Survey Report (DSR) approved by competent authority.

12. "Building Stone, Granite or Khanda, Boulder , Ballast (Gitti), Mining Project" at Arazi No.: 60, Khand No.:04, Village: Jamala , Tehsil: Kulpahar, District: Mahoba, Shri Shrinivas Budhaliya, Area: 1.012 Ha., 8256/SIA/UP/MIN/444314/2023

RESOLUTION AGAINST AGENDA NO. 12

The committee discussed the matter and directed the project proponent to submit District Survey Report (DSR) approved by competent authority.

13. "Building Stone, Granite or Khanda, Ballast (Gitti), Boulder Mining Project" at Arazi No.: 60, Khand No.:06, Village: Jamala , Tehsil: Kulpahar, District: Mahoba, Shri Sachin Agarawal, Area: 0.708 Ha., 8206/SIA/UP/MIN/442759/2023

The Secretariat informed the committee that the matter was earlier discussed in 769th SEIAA meeting dated 31/10/2023 and observed is as follows:

"SEIAA noted that SEAC has recommended to grant ToR to the above project. SEIAA gone through file and documents and found that document related to DSR is not present in the file nor any thing is mentioned in MoM. Hence SEIAA opined to refer back the project to SEAC to review the case in light of various NGT orders."

As per the above decision of SEIAA, the matter was listed in 813th SEAC meeting dated 05/12/2023. The committee discussed the matter and directed the project proponent to submit the reply of queries raised by SEIAA.

The committee discussed the matter and noted that the above documents have not been submitted by the project proponent. Hence, the earlier query has not been resolved. The committee directed to submit above documents for further consideration of the matter.

14. Building Stone, Khanda, Boulder, Ballast Mining Project at Araji No. 23, Khand No- 08, Village: Dasna, Tehsil: Moth, District: Jhansi, Shri Shyam Gupta, Area: 2.00 Ha., 8076/SIA/UP/MIN/439488/2023

RESOLUTION AGAINST AGENDA NO. 14

The committee discussed the matter and directed the project proponent to submit District Survey Report (DSR) approved by competent authority.

15. Sand/Morrum Mining Project at Dhasan River, Gata No.- 908 Na, Khand No.- 2, Village: Kharwanch, Tehsil Garautha & District: Jhansi, State: Uttar Pradesh., 5542/SIA/UP/CMIN/307624/202

RESOLUTION AGAINST AGENDA NO. 15

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The project proponent informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide EC Identification no. EC21B001UP188973, dated 26/11/2021 for the mining leased area 20.0 ha with mining quantity 1,80,000 m³/annum.

The project proponent submitted online amendment application to decrease the mining quantity from 1,80,000 m³/annum to 1,00,891 m³/annum.

The committee observed that the project proponent has not been submitted any official govt. documents regarding change in mining quantity of the mining lease area. The committee discussed the matter and opined that a factual report from District Magistrate, Jhansi may be sought regarding decrease of mining quantity as submitted by project proponent/consultant.

The matter will be discussed after receipt of factual report from District Magistrate, Jhansi.

16. Sand/Morrum Mining Project at Dhasan River, Gata No.- 1419 Kh, Khand No.- 1, Village: Dhamnaud, Tehsil Garautha & District: Jhansi, State: Uttar Pradesh., 5860/5578SIA/UP/CMIN/307619/2023

RESOLUTION AGAINST AGENDA NO. 16

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The project proponent informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide EC Identification no. EC22B001UP110182, dated 18/11/2022 for the mining leased area 24.0 ha with mining quantity 2,50,000 m³/annum.

The project proponent submitted online amendment application to decrease the mining quantity from 2,50,000 m³/annum to 1,41,488 m³/annum.

The committee observed that the project proponent has not been submitted any official govt. documents regarding change in mining quantity of the mining lease area. The committee discussed the matter and opined that a factual report from District Magistrate, Jhansi may be sought regarding decrease of mining quantity as submitted by project proponent/consultant.

The matter will be discussed after receipt of factual report from District Magistrate, Jhansi.



17. “Sand/ Bajri/ Boulder (RBM) Excavation Project” at Gata No. – 1, Village – Mahmoodpur Nagli Aehatmal, Tehsil – Behat & District - Saharanpur, Shri Mohd Azhar Javed, Area 15.70 Ha., 8460/SIA/UP/MIN/451658/2023

The Secretariat informed the committee that the matter was earlier discussed in 815th SEAC meeting dated 13/12/2023 and recommended to issue the terms of reference for the preparation of EIA report. Subsequently, the matter was listed in 791th SEIAA meeting dated 16/01/2024 wherein:

“SEIAA noted that SEAC has commented that the committee discussed the matter and gone through the Hon’ble NGT order dated 08/11/2023 passed in O.A. No. 188/2023 Gaurav Kumar Vs. State of U.P. & Ors. SEAC has recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-3 to the minutes, with the remarks that the EC shall be processed after compliance of Hon’ble NGT order dated 08/11/2023. SEIAA opined to refer back the project to SEAC for appraisal and recommendation of DSR strictly as per MoEFCC letter no. F. No. L-11011/13/2021-IA-II (M) dated 04.12.2023.”

As per the above decision of SEIAA, the matter was listed in 833rd SEAC meeting dated 15/02/2024. The committee discussed the matter and opined that the above matter will be discussed after compliance of above Hon’ble NGT order dated 08/11/2023.

18. “Sand/ Bajri/ Boulder (RBM) Excavation Project” at Gata No. – 1&1 M village – Nityanandpur Aehatmal, Tehsil – Behat & District - Saharanpur, Shri Bilinder Kumar, Area 17.70 Ha., 8468/SIA/UP/MIN/451992/2023

The Secretariat informed the committee that the matter was earlier discussed in 815th SEAC meeting dated 13/12/2023 and recommended to issue the terms of reference for the preparation of EIA report. Subsequently, the matter was listed in 791th SEIAA meeting dated 16/01/2024 wherein:

“SEIAA noted that SEAC has commented that the committee discussed the matter and gone through the Hon’ble NGT order dated 08/11/2023 passed in O.A. No. 188/2023 Gaurav Kumar Vs. State of U.P. & Ors. SEAC has recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-3 to the minutes, with the remarks that the EC shall be processed after compliance of Hon’ble NGT order dated 08/11/2023. SEIAA opined to refer back the project to SEAC for appraisal and recommendation of DSR strictly as per MoEFCC letter no. F. No. L-11011/13/2021-IA-II (M) dated 04.12.2023.”

As per the above decision of SEIAA, the matter was listed in 833rd SEAC meeting dated 15/02/2024. The committee discussed the matter and opined that the above matter will be discussed after compliance of above Hon’ble NGT order dated 08/11/2023.

19. “Sand/ Bajri/ Boulder (RBM) Excavation Project” at Gata No.-119/1 , 120/1 , 192/1 , 193/1 , 225/1,Village-Kaluwala Pahadipur, Tehsil – Behat & District - Saharanpur, Shri Manish Jaiswal, Area 14.90 Ha., 8470/SIA/UP/MIN/452071/2023

The Secretariat informed the committee that the matter was earlier discussed in 815th SEAC meeting dated 13/12/2023 and recommended to issue the terms of reference for the preparation of EIA report. Subsequently, the matter was listed in 791th SEIAA meeting dated 16/01/2024 wherein:

“SEIAA noted that SEAC has commented that the committee discussed the matter and gone through the Hon’ble NGT order dated 08/11/2023 passed in O.A. No. 188/2023 Gaurav Kumar Vs. State of U.P. & Ors. SEAC has recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-3 to the minutes, with the remarks that the EC shall be processed after compliance of Hon’ble NGT order dated 08/11/2023. SEIAA opined to refer back the project to SEAC for appraisal and recommendation of DSR strictly as per MoEFCC letter no. F. No. L-11011/13/2021-IA-II (M) dated 04.12.2023.”

As per the above decision of SEIAA, the matter was listed in 833rd SEAC meeting dated 15/02/2024. The committee discussed the matter and opined that the above matter will be discussed after compliance of above Hon’ble NGT order dated 08/11/2023.

20. “Morrum Mining at Yamuna River Bed at Khand No.- 16/4 to 16/6, Village- Mahewa, Tehsil-Manjhanpur, District- Kaushambi, Smt. Anamika Karwariya. 8434/SIA/UP/MIN/450916/2023

The Secretariat informed the committee that the matter was earlier discussed in 814th SEAC meeting dated 06/12/2023 and recommended to grant the environmental clearance for the project proposal along with general and specific conditions. Subsequently, the matter was listed in 790th SEIAA meeting dated 10/01/2024 wherein:

“SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that in mine plan approval letter no. 2022/7/27/143686 dated 26.12.2022 at point no. N it is mentioned that:-

1. बेंच की ऊँचाई अधिकतम 01 मी0 एवं चौड़ाई न्यूनतम 10 मी0 होनी चाहिए। खनन कार्य अधिकतम 1.11 मी0 की गहराई तक या पानी के तल जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।
2. खनन कार्य अधिकतम 03 मी0 की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।

Reason for mentioning bench height in morrum mining project is not clear. In point no. 1 it is mentioned that mining will be done till maximum depth of 1.11 m whereas at point no. 2 it is mentioned that mining will be done till maximum depth of 3 m. Hence SEIAA opined to refer back the project to SEAC.”

As per the above decision of SEIAA, the matter was listed in 833rd SEAC meeting dated 15/02/2024. The project proponent/consultant present before SEAC and informed the committee is as follows:

1. According to the conditions mentioned in mine plan approval letter no. 2022/7/27/143686, Kaushambi dated 26/12/2022, the height of the bench is maximum 01 meter and width is 10 meters which will be complied during the mining activity by the project proponent.
2. Mining reserves have been calculated by keeping depth as 1.11 meters.
3. According to sustainable sand mining management guidelines, 2016 the ultimate depth of mining is 3.0 meters or above the ground water table whichever comes first.
4. The mining will be done as per the depth used for the calculation of mineable reserves which is 1.11 meter or above the ground water table whichever comes first.

RESOLUTION AGAINST AGENDA NO. 20

The committee has gone through the reply submitted by the project proponent seems to be satisfactory and recommended grant of environmental clearance for the project proposal along with environmental clearance conditions as earlier prescribed in 814th SEAC meeting dated 06/12/2023.

Prof. Jaswant Singh)
Member

(Dr. Amrit Lal Haldar)
Member

(Dr. Dineshwar Prasad Singh)
Member

(Tanzar Ullah Khan)
Member

(Dr. Shiv Om Singh)
Member

(Dr. Harikesh Bahadur Singh)
Chairman

(Ashish Tiwari)
Member-Secretary

Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEAC-2 during the meeting.

Annexure-1

General and Specific Conditions for Sand/Morum Mining Proposals

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.

23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).

42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is earlier.
2. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
3. Environment management in according to environmental status and impact of the project.
4. During the school opening and closing time transportation of minerals will be restricted.
5. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
6. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
7. Pakkamotorable haul road to be maintained by the project proponent.
8. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
9. Permission from the competent authority regarding evacuation route should be taken.
10. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
11. Provision for cylinder to workers should be made for cooking.
12. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
13. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
14. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
15. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
16. Provision for two toilets and hand pumps should be made at mining site.
17. Drinking water for workers would be provided by tankers.
18. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
19. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
20. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

21. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
22. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
23. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
24. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
25. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
27. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
28. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
29. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
30. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
31. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
32. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
33. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
34. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
35. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
36. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
37. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
38. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
39. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

40. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
41. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
42. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
43. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
44. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
45. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
46. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
47. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
48. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
50. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
51. Waste water from potable use be collected and reused for sprinkling.
52. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

Annexure-2

Standard Terms of Reference for the Mining Project prescribed by MoEF&CC, GoI

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.

- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
- 21) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season); December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 22) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 23) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 24) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 25) Description of water conservation measures proposed to be adopted in the Project should be given.
- 26) Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
- 29) Necessary data and documentation in this regard may be provided. In case the working will intersect

groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.

- 30) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 31) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 32) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 33) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 34) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 35) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 36) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 37) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 38) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 39) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 40) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 41) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 42) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 43) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 44) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 45) Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.

- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

Annexure-3

General and Specific Conditions for Soil/Earth Mining Projects:-

General condition:

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is less.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable.
8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
9. Top soil should be adequately preserved and should be used for landscaping.
10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
12. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
13. Safety measures for the people working at the site shall be duly taken care of as per law.
14. The excavation work shall be done in day time only.
15. The project boundary shall be properly covered to restrict dust dispersion.

16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
17. Noise level shall be maintained as per standards for both day and night.
18. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.
20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
26. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
27. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
28. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
29. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
30. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
31. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
32. Workers/labourers shall be provided with facilities for drinking water and sanitation.
33. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
34. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
 Phone : 91-522-2300 541, Fax : 91-522-2300 543
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 Website : www.seiaaup.com

Minutes of the 804th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 06-03-2024

The meeting of 804th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 06.03.2024 the Directorate of Environment. The following were present in the meeting:-

1. Smt. Mamta Sanjeev Dubey
2. Shri Paras Nath
3. Shri Sanjeev Kumar Singh

Chairman, SEIAA, U.P
 Member, SEIAA, U.P
 Member Secretary, SEIAA, U.P

Agenda-A

1. Sand/Morrum Mining Project along River Betwa at Gata No-240, Khand No-02 at Village - Himanpura, Tehsil- Kalpi, District- Jalaun, Shri Ravi Panjwani, Area- 20.20 ha., 8504/SIA/UP/MIN/452867/2023.

SEIAA gone through the order dated 09.02.2024 of Hon'ble Supreme Court of India in Civil Appeal Diary no. 4379/2024 arising out of impugned final judgment and order dated 27.04.2023 AN no. 07/ 2022 passed by NGT. The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for ToR had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Final order of Hon'ble Supreme Court of India in Civil Appeal Diary no. 4379/2024 shall be binding on Project proponent.
- 2- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 3- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 4- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- Latest KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.

- 9- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 14- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study, duly approved by DGM, along with EIA-EMP report for seeking EC.
- 15- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 21,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 16- The project proponent shall ensure that water bodies do not get polluted due to mining activity.
- 17- The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
- 18- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.

- 19- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
- 20- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

Agenda-B- Minutes of 830th SEAC-1 Meeting Dated 07/02/2024

1. **"Building Stone (Sand Stone)" Project at Gata No.- 428, Village- Dhuria, Tehsil- Chunar, District- Mirzapur, Shri Harilal Prajapati, Area : 1.01 ha., 8613/SIA/UP/MIN/456356/2023.**
SEIAA noted the comments of SEAC.

2. **Gitti/Boulder (Dolo Stone) Mining project of at Arazi No.- 3575, Hal No.- 7347Ka, Village- Billi Markundi, Tehsil- Robertsganj, District- Sonbhadra, Shri Santosh Kumar Singh & Shri Vijay Bahadur Singh, Area: 0.890 ha, M/s Shahpur Stone Works., 8629/SIA/UP/MIN/456835/2023.**
SEIAA noted the comments of SEAC.

3. **"Morrum Mining Project" on the riverbed of River Betwa at Khand No. 25/22, Village- Ichchaura Jhitkari, Tehsil- Sarila & District- Hamirpur, Shri Rasmeet Singh Malhotra, Area 17.835 ha., 8631/SIA/UP/MIN/456462/2023.**

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for ToR had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Proposed production per annum shall be as per approved replenishment study report and it should be submitted to SEIAA, UPPCB and IRO, MoEFCC.
- 2- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 3- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 4- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- Latest KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated

- Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
 - 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
 - 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
 - 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
 - 14- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study, duly approved by DGM, along with EIA-EMP report for seeking EC.
 - 15- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 18,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
 - 16- The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 - 17- The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 - 18- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 19- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
 - 20- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

4. (Gitti, Boulders) Mining Project at Araji No- 4509 क, 4510 क, 4581, 4598, 4604 & 4605, Village-Billimarkundi, Tehsil- Robertsganj District-Sonbhadra, Shri Rajesh Kumar Dubey, Area-1.21 Ha., 8633/SIA/UP/MIN/457098/2023.

SEIAA noted the comments of SEAC.

5. "Building Stone (Sand Stone)" Project at Gata No.- 428 (S. No.- 29), Village- Dhuria, Tehsil- Chunar, District- Mirzapur, Shri Prem Shankar Singh Area : 0.809 ha., 8639/SIA/UP/MIN/457222/2023.

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for ToR had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- Latest KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.

- 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
 - 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
 - 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
 - 15- The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 - 16- The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 - 17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 18- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
 - 19- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 - 20- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 - 21- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.
 - 22- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
6. "Building Stone (Khanda, Gitti & Boulder)" Project at Gata No.- 2101/2 Khand No.- 02(New), Village- Sijahri, Tehsil- Mahoba, District- Mahoba, Shri Mohammad Noman, Area : 1.214 ha., 8641/SIA/UP/MIN/457248/2023.
SEIAA noted the comments of SEAC.

7. "Silica Sand Mine" at Araj No./Plot No./Gata No.- part of 207 and part of 56, at Village – Bankipur, Tehsil- Bara, District- Prayagraj, Smt. Santoshi Singh, M/s Maa Pitambara Traders, Area 23.50 ha., 8373/7130/SIA/UP/MIN/449420/2023.

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for EC had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of EC by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 10. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
 11. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
 17. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.
8. Surrendering of Environmental Clearance for individual unit 'One World Belvedere I' within Integrated Township "One World" at Baghmau Village, Lucknow (U.P.).
SEIAA noted the comments of SEAC.
 9. Surrendering of Environmental Clearance for 'One World Shalimar Vista II' within Integrated Township "One World" at Baghmau Village, Lucknow, (U.P.).
SEIAA noted the comments of SEAC.
 10. Surrendering of Environmental Clearance 'First Core Tertiary Care Hospital', in "One World" at Baghmau Village, Lucknow, (U.P.).
SEIAA noted the comments of SEAC.
 11. नगर पालिका परिषद सिकन्दराराऊ, जनपद- हाथरस में राज्य सैक्टर कार्यक्रम के (पियजल व्यवस्था) योजना के अन्तर्गत स्वीकृत हुये कार्यों के कराये जाने हेतु पर्यावरणीय क्लेरियन्स के सम्बन्ध में।
SEIAA noted the comments of SEAC.
 12. नगर पालिका परिषद हाथरस, जनपद- हाथरस में राज्य कार्यक्रम के (सीवरेज एवं जल निकासी) योजना के अन्तर्गत स्वीकृत हुये कार्यों के कराये जाने हेतु पर्यावरणीय क्लेरियन्स के सम्बन्ध में।
SEIAA noted the comments of SEAC.

Agenda-C- Minutes of 831st SEAC-1 Meeting Dated 08/02/2024**1. "Ordinary Sand Mine" from Riverbed of Tons River at Village- Shahpur to Kaundi (Tons-Belan Sangam), Khand No.- 41, Tehsil- Meja, District- Prayagraj, Shri Siyaram Prajapati, M/s Om Construction, Area- 5.00 Ha., 8615/SIA/UP/MIN/456401/2023.**

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for EC had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of EC by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly

- compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 10. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
 11. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
 17. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.

2. Ordinary Earth Mine at Gata No.- 1495KH & 1456 K, Village- Saheliya, Tehsil- Nawabganj, Barabanki, Shri Amar Singh, Area- 0.43 ha., 8617/SIA/UP/MIN/456418/2023.

As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster

- provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
 3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
 4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 6. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 9. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
 10. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
 11. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
3. **Ordinary Earth Mine at Gata No. - 556 & 559, Village- Jamoliya, Tehsil- Fatehpur, District- Barabanki, Shri Alok Verma, Area- 1.1945 Ha., 8623/SIA/UP/MIN/456552/2023.**

As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the LoI has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
6. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
9. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
10. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per

MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.

11. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
4. Resort & Hotel project at Khasra No.-29, 30, 27, 23, 19, 18, 17, 16, 26, 20, 22, 25 Mauja Myapur, Fatehabad Road, District- Agra, Shri Puran Chand Dawar, M/s Shree Goverdhan Awas Private Limited., 8645/SIA/UP/INFRA2/457341/2024.
SEIAA noted the comments of SEAC that the project will be discussed in next meeting in presence of NEERI Member.
5. "Gitti, Stone Mining Project in" Gata No.- 35, Khand No.- 05, Village- Sangrampur, Tehsil – Atarra, Banda, Shri Suresh Singh, Area 2.0 Ha., 8125/SIA/UP/MIN/440284/2023.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
6. Common Biomedical Waste Management treatment storage and disposal facility at C-60 UPSIDA Industrial Area, Orai II, District- Jalaun, Dr. Pranjal Patel, M/s Restorehealth Medicare Private Limited., 7677/SIA/UP/INFRA2/420628/2023.
SEIAA noted the comments of SEAC.
7. "Morrum Mining Project" on the riverbed of River Betwa at Khand No. - 25/18, Village- Ichchaura Jhitkari, Tehsil- Sarila & District- Hamirpur, Shri Chander Shekhar Chaurasia, Area 8.180 ha., 8437/7914/SIA/UP/MIN/451184/2023.
The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for EC had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of EC by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.
SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-
1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
 2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
 3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
 4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
 5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 9,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
10. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
11. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
17. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.

8. "Sand/ Bajri/ Boulder (RBM) Mining Project" at Gata No.- 1 व 1, Village Arazi Zevari Aht, Tehsil – Behat & District - Saharanpur, Smt. Neelam Pundir. Area 13.80 Ha., 8409/SIA/UP/MIN/450544/2023.

SEIAA noted the comments of SEAC.

9. Building Stone/Sand Stone Mining project at Arazi No.- 36/6/5 (Sl. No.- 14) Village- Sonbarsa, Tehsil- Lalganj, District: Mirzapur, Shri Vijay Kumar Singh, Area: 0.8090 ha. 8371/7192/SIA/UP/MIN/447000/2023.

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for EC had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of EC by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

10. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
 14. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 15. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 16. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 17. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 18. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 19. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
10. Discussion on "Amendment in the Environmental Clearance letter dated 29.09.2008 of M/s Ultratech Cement Limited granted for Julgul Limestone Mine w.r.t Reconciliation of ML Area [(31.383 Ha+333.228 Ha) & 17.555 Ha] with the area given in executed lease to 350.383 Ha (333.228 + 17.155 Ha) located at Villages: Billi, Julgul, Chamarkha and Jharia, Tehsil: Roberstganj, District: Sonbhadra, Uttar Pradesh."
- SEIAA noted the comments of SEAC.
11. Ordinary Sand Mining Project" on Rapti River Bed at Gata No.- RA.14, Village – Rajpurdubi, Tehsil – Sadar, District - Gorakhpur, U.P., (Leased Area: 5.0 Ha.), 7985/SIA/UP/MIN/457756/2024
- SEIAA agreed with the recommendation of SEAC to amend the Environmental Clearance Identification no. EC23B001UP168958, dated 05/09/2023 as requested. All the other contents mentioned in environment clearance letter dated 05/09/2023 shall remain the same. SEAC opined that at the time of issuance of Lol geo-coordinates must be demarcated.

Agenda-D- Minutes of 833rd SEAC-2 Meeting Dated 15/02/2024

1. "Morrum Mining" on the riverbed of Sone River at Arazi No.- 15 च, Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, Area 12.146 ha., 8280/7891/SIA/UP/MIN/445239/2023.

SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

2. Commercial project at Plot No. Sector-A, Pocket-1, Sushant Golf City Sultanpur Road, Lucknow, M/s Wilmot Infratech Private Limited, Shri Feroz Khan., 8480/SIA/UP/INFRA2/452537/2023.

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 2- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems .At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed.
- 4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 6- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 7- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 8- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.
- 9- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
- 10- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid

- source and permission from the competent authority shall be obtained to use it.
- 11- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.
 - 12- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.
 - 13- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
 - 14- The project proponent shall install organic bio converter.
 - 15- Waste water shall not be discharged in any water bodies nearby.
 - 16- Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
3. "Silica Sand Mine" at Gata No – part of 522, at Village-Aswan (block 01), Tehsil-Bara, District-Prayagraj, Shri Satyadev Mishra, Shree Bajrang Road Lines, Area – 15.75 ha., 8478/7108/SIA/UP/MIN/449808/2023.
SEIAA noted the comments of SEAC.
 4. Ordinary Sand Mining From Riverbed of Ghaghra/Saryu River Gata no.- 01 Mi, Village- Majha Fareedpur Tappa Haweli, Tehsil- Alapur, District- Ambedkar Nagar, Shri Bablu, Area- 10.500 Ha., 8242/SIA/UP/MIN/443923/2023
SEIAA noted the comments of SEAC.
 5. Building Stone (Khanda-Boulder/GittiBallast), mine at Gata No.- 669, Khand No. -33, Village- Khailar, Tehsil- Sadar, District- Jhansi, Shri Rajkumar Parecha, Area- 2.023 Ha., 8234/6575/SIA/UP/MIN/441321/2023.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
 6. Ordinary Sand Mining From Riverbed of Ghaghra/Saryu River Gata no.- 01 Mi, Village- Majha Fareedpur Tappa Haweli, Tehsil- Alapur, Shri Bablu, Ambedkar Nagar, Area- 10.500 Ha., 8242/7643/SIA/UP/MIN/443923/2023.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
 7. Building Stone (Khanda-Boulder/GittiBallast), mine at Gata No.- 669, Khand No. -33, Village- Khailar, Tehsil- Sadar, District- Jhansi, Shri Rajkumar Parecha, Area- 2.023 Ha., 8234/6575/SIA/UP/MIN/441321/2023.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
 8. Expansion of Township & Area development project "Jaypee Greens Aman" at Sector-151, Noida, District- Gautam Buddha Nagar, Shri Ashok Khera., 7314/7206/SIA/UP/INFRA2/403586/2022.
SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level

Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 2- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems .At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed.
- 4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 6- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 7- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 8- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.
- 9- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.
- 10- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 11- Provision for charging of electric vehicles as per the guidelines of Gol / GoUP should be submitted within the next 3 months.
- 12- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.
- 13- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 14- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 15- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.

- 16- The project proponent shall install organic bio converter.
- 17- Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.

9. Building Stone (Khanda, Boulder, Ballast) Mining Project at Arajai No. 669 Mi, Khand No- 05, Village: Khailar, Tehsil: Sadar, District: Jhansi, Shri Abhishek Yadav, Area: 2.00 Ha., 8476/SIA/UP/MIN/452371/2023.

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for ToR had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- Latest KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.

- 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Goi, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
 - 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
 - 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
 - 15- The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 - 16- The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 - 17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 18- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
 - 19- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
10. "Building Stone (Granite Khanda, Boulder, Ballast)" Araji No. -93 (Khand No. 24), Village: Bari, Tehsil: Sadar, District: Mahoba, Smt. Suvasha Singh, Area: 1.012 Ha., 8456/7886/SIA/UP/MIN/451551/2023.
SEIAA noted the comments of SEAC.
 11. "Building Stone (Granite Khanda, Boulder, Ballast)" Mining Project at Araji No.- 93 (Khand No. 17) of Village: Bari, Tehsil: Sadar, District: Mahoba, Shri Virendra Singh, Area: 1.012 Ha., 8450/7874/SIA/UP/MIN/451406/2023.
SEIAA noted the comments of SEAC.
 12. "Building Stone, Granite or Khanda, Boulder, Ballast (Gitti), Mining Project" at Arazi No.: 60, Khand No.:04, Village: Jamala, Tehsil: Kulpahar, District: Mahoba, Shri Shrinivas Budhaliya, Area: 1.012 Ha., 8256/SIA/UP/MIN/444314/2023.
SEIAA noted the comments of SEAC.

13. "Building Stone, Granite or Khanda, Ballast (Gitti), Boulder Mining Project" at Arazi No.: 60, Khand No.:06, Village: Jamala , Tehsil: Kulpahar, District: Mahoba, Shri Sachin Agarawal, Area: 0.708 Ha., 8206/SIA/UP/MIN/442759/2023.

SEIAA noted the comments of SEAC.

14. Building Stone, Khanda, Boulder, Ballast Mining Project at Araji No. 23, Khand No- 08, Village: Dasna, Tehsil: Moth, District: Jhansi, Shri Shyam Gupta, Area: 2.00 Ha., 8076/SIA/UP/MIN/439488/2023.

SEIAA noted the comments of SEAC.

15. Sand/Morrum Mining Project at Dhasan River, Gata No.- 908 Na, Khand No.- 2, Village: Kharwanch, Tehsil Garautha & District: Jhansi, State: Uttar Pradesh., 5542/SIA/UP/CMIN/307624/202

SEIAA agreed with the recommendation of SEAC that a letter shall be send for factual report from District Magistrate, Jhansi regarding decrease of mining quantity as submitted by project proponent/consultant. If the quantity is reduced matter will be considered accordingly and new Lol will be needed.

16. Sand/Morrum Mining Project at Dhasan River, Gata No.- 1419 Kh, Khand No.- 1, Village: Dhamnaud, Tehsil Garautha & District: Jhansi, State: Uttar Pradesh., 5860/5578SIA/UP/CMIN/307619/2023.

SEIAA agreed with the recommendation of SEAC that a letter shall be send for factual report from District Magistrate, Jhansi regarding decrease of mining quantity as submitted by project proponent/consultant. If the quantity is reduced matter will be considered accordingly and new Lol will be needed.

17. "Sand/ Bajri/ Boulder (RBM) Excavation Project" at Gata No. – 1, Village – Mahmoodpur Nagli Aehatmal, Tehsil – Behat & District - Saharanpur, Shri Mohd Azhar Javed, Area 15.70 Ha., 8460/SIA/UP/MIN/451658/2023.

SEIAA noted that SEAC has commented that the committee discussed the matter and gone through the Hon'ble NGT order dated 08/11/2023 passed in O.A. No. 188/2023 Gaurav Kumar Vs. State of U.P. & Ors. SEAC has recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-3 to the minutes, with the remarks that the EC shall be processed after compliance of Hon'ble NGT order dated 08/11/2023. SEIAA opined to refer back the project to SEAC for appraisal and recommendation of DSR strictly as per MoEFCC letter no. F. No. L-11011/13/2021-IA-II (M) dated 04.12.2023.

18. "Sand/ Bajri/ Boulder (RBM) Excavation Project" at Gata No. – 1&1 M village – Nityanandpur Aehatmal, Tehsil – Behat & District - Saharanpur, Shri Bilinder Kumar, Area 17.70 Ha., 8468/SIA/UP/MIN/451992/2023.

SEIAA noted that SEAC has commented that the committee discussed the matter and gone through the Hon'ble NGT order dated 08/11/2023 passed in O.A. No. 188/2023 Gaurav Kumar Vs. State of U.P. & Ors. SEAC has recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-3 to the minutes, with the remarks that the EC shall be processed after compliance of Hon'ble NGT order dated 08/11/2023. SEIAA opined to refer back the project to SEAC for appraisal and recommendation of DSR strictly as per MoEFCC letter no. F. No. L-11011/13/2021-IA-II (M) dated 04.12.2023.

19. "Sand/ Bajri/ Boulder (RBM) Excavation Project" at Gata No.-119/1 , 120/1 , 192/1 , 193/1 , 225/1, Village-Kaluwala Pahadipur, Tehsil – Behat & District - Saharanpur, Shri Manish Jaiswal, Area 14.90 Ha., 8470/SIA/UP/MIN/452071/2023.

SEIAA noted that SEAC has commented that the committee discussed the matter and gone through the Hon'ble NGT order dated 08/11/2023 passed in O.A. No. 188/2023 Gaurav Kumar Vs. State of U.P. & Ors. SEAC has recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-3 to the minutes, with the remarks that the EC shall be processed after compliance of Hon'ble NGT order dated 08/11/2023. SEIAA opined to refer back the project to SEAC for appraisal and recommendation of DSR strictly as per MoEFCC letter no. F. No. L-11011/13/2021-IA-II (M) dated 04.12.2023.

20. "Morrum Mining at Yamuna River Bed at Khand No.- 16/4 to 16/6, Village- Mahewa, Tehsil- Manjhanpur, District- Kaushambi, Smt. Anamika Karwariya, 8434/SIA/UP/MIN/450916/2023.

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for EC had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of EC by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated

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- by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 10. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
 11. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
 12. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
 13. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.

Agenda-E-Minutes of 835th SEAC-2 Meeting Dated 20/02/2024

1. Shopping Mall "Bliss Emporio" at S.M. Plot No. 331, situated at Mauza – Aidhe, Pargana – Shivpur, Tehsil – Sadar, District – Varanasi, Shri Satya Pandey., 8698/SIA/UP/INFRA2/459336/2024.
SEIAA noted the comments of SEAC to defer the matter and the matter will be discussed only after submission of online request on prescribed portal.
2. Commercial Rukmani Vihar Avasiya Yojna at Plot No.- S-3, Sector-03, Vrindavan Chhatikara Road Vrindavan, District-Mathura, Shri Sunil Kumar, M/s KSONS BUILDWELL LLP., 8700/SIA/UP/INFRA2/459127/2024.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
3. Building Stone (Sandstone) Mine at Gata no.- 142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, Shri Nikshay Pandey, Area- 1.01 Ha., 8702/SIA/UP/MIN/459440/2024.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
4. "Charkakhadar Sand/Morrum Mining Project" on the riverbed of Yamuna River, at Gata No.- 21, Khand No.- 05), Village: Charkakhadar, Tehsil: Baberu, District: Banda, Shri Sanjeev Saxena, Area 11.0 Ha., 8704/SIA/UP/MIN/459458/2024.
The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for ToR had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The

regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 6- Latest KML file for the area and mining lease area should be provided.
- 7- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 8- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 9- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 11- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 13- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study, duly approved by DGM, along with EIA-EMP report for seeking EC.
- 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 11,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of

- the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 15- The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 - 16- The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 - 17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 18- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.
 - 19- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 - 20- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 - 21- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
5. Group Housing "Unitech Habitat" at Plot No.- 09, Sector PI-2, Alistonia Estate, Greater Noida, District- Gautam Budh Nagar, Shri Nadeem Khan, M/s Unitech Ltd. Pvt., 8706/8361/SIA/UP/INFRA2/459401/2024.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
6. Building Stone (Sandstone) Mine at Gata No.- 180/2 Village- Bhagauti Dei, Tehsil- Chunar, District- Mirzapur, Shri Shyamji Singh, Area -1.011 Ha., 8708/7968/SIA/UP/MIN/459588/2024.
The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for EC had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of EC by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.

14. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
 15. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 16. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 17. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 18. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 19. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
7. **"Riverbed Sand/Morrum Mining from Riverbed of Ken River" at Gata No.99/3, 99/22, 100/7, 101/5, 103/10, 104/2 and 104/5, Village: Sindhan Kalan, Tehsil: Pailani, District: Banda, Shri Shashank Shekhar Shukla, Area: 18.21 Ha., 8710/SIA/UP/MIN/459616/2024.**

The issue was deliberated upon in depth and SEIAA noted that the DSRs were being updated by Geology and Mining Department Uttar Pradesh before 4/12/2023 on the basis of extant notifications and guidelines and leases had been auctioned and proposals for ToR had been uploaded on Parivesh portal. These proposals have also been appraised and recommended for grant of ToR by SEAC. As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts ToR is being granted to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 6- Latest KML file for the area and mining lease area should be provided.
- 7- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 8- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent

- authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 9- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
 - 10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
 - 11- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Goi, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
 - 12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
 - 13- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study, duly approved by DGM, along with EIA-EMP report for seeking EC.
 - 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 19,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
 - 15- The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 - 16- The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 - 17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 18- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.

- 19- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 20- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 21- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

8. Ordinary Earth Mine at Gata No.- 870 (K, Kh, G, Gh), Village- Patupur, Tehsil- Bikapur & District- Ayodhya, Shri Abhishek Singh, Area- 0.382 ha., 8712/SIA/UP/MIN/457506/2024.

As per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Hence in light of all these facts EC is being granted to the title proposal.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority

- nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 10. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
 11. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.
 12. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
9. Ganeshpur Gang Sand Mining project on Ganga Riverbed at Gata No.- 19, Village- Ganeshpur Gang, Tehsil- Atrauli, District: Aligarh, Shri Kavindra Rastogi, Area: 16.0 Ha., 8716/7838/SIA/UP/MIN/459599/2024.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
10. Housing Project "Eiffel Palm Vista" of located at Khasra No.-91, 92, 93, 101, 102, village Kanchanpur Matiyari Deva Road, Tehsil and District – Lucknow, Shri Devmitra Pandey, M/s Eiffel Infradevelopers Pvt. Ltd. & Vivaan Eiffel Infradevelopers Pvt. Ltd., 8718/SIA/UP/INFRA2/460046/2024.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
11. Ordinary Sand Mining from Riverbed of Ghaghra River, Village- Mahuapaar Khurd, Gata No.- 391क/ 67, Tehsil- Basti Sadar, District - Basti, Shri Santosh Kumar, Shri Santosh Kumar, M/s Maa Aadi Shakti Enterprises, Area- 10.00 ha., 8722/SIA/UP/MIN/460184/2024.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
12. Manufacturing of synthetic organic chemicals for the existing production capacity of 1 TPD Crotonaldehyde under Violation Category at Plot No.- A-20, UPSIDC, Phase-2, Industrial Area Sandila, District- Hardoi, Shri Rohit Gupta, M/s The Lakshmiiji Organics Pvt. Ltd., 8724/7282/SIA/UP/IND3/460219/2024.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

13. Manufacturing of Formaldehyde (300 MT/day) at Plot No: A - 1/4, Sector - 26, GIDA, Tehsil - Sahjanwa, Gorakhpur, Shri Rajesh Jain, M/s Taru Formalin Pvt. Ltd., 8728/SIA/UP/IND3/460247/2024

SEIAA agreed with the recommendation of SEAC to grant of environmental clearance to the proposal adding following conditions:-

1. No effluent should be discharged outside the premises.
2. The project proponent shall seek relevant permission for Chemical maintenance and storage.

14. Microsoft IT Campus at Sector- 145, Noida, District- Gautam Buddha Nagar Shri Chandrababu, M/s Microsoft India (R & D) Private Limited, File No. 8730/SIA/UP/INFRA2/460272/2024.

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit within 01 months details of STP.
- 2- The project proponent shall follow E- Waste (Management) Rules, 2022.
- 3- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 4- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 5- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems .At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed.
- 6- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 7- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 8- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 9- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 10- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.
- 11- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
- 12- If the proposed project is situated in notified area of ground water extraction, where

Minutes of the 804th Meeting of the SEIAA, UP held on 06.03.2024

- creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 13- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.
 - 14- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.
 - 15- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
 - 16- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
 - 17- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.
 - 18- The project proponent shall install organic bio converter.
 - 19- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**

Nodal Officer**SEIAA, UP**

MoM prepared by Secretariat in consultation with
Chairman & Members on the basis of decisions
taken by SEIAA during the meeting.

(Smt. Mamta Sanjeev Dubey)
Chairman
SEIAA

SK
(Sanjeev Kumar Singh)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 30/08/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 30/08/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Dr. Ajai Mishra,	Member, SEAC-1
5. Shri Om Prakash Srivastava,	Member, SEAC-1
6. Dr. Brij Bihari Awasthi,	Member, SEAC-1
7. Shri Umesh Chand Sharma,	Member, SEAC-1
8. Dr. Ratan Kar,	Member, SEAC-1
9. Dr. Amrit Lal Haldar,	Member, SEAC-2
10. Dr. Dineshwar Prasad Singh,	Member, SEAC-2
11. Shri Tanzar Ullah Khan,	Member, SEAC-2
12. Prof. Jaswant Singh,	Member, SEAC-2
13. Dr. Shiv Om Singh,	Member, SEAC-2
14. Shri Naveen Kumar Das,	Add. Director, DGM, Lucknow
15. Shri S.N. Patel	Geologist, DGM, Lucknow
16. Shri Shiv Dayal Singh,	Mining Officer, Bijnor
17. Shri Bhupendra Yadav,	Mining Officer, Jhansi
18. Shri M.D. Halim,	Mining Inspector, Sambhal

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda (1) :- Evaluation/Appraisal of District Survey Report (DSR) of District-Bijnor

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Bijnor submitted the draft DSR vide its letter no. 1707/Khanij Anubhag/24, dated 18/07/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1134/DSR, dated 13/08/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद बिजनौर द्वारा प्रस्तुत ड्राफ्ट जी०एस०आर० का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 30/08/2024

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 30/08/2024. During the meeting a presentation was given by Shri Shiv Dayal Singh, Mining Officer along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 30/08/2024

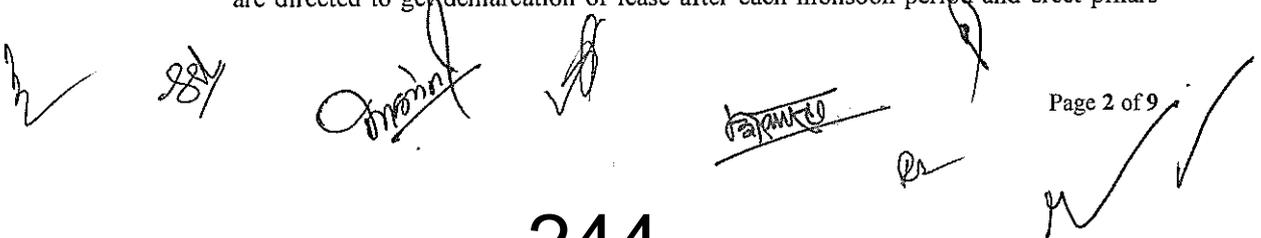
Joint meeting of SEAC-1 & SEAC-2 was convened on 30/08/2024 for evaluation/appraisal of DSR of District-Bijnor. Based on the documents submitted, a presentation on DSR Bijnor for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder)-2024 was made by Shri Shiv Dayal Singh, District Mining Officer- Bijnor along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Bijnor was prepared in line with the MoEF Notification dated 15-Jan-2016, which was subsequently revised and finally there were total 15 lease areas.
2. Thereafter the updated DSR of District-Bijnor was prepared by Sub-Divisional Committee of District-Bijnor in Year-2024 and in it 03 (01 lease + 02 Patta land) new lease areas have been proposed.
3. It was informed that total 18 (02 leases on govt. land and 16 on Patta land) mining lease areas are proposed in the updated DSR.
4. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
5. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
6. As per the information provided vide District Magistrate, Bijnor letter that no complaints have been made during the period of 30 days, when DSR was uploaded on district portal.
7. The Final Draft DSR of District-Bijnor has been also examined by the Director, Directorate of Geology & Mining, U.P.
8. Lease wise NOC from Forest and Irrigation Department for all the 18 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?
 - District Mining Officer, Bijnor informed that funds amounting to Rs 1.20 Crores approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
2. SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.
 - District Mining Officer, Bijnor informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars



(in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.

3. SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?

- District Mining Officer, Bijnor informed that as per the Rule of UPMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

4. SEAC asked about the further mineral development in district Bijnor?

- District Mining Officer, Bijnor informed that 03 new areas (02 patta land and 01 govt land) have been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

5. SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution

- District Mining Officer, Bijnor agreed to the point and ensured the SEAC that the suggestion will be incorporated by district administration.

6. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.

- District Mining Officer, Bijnor informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity

The joint committee after detailed deliberation recommended approving the District Survey Report (DSR) of District-Bijnor along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 18 (02 Govt. leases + 16 Patta land) mining lease areas in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.

[Handwritten signatures and initials]

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 30/08/2024

5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (2): - Evaluation/Appraisal of District Survey Report (DSR) of District-Sambhal**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Sambhal submitted the draft DSR vide its letter no. 141/Khanan/DSR/2024-25, dated 25/07/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1148/DSR, dated 20/08/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सम्मल द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 30/08/2024. During the meeting a presentation was given by Shri M.D. Halim, Mining Inspector, Sambhal along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 30/08/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 30/08/2024 for evaluation/appraisal of DSR of District- Sambhal. Based on the documents submitted, a presentation on DSR Sambhal for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder)-2024 was made by Shri M.D. Halim, Mining Inspector, Sambhal along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Sambhal was prepared in year - 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently revised and finally there were total 01 lease area.

2. Thereafter the updated DSR of District- Sambhal was prepared by Sub-Divisional Committee of District- Sambhal in Year-2024 and in it 02 (01 lease + 01 Patta land) new lease areas have been proposed.
3. It was informed that total 02 (01 lease on govt. land and 01 on Patta land) mining lease areas are proposed in the updated DSR.
4. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-I to Annexure-7 of proposed DSR.
5. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
9. As per the information provided vide District Magistrate, Sambhal vide letter no. 141/Khanan/DSR/2024-25, dated 25/07/2024, the DSR was uploaded in public domain for more than 30 days and 01 complaint was received in this period and issues raised in complaint has been put up in Sub-Divisional Committee of District- Sambhal meeting dated 20/07/2024 and disposed the complaint accordingly.
10. The Final Draft DSR of District- Sambhal has been also examined by the Director, Directorate of Geology & Mining, U.P.
6. Lease wise NOC from Forest and Irrigation Department for all the 02 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - Mining Inspector, Sambhal informed that funds amounting to Rs 1.6 Crores approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - Mining Inspector, Sambhal informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - Mining Inspector, Sambhal informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

4. SEAC asked about the further mineral development in District Sambhal?

- Mining Inspector, Sambhal informed that 02 new areas (01 patta land and 01 govt land) have been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

5. SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution

- Mining Inspector, Sambhal agreed to the point and ensured the SEAC that the suggestion will be incorporated by district administration.

6. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.

- Mining Inspector, Sambhal informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity

The joint committee after detailed deliberation recommended approving the District Survey Report (DSR) of District-Sambhal along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 02 (01 Govt. lease + 01 Patta land) mining lease areas in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (3) :- Evaluation/Appraisal of District Survey Report (DSR) of District-Jhansi**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Jhansi submitted the draft DSR vide its letter no. 406/30 MMC/2024-25, dated 24/07/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1134/DSR, dated 13/08/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद झांसी द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

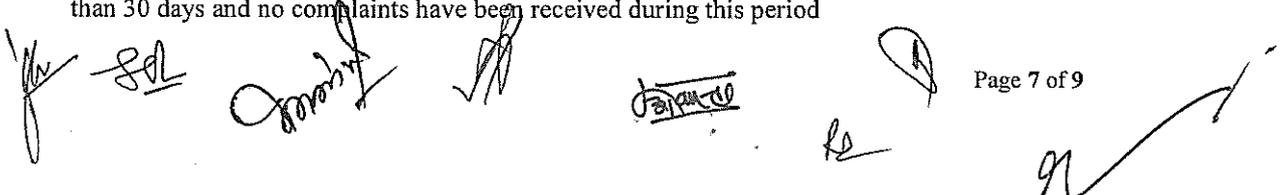
The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 30/08/2024. During the meeting a presentation was given by Shri Bhupendra Yadav, Mining Officer, Jhansi along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 30/08/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 30/08/2024 for evaluation/appraisal of DSR of District-Jhansi. Based on the documents submitted, a presentation on DSR Jhansi for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder)-2024 was made by Shri Bhupendra Yadav, Mining Officer, Jhansi along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

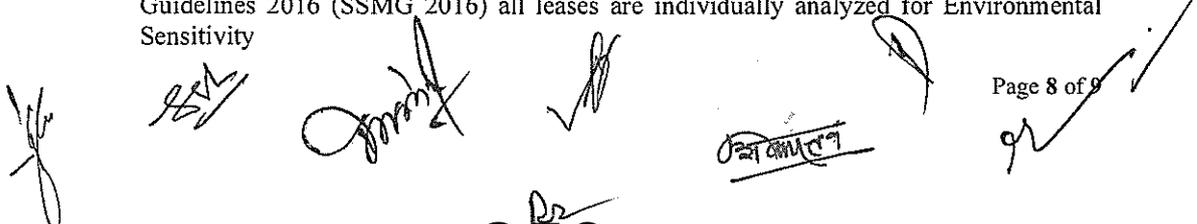
1. The initial District Survey Report of District-Jhansi was prepared in Year- 2019 in line with the MoEF Notification dated 15-Jan-2016, it comprised 41 leases.
2. Thereafter the updated DSR of District- Jhansi was prepared by Sub-Divisional Committee of District-Jhansi in Year-2024 and in it 37 (35 leased on govt. land + 02 Patta land) mining lease areas are proposed in the updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
5. As per the information provided by District Magistrate, Jhansi vide its letter no. 406/30MMC/2024-25, dated 24/07/2024 the DSR was uploaded in public domain for more than 30 days and no complaints have been received during this period



6. The Final Draft DSR of District-Jhansi has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 37 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Jhansi informed that funds amounting to Rs. 23.0 Crores approx. have been allotted and phase wise utilized since 2019 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Jhansi informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Jhansi informed that as per the Rule of UPMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Jhansi?**
 - District Mining Officer, Jhansi informed that at present there is no new mining lease areas have been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution**
 - District Mining Officer, Jhansi agreed to the point and ensured the SEAC that the suggestion will be incorporated by district administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Jhansi informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity



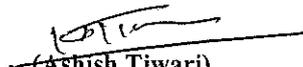
The joint committee after detailed deliberation recommended approving the District Survey Report (DSR) of District- Jhansi along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 37 (35 Govt. leases + 02 Patta land) mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (4) :- Evaluation/Appraisal of District Survey Report (DSR) of District-Jhansi

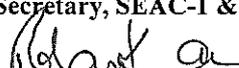
The Secretariat informed the committee that due to some reasons Dr. S.K. Goyal, Member, NEERI could not present during the meeting. Hence, the committee decided to defer the matter in next SEAC meeting.

The meeting ended with a vote of thanks of Chairman.


(Ashish Tiwari)
Member Secretary, SEAC-1 & 2

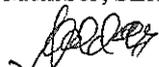
(Dr. Ajai Mishra)
Member, SEAC-1

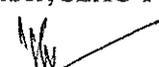

(Om Prakash Srivastava)
Member, SEAC-1

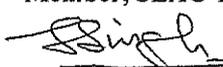

(Dr. Ratan Kar)
Member, SEAC-1

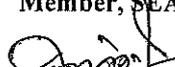
(Umesh Chandra Sharma)
Member, SEAC-1


(Dr. Brij Bihari Awasthi)
Member, SEAC-1


(Dr. Amrit Lal Haldar)
Member, SEAC-2


(Tanzar Allah Khan)
Member, SEAC-2


Prof. Jaswant Singh)
Member, SEAC-2


(Dr. Shiv Om Singh)
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)
Member, SEAC-2


(Rajive Kumar)
Chairman, SEAC-1

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

To,

Date:- 22-June-2024

Environmental Research and Analysis, Lucknow.

A QCI/NABET accredited EIA Consultant Organization in Mining Sector , NABET Certificate No - NABET/EIA/24-27/RA 0314

Flat No- 203, Second floor, Yash Silver Height, Opposite site Badshah Nagar Railway station, Mahanagar, Lucknow (U.P.) -226006

SUBJECT - WORK ORDER FOR CONDUCTING REPLENISHMENT STUDY for the Pre & Post Monsoon Period of year 2024 as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining.

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1, VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

Dear Sir,

This is in reference to the above mentioned subject and lease reference.

In this regard, as per Government Order ref. no. 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining it is observed and validated that your organization is accredited by NABET/QCI in Mining Sector.

In view of above, we are herewith issuing Work Order to your organization for Conducting DGPS based Replenishment Study for the Pre & Post Monsoon Period of year 2023 of our above mentioned lease in accordance with Section -5 of the Enforcement & Monitoring Guidelines for Sand Mining – 2020.

The final report (in two copies) is to be submitted by the end of October-2024 for its evaluation and approval by District Magistrate / In-charge District Mining office and district sub-divisional committee.

Please do the needful at the earliest. Thanking You,

Please process the wo!
Environmental Research & Analysis
[Signature]
Director

[Signature]

VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,

Tehsil & District Moradabad UP -244001



GPS Map Camera

Kakarwai, Uttar Pradesh, India
M8WJ+2QW, Kakarwai, Dhanaura, Uttar Pradesh 284203, India
Lat 25.695721°
Long 79.332297°
04/10/24 04:53 PM GMT +05:30



Google



VKS
विपिन कुमार सक्सेना
द्वारा
चिह्न पोस्टित

 **GPS Map Camera**

Dhanaura, Uttar Pradesh, India
M8VH+MR4, Dhanaura, Uttar Pradesh 284203, India
Lat 25.694032°
Long 79.329747°
04/10/24 05:02 PM GMT +05:30



Google



VKS
विपिन कुमार सम्बरेना
द्वारा
वित्त पोषित

 **GPS Map Camera**

Kakarwai, Uttar Pradesh, India
M8WM+X36, Kakarwai, Dhanaura, Uttar Pradesh 284203, India
Lat 25.697379°
Long 79.334145°
04/10/24 04:56 PM GMT +05:30



VKS
विपिन कुमार सक्सेना
द्वारा
वित्त पोषित

 GPS Map Camera

Dhanaura, Uttar Pradesh, India

वार्ड नम्बर 15 ग्राम ककरबई, थाना ककरब ई, तहसील गरौठा उ०प्र० पिन 284203, Dhanaura, Uttar

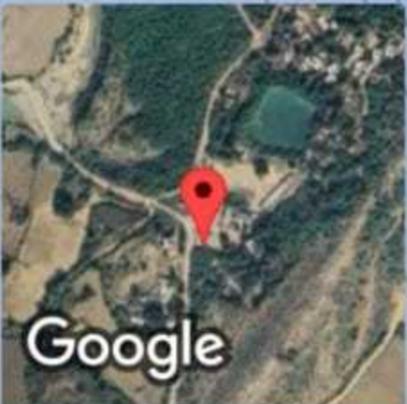
Pradesh 284203, India

Lat 25.690665°

Long 79.327813°

04/10/24 05:07 PM GMT +05:30

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VKS
विपिन कुमार सक्सेना
द्वारा
वित्त पोषित



VKS
विपिन कुमार सक्सेना
द्वारा
वित्त पोषित



Dhanaura, Uttar Pradesh, India

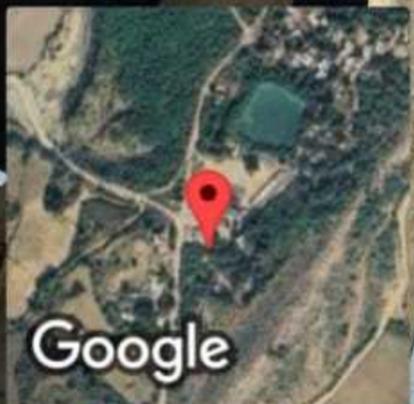
वार्ड नम्बर 15 ग्राम ककरबई, थाना ककरब ई, तहसील गरौठा उ०प्र० पिन 284203, Dhanaura, Uttar Pradesh 284203, India

Lat 25.690595°

Long 79.32799°

04/10/24 05:11 PM GMT +05:30

258



Google



VKS
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वित्त पोषित



VKS
विद्युत कृषि प्रकल्प
पुरा
विद्युत परियोजना



IRN : 1b22118fa8004225d2484bd0fb124ea48c5f1513b591cf-7ba071ce1cd29301d0
 Ack No. : 142415021024824
 Ack Date : 7-Jun-24

CHIKARA ENTERPRISES PVT. LTD. VILL. KAMALPUR KHALSA, P.O. KAILBAKRI DISTT. AMROHA U.P. 244501 TOLL FREE NO. 18001021413 GSTIN/UIN: 09AAGCC3833Q1Z4 State Name : Uttar Pradesh, Code : 09 CIN: U45400UP2016PTC076990 E-Mail : chikra089@gmail.com Consignee (Ship to) VIPIN KUMAR SAXENA HIG A-135 OPP. MINI SHOPPING COMPLEX, ASHIYANA PHASE-2, MORADABAD, 244001 GSTIN/UIN : 09AWJPS6959H1ZN State Name : Uttar Pradesh, Code : 09 Buyer (Bill to) VIPIN KUMAR SAXENA HIG A-135 OPP. MINI SHOPPING COMPLEX, ASHIYANA PHASE-2, MORADABAD, 244001 GSTIN/UIN : 09AWJPS6959H1ZN State Name : Uttar Pradesh, Code : 09	Invoice No.	Dated
	10	7-Jun-24
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 7-Jun-24	UK15CA1669
	Terms of Delivery	

Sl No.	Description of Goods	Quantity	Rate	per	Amount
1	12W Solar Street Light (Inbuilt)	3 PCS	9,107.14	PCS	27,321.42
	CGST				1,639.29
	SGST				1,639.29
Total		3 PCS			₹ 30,600.00

Amount Chargeable (in words) E. & O.E
INR Thirty Thousand Six Hundred Only

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
85414012	27,321.42	6%	1,639.29	6%	1,639.29	3,278.58
Total	27,321.42		1,639.29		1,639.29	3,278.58

Tax Amount (in words) : **INR Three Thousand Two Hundred Seventy Eight and Fifty Eight paise Only**
 Company's PAN : **AAGCC3833Q**

Declaration
 1-24% interest will be charged on all Invoice not paid within 30 days from the date of invoice.2-Complain should be brought to our notice in writing 24 hours of receipt goods.3-Goods Once sold will not taken or exchange.4 -Our responsibility ceases as upon as the goods are handed over for the carrier.5-Payment to be made by A/c Payee Cheques,RTGS,NEFT only.

Company's Bank Details
 A/c Holder's Name : **CHIKARA ENTERPRISES PVT. LTD.**
 Bank Name : **IDBI BANK C/A 3599**
 A/c No. : **1002102000003599**
 Branch & IFS Code: **IBKL0001002**
 for CHIKARA ENTERPRISES PVT. LTD.

SUBJECT TO AMROHA JURISDICTION
 This is a Computer Generated Invoice

Chikara Enterprises Pvt. Ltd.
 Authorised Signatory
Kamalpur Khalsa-244501
Distt.-Amroha (U.P.)



IRN : 1cfb51cb340eba91b2bab55ce937cdccc6bfa391c500a-ed8a14f183abf340931
 Ack No. : 142415026148299
 Ack Date : 8-Jun-24

CHIKARA ENTERPRISES PVT. LTD. VILL. KAMALPUR KHALSA, P.O. KAILBAKRI DISTT. AMROHA U.P. 244501 TOLL FREE NO. 18001021413 GSTIN/ UIN: 09AAGCC3833Q1Z4 State Name : Uttar Pradesh, Code : 09 CIN: U45400UP2016PTC076990 E-Mail : chikra089@gmail.com	Invoice No.	Dated
	11	8-Jun-24
Consignee (Ship to) VIPIN KUMAR SAXENA HIG A-135 OPP. MINI SHOPPING COMPLEX, ASHIYANA PHASE-2, MORADABAD, 244001 GSTIN/ UIN : 09AWJPS6959H1ZN State Name : Uttar Pradesh, Code : 09	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) VIPIN KUMAR SAXENA HIG A-135 OPP. MINI SHOPPING COMPLEX, ASHIYANA PHASE-2, MORADABAD, 244001 GSTIN/ UIN : 09AWJPS6959H1ZN State Name : Uttar Pradesh, Code : 09	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 7-Jun-24	UK15CA1669
	Terms of Delivery	

SI No	Description of Goods	Quantity	Rate	per	Amount
1	12W Solar Street Light (Inbuilt)	2 PCS	9,107.14	PCS	18,214.28
	CGST				1,092.86
	SGST				1,092.86
Total		2 PCS			₹ 20,400.00

Amount Chargeable (in words)

E. & O.E

INR Twenty Thousand Four Hundred Only

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
85414012	18,214.28	6%	1,092.86	6%	1,092.86	2,185.72
Total	18,214.28		1,092.86		1,092.86	2,185.72

Tax Amount (in words) : **INR Two Thousand One Hundred Eighty Five and Seventy Two paise Only**Company's PAN : **AAGCC3833Q**Declaration

1-24% interest will be charged on all Invoice not paid within 30 days from the date of invoice.2-Complain should be brought to our notice in writing 24 hours of receipt goods.3-Goods Once sold will not taken or exchange.4 -Our responsibility ceases as upon as the goods are handed over for the carrier.5-Payment to be made by A/c Payee Cheques,RTGS,NEFT only.

Company's Bank DetailsA/c Holder's Name : **CHIKARA ENTERPRISES PVT. LTD.**Bank Name : **IDBI BANK C/A 3599**A/c No. : **1002102000003599**Branch & IFS Code: **IBKL0001002**for **CHIKARA ENTERPRISES PVT. LTD.**

SUBJECT TO AMROHA JURISDICTION

This is a Computer Generated Invoice

Chikara Enterprises Pvt. Ltd.
Kamalpur Khalsa-244501
Distt.-Amroha (U.P.)

To,

District Magistrate,
Jhansi, Uttar Pradesh

Date - 30/09/2024

Subject :- Regarding Rainwater Harvesting

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

Dear Sir,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022, File No - 5860/5578, EC Identification No. - EC22B001UP11018.

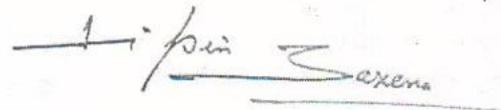
In this regard as per the Specific Terms & Conditions - 20 of the Environmental Clearance it is said that - "The project proponent should explore the possibilities of rainwater harvesting."

It is kindly submitted that ours is a river bed mining unit and we cannot operate this facility on the allocated area. Further we have temporary office and shelters on a rented land where rooftop collection of water is not possible.

It is requested to kindly instruct the concerned SDM / Tesildar of Tehsil - Garautha to help us to provide a area near our lease where we can adopt and implement rainwater harvesting program..

It is requested to kindly do the needful on the matter and oblige.

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,
Tehsil & District Moradabad UP -244001

Enclosed:-

1. Copy of Environmental Clearance by SEIAA, UP.



M/S VIPIN KUMAR SAXENA

R/O-MIG-A/135 AASHIYANA PRTHAM,

TEHSIL & DISTRICT MORADABAD UP -244001

RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE-
DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

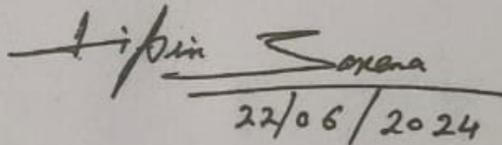
RESOLUTION

THE MEETING OF under guidance of **M/S VIPIN KUMAR SAXENA R/o-MIG-A/135 Aashiyana Prtham, Tehsil & District Moradabad UP -244001** Lease Holder of – RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

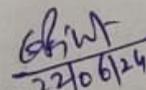
HELD ON (22/06/2024) RESOLVED THAT the company has decided to authorize, **UMA SHANKAR RAJPOOT** , as project manager of the said project to Implement Environment Management Cell and implement Environment Management Plan as stipulated in the EIA report.

And is hereby authorized to sign and submit all the necessary papers, letters, forms, etc to be submitted by the company in connection EIA/EMP/EMC of the company.

The acts done and documents shall be binding on the company, until the same is withdrawn by giving written notice thereof.


22/06/2024

Authorised Signatory: (M/S VIPIN KUMAR SAXENA)


22/06/24
Project Manager (Acceptance) :-

M/S VIPIN KUMAR SAXENA

R/O-MIG-A/135 AASHIYANA PRTHAM,

TEHSIL & DISTRICT MORADABAD UP -244001

RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE-DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

ENVIRONMENT MANAGEMENT CELL

(E.M.C.)

- In compliance to clause no. 32 of the specific conditions of the E.C.

OBJECTIVE

The objectives of the Environment Management Cell is to :-

- Identify a range of mitigation measures which could reduce and mitigate the potential impacts arising due to River Bed Mining .
- To identify measures that could optimize beneficial impacts
- To create management structures that address the concerns and complaints of stakeholders with regards to the CSR, community development and running project cost.
- To establish a method of monitoring and auditing environmental management practices during all phases of Mining
- Detail specific actions deemed necessary to assist in mitigating the environmental impact of the project
- Ensure that the safety recommendations are complied with
- Propose mechanisms for monitoring compliance with the EMP and reporting
- EMP roles and responsibilities of people involved in Environment Management Cell.

M/S VIPIN KUMAR SAXENA

R/O-MIG-A/135 AASHYANA PRTHAM,

TEHSIL & DISTRICT MORADABAD UP -244001

RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE-DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

(ENVIRONMENTAL MANAGEMNT PLAN) E.M.P.

- The EMP seeks to manage and keep to a minimum the negative impacts of the Environment and at the same time, enhance the positive and beneficial impacts as per the Impacts / Aspects narrated in the EIA Report.

Roles & Responsibilities:-

- **Several professionals will form part of the Environment Management Cell.**
- The most important from an Environment Management Cell are the Project Manager/Executive and support staff.
- **The Project Manager** is responsible for ensuring that the EMP is implemented as per defined time schedules.
- **The Project Officer** is responsible for monitoring the implementation of the EMP
- **The contractor** is responsible for abiding by the mitigation measures of the EMP which are implemented by the Project Manager.

ROLES & RESPONSABLITIES

Project Manager

- The Project Manager is responsible for overall management of the project and EMP implementation.
- Following tasks will fall within his/her responsibilities:
 - Be aware of the findings and conclusions of the Environmental Impact Assessment and the conditions stated within EC Letter.
 - Be familiar with the recommendations and mitigation measures of this EMP, and implement these measures
 - Monitor site activities on a daily basis for compliance
 - Conduct internal audits of the construction site against the EMP
 - Rectify transgressions through the implementation of corrective action

M/S VIPIN KUMAR SAXENA

R/O-MIG-A/135 AASHYANA PRTHAM,

TEHSIL & DISTRICT MORADABAD UP -244001

RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE-DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

Project Officer

- The Project Officer is responsible for the implementation of the EMP.
- Liaison with Contractor, Landowners and Authorities.
- The following tasks will fall within his/her responsibilities:-
 - Be aware of the findings and conclusions of the Environmental Impact Assessment and the conditions stated within the EC.
 - Be familiar with the recommendations and mitigation measures of this EMP
 - Conduct 6 monthly audits of the construction site according to the EMP and EIA conditions.
 - Educate the construction team about the management measures of the EMP and EIA conditions
 - Regularly liaise with the construction team and the project leader
 - Recommend corrective action for any environmental non-compliance / incidents
 - Compile a regular report highlighting any non-compliance issues as well as good compliance with the EMP

Environment Manager

Environment Manager is responsible for the implementation and compliance with recommendations and conditions of the EMP.

Ensure compliance with the EMP at all times during operations

Maintain an environmental register which keeps a record of all incidents which occur on the site

These incidents include:

- Public involvement / complaints
- Health and safety incidents
- Incidents involving Hazardous materials stored on site (if any)
- Noncompliance / incidents

M/S VIPIN KUMAR SAXENA

R/O-MIG-A/135 AASHIYANA PRTHAM,

TEHSIL & DISTRICT MORADABAD UP -244001

RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE-DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

- The Contractor shall under no circumstances interfere with the property of Landowners or nearby Communities.

Our Environment Policy

**TO OPERATE THE RIVER BED MINING LEASE AS
PER THE STIPULATED TERMS & CONDITIONS
OF ENVIRONMENT CLEARANCE CERTIFICATE,
THE CLAUSES OF EIA REPORT.**

**TO BRING OUT AND IMPLEMENT POSITIVE
ASPECTS OF EMP IN LONGER RUN AND
IMPLEMENT A ENVIROMENT FRIENDLY
BUSINESS OPERATIONS**

To,

Mr. VIPIN KUMAR SAXENA
GATA NO-1419 KHA KHAND NO-1,
VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA,
DISTRICT- JHANSI, UTTAR PRADESH.

Dear Sir,

In reference to your inquiry for periodical Annual Health Checkup of Workers, the schedule of work shall be as under :-

Medical examination by Occupational Health Physician including

1. Eye Test, Physical examination, $\leftarrow R - 6/6$
2. Lung Function Test, - NAD $\leftarrow L - 6/6$
3. Chest "X"-Ray ∞
4. Urine test $\leftarrow R - Nil$
 $\leftarrow M - Nil$
5. Cardio Vascular assessment ECG - ∞
6. Blood Test - Triglyceride HDL, LDL, VLDL, Cholesterol
7. Diabetic Check Up - 130mg/dl $\downarrow 95mg/dl$
8. Complete Blood Test. ∞

Thanking You,


04.10.24
Doctor

अधीक्षक
सामु0 स्वा0 केन्द्र चिरगाँव
झाँसी (उ0प्र0)

प्रेषक,

Page 198

ज्येष्ठ खान अधिकारी,
झॉंसी।

सेवा में,

सदस्य सचिव, राज्य स्तरीय विशेषज्ञ
मूल्यांकन समिति (SEAC)
पर्यावरण निदेशालय, उ०प्र०-लखनऊ।

पत्रांक: 534 / 30एम०एम०सी० / 2024-25

दिनांक: 11/08/2024

विषय :- मा० राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ०ए०) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ०ए०) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य जिसमें पर्यावरण स्वच्छता प्रमाण-पत्र की शर्तों के अनुपालन की जांच किये जाने पारित आदेश दिनांक: 22.05.2024 के अनुपालन में गठित समिति द्वारा प्रश्नगत खनन पट्टे का निरीक्षण उपरान्त प्रस्तुत आख्या दिनांक: 16.08.2024 में बिन्दु संख्या-C(Observation of Joint committee during the site inspection) (iv)-During the Joint Committee inspection, no mining activity was noticed at the site, which may be due to prior intimation of the Joint Committee inspection on dt.21.06.2024. As per the record it has been found that the total lease area of the mine is 24 ha., however, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. अंकित किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें।

उपरोक्त समिति द्वारा उल्लिखित तथ्यों के सम्बन्ध में जांच खान निरीक्षक-झॉंसी एवं सदैवक खनन विभाग-झॉंसी से करायी गयी, जिसमें प्रस्तुत आख्या दिनांक: 17.08.2024 में उल्लेख किया गया है कि:- "राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) से दिनांक 18.11.2022 को निर्गत पर्यावरणीय अनापत्ति में अंकित जी०पी०एस० कॉर्डिनेट्स एवं नवीन जिला सदैवक रिपोर्ट, 2024 में प्रश्नगत क्षेत्र की तहसील-गरौठा की SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024 में अंकित कॉर्डिनेट्स का अवलोकन/परीक्षण किया गया। जिसमें पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स बिन्दु संख्या (A)- 25°40'42.00"N 79°23'03.70"E, (B)- 25°40'51.10"N 79°23'04.40"E, (C)- 25°40'59.60"N 79°23'06.10"E, (D)- 25°41'04.40"N 79°23'04.10"E, (P)- 25°40'40.31"N 79°23'03.62"E से SDC Committee की स्थलीय निरीक्षण रिपोर्ट के बिन्दु संख्या- (A)- 25°40'46.78"N 79°23'03.91"E, (B)- 25°40'50.67"N 79°23'05.38"E, (C)- 25°40'59.34"N 79°23'07.04"E, (D)- 25°41'04.85"N 79°23'04.59"E, (P)- 25°40'45.63"N 79°23'07.13"E में अंकित कॉर्डिनेट्स से भिन्न है, जिस कारण पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स से निर्मित kml file में अधिक क्षेत्रफल परलक्षित हो रहा है। उक्त से स्पष्ट है कि पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स त्रुटिपूर्ण है, जिसमें आवश्यक सुधार की कार्यवाही राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) के स्तर से किया जाना अपेक्षित है।"

अतः उपरोक्त के दृष्टिगत प्रश्नगत प्रकरण में निर्गत पर्यावरण स्वच्छता प्रमाण-पत्र दिनांक: 18.11.2022 में आवश्यक संशोधन सम्बन्धित कार्यवाही नियमानुसार करने का कष्ट करें।

संलग्नक- 1- आख्या दिनांक: 17.08.2024 की छायाप्रति।

2- पर्यावरण स्वच्छता प्रमाण दिनांक 18.11.2022 की छायाप्रति।

3- SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024।

ज्येष्ठ खान अधिकारी,
झॉंसी।

पत्रांक व तद्दिनांक:

प्रतिलिपि:-

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०-लखनऊ।

2- जिलाधिकारी-झॉंसी।

3- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झॉंसी।

4- डॉ० ऐ०के० गुप्ता, वैज्ञानिक-ई०, क्षेत्रीय कार्यालय पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय-लखनऊ।

5- श्री विपिन कुमार सक्सेना पुत्र श्री ओम प्रकाश सक्सेना निवासी-एच०आई०जी० ए/135, आशियाना प्रथम, तहसील व जिला-मुरादाबाद।

ज्येष्ठ खान अधिकारी,
झॉंसी।

जांच आख्या

मा० राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ०ए०) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य जिसमें पर्यावरण स्वच्छता प्रमाण-पत्र की शर्तों के अनुपालन की जांच किये जाने हेतु पारित ओदश दिनांक: 22.05.2024 के अनुपालन में गठित समिति द्वारा प्रश्नगत खनन पट्टे का निरीक्षण उपरान्त प्रस्तुत आख्या दिनांक: 16.08.2024 में बिन्दु संख्या- C(Observation of Joint committee during the site inspection) (iv)-During the Joint Committee inspection, no mining activity was noticed at the site, which may be due to prior intimation of the Joint Committee inspection on dt.21.06.2024. As per the record it has been found that the total lease area of the mine is 24 ha., however, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. अंकित किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें।

उपरोक्त अंकित विवरण के परीपेक्ष में प्रश्नगत खनन पट्टा क्षेत्र में राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) से दिनांक 18.11.2022 को निर्गत पर्यावरणीय अनापत्ति में अंकित जी०पी०एस० कॉर्डिनेट्स एवं नवीन जिला सर्वेक्षण रिपोर्ट, 2024 में प्रश्नगत क्षेत्र की तहसील गरीबा की SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024 में अंकित कॉर्डिनेट्स का अवलोकन/परीक्षण किया गया। जिसमें पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स बिन्दु संख्या (A)- 25°40'42.00"N 79°23'03.70"E, (B)- 25°40'51.10"N 79°23'04.40"E, (C)- 25°40'59.60"N 79°23'06.10"E, (D)- 25°41'04.40"N 79°23'04.10"E, (P)- 25°40'40.31"N 79°23'03.62"E से SDC Committee की स्थलीय निरीक्षण रिपोर्ट के बिन्दु संख्या- (A)- 25°40'46.78"N 79°23'03.91"E, (B)- 25°40'50.67"N 79°23'05.38"E, (C)- 25°40'59.34"N 79°23'07.04"E, (D)- 25°41'04.85"N 79°23'04.59"E, (P)- 25°40'45.63"N 79°23'07.13"E में अंकित कॉर्डिनेट्स से भिन्न है, जिस कारण पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स से निर्मित kml file में अधिक क्षेत्रफल परलक्षित हो रहा है। उक्त से स्पष्ट है कि पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स त्रुटिपूर्ण है, जिसमें आवश्यक सुधार की कार्यवाही राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) के स्तर स किया जाना आपेक्षित है।

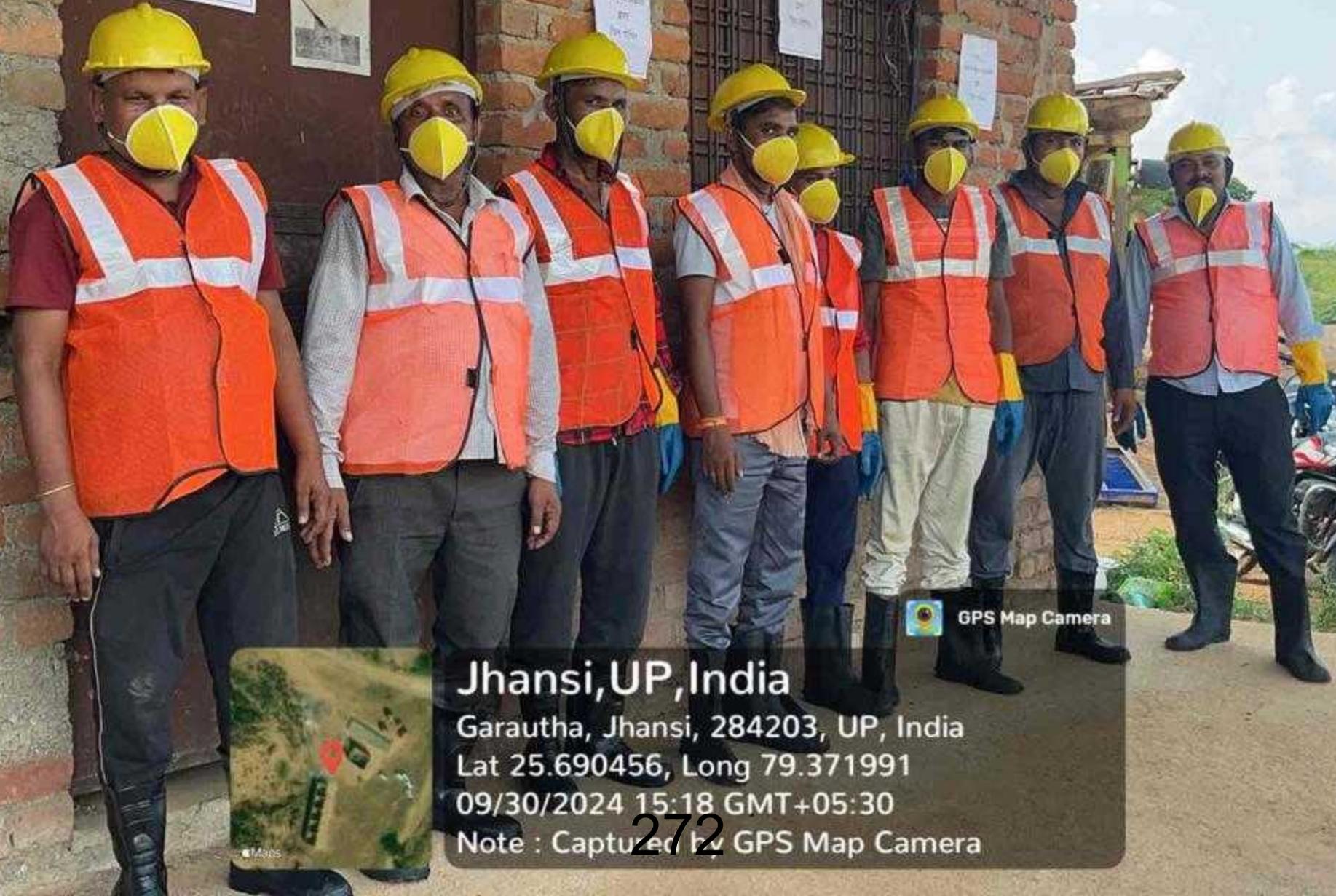
संलग्नक- 1- पर्यावरण स्वच्छता प्रमाण दिनांक 18.11.2022 की छायाप्रति।
2- SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024।

आख्या आवश्यक कार्यवाही हेतु प्रेषित।

[Signature]
17/08/24
सर्वेक्षक,
खनिज विभाग,
झाँसी।

[Signature]
17/08/2024
खान निरीक्षक,
झाँसी।

PPE TO STAFF / WORKERS WITH STORAGE FACILITY



GPS Map Camera

Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.690456, Long 79.371991
09/30/2024 15:18 GMT+05:30
Note : Captured by GPS Map Camera

VKS
विद्युत संचयन केंद्र
की
सुरक्षा



GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.690468, Long 79.371985
09/30/2024 15:58 GMT+05:30
Note : Captured by GPS Map Camera

VKS
विश्व कृष्ण नर्मदा
इरा
विश्व पोषित

VKS
विश्व कृष्ण नर्मदा
इरा
विश्व पोषित



GPS Map Camera



Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.690460, Long 79.371935

09/30/2024 14:34 GMT+05:30

Note : Captured by GPS Map Camera



GPS Map Camera

Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.690484, Long 79.371911

09/30/2024 14:25 GMT+05:30

Note : Captured by GPS Map Camera



Apple Maps

275



GPS Map Camera

Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.690478, Long 79.371974

09/30/2024 15:18 GMT+05:30

Note : Captured by GPS Map Camera

276



स्नानघर (1) स्नानघर (2) शौचालय (1) शौचालय (2) 2



Dhamnod, Uttar Pradesh, India
Unnamed Road, Dhamnod, Uttar Pradesh 284203, India
Lat 25.690239°
Long 79.371936°
22/09/24 12:02 PM GMT +05:30





GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.690385, Long 79.371998
09/22/2024 12:30 GMT +05:30
Note : Captured by GPS Map Camera



GPS Map Camera



Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.700301, Long 79.338603

09/23/2024 14:52 GMT+05:30

Note : Captured by GPS Map Camera

280



 **GPS Map Camera**

Dhamnod, Uttar Pradesh, India
Unnamed Road, Dhamnod, Uttar Pradesh 284203, India
Lat 25.690209°
Long 79.371933°
22/09/24 11:59 AM GMT +05:30





DUST BIN Facility at Site

GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.690722, Long 79.372047
09/30/2024 16:21 GMT+05:30
Note : Captured by GPS Map Camera



GPS Map Camera



Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.690489, Long 79.372025

09/30/2024 15:04 GMT+05:30

Note : Captured by GPS Map Camera

To,

Date 30-Sept-2024

**The Additional Director
Directorate of Geology & Mining,
Raja Rammohan Rai Marg,
Lucknow, Uttar Pradesh**

Subject :- Regarding requirement of data of digital processing report of Jhasni, Betwa River.

**Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA. DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,**

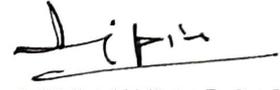
Dear Sir/Madam,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022, File No - 5860/5578, EC Identification No. - EC22B001UP11018.

In this regard as per the Specific Terms & Conditions – 70 of the Environmental Clearance it is said that – “*Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.*”

It is requested to please provide a report of digital processing report of Jhasni, Betwa River in this regard and please oblige.

Thanking You.



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham.

Tehsil & District Moradabad UP -244001

किरण राजभट्ट

30-09-24

डिजिटल प्रोसेसिंग
केन्द्रीय डाक वितरण
भूतत्व एवं खनिकर्म निदेशालय,
लखनऊ

Enclosed:-

1. Copy of Environmental Clearance by SEIAA, UP.

To,

Date - 30/09/2024

The Regional Officer
U.P.P.C.B., Jhansi,
Uttar Pradesh

Subject :- Regarding submission of Primary Flora and Fauna Report

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

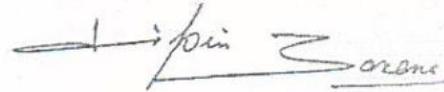
Respected Madam

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022, File No - 5860/5578, EC Identification No. - EC22B001UP11018.

In this regard as per the General Conditions - 14, 15, Specific Condition - 34 of the Environmental Clearance please find enclosed primary Flora and Fauna survey of the lease area.

It is to further inform that nesting of fauna observed nearby lease is not dependent on river bed.

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,
Tehsil & District Moradabad UP -244001

Enclosed:- Flora / Fauna observation report & Copy of Environmental Clearance by SEIAA, UP.

30/9/24
30/09/24
30/09/24
30/09/24

File NO - 5860/5578

To,

**The Director Directorate of Environment / SEIAA
Gomti Nagar, Lucknow, Uttar Pradesh**

Date 30/09/2024

Subject :- Regarding submission of Primary Flora and Fauna Report

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHIA, DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

Dear Sir,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022 , File No - 5860/5578, EC Identification No. - EC22B001UP11018.

In this regard as per the General Conditions - 14 , 15 , Specific Condition - 34 of the Environmental Clearance please find enclosed primary Flora and Fauna survey of the lease area.

It is to further inform that nesting of fauna observed nearby lease is not dependent on river bed.

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham.

Tehsil & District Moradabad UP -244001

Enclosed:- Flora / Fauna observation report & Copy of Environmental Clearance by SEIAA, UP.

Amirant
30.9.24

डिस्पेंसर
पर्यावरण निदेशालय, UP प्रो
विभाग खण्ड-1, गोमती नगर
संख्यांक-226010

Compliance - General Condition – 15

Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.

Flora

Trees Identified		
1	Desi Babool	<i>Acacia nilotica</i>
2	Bel-patra	<i>Aegle marmelos</i>
3	Neem	<i>Azadirachta indica</i>
4	Papita	<i>Carica papaya</i>
5	Amaltas	<i>Cassia fistula</i>
6	Nimboo	<i>Citrus aurantifolia</i>
7	Eucalyptus	<i>Eucalyptus globulus</i>
8	Aam	<i>Mangifera indica</i>
9	Imli	<i>Tamarindus indica</i>
10	Arjun	<i>Terminalia arjuna</i>
11	Ashok	<i>Saraca asoca</i>

Shrubs & Herbs Identified		
1	Ber	<i>Ziziphus mauritiana</i>
Grasses Identified		
2	Bans	<i>Bambuseae</i>
5	Doob grass	<i>Cynodon dactylon</i>

A. Mammals			
1	Suar	<i>Susscrofa</i>	Schedule III
2	Langur	<i>Semnopithecus</i>	Schedule II
3	Jungli billi	<i>Felis chaus</i>	Schedule II
4	Newla	<i>Herpestidae</i>	Schedule II
5	Bandar	<i>Rhesus macaque</i>	Schedule II
6	Sambar	<i>Rusa unicolor</i>	Schedule III
B. Reptiles & Amphibians			
1	Toad	<i>Bufo bufo</i>	Schedule IV
2	Frog	<i>R. temporaria</i>	Schedule IV
3	Indian cobra	<i>Naja naja</i>	Schedule II
4	Viper	<i>Vipera aspis</i>	Schedule IV
C. Birds			
1	Shikra	<i>Accipiterra badius</i>	Schedule IV
2	Jungli Kauwa	<i>Corvus macrorhynches</i>	Schedule IV
3	Tota	<i>Psittaculaeupatria</i>	Schedule IV
D.Domestic Animals			
1	Buffalo	<i>Bulbalus bulbalis</i>	
2	Goat	<i>Capra aegagrus hircus</i>	
3	Cow	<i>Bos taurus</i>	
4	Sheep	<i>Ovis aries</i>	
5	Dog	<i>Canis lupus familiaris</i>	

To,

Date - 30/09/2024

1. RO UPPCB , Jhansi , U.P
2. SEIAA,UP,

Subject :- Regarding - The General Condition - 40 of the E.C. for Hydro-geological study of the E.C.

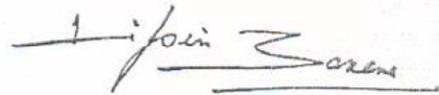
Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

Dear Sir/Madam,

Please find enclosed Hydro-geological study report in compliance to the General Condition - 40 of the E.C.

It is requested to kindly do the needful on the proposal in the matter and oblige.

Thanking You,



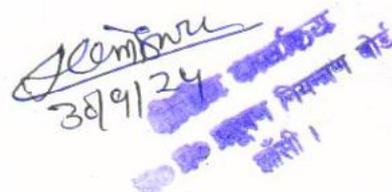
VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,

Tehsil & District Moradabad UP -244001

Enclosed:-

1. Hydro-geological study of the E.C.
2. Copy of Environmental Clearance by SEIAA, UP.



30/09/24
District Environment Officer
Moradabad

To,

Date 30/9/2024

1. RO-UPPCB, Jhansi, U.P

✓ 2. SEIAA, UP,

Subject :- Regarding - The General Condition - 40 of the E.C. for Hydro-geological study of the E.C.

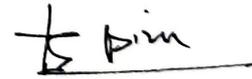
Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1, VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha.

Dear Sir/Madam,

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It is requested to kindly do the needful on the proposal in the matter and oblige.

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,

Tehsil & District Moradabad UP -244001

Enclosed:-

1. Hydro-geological study of the E.C.
2. Copy of Environmental Clearance by SEIAA, UP.


30.9.24
डिस्ट्रिक्ट
पर्यावरण निदेशालय
विभाग राउड-1, मोरदा
सं.नं.उ-226010

Hydrogeological assessment Report

Background:-

- The General Condition – 40 of the E.C. has a requirement that Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

LIMITATIONS:- Review of Hydro geological study of the area

The applicant had tried to approach institutions approved by QCI/NABET and could not get requisite response and support in time for his area, so he conducted his own studies and is submitting as under.

➤ **Categorization of Assessment Units :-**

The CGWA and UP – Ground Water Department, the norms for Categorization of Assessment Units depending on stage of ground water extraction is as under:-

Stage of Ground Water Extraction	Category
Less than or upto 70%	Safe
More than 70% upto 90%	Semi- critical
More than 90% upto 100%	Critical
More than 100%	Over-exploited

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

Hydro geological Status of the lease area:- - 2021-2022

➤ As per GROUND WATER YEAR BOOK UTTAR PRADESH (2021 -2022) published by CENTRAL GROUND WATER BOARD in Year -2022 - The depth to water levels from 5 to 10 mbgl are observed along the Ganga-Yamuna doab from Aligarh up to Allahabad through Mathura, Kanpur Dehat, Kanpur Nagar, Jalaun, Hamirpur and Banda. On both the sides of Betwa river in Jhansi and

Jalaun water level are observed to vary **from 5 to 10 mbgl.**

https://cgwb.gov.in/old_website/Regions/NR/Reports/UP_24.10.22.pdf

- The rise of more than 4 m is observed in 74 wells (12%), covering few parts of hard rock areas of Lalitpur, Chitrakoot, Kaushambi, Hamirpur, Jalaun, Jhansi, Kaushambi and Pratapgarh districts.

Hydro geological Status of the lease area:- - 2023

1. In Jhansi all the ground water blocks of BARAGAON, BANGRA, BABINA and MAURANIPUR are classified under Semi-Critical Assessment Units, by State Ground Water Board.
2. The ground water recharge is more than the ground water extraction.
3. The ratio of recharge vrs. Extraction is 67.54%
4. Jhansi received excess rainfall to the tune of +3.90% in 2023
5. In terms of consolidated regional formation the crystalline rocks of Budelkhand Granite Complex (BGC) group occupy Jhansi, Jalaun, Hamirpur, Lalitpur, Mahoba and Banda districts. The groundwater occurs within the secondary porosity (joints, fractures, weak plains)

as well as in the weathered residuum or sandy clay depending upon texture and composition of the rocks under water table conditions. The weathered residuum may be granular parent rock. Hydrogeologically it behaves similar to alluvial formation. The vertical and lateral extension of weathered zone varies from place to place. The depth to water level varies between 2 and 16 mbgl with an **average value of 4 to 8 m**. The seasonal fluctuation is of the order of 2 to 4 m with exceptional value of high fluctuation large number of tubewells was constructed in this region, tapping 5m to 20m of aquifer material and yielding

Interpretation of Data:-

- **From the State Ground water report it is pertinent that depth of water level varied between 5 to 10 mbgl in year 2021 / 2022 and 4 to 8 mbgl in 2023. As the ultimate depth of mining is restricted to 3 meter above the water level (i.e. river dhasan) it is submitted that mining operations has not effected the ground water table and hydro geological regime of the surrounding area.**

To,

Date - 04/10/2024

1. RO UP PCB, Jhansi, U.P
2. SEIAA, UP - Gomti Nagar, Lucknow
3. Senior Mining Officer, Jhansi, U.P.

Subject :- Action Plan on Public Hearing in compliance to Specific Condition - 34 of the E.C. Identification No. - EC22B001UP110182 File No. - 5860/5578

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1, VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

Dear Sir/Madam,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022, File No - 5860/5578, EC Identification No. - EC22B001UP11018, and a copy of same is sent as annexure of this letter for your kind information.

The Action Plan / Action Taken Report on Public Hearing in compliance to Specific Condition - 34 of the E.C. is as under:-

SL.No	Issue Raised	Action Taken / Plan
1	Shri Babulal and Rajendra Badal on employment to local people	Project has requirement of 90 unskilled labor and preference has been given to them while implementing mining operations.
2	Shri Babulal and Mohan on maintenance of haul roads.	There is direct availability of village MDR road in mining lease which is maintained.
3	Comment of ADM (F/R) - Implement CER, Install solar light, Install toilets, Plantation, Health Facilities, Safety	Under CER solar lights has been installed, toilets with soakpit has been established, plantation of more than 2000 plans has already been done and Head PHC has given schedule of health check program for labours, dustbin, portable drinking water, first aid, PPE provided for labors / workers

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,

Tehsil & District Moradabad UP -244001

Aminal
04.10.24

Enclosed:- As Above

Date - 04/10/2024

To,

1. RO UPPCB , Jhansi , U.P
2. SEIAA,UP – Gomti Nagar, Lucknow
3. Senior Mining Officer, Jhansi, U.P.

Subject :- Action Plan on Public Hearing in compliance to Specific Condition - 34 of the E.C. Identification No. - EC22B001UP110182 File No. - 5860/5578

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

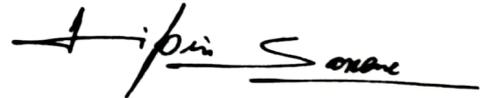
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1	Shri Babulal and Rajendra Badal on employment to local people	Project has requirement of 90 unskilled labor and preference has been given to them while implementing mining operations.
2	Shri Babulal and Mohan on maintenance of haul roads.	There is direct availability of village MDR road in mining lease which is maintained.
3	Comment of ADM (F/R) – Implement CER, Install solar light, Install toilets, Plantation, Health Facilities, Safety	Under CER solar lights has been installed, toilets with soakpit has been established, plantation of more than 2000 plans has already been done and Head PHC has given schedule of health check program for labours, dustbin, portable drinking water, first aid, PPE provided for labors / workers

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,
Tehsil & District Moradabad UP -244001

Enclosed:- As Above

04.10.24

Date – 03/10/2024

To,

**The Chairman Jila Panchayat,
Karyalaya Zila Panchayat
Civil Lines, Cantt, Jhansi, Uttar Pradesh 284001**

Subject :- Regarding information about Environmental Clearance

**Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,**

Dear Sir,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022 , File No - 5860/5578, EC Identification No. - EC22B001UP11018, and a copy of same is sent as annexure of this letter for your kind information.

In this regard if you have any suggestion or have received any suggestion on our mining project, please let us know.

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,
Tehsil & District Moradabad UP -244001

Enclosed:-

1. Copy of Environmental Clearance by SEIAA, UP.



To,

Page 455 228

Date -

1. RO UPPCB , Jhansi , U.P
2. SEIAA,UP – Gomti Nagar, Lucknow
3. Senior Mining Officer, Jhansi, U.P.

Subject :- Action Plan on Public Hearing in compliance to Specific Condition - 34 of the E.C. Identification No. - EC22B001UP110182 File No. - 5860/5578

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

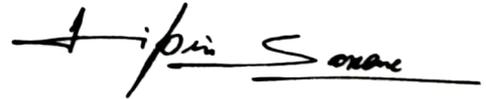
Dear Sir/Madam,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022 , File No - 5860/5578, EC Identification No. - EC22B001UP11018, and a copy of same is sent as annexure of this letter for your kind information.

The Action Plan / Action Taken Report on Public Hearing in compliance to Specific Condition - 34 of the E.C. is as under:-

SL.No	Issue Raised	Action Taken / Plan
1	Shri Babulal and Rajendra Badal on employment to local people	Project has requirement of 90 unskilled labor and preference has been given to them while implementing mining operations.
2	Shri Babulal and Mohan on maintenance of haul roads.	There is direct availability of village MDR road in mining lease which is maintained.
3	Comment of ADM (F/R) – Implement CER, Install solar light, Install toilets, Plantation, Health Facilities, Safety	Under CER solar lights has been installed, toilets with soakpit has been established, plantation of more than 2000 plans has already been done and Head PHC has given schedule of health check program for labours, dustbin, portable drinking water, first aid, PPE provided for labors / workers

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,

Tehsil & District Moradabad UP -244001

Enclosed:- As Above

04/10/24
300
[Blue ink stamps and handwritten notes]



क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं०
Ref. No. 310/PH-215/20

दिनांक 15.09.2020
Date.....20



सेवा में

मुख्य पर्यावरण अधिकारी (वृत्त-2)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय : श्री विपिन कुमार सक्सेना पुत्र श्री ओम प्रकाश सक्सेना निवासी-एम०आई०जी०-ए/135
आशियाना प्रथम, तहसील व जनपद-मुरादाबाद द्वारा प्रस्तावित खनन परियोजना हेतु
पर्यावरणीय क्लियरेंस सम्बन्धित लोकसुनवाई का कार्यवृत्त प्रेषित किये जाने के सम्बन्ध में।

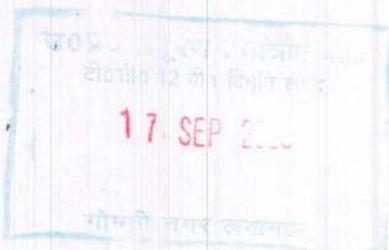
महोदय,

कृपया सदस्य सचिव महोदय, के पत्रांक -एच50571/सी-2/एन०ओ०सी०-4548/झांसी/
2020 दिनांक 02.07.2020 द्वारा प्रेषित लोकसुनवाई आयोजन हेतु निर्देशों का संदर्भ ग्रहण करने का
कष्ट करें, इस सम्बन्ध में अवगत कराना है कि प्रश्नगत परियोजना की लोकसुनवाई का कार्यवृत्त
संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : लोकसुनवाई बैठक सम्बन्धित।
वीडियो ग्राफी की सी.डी. (02)।

भवदीय


(निरज शर्मा)
क्षेत्रीय अधिकारी



प्रस्तावक श्री विपिन कुमार सक्सेना पुत्र श्री ओम प्रकाश सक्सेना निवासी-एम0आई0जी0-ए/135, आशियाना प्रथम, तहसील व जनपद-मुरादाबाद द्वारा प्रस्तावित परियोजना बालू/मौरंग खनन प्रोजेक्ट गाटा संख्या-1419 ख, खण्ड नं0 01, ग्राम- धमनौड़, तहसील-गरौठा, जनपद-झांसी द्वारा क्षेत्रफल 24.00 हेक्टेयर हेतु पर्यावरणीय स्वीकृति के सम्बन्ध में लोकसुनवाई अपर जिलाधिकारी (वि0/रा0) महोदय झांसी की अध्यक्षता में दिनांक 22.08.2020 को पूर्वाह्न में जिला खनिज विभाग झांसी के सभाकक्ष, में आयोजित लोक सुनवाई का कार्यवृत्त :-

सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्रांक-एच50571/सी-2/एन0ओ0सी0-4548/2020 दिनांक 02.07.2020 के सम्बन्ध में जिलाधिकारी महोदय, झांसी द्वारा नियत की गयी लोकसुनवाई तिथि दिनांक 22.08.2020 के सम्बन्ध में पर्यावरण स्वीकृति की लोकसुनवाई हेतु हिन्दी 'दैनिक समाचार पत्र अमर उजाला एवं अंग्रेजी समाचार पत्र टाईम्स ऑफ इण्डिया में सूचना प्रकाशित करायी गयी-छायाप्रतियाँ (संलग्न-1)।

उपरोक्त वर्णित खनन परियोजना की पर्यावरणीय स्वीकृति की लोकसुनवाई की अध्यक्षता अपर जिलाधिकारी महोदय, (वि0/रा0) झांसी द्वारा दिनांक 22.08.2020 में जिला खनिज विभाग के सभाकक्ष में वीडियो ग्राफी युक्त की गयी, अध्यक्ष महोदय, लोकसुनवाई समिति में उपस्थित प्राधिकारियों, परियोजना के तकनीकी सलाहकार, परियोजना प्रस्तावक व क्षेत्रीयजनों की उपस्थिति के विवरण की छायाप्रति सुलभ संदर्भ हेतु (संलग्न-2)।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी द्वारा अध्यक्ष महोदय, लोकसुनवाई समिति का अभिनन्दन किया गया तथा लोकसुनवाई प्रारम्भ किये जाने की अध्यक्ष महोदय, से अनुमति चाही गयी, अध्यक्ष महोदय, द्वारा अनुमति प्रदान किये जाने के पश्चात् उपस्थित जिला खनिज अधिकारी, झांसी एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी द्वारा बालू एवं मौरंग खनन परियोजना के तकनीकी सलाहकार को परियोजना के सम्बन्ध में सभाकक्ष में उपस्थित जन समुदाय को अवगत कराये जाने हेतु निर्देशित किया गया।

खनन परियोजना के तकनीकी सलाहकार द्वारा अध्यक्ष लोकसुनवाई समिति को अवगत कराया गया कि प्रस्तावित खनन परियोजना हेतु State Level Environment Impact Assessment Authority, Uttar Pradesh द्वारा TOR स्वीकृत किया गया है तथा परियोजना के माइनिंग प्लान, भौगोलिक स्थिति, क्षेत्रफल गाटा संख्या, गाँव एवं बालू खनन की सम्भावित एवं अनुमानित मात्रा आदि के सम्बन्ध में अवगत कराया गया, तथा वर्णित किया गया कि नदी तल पर खनन हेतु परिवहन हेतु प्रयुक्त किये जाने वाले वाहनो, एवं बालू खनन हेतु मैकेनाइज्ड वाहन का प्रयोग नहीं किया जायेगा यथा सम्भव जल उपलब्धता क्षेत्र में बालू खनन नहीं किये जाने का आश्वासन दिया गया एवं बालू खनन पट्टा स्वीकृति के पश्चात् खनन संचालन की अवधि में प्रतिवर्ष विभिन्न जन कल्याणकारी योजना संचालन हेतु प्रस्तावित धनराशि ग्राम पंचायत प्रधान आदि के मार्गदर्शन में व्यय किये जाने हेतु अवगत कराया गया।

उपरोक्त के सम्बन्ध में अध्यक्ष महोदय, लोकसुनवाई समिति, द्वारा चर्चा प्रारम्भ करते हुये उपस्थित जन समुदाय से खनन परियोजना संचालन से भविष्य में सम्भावित समस्याओं के सम्बन्ध में आपत्ति, सुझाव, सहमति प्रकट किये जाने हेतु उनके विचार जानना चाहा गया।

अध्यक्ष महोदय, द्वारा चाहे गये आपत्ति सुझाव एवं सहमति के सम्बन्ध में निम्नलिखित व्यक्तियों द्वारा पूछे गये प्रश्न आदि निम्नवत् है:-

प्रश्न.1 श्री बाबूलाल पुत्र श्री कालीचरन निवासी ग्राम-मछलीकाँच, धमनौड़ तहसील जनपद-झांसी द्वारा जानना चाहा कि बालू खनन के परिवहन हेतु विभिन्न प्रकार वाहनो को संचालित किया जायेगा तब ऐसी स्थिति मे गाँव मछलीकाँच, धमनौड़ निवासियों हेतु परियोजना प्रस्तावक द्वारा क्या सुविधा प्रदान की जानी होगी से अवगत कराया जायें तथा गाँव वासियों को खनन प्रारम्भ होने पर रोजगार प्रदान किया जायेगा अथवा नहीं। जिन खेतो से होकर सड़क का निर्माण किया जायेगा उन्हें परियोजना समाप्ति के पश्चात् पुनः समतलीकरण किया जायेगा अथवा नहीं तथा मजदूरी कार्य हेतु स्थानीय ग्रामवासियों को प्राथमिकता पर समायोजित किया जाये जिससे ग्रामवासियों को रोजगार प्राप्त हो सके तथा गाँव का विकास आदि हो सकें?

उत्तर परियोजना प्रस्तावक द्वारा आश्वासन दिया गया कि लगभग 70 अकुशल श्रमिक श्रमयोजित किये जायेगे जोकि स्थानीय गाँवों के निवासी ही होंगे तथा सदैव स्थानीय श्रमिको को ही प्राथमिकता दी जायेगी एवं उनके स्वास्थ्य परीक्षण, खनन परियोजना स्थल पर शुद्ध पेय जल की उपलब्धता, शौचालय सुविधा आदि सुनिश्चित की जायेगी।

प्रश्न.2 श्री बाबूलाल पुत्र श्री कालीचरन निवासी ग्राम-मछलीकाँच, धमनौड़ तहसील गरौठा जनपद-झांसी द्वारा अध्यक्ष महोदय, को अवगत कराया कि खनन परियोजना संचालको द्वारा फसल कटने के बाद खेतो मे कच्चा रास्ता बनाकर ट्रक निकाले जाते हैं जिससे किसानो के खेत ऊँचे नीचे हो जाते हैं तथा समतलीकरण नहीं किया जाता है जिससे काफी परेशानी होती है, इस सम्बन्ध मे किस प्रकार लाभ दिया जायेगा स्पष्ट किया जाये।

उत्तर श्री अंकुर शर्मा तकनीकी परामर्शी मैसर्स इंड टेक हाउस कंसल्ट दिल्ली, द्वारा अवगत कराया गया कि परियोजना हेतु कृषिको से आपसी सहमति आधारित अनुबंध किया जायेगा तथा वर्षा ऋतु प्रारम्भ होने पर कृषिको की सहमति से खेतो का समतलीकरण एवं मैडबंदी सुनिश्चित की जायेगी तथा किसानो को फसल का कोई नुकसान न हो इस बाबत आर्थिक मदद देकर पूर्ण संतुष्ट किया जायेगा तथा यदि किसान इच्छुक होगा तो उन्हे खननकार्य सम्बन्धित सेवायोजन मे वरीयता भी प्रदान की जायेगी।

प्रश्न.3 श्री राजेन्द्र वादल पुत्र श्री सियाराम वादल सदस्य ग्रामसभा एवं प्रतिनिधि ग्राम प्रधान निवासी धमनौड़ तहसील गरौठा जनपद-झांसी द्वारा जानना चाहा गया कि खदान हेतु लेवर गाँव से ही रखी जायेंगी अथवा अन्य गाँवों से श्रमिको को लाकर सेवायोजित किया जायेगा।

उत्तर श्री अंकुर शर्मा परामर्शी मैसर्स इंड टेक हाउस कंसल्ट दिल्ली, द्वारा अवगत कराया गया कि खनन परियोजना संचालन हेतु खनन क्षेत्र के निकटवर्ती गाँवो के कुशल एवं अकुशल श्रमिक लगभग 70 व्यक्तियों को रोजगार प्रदान किया जायेंगा ताकि ग्रामवासियों की आर्थिक स्थिति सुदृढ़ हो सके।

इस सम्बन्ध मे अध्यक्ष महोदय द्वारा निर्देशित किया गया कि श्रमिको का श्रम विभाग से पंजीकरण सुनिश्चित कराना होगा तथा प्रत्येक Needy family को बिना पक्षपात श्रम संयोजन प्रदान किया जाये।

प्रश्न.4 श्री मोहन पुत्र श्री वालादीन, निवासी-मछली काठ, द्वारा माँग की गई कि बालू परिवहन हेतु खेत से होकर कच्चा रास्ता विकसित किया जायेगा उसको परियोजना पूर्ण होने के उपरान्त यथावत खेत के रूप मे सामान्य रूप से व्यवस्थित किया जायेगा कि नहीं?

उत्तर श्री अंकुर शर्मा तकनीकी परामर्शी एवं परियोजना प्रस्तावक द्वारा आश्वासन दिया गया कि परिवहन हेतु कच्चे रास्ते उपयोग के उपरान्त प्रयुक्त खेत को किसी भी प्रकार की हानि एवं क्षति नहीं पहुँचाई जायेगी तथा किसानो की सहमति से ही कच्चे रास्ते का विनिर्माण एवं उपयोग किया जायेगा तथा उनके दिये गये परामर्श अनुरूप समतलीकरण सुनिश्चित

कराया जायेगा तथा स्थानीय ग्रामवासियों की सुविधार्थ हैण्ड पम्प, वृक्षारोपण, कराया जायेगा तथा जनस्वास्थ्य परीक्षण कैम्प भी आयोजित कराये जायेंगे।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड झांसी द्वारा अध्यक्ष महोदय, लोक सुनवाई को अवगत कराया गया कि प्रश्नगत खनन परियोजना के सम्बन्ध में श्री दिनेश कुमार यादव पुत्र श्री वीरेन्द्र कुमार, बाल मन्दिर स्कूल, राम नगर, रोड़ चिरगाँव, झांसी द्वारा शिकायत प्रत्यावेदन दिनांक 14.08.2020 जिलाधिकारी महोदय, झांसी एवं क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को प्रेषित किया गया है तथा जिलाधिकारी महोदय, द्वारा पृष्ठांकन क्रमांक 5163 दिनांक 14.08.2020 संदर्भ हेतु प्रस्तुत है।

शिकायती पत्र के सम्बन्ध में जिला खनिज अधिकारी, झांसी, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी एवं खनन परियोजना के तकनीकी परामर्शी द्वारा अभिमत प्रस्तुत किया गया कि प्रश्नगत खनन परियोजना की लोकसुनवाई हेतु State Level Environment Impact Assessment Authority, Uttar Pradesh द्वारा Terms of Reference for Sand/Morrum Mining at Gata No. 1419 Kha Khand No. 01 Villag-Dhamnad Tehsil-Garautha, District-Jhansi U.P. (Leased Area-24.00, Hactare) द्वारा पत्रांक 110/पर्या०/5578/2019 दिनांक 08.06.2020 स्वीकृति पश्चात् सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा अपने पत्रांक 50571/सी-2/एन०ओ०सी-4548/झांसी/2020 दिनांक 02.07.2020 द्वारा जिलाधिकारी महोदय, झांसी से पर्यावरणीय स्वीकृति की लोकसुनवाई हेतु अनुरोध किया गया है। अतः प्रत्यावेदन के तथ्य औचित्यहीन है अतः प्रत्यावेदन स्वतः ही प्रभावहीन है।

तत्पश्चात् अध्यक्ष महोदय, द्वारा उपस्थित जन समुदाय से अन्य कोई आपत्ति से अवगत कराये जाने हेतु बोला गया उपस्थित जन समुदाय द्वारा खनन परियोजना को स्थानीय निवासियों के लाभकारी, सुविधाजनक कार्यो एवं सुविधाओं को खनन अनुज्ञापी द्वारा अधिकाधिक मुहैया कराये जाने हेतु अनुरोध किया गया।

जन समुदाय द्वारा किये गये अनुरोध के दृष्टिगत अध्यक्ष महोदय, लोकसुनवाई समिति, द्वारा खनन परियोजना के तकनीकी सलाहकार एवं खनन परियोजना प्रस्तावक को जन कल्याण की सुविधार्थ प्रस्तावित योजना, प्रस्तावित व्यय बजट का समयवद्ध कार्यक्रम अपर जिलाधिकारी, (वित्त एवं राजस्व), झांसी एवं मुख्य विकास अधिकारी, झांसी को प्रस्तुत किये जाने हेतु निर्देशित किया गया, ताकि स्थानीय क्षेत्र के विकास हेतु सोलर लाइट, हैण्ड पम्प एवं सामुदायिक शौचालयों की स्थापना, वृक्षारोपण, सड़क मरम्मत, स्वास्थ्य चिकित्सा परीक्षण कैम्प व अन्य सुविधाएँ विभागीय संक्षम प्राधिकारियों के विचार विमर्श से उच्च गुणता युक्त उनके पर्यवेक्षण में नियमानुसार नियोजित कराया जा सकें, ताकि खनन परियोजना की अवधि पश्चात् भी स्थानीय निवासी सुविधाओं का निरन्तर लाभ लेते रहें, निर्देशित किया गया एवं लोकसुनवाई के समापन की अध्यक्ष महोदय, द्वारा घोषणा की गयी।

अन्तः मे अध्यक्ष महोदय, को क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी, जिला खनिज अधिकारी, झांसी द्वारा धन्यवाद ज्ञापित किया गया और बैठक समाप्त की गयी।

(निरंजन शर्मा)
क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
झांसी

(राम अक्षय चोहान)
अपर जिलाधिकारी(वि०/रा०)
झांसी

REST SHELTER FACILITY













Date – 03/10/2024

To,

**The Chairman Jila Panchayat,
Karyalaya Zila Panchayat
Civil Lines, Cantt, Jhansi, Uttar Pradesh 284001**

Subject :- Regarding information about Environmental Clearance

**Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,**

Dear Sir,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022 , File No - 5860/5578, EC Identification No. - EC22B001UP11018, and a copy of same is sent as annexure of this letter for your kind information.

In this regard if you have any suggestion or have received any suggestion on our mining project, please let us know.

Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,
Tehsil & District Moradabad UP -244001

Enclosed:-

1. Copy of Environmental Clearance by SEIAA, UP.



To,

Date - 30-9-2024

The Regional Officer
U.P.P.C.B. , Jhansi,
Uttar Pradesh

Subject :- Regarding submission of Form-V - Annual Environmental Statement

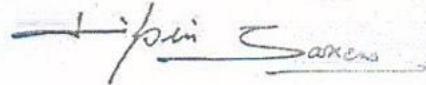
Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha,

Respected Madam

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter
dated 10/11/2022 , File No - 5860/5578, EC Identification No. - EC22B001UP11018.

In this regard please find enclosed Form-V - Annual Environmental Statement of the
aforementioned project.

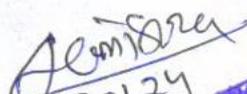
Thanking You,



VIPIN KUMAR SAXENA

R/o-MIG-A/135 Aashiyana Prtham,
Tehsil & District Moradabad UP -244001

Enclosed:- As Above.


30/9/24
जिला कार्यालय
उत्तर प्रदेश नियंत्रण बोर्ड
झाँसी ।

Vipin Kumar Saxena

Add: H.I.G. A-135 Ashiyana Phase - I, Moradabad - (U.P.)

Ref. No. :

Date : 20/06/24

To, *The Member Secretary*
The Regional Office, *V.P.P.C. JB*
Building. No TC-12V Vibhuti Khand,
Gomti Nagar, Lucknow-226010

Subject: Environmental Statement for the financial year ending with 31st March 2024 for Mining of Area 24.0 Ha Dhasan River Sand/Morrum Mining Project at Gata No.-1419Kh Khand No.1 Village-Dhamnaud, Tehsil-Garautha, District- Jhansi, U.P. by Shri Vipin Kumar Saxena.

Dear Sir,

With reference to the above stated subject, please find attached the Environmental Statement as Form-V for the above said project.

Thanking You,

Yours sincerely,



(Vipin Kumar Saxena)

Project Proponent

डाक प्राप्ति रसीद
प्राप्ति दिनांक 20/06/24
प्राप्तकर्ता के हस्ताक्षर
उत्पन्न प्रदूषण नियंत्रण बोर्ड, लखनऊ

ENVIRONMENTAL STATEMENT FORM-V

(See Rule -14)

Environmental Statement for the financial Year ending with 31 March 2024

Part –A

1	Name and address of the owner/occupier of the Industry, operation or process	Sand /Morrum mining project from River Dhasan riverbed at Gata No .1419 Kh Khand No -01, Village – Dhamnaud , Tehsil- Garautha , District- Jhansi Uttar Pradesh (Leased Area-24.00 Ha)
2	Industry categories	
	Primary –(STC Code)	It is a River Bed Mining Project
	Secondary-(SIC Code)	
3	Production Capacity : Unit	Not Applicable
4	Year of establishment	-
5	Data of last environmental statement submitted	-

Part –B

Water and raw material consumption

- (i) Water consumption m³/d: **Domestic/Landscaping/Suppression of dust :- Approx. 5.00 KLD (From Apr, 2023 to Mar, 2024)**

S. No.	Name of Products	Process water consumption per unit of product out put	
		During the previous financial year	During the current financial year
	Not Applicable	Not Applicable	Not Applicable

- (ii) Raw material consumption:

S. No.	Name of Products	Consumption of raw material per unit of out put	
		During the previous financial year	During the current financial year
	Not Applicable	Not Applicable	Not Applicable

Part –C

Pollution discharge to environment/unit of output
(Parameter as specified in the consent issued)

Pollutants		Quantity of pollutant of discharged (Mass/day)	Concentration of pollutant of discharged (Mass/day)	Percentage variation from prescribed standard with reasons
(a) Water	No pollutant / Sewage is generated.	Not Applicable	Not Applicable	Nil
(b) Air	Emissions from Vehicular movement in the mine Haul road 15 Trucks/Hr (Haul road length=1km)	CO = 68.1gm/hr PM10= 0.020773 gm/hr PM 2.5= 3.75gm /hr NOx= 0.081 gm /hr <i>(Source : ARAI Indian Emission Regulation , September 2021)</i>	Monitoring report is attached [Annexure A]	Monitoring report is attached [Annexure B]

Details of quality of STP effluent after treatment: Not Applicable

Part –D

Hazardous Wastes

(As specified under Hazardous Wastes (Management and Handling) Rules, 2016)

	Hazardous Wastes	Total Quantity (Kg)	
		During the previous year	During the current financial year
(a) From process	Not Applicable	Not Applicable	Not Applicable
(b) From pollution control facilities	Not Applicable	Not Applicable	Not Applicable

Part-E
Solid Wastes

	Solid Wastes	Total Quantity	
		During the previous financial year	During the current financial year
a) From process	Bio- degradable wastes	Not Applicable	Total 6 KG/ Day solid waste generated from the project for the period 01.04.2023 to 31.03.2024. and waste was disposed of with the help of local vendor.
	Non Bio- degradable wastes	Not Applicable	
b) From pollution control facility	Not Applicable	Nil	
c)(1) Quantity recycled or reutilized within the unit	Not Applicable	Nil	
(2)Sold	Not Applicable	Nil	
(3)Disposed	Not Applicable	Nil	

Part-F

Please specify the characterizations (in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

Solid Wastes	Solid wastes are segregated into biodegradable wastes (waste vegetables, foods etc.) and recyclable/ non –biodegradable wastes (paper, plastic, glass etc.) and collected in separate bins. and further handover to local Vendor for disposal purpose.
Hazardous wastes	Not Applicable (As the project is river bed mining Project).

Part-G

Impact of the pollution abatement measures taken on conservation of natural resources and the cost of production.

No production activity is involved.

Part-H

Additional measures/investment proposal for environmental protection including abatement of pollution.

Nil

Part-I

1. Adequate exhaust mufflers are provided as per norms to limit the noise.
2. Adequate tree plantation has been carried out for improvement of aesthetics and climate.
3. Solid wastes are segregated and given to authorized vendors for disposal purpose.
4. Adequate mitigation measures have been adopted to control air pollution like sprinkling of water and by using PUC certified vehicles.

Any other particulars in respect of environmental protection and abatement of pollution.

Annexure -A



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C-10, 2nd Floor, Sector-6, Noida-201301 (U.P.)

Tel. : +91 120 4215489, E-mail : contact.irdh@gmail.com

TEST REPORT

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(Water)

Report No. :	IRDH-0923-COM-WQ-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dhamnaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Nature of Sample	Ground Water
Identification of Sample	Water Sample collected from nearby Project site
Date of Sampling	05/09/2023
Method of sampling	As per standard method
Date of testing:	05/09/2023 To 11/09/2023
Sampled by	IR&DH – Team

RESULTS

S No.	Parameter	Test Protocol	Results	Unit	Requirements as per IS 10500- 2012	
					Acceptable limits (Max)	Permissible limits(Max)
1.	pH	IS 3025 P-11 1983	7.95	--	6.5-8.5	No Relaxation
2.	Turbidity	IS 3025 P-10 (1984)	1.0	NTU	1	5
3.	Total Hardness	IS 3025 P-21 (2009)	259.2	mg/l	200	600
4.	Total Dissolved Solids (TDS)	IS 3025 P-16(1984)	712.0	mg/l	500	2000
5.	Calcium as Ca	IS 3025 P-40 (1991)	53.0	mg/l	75	200
6.	Magnesium as Mg	IS 3025 P-46 (1994)	33.24	mg/l	30	100
7.	Total Alkalinity as CaCO ₃	IS 3025 P-23 (1986)	460.0	mg/l	200	600
8.	Chloride as Cl	IS 3025 P-32 (1988)	77.42	mg/l	250	1000
9.	Barium as Ba	Annex F of IS:13428	<0.05	mg/l	0.7	No Relaxation
10.	Ammonia as N	IS 3025 P-34 (1988)	<0.1	mg/l	0.5	No Relaxation
11.	Sulphate as SO ₄	IS 3025 P-24 (1986)	42.6	mg/l	200	400
12.	Nitrate as NO ₃	IS 3025 P-34 (1988)	6.52	mg/l	45	No Relaxation

Head Office: G-8/6, Ground Floor,
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E-mail : ithconsult@hotmail.com



JAS-ANZ



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Report No. -IRDH-0923-COM-WQ-1144

Page: 2/2

S No.	Parameter	Test Protocol	Results	Unit	Requirements as per IS 10500- 2012	
					Acceptable limits (Max)	Permissible limits(Max)
13.	Fluoride as F	APHA,23 rd Edition	0.18	mg/l	1	1.5
14.	Iron as Fe	IS 3025 P-53 (2003)	0.22	mg/l	1.0	No Relaxation
15.	Aluminium as Al	IS 3025 P-55(2003)	<0.01	mg/l	0.03	0.2
16.	Anionic Detergent	Annex K of IS:13428	<0.05	mg/l	0.2	1
17.	Phenolic Compounds	IS 3025 P-43 (1992)	<0.001	mg/l	0.001	0.002
18.	Boron as B	IS 3025 P-57 (2005)	<0.1	mg/l	0.5	2.4
19.	Chromium as Cr	IS 3025 P-52 (2003)	<0.01	mg/l	0.05	No Relaxation
20.	Lead as Pb	IS 3025 P47 (1994)	<0.01	mg/l	0.01	No Relaxation
21.	Copper as Cu	IS 3025 P42 (1992)	<0.01	mg/l	0.05	1.5
22.	Mercury as Hg	IS 3025 P-48 (1994)	<0.001	mg/l	0.001	No Relaxation
23.	Manganese as Mn	IS 3025 P-59 (2006)	<0.01	mg/l	0.1	0.3
24.	Zinc as Zn	IS 3025 P-49 (1994)	<0.01	mg/l	5	15
25.	Arsenic as As	IS 3025 P-37 (1988)	<0.01	mg/l	0.01	No Relaxation
26.	Nickel as Ni	IS 3025 P-54 (2003)	<0.01	mg/l	0.02	No Relaxation
27.	Cadmium as Cd	IS 3025 P-41 (1992)	<0.001	mg/l	0.003	No Relaxation

End of Report

Dr. SNA Rizvi
Authorized Signatory
Quality Manager

- 1- Test Report is limited to the invoice raised/item tested.
- 2-Test Report cannot be reproduced in a part or as whole in court without laboratory permission.
- 3- Samples shall be retained for 4 weeks after test report submitted.

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TEST REPORT

(Water)

Page 1/2

Report No.	IRDH-0923-EIA-SWQ-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085,
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dhamnaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Nature of Sample	Surface Water
Identification of Sample	Surface Water collected from Dhasan River (25°41'23.33"N 79°22'53.22"E)
Date of Sampling	05/09/2023
Method of sampling	As per standard method
Date of testing:	05/09/2023 To 11/09/2023
Sampled by	IR&DH-Team

RESULTS

S No.	Parameter	Test Method	Results	Unit
1.	pH	IS 3025 P-11 1983	7.02	-
2.	Conductivity	IS 3025 P-14 1984	496.0	µs/cm
3.	Total Suspended Solid(TSS)	IS 3025 P-17 (1984)	30.0	mg/l
4.	Free Residual Chlorine	IS 3025 P-26 (1986)	<0.1	mg/l
5.	Total Hardness	IS 3025 P-21 (2009)	101.0	mg/l
6.	Total Dissolved Solids (TDS)	IS 3025 P-16(1984)	312.0	mg/l
7.	Calcium as Ca	IS 3025 P-40 (1991)	22.0	mg/l
8.	Magnesium as Mg	IS 3025 P-46 (1994)	12.29	mg/l
9.	Total Alkalinity as CaCO ₃	IS 3025 P-23 (1986)	240.0	mg/l
10.	Chloride as Cl	IS 3025 P-32 (1988)	24.0	mg/l
11.	Barium as Ba	Annex F of IS:13428	<0.05	mg/l
12.	Ammonia as N	IS 3025 P-34 (1988)	<0.1	mg/l
13.	Sulphate as SO ₄	IS 3025 P-24 (1986)	8.6	mg/l

Head Office: G-8/6, Ground Floor,
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Report No. - IRDH-0923-COM-SWQ-1144

Page: 2/2

S No.	Parameter	Test Method	Results	Unit
14.	Nitrate as NO ₃	IS 3025 P-34 (1988)	1.1	mg/l
15.	Fluoride as F	APHA, 23 rd Edition	0.12	mg/l
16.	Iron as Fe	IS 3025 P-53 (2003)	<0.1	mg/l
17.	Chemical Oxygen Demand(COD)	IS 3025 P-58 2006	36.0	mg/l
18.	Biochemical Oxygen Demand(BOD)at 27° C for 3 days	IS 3025 P-44 1993	5.6	mg/l
19.	Dissolve Oxygen	IS 3025 P-38 1989	5.8	mg/l
20.	Aluminium as Al	IS 3025 P-55(2003)	<0.01	mg/l
21.	Anionic Detergent	Annex K of IS:13428	<0.05	mg/l
22.	Phenolic Compounds	IS 3025 P-43 (1992)	<0.001	mg/l
23.	Boron as B	IS 3025 P-57 (2005)	<0.1	mg/l
24.	Chromium as Cr	IS 3025 P-52 (2003)	<0.01	mg/l
25.	Lead as Pb	IS 3025 P47 (1994)	<0.01	mg/l
26.	Copper as Cu	IS 3025 P42 (1992)	<0.01	mg/l
27.	Mercury as Hg	IS 3025 P-48 (1994)	<0.001	mg/l
28.	Manganese as Mn	IS 3025 P-59 (2006)	<0.01	mg/l
29.	Zinc as Zn	IS 3025 P-49 (1994)	<0.01	mg/l
30.	Arsenic as As	IS 3025 P-37 (1988)	<0.01	mg/l
31.	Nickel as Ni	IS 3025 P-54 (2003)	<0.01	mg/l
32.	Cadmium as Cd	IS 3025 P-41 (1992)	<0.001	mg/l

End of Report

Dr. SNA Rizvi
Authorized Signatory

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- 3- Samples shall be retained for 4 weeks after test report submitted.

Head Office: G-8/6, Ground Floor,
Sector-11, Rohini, Delhi-110085
Tel.: +91 11 27571410, 64607252
E-mail : ithconsult@hotmail.com

JAS-ANZ





TC No. 5912

IND RESEARCH & DEVELOPMENT HOUSE PVT. LTD.

Page 251



MoEF&CC Recognized Laboratory

(ISO 9001:2015/ISO14001:2015/ ISO 45001:2018)

C-10, 2nd Floor, Sector-6, Noida-201301 (U.P.)

Tel. : +91 120 4215489, E-mail : contact.irdh@gmail.com

TEST REPORT

(Soil)

Page: 1/2

Report No. :	IRDH-0923-COM-SL-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dhamnaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Nature of Sample	Soil
Identification of Sample	Soil Sample collected from Project site
Date of Sampling	05/09/2023
Method of sampling	As per standard method
Date of testing:	05/09/2023 To 11/09/2023
Sampled by	IR&DH - Team

RESULTS

S. No.	Parameter	Test Method	Results	Unit
1.	pH	IS 2720 P-26 (1987)	8.10	--
2.	Conductivity	IS 14767 (RA 2016)	532.0	μS/cm
3.	Moisture	IS 2720 P-25(1972)	10.6	% by mass
4.	Water Holding Capacity	IRDH/SOP-SL/07	16.5	%
5.	Specific Gravity	IS 2720 P-3 (1980)	1.87	-
6.	Bulk density	IRDH/SOP-SL/06	1.41	gm/cc
7.	Chloride	IRDH/SOP-SL/14	232.0	mg/kg
8.	Calcium	IRDH/SOP-SL/17	1610.0	mg/kg
9.	Sodium	IRDH/SOP-SL/11	187.0	mg/kg
10.	Potassium	IRDH/SOP-SL/12	78.4	mg/kg
11.	Magnesium	IRDH/SOP-SL/16	214.0	mg/kg
12.	Organic matter	IS 2720 P-22 (1972)	0.55	% by mass
13.	Cation Exchange Capacity(CEC)	IRDH/SOP-SL/09	13.2	meq/100gm
14.	Available nitrogen	IS 14684	29.6	mg/kg
15.	Available Phosphorous	IRDH/SOP-SL/10	7.12	mg/kg

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Report No. – IRDH-0923-COM-SL-1144

Page: 2/2

S. No.	Parameter	Test Method	SL ₁	Unit
16.	Iron as Fe	IRDH/SOP-SL/22	1805.0	mg/kg
17.	Copper as Cu	IRDH/SOP-SL/21	24.5	mg/kg
18.	Zinc as Zn	IRDH/SOP-SL/20	40.6	mg/kg
19.	Texture	IRDH/SOP-SL/08	57.6	% by mass
	Sand			
	Clay			
	Slit			
20.	Sodium Adsorption Ratio(SAR)	IRDH/SOP-SL/13	1.16	By calculation

End of Report

Dr. SNA Rizvi
Manager
Authorized Signatory

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Tel. : +91 120 4215489, E-mail : contact.irdh@gmail.com

TEST REPORT (Ambient Air)

Report No	IRDH-0923-COM-AAQ-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dhamnaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Location	Project site
Date of Sampling	05/09/2023 to 06/09/2023
Type of Monitoring	Ambient Air Monitoring (24 hourly)
Parameters to be sampled	PM _{2.5} , PM ₁₀ , SO ₂ , NO ₂ , CO
Weather condition	Clear sky
Method of sampling	As per standard Method
Sample drawn by	IR&DH Team

RESULTS

S. No	Parameter	Method	Results	Unit	Requirement (CPCB limits)*
1.	Particulate Matter as PM _{2.5}	IRDH/SOP/AAQM/01	52.0	µg/m ³	60
2.	Particulate Matter as PM ₁₀	IS 5182 P- 23 (2006)	132.0	µg/m ³	100
3.	Sulphur dioxide as SO ₂	IS 5182 P-02 (2001)	8.06	µg/m ³	80
4.	Nitrogen dioxide as NO ₂	IS 5182 P-06 (2006)	19.0	µg/m ³	80
5.	Carbon monoxide as CO	IRDH/SOP/AAQM/08	0.93	mg/m ³	4.0

*Gazette notification published by MoEF&CC, New Delhi on 18 Nov. 2009

End of Report

Dr. SNA Rizvi
Authorized Signatory



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Tel. : +91 120 4215489, E-mail : contact.irdh@gmail.com

TEST REPORT (Ambient Noise)

Report No	IRDH-0923-COM-ANQ-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dhamnaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Location	Project site(ANQ 1)
Date of Sampling	05/09/2023 to 06/09/2023
Type of Monitoring	Ambient Noise Monitoring
Method of sampling	IRDH/SOP/-NS/22
Duration of Monitoring	24 hourly
Sample drawn by	IR&DH Team

RESULT

All values are in dB (A)

Sr. No.	Locations	Day Time (Lday) 06:00AM - 10:00PM	Night Time (Lnight) 10:00PM - 06:00AM
ANQ -1	Project site	52.2	40.6

CPCB Limits			
Sr. No		Day Time	Night Time
1.	Industrial area	75	70
2.	Commercial area	65	55
3.	Residential area	55	45 ⁺
4.	Silence Zone	50	40

End of Report



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JAS-ANZ



Statement of CSR Expenditure**Introduction :-**

- M/s VIPIN KUMAR SAXENA, R/o-MIG-A/135 Aashiyana Prtham, Tehsil & District Moradabad UP - 244001 is operating RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419 KHA KHAND NO-1, VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT- JHANSI, UTTAR PRADESH, AREA: 24.0 Ha.
- The Environmental Clearance to the project has been issued by SEIAA, UP vide letter dated 10/11/2022, File No - 5860/5578, EC Identification No. - EC22B001UP11018.

Project cost and CER Cost:-

- The Project cost is Rs. 1.08 Crore.
- The CER cost (2% of the project cost) is Rs. 2,16,000/-

Statement of CER Expenditure

- The details of head wise schedule implemented is as under:-

SL. No.	Head	Activity	Period / Financial Year	Number/Quantity	Cost	Benefices / Output achieved
1	Skill Development	Distribution of Swing Machine's	24-25	8 Nos	40804	Employment / Empowerment of village women's
2	Skill Development	Distribution of Laptops / Computers	24-25	2 Nos	51000	Skill development of local villagers / students
3	Infrastructure	Installation of Solar Lamps	24-25	5 Nos	51000	Improvement in social / public infra. Facilities
4	Child Education	Distribution of Books / Stationary to students of local school	24-25	245 Nos	49000	Skill development of local villagers / students
5	Infrastructure	Toilet facility for workers	24-25	3 Toilet	93000	Improvement in social / public infra. Facilities

2,84,804

MICROSUN INDIA

MAIN OFFICE :6,SUPER BAZAR ,STATION, ROAD , MORADABAD
16,PILI KOTHI COMPLEX,NEAR MODEL SHOP , MORADABAD
email : jain_mohitjain@yahoo.co.in

Party Details :

M/S VIPIN KUMAR SAXENA
HIG A-135 OPP. MINI SHOPPING COMPLEX
ASHIYANA PHASE-2, MORADABAD, Uttar Prade
244001

Party PAN : AWJPS6959H
Party Mobile No :
GSTIN / UIN : 09AWJPS6959H1ZN

Invoice No. : SB-384
Dated : 13-06-2024 (02:52 PM)
Place of Supply : Uttar Pradesh (09)
Reverse Charge : N
:
:

S.N.	Description of Goods	HSN/SAC	Qty.	Unit	Price	CGST	CGST	SGST	SGST	Amount ()
1.	LAPTOP LENOVO V15 (CDC/8G/256/15.6/DOS	8471	1.0	PCS	21,610.16	9.00 %	1,944.92	9.00 %	1,944.92	25,500.00

Grand Total 25,500.00

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
8471	18%	21,610.16	1,944.92	1,944.92	3,889.84

Rupees Twenty Five Thousand Five Hundred Only

TOLL FREE NUMBER

TOLL FREE NUMBER : HP 1800112267, LENOVO 180030005366

DELL 18004258045, ASUS 18002090365, ACER- 180030005366

REPLACEMENT TIMING 12:00 TO 6:00 PM

MICROSUN INDIA A/C NO :-02791131000608 IFSC CODE PUNB0027910 PNB BANK STATION ROAD MORADABAD

Terms & Conditions

E.& O.E.

1. Goods once sold will not be taken back.
2. Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
3. Subject to 'Uttar Pradesh' Jurisdiction only.
- 4.WARRANTY WILL BE SOLE RESPONSIBLY OF MANUFACTURE

Receiver's Signature :

for **MICROSUN INDIA**

Authorised Signatory

MICROSUN INDIA

MAIN OFFICE :6,SUPER BAZAR ,STATION, ROAD , MORADABAD
16,PILI KOTHI COMPLEX,NEAR MODEL SHOP , MORADABAD
email : jain_mohitjain@yahoo.co.in

Party Details :

M/S VIPIN KUMAR SAXENA
HIG A-135 OPP. MINI SHOPPING COMPLEX
ASHIYANA PHASE-2, MORADABAD, Uttar Prade
244001

Party PAN : AWJPS6959H
Party Mobile No :
GSTIN / UIN : 09AWJPS6959H1ZN

Invoice No. : SB-379
Dated : 12-06-2024 (02:29 PM)
Place of Supply : Uttar Pradesh (09)
Reverse Charge : N
:
:

S.N.	Description of Goods	HSN/SAC	Qty.	Unit	Price	CGST	CGST	SGST	SGST	Amount()
1.	Laptop Bag	4202	1.0	Pcs.	0.84	9.00 %	0.08	9.00 %	0.08	1.00
2.	LAPTOP LENOVO V15 (CDC/8G/256/15.6/DOS	8471	1.0	PCS	21,610.16	9.00 %	1,944.92	9.00 %	1,944.92	25,500.00

Grand Total 25,501.00

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
4202	18%	0.84	0.08	0.08	0.16
8471	18%	21,610.16	1,944.92	1,944.92	3,889.84
Total		21,611.00	1,945.00	1,945.00	3,890.00

Rupees Twenty Five Thousand Five Hundred One Only

TOLL FREE NUMBER

TOLL FREE NUMBER : HP 1800112267, LENOVO 180030005366
DELL 18004258045, ASUS 18002090365, ACER- 180030005366

REPLACEMENT TIMING 12:00 TO 6:00 PM

MICROSUN INDIA A/C NO :-02791131000608 IFSC CODE PUNB0027910 PNB BANK STATION ROAD MORADABAD

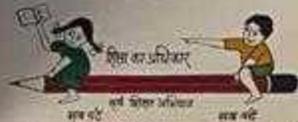
Terms & Conditions

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- 4.WARRANTY WILL BE SOLE RESPONSIBLY OF MANUFACTURE

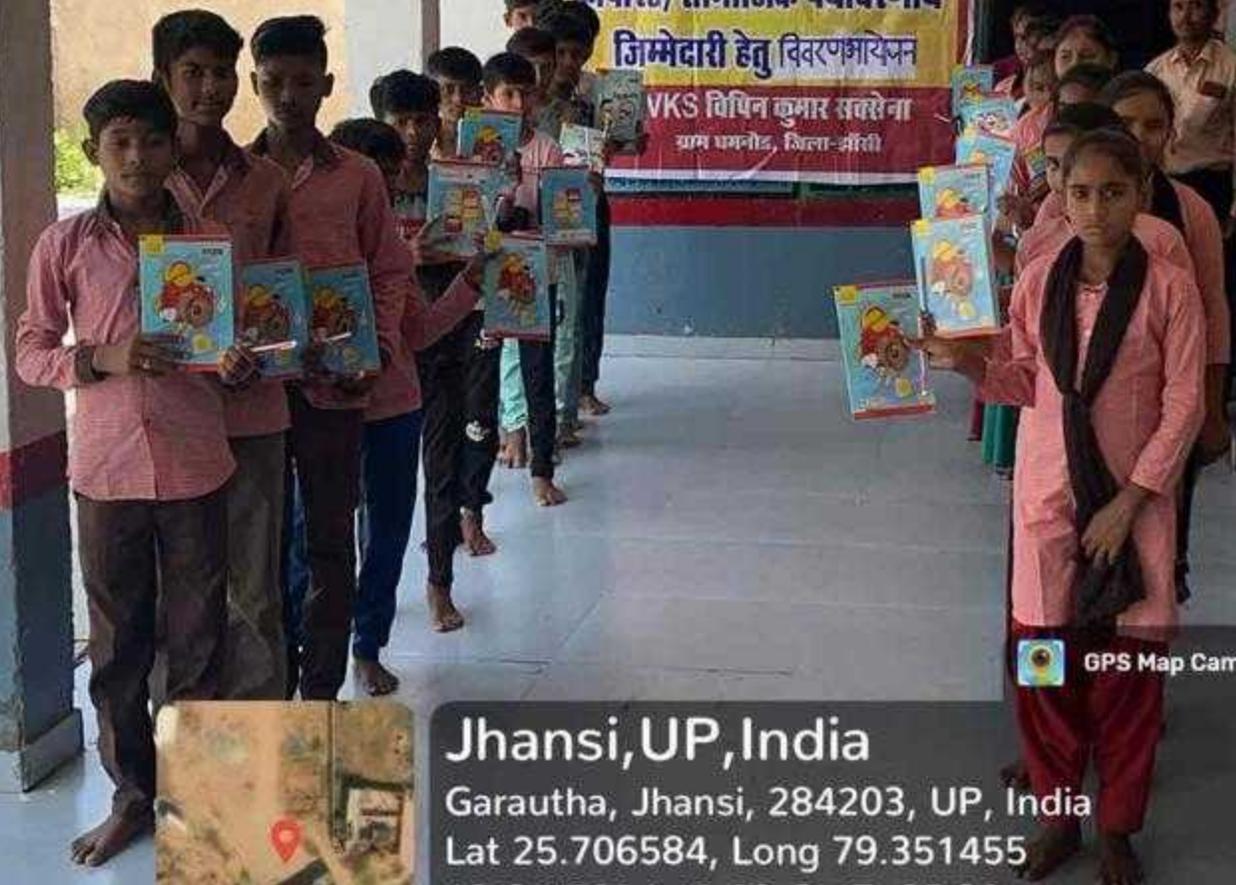
Receiver's Signature :


for MICROSUN INDIA
Authorised Signatory



उच्च प्राथमिक विद्यालय धमनौड़ बामौर

पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु विवरणभारियन
VKS विपिन कुमार सक्सेना
ग्राम धमनौड़, जिला-बोर्सी



GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.706584, Long 79.351455
10/01/2024 12:29 GMT+05:30
Note : Captured by GPS Map Camera

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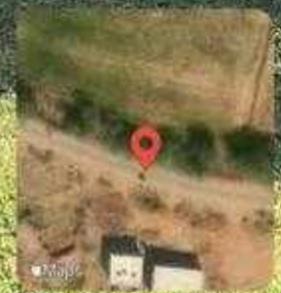


पर्यावरणीय स्वीकृति के अन्तर्गत
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 जिम्मेदारी हेतु विवरणभाष्य
 ज.सं. - VKS विपिन कुमार सर्वसेना
 ग्राम धमनौड़, जिला- झांसी

पंचायती राज
 धमनौड़
 8203072412



GPS Map Camera



Jhansi, UP, India
 Garautha, Jhansi, 284203, UP, India
 Lat 25.707146, Long 79.351011
 10/01/2024 12:51 GMT+05:30
 Note : Captured by GPS Map Camera

पंचायत भवन धमनौड़ विकास खण्ड बामौर



पर्यावरणीय स्वीकृति के अन्तर्गत
/ सामाजिक पर्यावरणीय
दारी हेतु विवरणभायेजन
S विपिन कुमार सक्सेना
ग्राम धमनौड़, जिला-साँची

GPS Map Camera

Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.707118, Long 79.351032

10/01/2024 12:48 GMT+05:30

Note : Captured By GPS Map Camera



333

पंचायत भवन धमनौड़ विकास खण्ड बामौर जि



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कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु विवरणभायेजन
जो.से. VKS विपिन कुमार सक्सेना
ग्राम धमनौड़, जिला-झांसी

GPS Map Camera

Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.707138, Long 79.351041

10/01/2024 12:49 GMT+05:30

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 कार्पोरेट/ सामाजिक पर्यावरणीय
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 मो.नं. VKS विपिन कुमार सक्सेना
 राम धमनौड़, जिला-शोशी

पंचायती राज
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 8303072412

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Jhansi, UP, India
 Garautha, Jhansi, 284203, UP, India
 Lat 25.707128, Long 79.351007
 10/01/2024 12:50 GMT+05:30
 Note : Captured by GPS Map Camera

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GPS Map Camera



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Garautha, Jhansi, 284203, UP, India
Lat 25.707121, Long 79.351008
10/01/2024 12:50 GMT+05:30
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 को.ने. VKS विपिन कुमार सबसेना
 ग्राम धमनौड़, जिला-शंरिरी

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 8203072412

GPS Map Camera



Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.707146, Long 79.351011

10/01/2024 12:51 GMT+05:30

Note : Captured by GPS Map Camera

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पर्यावरणीय स्वीकृति के अनर्गत
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जिम्मेदारी हेतु क्लियरान्स
को.से. VKS विपिन कुमार सर्वसेना
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धमनौड़
8303072412

GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.707185, Long 79.351019
10/01/2024 12:51 GMT+05:30
Note : Captured by GPS Map Camera

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 डॉ. व. VKS विपिन कुमार सक्सेना
 ग्राम धमनौड़, जिला-सर्दी

पंचायती राज
 धमनौड़
 8203072412

GPS Map Camera



Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.707146, Long 79.351011

10/01/2024 12:50 GMT+05:30

Note : Captured by GPS Map Camera

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पर्यावरणीय स्वीकृति के अन्तर्गत
आर्पोरिट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु विवरणभाष्य
श.सं. VKS विपिन कुमार सक्सेना
ग्राम धमनौड़, जिला-बामौर



पंचायती राज

धमनौड़
8203072412

GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.707080, Long 79.351036
10/01/2024 12:56 GMT+05:30
Note : Captured by GPS Map Camera

पंचायत भवन धमनौड़ विकास खण्ड बामौर जिला भ



पर्यावरणीय स्वीकृति के अनर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु विवरणमयेजिन
श.स. VKS विपिन कुमार शुक्सेना
ग्राम धमनौड़, जिला-दोषी

पंचायती राज
धमनौड़
8203072412

GPS Map Camera



Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.707128, Long 79.351042

10/01/2024 13:04 GMT+05:30

Note : Captured by GPS Map Camera

पंचायत भवन धमनौड़ विकास खण्ड बामौर जिला भाँर



पर्यावरणीय स्वीकृति के अन्तर्गत
 कार्पोरेट/ सामाजिक पर्यावरणीय
 जिम्मेदारी हेतु विवरणभाष्य
 ल.सं. VKS विपिन कुमार सक्सेना
 ग्राम धमनौड़, जिला भाँर

पंचायती राज
 धमनौड़
 8203072412

GPS Map Camera



Jhansi, UP, India
 Garautha, Jhansi, 284203, UP, India
 Lat 25.707099, Long 79.351036
 10/01/2024 13:04 GMT+05:30
 Note : Captured by GPS Map Camera

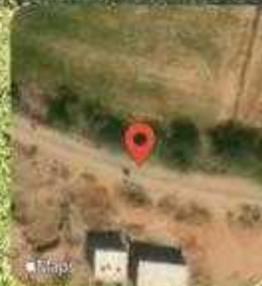
पंचायत भवन धमनौड़ विकास खण्ड बामौर जिला भ



पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट / सामाजिक पर्यावरणीय
जिम्मेदारी हेतु विवरण प्रारोपन
को. नं. - VKS विपिन कुमार शर्मा
ग्राम धमनौड़, जिला-बामौर

पंचायती राज
धमनौड़
8203072412

GPS Map Camera



Jhansi, UP, India

Garautha, Jhansi, 284203, UP, India

Lat 25.707147, Long 79.351040

10/01/2024 13:04 GMT+05:30

Note : Captured by GPS Map Camera

प्राथमिक विद्यालय धमनौड़ ब्लॉक बाव

UDISE CODE - 09360201701



सर्व शिक्षा अभियान
 सब पढ़ें - सब बढ़ें
 निराक्षरता अभियान शिक्षा के अधिकार के अन्तर्गत
बाल अधिकार
 प्रत्येक बच्चे को समान होने का अधिकार है। प्रत्येक बच्चे को शिक्षा के अधिकार के अन्तर्गत समान अवसर प्राप्त होने चाहिए। प्रत्येक बच्चे को समान अवसर प्राप्त होने चाहिए। प्रत्येक बच्चे को समान अवसर प्राप्त होने चाहिए।

पर्यावरण की स्वीकृति के अन्तर्गत
 कार्पोरेट/ सामाजिक
 जिम्मेदारी

विनायक जय है
 त !
 दल मरला
 !
 यमुना गंगा
 दम !
 नो
 साग

व्यक्ति



GPS Map Camera



Jhansi, UP, India
 Garautha, Jhansi, 284203, UP, India
 Lat 25.705048, Long 79.353754
 10/01/2024 13:19 GMT+05:30
 Note : Captured by GPS Map Camera

प्राथमिक विद्यालय घमनौड़ ब्लॉक बा
UDISE CODE - 09360201701
सर्व शिक्षा अभियान
सब पढ़ें, सब बढ़ें

निराक्षरता जन्मदात्री शिक्षा के अधिकार के अन्तर्गत
बाल अधिकार
प्रत्येक बच्चे को जन्म होने से ही अधिकार है कि वह पढ़े और लिखे।
प्रत्येक बच्चे को शिक्षा के अधिकार के अन्तर्गत अधिकार है कि वह पढ़े और लिखे।
प्रत्येक बच्चे को शिक्षा के अधिकार के अन्तर्गत अधिकार है कि वह पढ़े और लिखे।
प्रत्येक बच्चे को शिक्षा के अधिकार के अन्तर्गत अधिकार है कि वह पढ़े और लिखे।

पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक उत्तरदायी
जिम्मेदारी है

येनायक जय है
तुम !
शान्ति मर्यादा
यमुना गंगा
रंग !
मेरे
माते

व्यक्श



GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.701807, Long 79.383767
10/01/2024 13:19 GMT+05:30
Note : Captured by GPS Map Camera

प्राथमिक विद्यालय घमनौड़ ब्लॉक बामौर जिला-
UDISE CODE - 09360201701

सर्व शिक्षा अभियान

सब पढ़ें, सब बढ़ें

निःशुल्क अनिवार्य शिक्षा के अधिकार के अन्तर्गत
बाल अधिकार
प्रत्येक बच्चे को जन्म लेते ही शिक्षा के अधिकार प्राप्त होते हैं। यह अधिकार संवैधानिक अधिकार है। शिक्षा के माध्यम से बच्चे को ज्ञान, कौशल और मूल्य प्रदान करने का काम शिक्षकों का है।

पर्यावरण की स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक उत्तरदायी
जिम्मेदारी
सो.से. VKS विद्यालय
घमनौड़

व्यक्ति

विद्यार्थियों के लिए
विद्यार्थियों के लिए
विद्यार्थियों के लिए
विद्यार्थियों के लिए
विद्यार्थियों के लिए



GPS Map Camera

Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.705086, Long 79.353714
10/01/2024 13:19 GMT+05:30
Note : Captured by GPS Map Camera



346

प्राथमिक विद्यालय घमनौड़ ब्लॉक बा
UDISE CODE - 09360201701



निराक्षरता जन्मदात्री शिक्षा के अधिकार के अन्तर्गत
बाल अधिकार
प्रत्येक बच्चे को जन्म लेने से पहले ही शिक्षित करने का पूर्ण अधिकार है।
प्रत्येक बच्चे को शिक्षा के माध्यम से अपने अधिकारों का पालन करना है।
प्रत्येक बच्चे को स्वस्थ, सुरक्षित और सुखद वातावरण में पढ़ने का अवसर मिलना चाहिए।
प्रत्येक बच्चे को अपने अधिकारों का पालन करने में मदद मिलनी चाहिए।

पर्यावरणीय स्वीकृति के माध्यम से
कार्पोरेट/सामाजिक उत्तरदायी
जिम्मेदारी है
सो.से. VKS विपिन

येनायक जय है
त।
शाल मराठा
यमुना गंगा
रंग।
ने।
भागे

व्यक्श



GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.701807, Long 79.383767
10/01/2024 13:19 GMT+05:30
Note : Captured by GPS Map Camera

प्राथमिक विद्यालय धमनौड़ ब्लॉक बाव

UDISE CODE - 09360201701



सर्व शिक्षा अभियान
 सब पढ़ें - सब बढ़ें
 निराक्षरता अभियान शिक्षा के अधिकार के अन्तर्गत
बाल अधिकार
 प्रत्येक बच्चे को समान होने का अधिकार है। प्रत्येक बच्चे को शिक्षा के अधिकार के अन्तर्गत समान अवसर प्राप्त होने चाहिए। प्रत्येक बच्चे को शिक्षा के अधिकार के अन्तर्गत समान अवसर प्राप्त होने चाहिए। प्रत्येक बच्चे को शिक्षा के अधिकार के अन्तर्गत समान अवसर प्राप्त होने चाहिए।

पर्यावरण की स्वीकृति के अन्तर्गत
 कार्पोरेट/ सामाजिक
 जिम्मेदारी के अन्तर्गत
 सो.से. VK विद्यालय

विनायक जय है
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 दल मरला
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 यमुना गंगा
 दम !
 नो
 साग

व्यक्ति



GPS Map Camera



Jhansi, UP, India
 Garautha, Jhansi, 284203, UP, India
 Lat 25.705048, Long 79.353754
 10/01/2024 13:19 GMT+05:30
 Note : Captured by GPS Map Camera

Pa504 277

प्राथमिक विद्यालय धमनौड़ ब्लॉक बा

UDISE CODE - 09360201701

सर्व शिक्षा अभियान
सब पढ़ें, सब हँसें

बाल अधिकार
निश्चल अक्षय शिक्षा के अधिकार के अन्तर्गत

पर्यावरण में स्वीकृति के अन्तर्गत
कार्पोरेट/सामाजिक पर्यावरणीय
जिम्मेदारी हेतु विवरणभायेज्म
जो.से. VKS विपिन कुमार सक्सेना
धमनौड़, जिला-झाँसी

विनायक जय हे
राज भारत
धर्मता गंगा

वृथकक्ष



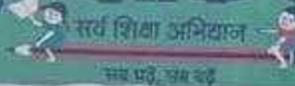
GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.705107, Long 79.353720
10/01/2024 13:20 GMT+05:30
Note : Captured by GPS Map Camera

प्राथमिक विद्यालय धमनौड़ ब्लॉक बामौर जिला

UDISE CODE - 09360201701



निःशुल्क एवं अधिकार
सर्व शिक्षा अभियान
अधिकार

**पर्यावरणीय स्वीकृति के अन्तर्गत
कार्पोरेट, सामाजिक पर्यावरणीय
जिम्मेदारी हेतु विवरणभाष्येन**
सं.सं. - V/S विपिन कुमार सक्सेना
धमनौड़, जिला-शंसी

विनायक जय है
सा ।
पराय मंदरा
। ।
दयाना गंगा
रंग ।
नो
प्राप्ते ।
त ।
स्वयं-उत्पन्न है
मत्ता ।
उत्पन्न है ।
सत्य है ।।

व्यक्त

विद्यार्थियों के लिए
सर्व शिक्षा अभियान
सर्व शिक्षा अभियान



GPS Map Camera



Jhansi, UP, India
Garautha, Jhansi, 284203, UP, India
Lat 25.705168, Long 79.353687
10/01/2024 13:24 GMT+05:30
Note : Captured by GPS Map Camera

प्रेषक,

Pa 507 280

ज्येष्ठ खान अधिकारी,
झॉंसी।

सेवा में,

सदस्य सचिव, राज्य स्तरीय विशेषज्ञ
मूल्यांकन समिति (SEAC)
पर्यावरण निदेशालय, उ०प्र०-लखनऊ।

पत्रांक: 534 / 30एम०एम०सी० / 2024-25

दिनांक: 11/08/2024

विषय :- मा० राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ०ए०) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ०ए०) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य जिसमें पर्यावरण स्वच्छता प्रमाण-पत्र की शर्तों के अनुपालन की जांच किये जाने पारित ओदश दिनांक: 22.05.2024 के अनुपालन में गठित समिति द्वारा प्रश्नगत खनन पट्टे का निरीक्षण उपरान्त प्रस्तुत आख्या दिनांक: 16.08.2024 में बिन्दु संख्या-C(Observation of Joint committee during the site inspection) (iv)-During the Joint Committee inspection, no mining activity was noticed at the site, which may be due to prior intimation of the Joint Committee inspection on dt.21.06.2024. As per the record it has been found that the total lease area of the mine is 24 ha., however, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. अंकित किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें।

उपरोक्त समिति द्वारा उल्लिखित तथ्यों के सम्बन्ध में जांच खान निरीक्षक-झॉंसी एवं सचेष्टक, खनन विभाग-झॉंसी से करायी गयी, जिसमें प्रस्तुत आख्या दिनांक: 17.08.2024 में उल्लेख किया गया है कि:- "राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) से दिनांक 18.11.2022 को निर्गत पर्यावरणीय अनापत्ति में अंकित जी०पी०एस० कॉर्डिनेट्स एवं नवीन जिला सचेष्टक रिपोर्ट, 2024 में प्रश्नगत क्षेत्र की तहसील-गरौठा की SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024 में अंकित कॉर्डिनेट्स का अवलोकन/परीक्षण किया गया। जिसमें पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स बिन्दु संख्या (A)- 25°40'42.00"N 79°23'03.70"E, (B)- 25°40'51.10"N 79°23'04.40"E, (C)- 25°40'59.60"N 79°23'06.10"E, (D)- 25°41'04.40"N 79°23'04.10"E, (P)- 25°40'40.31"N 79°23'03.62"E से SDC Committee की स्थलीय निरीक्षण रिपोर्ट के बिन्दु संख्या- (A)- 25°40'46.78"N 79°23'03.91"E, (B)- 25°40'50.67"N 79°23'05.38"E, (C)- 25°40'59.34"N 79°23'07.04"E, (D)- 25°41'04.85"N 79°23'04.59"E, (P)- 25°40'45.63"N 79°23'07.13"E में अंकित कॉर्डिनेट्स से भिन्न है, जिस कारण पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स से निर्मित kml file में अधिक क्षेत्रफल परलक्षित हो रहा है। उक्त से स्पष्ट है कि पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स त्रुटिपूर्ण है, जिसमें आवश्यक सुधार की कार्यवाही राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) के स्तर से किया जाना अपेक्षित है।"

अतः उपरोक्त के दृष्टिगत प्रश्नगत प्रकरण में निर्गत पर्यावरण स्वच्छता प्रमाण-पत्र दिनांक: 18.11.2022 में आवश्यक संशोधन सम्बन्धित कार्यवाही नियमानुसार करने का कष्ट करें।

संलग्नक- 1- आख्या दिनांक: 17.08.2024 की छायाप्रति।

2- पर्यावरण स्वच्छता प्रमाण दिनांक 18.11.2022 की छायाप्रति।

3- SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024।

ज्येष्ठ खान अधिकारी,
झॉंसी।

पत्रांक व तद्दिनांक:

प्रतिलिपि:-

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०-लखनऊ।

2- जिलाधिकारी-झॉंसी।

3- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झॉंसी।

4- डॉ० ऐ०के० गुप्ता, वैज्ञानिक-ई०, क्षेत्रीय कार्यालय पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय-लखनऊ।

5- श्री विपिन कुमार सक्सेना पुत्र श्री ओम प्रकाश सक्सेना निवासी-एच०आई०जी० ए/135, आशियाना प्रथम, तहसील व जिला-मुरादाबाद।

ज्येष्ठ खान अधिकारी,
झॉंसी।

जांच आख्या

मा० राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ०ए०) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य जिसमें पर्यावरण स्वच्छता प्रमाण-पत्र की शर्तों के अनुपालन की जांच किये जाने हेतु पारित ओदश दिनांक: 22.05.2024 के अनुपालन में गठित समिति द्वारा प्रश्नगत खनन पट्टे का निरीक्षण उपरान्त प्रस्तुत आख्या दिनांक: 16.08.2024 में बिन्दु संख्या- C(Observation of Joint committee during the site inspection) (iv)-During the Joint Committee inspection, no mining activity was noticed at the site, which may be due to prior intimation of the Joint Committee inspection on dt.21.06.2024. As per the record it has been found that the total lease area of the mine is 24 ha., however, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. अंकित किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें।

उपरोक्त अंकित विवरण के परीपेक्ष में प्रश्नगत खनन पट्टा क्षेत्र में राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) से दिनांक 18.11.2022 को निर्गत पर्यावरणीय अनापत्ति में अंकित जी०पी०एस० कॉर्डिनेट्स एवं नवीन जिला सर्वेक्षण रिपोर्ट, 2024 में प्रश्नगत क्षेत्र की तहसील गरीबा की SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024 में अंकित कॉर्डिनेट्स का अवलोकन/परीक्षण किया गया। जिसमें पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स बिन्दु संख्या (A)- 25°40'42.00"N 79°23'03.70"E, (B)- 25°40'51.10"N 79°23'04.40"E, (C)- 25°40'59.60"N 79°23'06.10"E, (D)- 25°41'04.40"N 79°23'04.10"E, (P)- 25°40'40.31"N 79°23'03.62"E से SDC Committee की स्थलीय निरीक्षण रिपोर्ट के बिन्दु संख्या- (A)- 25°40'46.78"N 79°23'03.91"E, (B)- 25°40'50.67"N 79°23'05.38"E, (C)- 25°40'59.34"N 79°23'07.04"E, (D)- 25°41'04.85"N 79°23'04.59"E, (P)- 25°40'45.63"N 79°23'07.13"E में अंकित कॉर्डिनेट्स से भिन्न है, जिस कारण पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स से निर्मित kml file में अधिक क्षेत्रफल परलक्षित हो रहा है। उक्त से स्पष्ट है कि पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कॉर्डिनेट्स त्रुटिपूर्ण है, जिसमें आवश्यक सुधार की कार्यवाही राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) के स्तर से किया जाना आपेक्षित है।

संलग्नक- 1- पर्यावरण स्वच्छता प्रमाण दिनांक 18.11.2022 की छायाप्रति।
2- SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024।

आख्या आवश्यक कार्यवाही हेतु प्रेषित।


सर्वेक्षक,
खनिज विभाग,
झाँसी।


खान निरीक्षक,
झाँसी।

Application for E.C. Amendment (In Form-7)

File No - 5860/5578

EC Identification No. - EC22B001UP110182

To,

The Member Secretary - S.E.I.A.A.
Directorate of Environment
Gomti Nagar, Lucknow, Uttar Pradesh

Subject:- Application for E.C. Amendment for correction in Geo-Coordinates.

Lease Reference:- RIVER SAND/MORRUM MINING PROJECT AT GATA NO-1419
KHA KHAND NO-1,VILLAGE- DHAMNAUD, TEHSIL- GARAUTHA, DISTRICT-
JHANSI, UTTAR PRADESH, AREA: 24.0 Ha.

Dear Sir,

The undersigned has been issued Environmental Clearance by SEIAA, UP vide letter dated 10/11/2022, File No - 5860/5578, EC Identification No. - EC22B001UP11018 and the Sub-Divisional Committee, Jhansi while preparing revised DSR observed that the area of 24 ha. allocated to undersigned is same, but there is a difference of coordinate of pillar (A, B, C, D & P) in EC and field visit report prepared revised DSR. Hence, the error in these coordinates requires correction. (recommendation letter of Senior Mining officer enclosed) Annexure-1

The comparative details of EC coordinates and SDC revised DSR coordinates are as under:-

Pillar	Coordinates as per E.C	Coordinates as per Sub-Divisional Committee field visit report
	Lat. / Long.	Lat. / Long.
A	25°40'42.00"N 79°23'3.70"E	25°40'46.78"N 79°23'3.91"E
B	25°40'51.10"N 79°23'4.40"E	25°40'50.67"N 79°23'5.38"E
C	25°40'59.60"N 79°23'6.10"E	25°40'59.34"N 79°23'7.04"E
D	25°41'4.40"N 79°23'4.10"E	25°41'4.85"N 79°23'4.59"E
E	25°41'8.80"N 79°23'1.50"E	25°41'8.80"N 79°23'1.50"E
	25°41'11.80"N 79°22'58.40"E	25°41'11.80"N 79°22'58.40"E
G	25°41'15.60"N 79°22'52.10"E	25°41'15.60"N 79°22'52.10"E

Amend
09.10.24

डिस्ट्रिक्ट
पर्यावरण निदेशालय
विनीत गेट-1, गौरी नगर
लखनऊ-226010

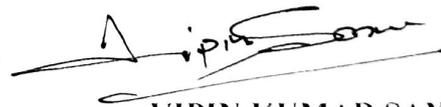
dlc

H	25°41'22.17"N 79°22'37.78"E	25°41'22.17"N 79°22'37.78"E
I	25°41'25.13"N 79°22'38.44"E	25°41'25.13"N 79°22'38.44"E
J	25°41'20.80"N 79°22'54.50"E	25°41'20.80"N 79°22'54.50"E
K	25°41'16.30"N 79°23'3.60"E	25°41'16.30"N 79°23'3.60"E
L	25°41'7.90"N 79°23'10.00"E	25°41'7.90"N 79°23'10.00"E
M	25°40'57.30"N 79°23'11.60"E	25°40'57.30"N 79°23'11.60"E
N	25°40'54.80"N 79°23'10.90"E	25°40'54.80"N 79°23'10.90"E
O	25°40'48.30"N 79°23'8.40"E	25°40'48.30"N 79°23'8.40"E
P	25°40'40.31"N 79°23'3.62"E	25°40'45.63"N 79°23'7.13"E

The applicant is also enclosing latest Lease Demarcation Report dated 01/10/2024 (Annexure - B) and Certified Lease Map dated 01/10/2024 (Annexure - C) as supporting documents.

In view of above it is kindly requested to please accept the proposal and issued a EC amendment letter for revised coordinates. as recommended in letter enclosed as Annexure-A.

Thanking You,



VIPIN KUMAR SAXENA
R/o-MIG-A/135 Aashiyana Prtham,
Tehsil & District Moradabad UP -244001

Enclosed:-

1. Letter of Senior Mining Officer dated 17/08/2024, addressed to SEIAA
2. Lease Demarcation Report dated 01/10/2024
3. Certified Lease Map dated 01/10/2024

(d/c)

**Pre & Post-Monsoon Replenishment Study
with Reserve Estimation Report of Dhasan
River Bed Mining Lease**

**As per
EMGSM-2020 Guidelines issued by MoEF&CC**

STUDY PERIOD - PRE & POST MONSOON-2024

**Gata No. 1419 Kha, Khand No. 1, Village – Dhamnaud,
Tehsil – Garautha, District – Jhansi, Uttar Pradesh**

Sanctioned Lease Area – 24.00 ha.

Lease Holder

**Vipin Kumar Saxena
MIG-A/135, Aashiyana Pratham, Moradabad, Uttar Pradesh**

Prepared by

**Prepared By - Environmental Research and Analysis, Lucknow.
A QCI/NABET accredited EIA Consultant Organization in Mining Sector
NABET Certificate No - NABET/EIA/1922/RA 0200 (Rev 01)**


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Director

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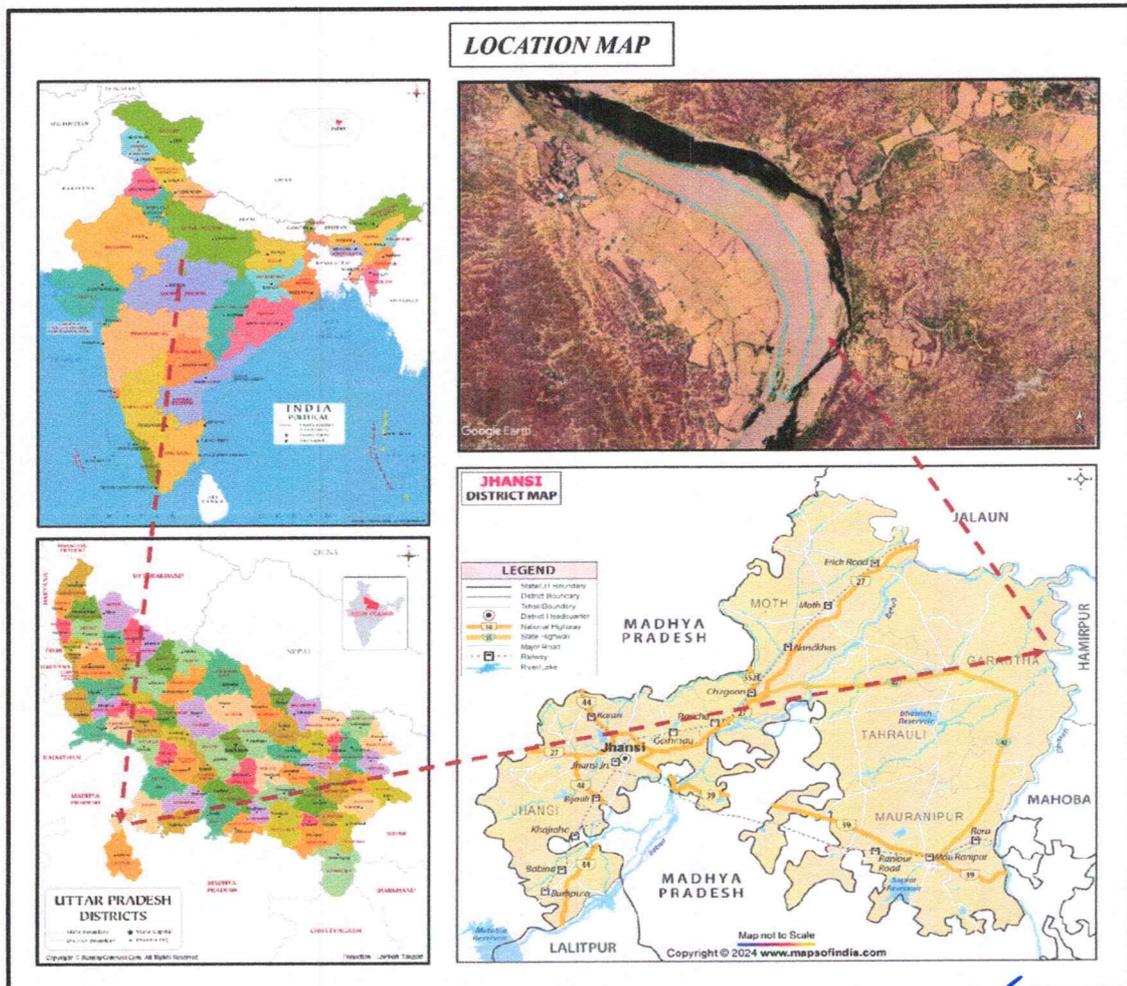
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1.0 Introduction of the Lease

- The present project is for sand mining over an area of **24.000 ha** on the riverbed of **Dhasan River**. The location of the project is **Gata No. 1419 Kha, Khand No. 1** in **Village- Dhamnaud, Tehsil- Garautha, District- Jhansi, Uttar Pradesh**.
- The lease for the mine is with **Vipin Kumar Saxena** for a period of 5 years.
- The Environmental Clearance for the project has been granted by **SEIAA, UP** on **18th November 2022** vide **E.C. Identification No. EC22B001UP110182**. The File No. is **5860/5578**.



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- The Geo-coordinate of the lease area as given in EC was revised and is given below:

Pillar	Latitude	Longitude
A	25°40'46.78"N	79°23'03.91"E
B	25°40'50.67"N	79°23'05.38"E
C	25°40'59.34"N	79°23'07.04"E
D	25°41'04.85"N	79°23'04.59"E
E	25°41'08.80"N	79°23'01.50"E
F	25°41'11.80"N	79°22'58.40"E
G	25°41'15.60"N	79°22'52.10"E
H	25°41'22.17"N	79°22'37.78"E
I	25°41'25.13"N	79°22'38.44"E
J	25°41'20.80"N	79°22'54.50"E
K	25°41'16.30"N	79°23'03.60"E
L	25°41'07.90"N	79°23'10.00"E
M	25°40'57.30"N	79°23'11.60"E
N	25°40'54.80"N	79°23'10.90"E
O	25°40'48.30"N	79°23'08.40"E
P	25°40'45.63"N	79°23'07.13"E


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2.0 Purpose and Objective of the Study

2.1 Purpose of the Study

For ecological and environmental sustainable balance there must be a balance between river sand mining and the replenishment of the river. The extracted sand is required to be replenished in the next monsoon. Therefore, it is necessary to do sand budgeting before and after monsoon to ensure that the extraction will not exceed sedimentation. Due to unscientific and over extraction, the imbalance may cause following threat to the ecosystem of the area / region, especially in arid and semi -arid regions:

- Transformation of River into a buried channel
- Changes in abiotic environment
- Soil / land erosion (especially at banks) at the time of flood
- Possible changes in regional water table (may increase or decrease in pockets) or may form a local water tables
- Quality of ground-water may change
- Ponding in river bed
- Change in river course

2.2 Objective of the Study

The objectives of the present report is as under:

- To assess the possibility of safe extraction of river bed material from River Dhasan.
- To determine the actual reserve of replenishable sand within mine lease area.


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3.0 About the District

3.1 District Profile

Jhansi District lies in the southwetsern part of Uttar Pradesh state. It is bordered on the north by Jalaun district, to the east by Hamirpur and Mahoba districts, to the south by Tikamgarh district of Madhya Pradesh, to the southwest by Lalitpur district, and on the east, by Datia and Bhind districts of Madhya Pradesh.

Total area of the district is 5024 Sq Kms, and lies between 25°07' to 25° 57' north latitude and 78°10' to 79°25' east longitude. It comprises of 5 tehsils and 8 development blocks, 64 Nyay Panchayats, 437 Gram Panchayats and total 818 villages out of which 73 are uninhabited. Total population of the district as per 2011 census is 1998603.

3.2 Demography

The total population of the Jhansi district is 1998603 (As per 2011 census) out of which about 54% is rural and remaining 41.70% is urban. The male/female ratio is 893 in the entire district. The population density is 398/Sq. km and average literacy is 75.05%.

3.3 Economic Profile of the District

To some extent the economy of the district is based on agriculture. Some of its chief agricultural products are wheat, barley, pea, gram, paddy, groundnut, different type of pulses, til, etc. The adoption of the new agricultural technologies amongst the farmers of the district helps to increase the production of various agricultural items. Every year a huge chunk of revenue also comes from the industries of the district. The foremost industries of the district are BHEL Jhansi, Heidelberg Cement Factory, Baidyanath Factory, Government Cotton Mill, Parichha Thermal Power Plant, Indian Hume Pipe Co. Ltd. Its silk materials and industries are not only famous in the country but also in the world. It exports its silk products to various parts of the world. In the year 2020-21 the gross domestic product in the district was Rs. 20,19,873 lakh at Current Price and Rs. 12,74,704 lakh at Constant Prices during the year 2011-2012. The Net Domestic Product in the district during the period 2020-21 was Rs.

17,57,719 lakh at Current Price and Rs. 10,77,472 lakh at Constant Prices in the year 2011-2012. The Per Capita Income or NDDP, At Factor Cost in the district during the period 2020-21 was Rs. 79,852 at Current Price and Rs. 48,949 at Constant Prices in the year 2011-2012.

3.4 Drainage Pattern

In Jhansi District, entire system of drainage is a part of Yamubna sub basin of Ganga basin. The area is mainly drained by Betwa, Pahuj, Dhasan, Sukhnai and Jamni rivers and its tributaries. These rivers are perennial in nature. The General flow direction of rivers is North to North –East and follows the slope of the area. In general drainage pattern are dendritic in nature.

The Dhasan Rivers drains in the eastern part of the district in Mauranipur and Gursairai blocks. The major tributaries of Dhasan are Lakheri, Sukhai and Kureri rivers which are ephemeral in nature. Pahuj and its tributaries drain in the western part of the district in the Moth, Chirgaon, Baragaon and Babina Blocks. Betwa river runs across the district and drains the area of Babina, Baragaon, Chirgaon and Moth blocks. All the rivers are still active and are grading their course. The rivers are eroding the Older Alluvium remnants adjusting to their course.

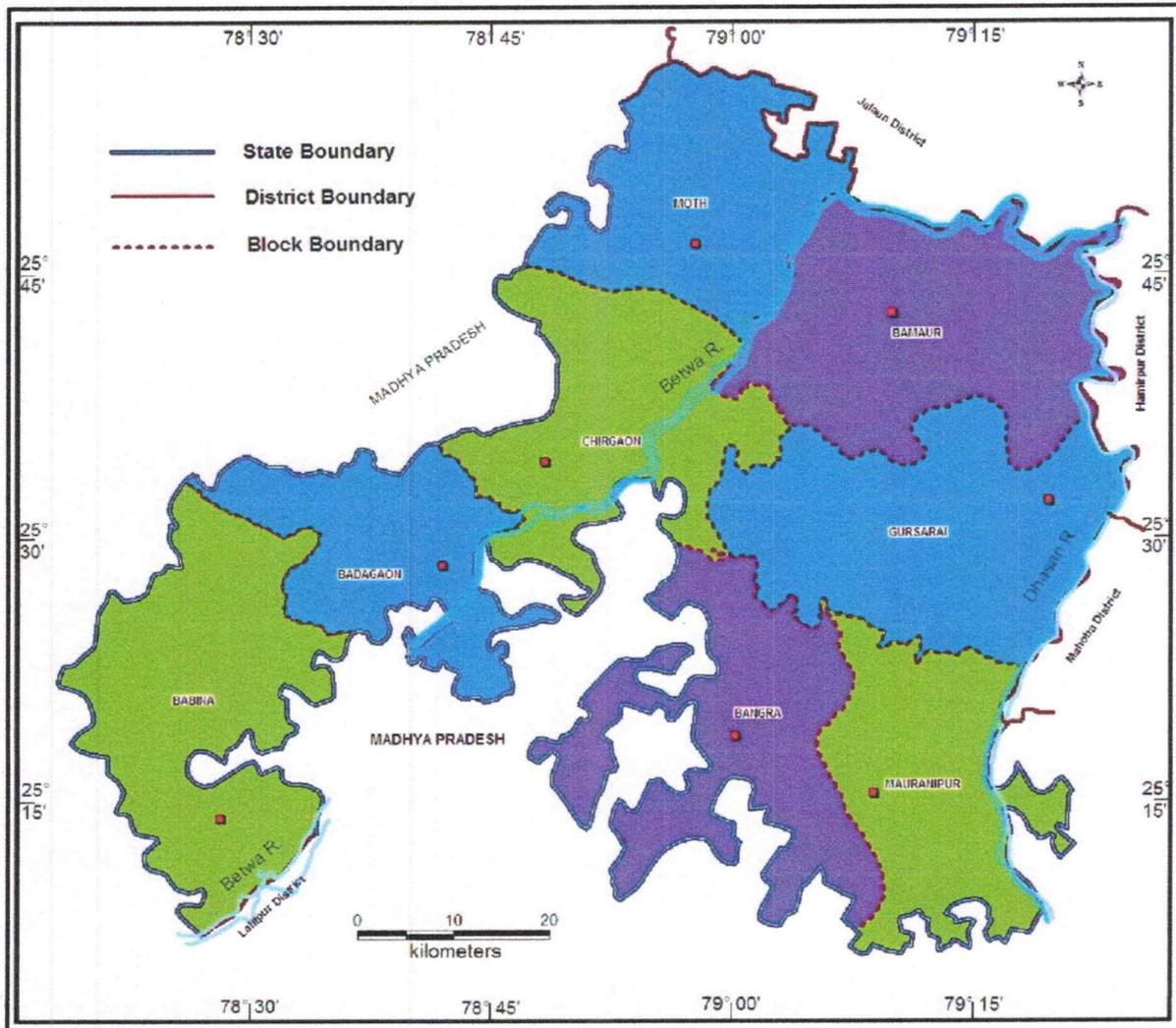
3.5 Climate and Rainfall

The climate is sub-humid and it is characterized by a hot dry summer and cold winter. The average annual normal rainfall is 885 mm. About 91% of rainfall takes place for June to September (Monsoon Season). January is the coldest month of the year when the mean daily maximum temperature is 24.10 °C and the mean daily minimum temperature is 9.2°C, May is the hottest month with mean daily maximum temperature is 42.6°C and mean daily minimum temperature is 28.8°C. The mean monthly maximum temperature is 32.6°C and mean minimum temperature is 19.2°C.

The mean monthly relative humidity is 41%. In summer season air is very dry and during the monsoon season the moisture content of air is high. Mean wind velocity 4.8 kmph. The

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potential evapo-transpiration in Jhansi is 1603 mm. The region has been afflicted with meteorological, hydrological and agricultural drought continuously for the last 5 years.




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4.0 Geology, Hydrogeology and Physiography of District

4.1 Geology of Jhansi District

The geology of the Jhansi district area is mostly comprised of Bundelkhand Gneissic Complex (BGC) of Archaean Age and Alluvium of Recent Age. The Bundelkhand Gneissic Complex comprises mainly of 2,500–2,600 Ma old non-foliated granitic rocks with enclaves of gneisses, banded magnetite, calc-silicates and ultramafics. In addition, there are gneisses, quartz reefs and dykes of basic rocks and tuffaceous serpentine rocks. Dolerite dykes are very common in the BGC and it varies in width, some times attain a width up to 45 m and traceable over 11 km. Dolerite dykes are usually medium grained and dark greyish green in colour. They intrude the granites as well quartz reefs and mostly cut across the quartz reefs at right angles. In addition, felsite and porphyry dykes were also reported from area the around Jhansi. Ultramafic rocks are mainly peridotites, dunites, pyroxenites and gabbro, which are closely associated with metabasic rocks and occur as discrete patches in granites near Jhansi. Quartz and plagioclase feldspar are the essential leucocratic minerals; biotite, chlorite, hornblende, pyroxene and olivine occur as the major ferromagnesian minerals and muscovite, sphene, apatite, zircon and magnetite are the common secondary minerals associated with the rock formations of the area.

Physiographically, the area can be divided into two units (1) Southern Bundelkhand pediplane province and (2) Northern highly eroding composite plain province. The northern part of the district is mainly occupied by the alluvium of Quaternary age. The alluvium consisting of mainly fine to coarse sand, gravel, pebble, silt, clay and kankar (calcium carbonate nodule) and attains a maximum thickness of about 60 m. The alluvium together with the underlying weathered zone of granite-gneissic basement forms a more or less homogeneous aquifer system.



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4.2 Hydrogeology of Jhansi District

Northern part of the district is occupied by the alluvium of Quaternary age. Alluvium consists of mainly fine to coarse sand, gravel, pebble, silt, clay and kankar attains a maximum thickness of about 60 meters. The alluvium, together with the underlying weathered zone of granite-gneissic basement form a more or less homogeneous aquifer system. This aquifer system yields moderate quantities of ground water through dug wells and tube wells. Ground water occurs under water table conditions in plains. In southern parts of the district, the weathered zone of Bundelkhand granite-gneissic complex of Archaean age and overlying residual soils largely form a distinct aquifer system. Ground water occurs in fine interstices of the weathered rock material which has an average thickness of about 20 – 40 meters. Yield is limited to moderate through dug wells and tube wells. This aquifer system exhibits heterogeneity due to impervious nature of frequently occurring outcrops, hillocks and linear quartz reefs. Ground water also occurs in underlying fracture zones in hard rock at favourable sites where good interconnected fractures are present. Since the thickness of weathered zone is not uniform and good inter-connected fractured zones may not even exist at many places, finding good yield is difficult in the area. The General Water Table Contour elevation ranges from 200 to 120 m a msl with gradient of 0.5– 2 m/km.

4.3 Geomorphology and Soil Forms of Jhansi District

Geomorphology

The district is part of Southern Bundelkhand plateau having general slopes in north-easterly direction. The elevation ranges from about 200 m above mean sea level towards north to about 345 m in the south in the area. There are two distinct geomorphological units : (a) Northern highly erodible composite plain province and (b) Southern Bundelkhand pediplain province. Southern Bundelkhand pediplain province corresponds to Archaean Granite Gneisses and schists having weathered mantle of colluviums. It includes Pediment-Inselberg complex, shallow weathered pediplains, residual linear Quartz reef. Pediment-Inselberg complex and shallow weathered pediplain, is crisscrossed by lineaments and fractures and

having poor ground water prospects. The linear Quartz reefs trending NE-SW consists of jointed and shattered Quartz and act as ground water barrier. Northern highly erodible composite plain province comprises moderately weathered buried pediplain, deeply weathered buried pediplain, residual hills, linear Quartz reefs and old meanders. Moderately and deeply weathered buried pediplain have overburden of 5 to 20 m and form moderate aquifer. The shallow alluvial sediments and underlying mantle of Granite/gneiss constituting an average thickness of 40m forms the potential aquifer system. Shallow weathered pediplain has an average thickness of 0-5 m crisscrossed by lineaments and fractured. It has moderate to good ground water prospects. The composite plain province in northern side has an average general elevation ranging from 200-120 m amsl. The province has very good yield potential and largely prevails in Moth, Bamaur, Chirgaon, Gursarai, Badagaon and Mauranipur blocks.

Soil Characteristics

The soil found in the area may be classified into two group on the basis of colour and topography i.e. red (upland soils) and black (low land soils). On the basis of texture, the red soil is further divided into 'Rakar' and 'Parwa' and the black soil group into 'Kabar' and 'Mar'.

4.4 Water Levels

Ground Water Scenario

The northern part of the district is occupied by the alluvium of quarternary age. The alluvium consisting of mainly fine to coarse sand, gravel, pebble, silt, clay and kankar attains a maximum thickness of about 60.00 meters. The alluvium together with the underlying weathered zone of granite-gneissic basement form amore or less homogeneous aquifer system. The northern aquifer system yields moderate quantities of ground water through dugwells and tubewells. In southern parts of the district, the weathered zone of Bundelkhand granite gneissic complex of Archean age and overlying residual soils largely forms the aquifer system. The aquifer system exhibits heterogeneity to some extent due to impervious nature of frequently occurring outcrops, hillocks and linear quartz reefs. This aquifer has an average thickness of about 20 to 40 meters and yield is limited to moderate through dugwells and

tubewells. Ground water occurs under water table conditions in plains. In the granitic terrain ground water occurs in fractures and in fine interstices of the weathered rock material.

Depth to Water Level

As per depth to water level data of ground water monitoring stations, pre monsoon water level varies from 2.95 to 15.12 mbgl. In general during pre monsoon the depth to water level varies from 5 to 15 mbgl. Shallow water levels are observed only as patches around Moth & Gursarai. Western part of the district normally shows water levels between 5 & 10 mbgl. In post monsoon period depth to water level varies from 2.47 to 16.07 mbgl. Water level fluctuation varies from 0.85 to 3.65 meters. Shallow water level is observed in canal network area. The deepest water level of about 19.00 mbgl is observed at Eraich in northeastern part of the district.

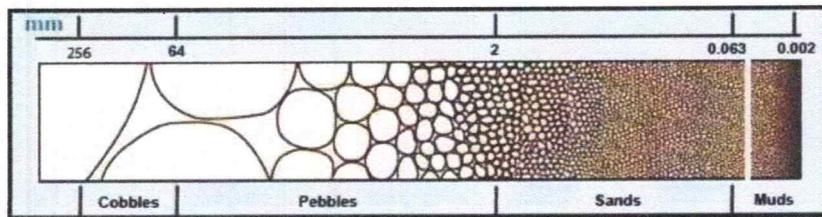

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5.0 Sediment Composition

5.1 Introduction

Sediments of various sizes and in mixed form are predominantly deposited in the river bed and flood plain. There is no perfect classification between boulders, cobbles, pebbles and sand. They are deposited in a mixed state. The classification is done by grab mining and the sediments are passed through different sieves in the screening plants. Sediments of various sizes and in mixed form such as coarse sand, medium sand and fine sand are predominantly



deposited in the river bed. Sand is naturally occurring granular material composed of finely divided rock and mineral particles between 150 micron to 4.75 mm in diameter (IS 383-1970). Sand is formed due to weathering of rocks due to mechanical forces. In the process the weathered rocks forms gravel and then sand. Sand and gravel together known as aggregate, represent the highest volume of raw material used on earth after water.

Most sand is made of quartz or its microcrystalline cousin chalcedony, because that common



mineral is resistant to weathering. The farther from its source rock sand is, the closer it is to impure quartz. But Markanda sands contain quartz grains, tiny bits of rock (lithics), or dark minerals like limestone and ferruginous concretions. Sand, along with gravel, silt and clay are collectively known as sediment, and

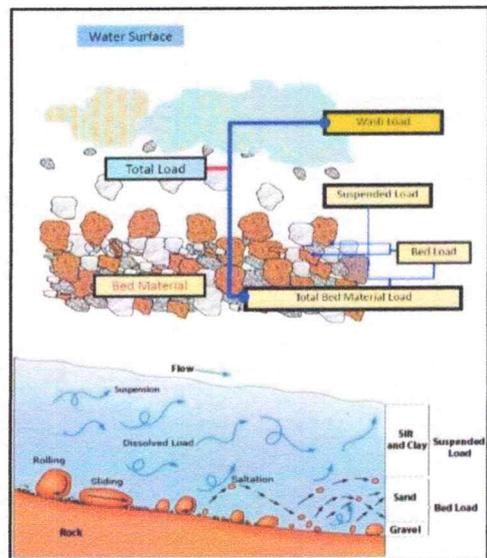
are produced by the mechanical and chemical breakdown of rocks. Once disaggregated from the original source rock, this material is then eroded and transported by either wind, water, often ending up at the deposits of rivers or lakes, as sand dunes, or ultimately as sediment in the sea. Eventually this material may be buried to sufficient depth within the earth to harden and form sedimentary rock.

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The composition of sand is largely dependent on the source material. For example, the sand around volcanic islands is often composed of volcanic rock fragments, volcanic glass, and other minerals associated with volcanic rocks. In contrast, sediment found on the beaches are generally composed of quartz (the most durable common mineral), possibly some feldspar (also durable, but more easily chemically weathered to clay), and other minerals associated with the plutonic igneous rocks which form the bulk of the mountain ranges nearby. In areas where there is no good source of sedimentary material from mountains or volcanoes, sand is often entirely composed of organic material i.e. shell fragments, coral, and the tests (skeletons) of small planktonic organisms.

5.2 Sediment Transport

Sediment transport is the movement of solid particles (sediment), typically due to a combination of gravity acting on the sediment, and/or the movement of the fluid in which the sediment is entrained. Sediment transport occurs in natural systems where the particles are clastic rocks (sand, gravel, boulders, etc.), mud or clay; the fluid is air, or water, and the force of gravity acts to move the particles along the sloping surface on which they are resting. Sediment transport due to fluid motion occurs in rivers, oceans, lakes, seas, and other bodies of water due to currents and tides. Sediment transport due only to gravity can occur on sloping surfaces in general, including hill- slopes, scarps, cliffs, and the continental shelf-continental slope boundary.



5.3 Types of Sediment Load

Two main categories of sediment loads are Suspended Load and Bed Load.

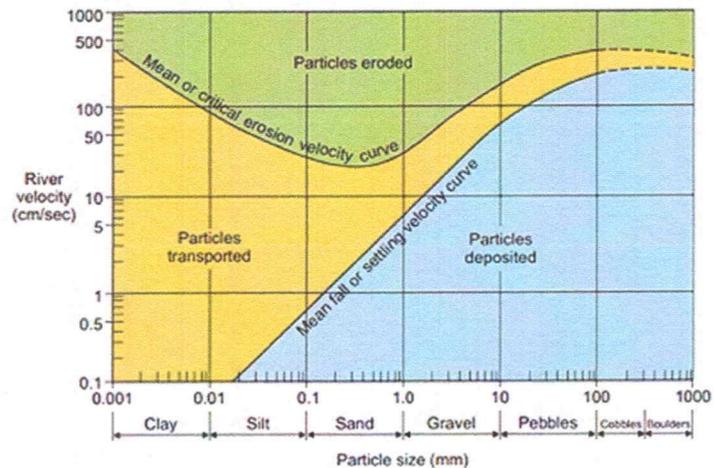
- Suspended Load:**

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They are particulate sediment that is carried in the body of the flow and moves at the same velocity as the flow. A small particle (e.g. clay and fine silt), with a large relative surface area, is held in suspension more easily because of the electrostatic attraction between the unsatisfied charges on grain's surface and the water molecules. This force, tending to keep the particle in the flow, is large compared to the weight of the particle.

The Hjulstrom curve shows that a much higher velocity is required to entrain clay and fine silt than coarse sand. However, once the fine sediment is in suspension, a much lower velocity is



required to maintain it in suspension. The quantity and quality of the load is defined in terms of competence and capacity.

Competence is the large size clast that a stream can carry, whereas capacity is the volume of sediment carried. Competence (caliber) is a function of velocity and slope whereas capacity is a function of velocity and discharge

2. **Bed Load:**

That portion of the sediment load that is transported along the bed by sliding, rolling or hopping. The bed-load moves at velocities slower than the flow and spends most of its time on or near the stream bed. The mechanisms of grain motion include:

- **Traction (rolling and sliding):** Important factors: frictional drag and lift forces exerted by the flow and slope.
- **Saltation (hopping):** Grains are temporarily suspended by fluid vortices or by ballistic impact and then released. Grain movement may be continuous or intermittent depending on the flow regime.

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3. Dissolved Load:

The material that is chemically carried in the water. The factors that govern the percentage of dissolved and suspended load include:

- Climate– temperature, precipitation, vegetation
- Vegetation– type and amount
- Activity by man– mining, construction, clear cutting, etc.
- Rock solubility– e.g. hard water in carbonate terranes
- Erodibility of materials in the drainage basin
- Relief and slope (affects PE of flow)

4. Wash Load:

Sometimes finer particles from upland catchment (sizes which are not present in the bed material) called wash load, are also transported in suspension. The combined bed material and wash load is called Total Load.

5.4 Transport Rate

When the velocity of water flowing over a bed of non-cohesive sediment flow overcomes the resistance offered by the grain due to its mass, cohesion and other forces. Properties like shape and position of centre of gravity of the grain play important roles in determining the degree of resistance offered. A diagram compiled by Hjulstrom (1935) revealed the relationship between critical erosion velocity and grain size. The field above the curve indicates the condition suitable for entrainment of grains. Formulas to calculate sediment transport rate exist for sediment moving in several different parts of the flow. These formulas are often segregated into bed load, suspended load, and wash load. They may sometimes also be segregated into bed material load and wash load.

6.0 Brief on SSMG-2016 & EMGSM-2020 Guidelines

6.1 Mining Recommendations as per Sustainable Sand Mining Guidelines-2016 (SSMG-2016)

As per Sustainable Sand Mining Management Guideline, 2016, by Ministry of Environment, Forest and Climate Change, following considerations should be kept in mind for sand / gravel mining:

- Parts of the river reach that experience deposition or aggradation shall be identified first. The Lease holder/Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradation problem.
- The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- Sand and gravel may be extracted across the entire active channel during the dry season.
- Abandoned stream channels on terrace and inactive floodplains are preferred rather than active channels and their deltas and flood plains. Stream should not be diverted to form inactive channel.
- Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
- Segments of braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.

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- Sand and gravel shall not be extracted within 200 to 500 meter from any crucial hydraulic structure such as pumping station, water intakes, and bridges. The exact distance should be ascertained by the local authorities based on local situation. The cross-section survey should cover a minimum distance of 1.0 km upstream and 1.0 km downstream of the potential reach for extraction. The sediment sampling should include the bed material and bed material load before, during and after extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross- section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- Sand and gravel could be extracted from the downstream of the sand bar at river bends.
- Flood discharge capacity of the river could be maintained in areas where there are significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross- section history.
- Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined and this sandy-gravelly track constitutes excellent conduits and holds the greater potential for ground water recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- Mining depth should be restricted to 3 meter and distance from the bank should be 3 meter or 10 percent of the river width whichever less.

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- The borrow area should preferably be located on the river side of the proposed embankment, because they get silted up in course of time. For low embankment less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In case of higher embankment the distance should not be less than 50 m. In order to obviate development of flow parallel to embankment, cross bars of width eight times the depth of borrow pits spaced 50 to 60 meters centre-to-centre should be left in the borrow pits.
- Demarcation of mining area with pillars and geo-referencing should be done prior to start of mining.

6.2 Effects of Unscientific and Excessive Sand Mining as per SSMG-2016

The effects of unscientific and excessive sand and gravel mining are as follows:

- Extraction of bed material in excess of replenishment by transport from upstream causes the bed to lower (degrade) upstream and downstream of the site of removal.
- In-stream habitat is impacted by increase in river gradient, suspended load, sediment transport and sediment deposition. Excessive sediment deposition for replenishment increases turbidity which prevents penetration of light required for photosynthesis and reduces food availability of aquatic fauna.
- Riparian habitat including vegetative cover on and adjacent to the river banks it controls erosion, provide nutrient inputs into the stream and prevents intrusion of pollutants in the stream through runoff. Bank erosion and change of morphology of the river can destroy the riparian vegetative cover.
- Bed degradation are responsible for channel shifting, causing loss of properties and degradation of landscape, it can also undermine bridge supports, pipe lines or other structures.

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- Degradation may change the morphology of the river bed, which constitutes one aspect of the aquatic habitat.
- Degradation can deplete the entire depth of gravelly bed material, exposing other substrates that may underlie the gravel, which could in turn affect the quality of aquatic habitat. Lowering of ground water table in the flood plain because of lowering of riverbed level as well as river water level takes place because of extraction and draining out of excessive ground water from the adjacent areas. So, if a floodplain aquifer drains to the stream, groundwater levels can be lowered as a result of bed degradation.
- Lowering of the water table can destroy riparian vegetation.
- Excessive pumping of ground water in the process of mining in abandoned channels depletes ground water causing scarcity of irrigation and drinking water. In extreme cases it may create ground fissures and subsidence in adjacent areas.
- Flooding is reduced as bed elevations and flood heights decrease, reducing hazard for human occupancy of floodplains and the possibility of damage to engineering works.
- The supply of overbank sediments to floodplains is reduced as flood heights decrease.
- An un-scientific and unregulated sand and gravel mining tends to increase channel bank scouring and erosion. This causes a large degree of meandering of rivers and sometimes it could be in kms.
- Rapid bed degradation may induce bank collapse and erosion by increasing the heights of banks.
- Polluting ground water by reducing the thickness of the filter material especially if mining is taking place at top of recharge fissures.

- Choking of sand layer which acts as filter for ingress of ground water from river by dumping of finer material, compaction of filter zone due to movement of heavy vehicles. It also reduces the permeability and porosity of the filter material.
- Removal of gravel from bars may cause downstream bars to erode if they subsequently receive less bed material than is carried downstream from them by fluvial transport.
- Ecological effects on bird nesting, fish migration, angling, etc.
- Indiscrete mining activities lead to increased concentration of suspended sediment in the river which in turn causes siltation of water resources projects.
- Un-scientific and unregulated sand and gravel mining leads to the severe health hazards like air quality degradation and dust fog.
- Impacts on coastal processes.

As such given the points above it becomes imperative to conduct replenishment study.

6.3 Brief of Replenishment Study as per Enforcement and Monitoring Guidelines for Sand Mining-2020 (EMGSM-2020)

The provision of conducting replenishment study has been elaborated in the Section 5 of the EMGSM– 2020 according to which, “***The need for replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excessing sand extraction.***”

Present Report has been prepared in the basis of conventional methods of DGPS survey wherein the Volumetric Analysis is done on the regular interval points and the net changes in the elevation profiles are reported in the post monsoon scenario.

Section 5.2.1 of **EMGSM-2020** elaborates in details about the conventional method of conducting replenishment study.

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7.0 River Profile of Dhasan River

- Dhasan River is a river in central India. A right bank tributary of the Betwa River. It flows in the Bundelkhand region of Madhya Pradesh and Uttar Pradesh.
- Dhasan River originates in the Begumganj tehsil of the Raisen district in Madhya Pradesh.
- Its total length is 365 km, out of which 240 km lies in Madhya Pradesh, 54 km common boundary between Madhya Pradesh and Uttar Pradesh, and 71 km in Uttar Pradesh.
- Two dams have been built on Dhasan: one at Pahari and one further down at Lahchura. A three-branched irrigational canal was opened in 1910, diverting some of the river's flow and providing water for the Bundelkhand region.
- Kathan, Mangrar, Bachneri and Rohni are among its tributaries.
- The river was known as the Dasharna in ancient times. Residents of nearby villages regard this river as a holy river.


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Pre & Post Monsoon Replenishment Study


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8.0 Replenishment Study

The purpose of this study is to describe an objective method to estimate the volume and spatial occurrence of the sand produced by stream and to identify the remaining sand resources on the project site. This reserve estimation is done with help of modern analytical techniques viz. surficial mapping on AutoCAD, Borehole drilling with augur, using DGPS instrument within 100m x 100m grid and Geographic Information Systems (GIS) mapping.

8.1 Methodology

A. Lease Area Demarcation:

- I. Identifying the lease area within river bed.
- II. Taking co-ordinate of Corner Pillar of mining lease area.
- III. Geographical condition (i.e. river bank, water flow, vegetation etc.) should also be inspected on both sides of the river.

B. Sand Reserves Calculation:

- I. At first it has to be ensured that the demarcated area is same as that shown in the Approved Mining Plan.
- II. Corner pillars are demarcated and photographs of each pillar are taken.
- III. Sketch map is drawn.
- IV. Total mining lease area is divided into 100m grid lines (both in x and y axis). With the help of DGPS, the levels are noted along with the zero level.
- V. The average elevation of the reserve above zero level multiplied by the lease area will give the quantity of the sand.

C. Replenished Quantity Estimation:

- I. Firstly, a pre monsoon survey of the area is conducted before the closure of the mine. The area is divided into gridlines and levels are noted with DGPS as stated above.

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- II. A similar study at the same grid points is conducted post monsoon as well before the start of mining operations.
- III. The average difference of the DGPS levels post and pre monsoon multiplied by the lease area will give the estimated replenished quantity of sand.

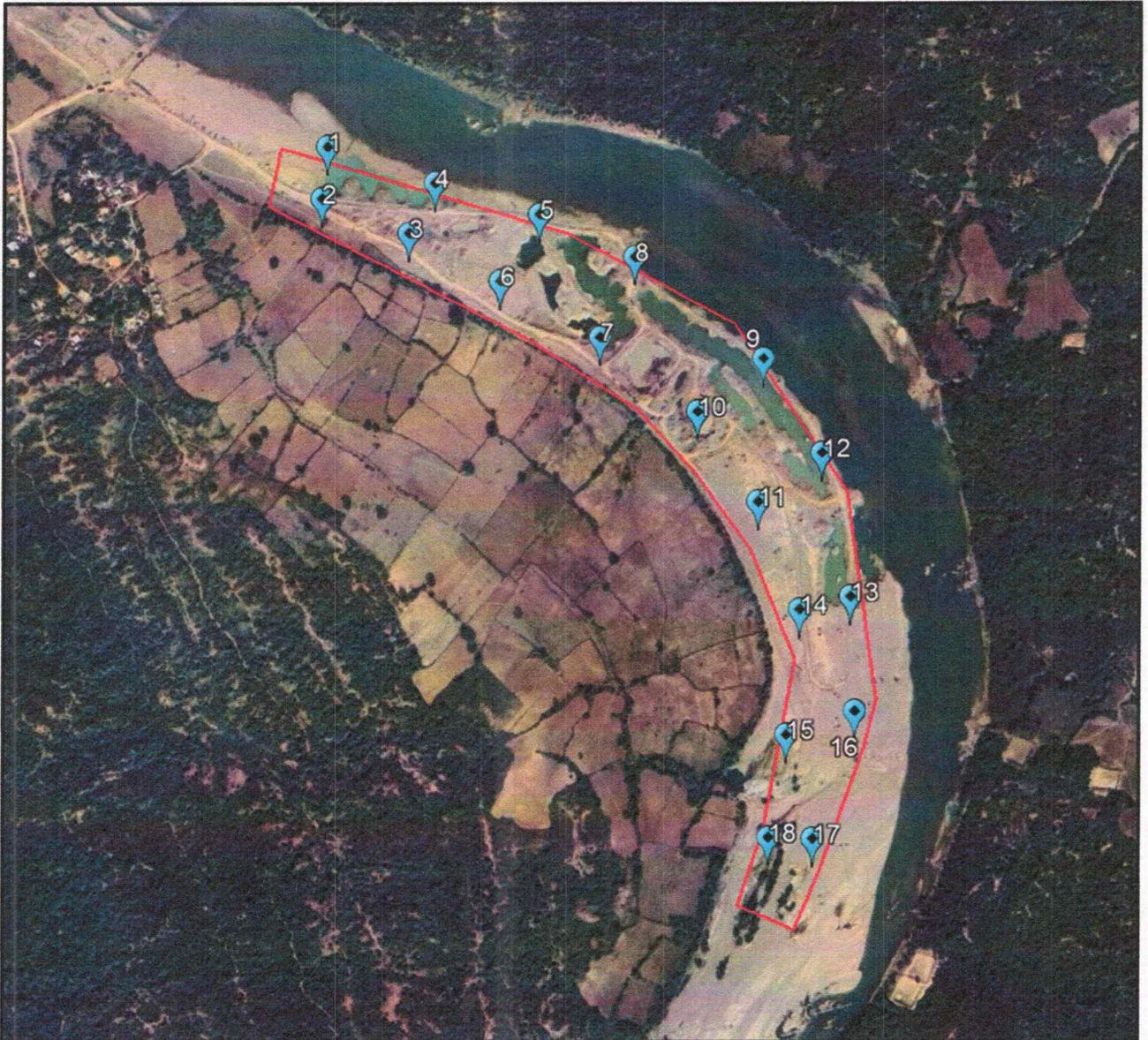

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9.0 Pre Monsoon Study

- Date of Survey: 20.06.2024

Pre Monsoon DGPS Lease Profile Map



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Pre Monsoon DGPS Lease Profile Matrix

Sl. No.	Section	Latitude	Longitude	Pre Monsoon Elevation (m)	Sand Depth Above WL (m)
0	Zero Level	25°41'24.43"N	79°22'47.64"E	118.45	-
1	1-1	25°41'23.81"N	79°22'41.00"E	118.83	0.38
2	1-2	25°41'21.18"N	79°22'40.71"E	119.32	0.87
3	2-1	25°41'19.44"N	79°22'45.55"E	119.41	0.96
4	2-2	25°41'21.98"N	79°22'47.00"E	118.91	0.46
5	3-1	25°41'20.40"N	79°22'52.81"E	119.06	0.61
6	3-2	25°41'17.01"N	79°22'50.62"E	119.38	0.93
7	4-1	25°41'14.16"N	79°22'56.18"E	119.46	1.01
8	4-2	25°41'18.24"N	79°22'58.10"E	119.12	0.67
9	5-1	25°41'13.08"N	79°23'5.25"E	118.67	0.22
10	5-2	25°41'10.41"N	79°23'1.61"E	119.52	1.07
11	6-1	25°41'5.84"N	79°23'4.97"E	119.47	1.02
12	6-2	25°41'8.31"N	79°23'8.51"E	118.71	0.26
13	7-1	25°41'1.03"N	79°23'10.11"E	119.07	0.62
14	7-2	25°41'0.38"N	79°23'7.30"E	119.34	0.89
15	8-1	25°40'54.04"N	79°23'6.57"E	119.21	0.76
16	8-2	25°40'55.24"N	79°23'10.36"E	119.14	0.69
17	9-1	25°40'48.76"N	79°23'8.05"E	119.18	0.73
18	9-2	25°40'48.82"N	79°23'5.59"E	119.53	1.08

Pre Monsoon Survey Result

Total Area	24.00 ha
Water Submerged Area	0 ha
Area Under Deposit	24.00 ha
Average Depth of Sand Above Water Level	0.735 m
Sand Deposit	176400 cum



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10.0 Post Monsoon Study

- Date of Survey: 03.10.2024

Post Monsoon DGPS Lease Profile Map



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Post Monsoon DGPS Lease Profile Matrix

Sl. No.	Section	Latitude	Longitude	Post Monsoon Elevation (m)	Sand Depth Above WL (m)
0	Zero Level	25°41'24.43"N	79°22'47.64"E	118.53	-
1	1-1	25°41'23.81"N	79°22'41.00"E	118.98	0.53
2	1-2	25°41'21.18"N	79°22'40.71"E	119.47	1.02
3	2-1	25°41'19.44"N	79°22'45.55"E	119.58	1.13
4	2-2	25°41'21.98"N	79°22'47.00"E	119.28	0.83
5	3-1	25°41'20.40"N	79°22'52.81"E	119.61	1.16
6	3-2	25°41'17.01"N	79°22'50.62"E	119.59	1.14
7	4-1	25°41'14.16"N	79°22'56.18"E	119.87	1.42
8	4-2	25°41'18.24"N	79°22'58.10"E	119.68	1.23
9	5-1	25°41'13.08"N	79°23'5.25"E	119.11	0.66
10	5-2	25°41'10.41"N	79°23'1.61"E	119.84	1.39
11	6-1	25°41'5.84"N	79°23'4.97"E	119.92	1.47
12	6-2	25°41'8.31"N	79°23'8.51"E	119.46	1.01
13	7-1	25°41'1.03"N	79°23'10.11"E	119.34	0.89
14	7-2	25°41'0.38"N	79°23'7.30"E	119.41	0.96
15	8-1	25°40'54.04"N	79°23'6.57"E	119.43	0.98
16	8-2	25°40'55.24"N	79°23'10.36"E	119.44	0.99
17	9-1	25°40'48.76"N	79°23'8.05"E	119.29	0.84
18	9-2	25°40'48.82"N	79°23'5.59"E	119.79	1.34

Post Monsoon Survey Result

Total Area	24.00 ha
Water Submerged Area	0 ha
Area Under Deposit	24.00 ha
Average Depth of Sand Above Water Level	1.055 m
Sand Deposit	253200 cum

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11.0 Estimation of Replenished Quantity

- For each of the levels the rise/fall in elevation is estimated (Post Monsoon – Pre Monsoon) which gives the average thickness of deposit
- The average thickness of deposit multiplied by the area will give the replenished quantity

Elevation Difference Pre and Post Monsoon

Sl. No.	Section	Latitude	Longitude	Post Monsoon Elevation (m)	Pre Monsoon Elevation (m)	Thickness of Deposit (m)
1	1-1	25°41'23.81"N	79°22'41.00"E	118.98	118.83	0.15
2	1-2	25°41'21.18"N	79°22'40.71"E	119.47	119.32	0.15
3	2-1	25°41'19.44"N	79°22'45.55"E	119.58	119.41	0.17
4	2-2	25°41'21.98"N	79°22'47.00"E	119.28	118.91	0.37
5	3-1	25°41'20.40"N	79°22'52.81"E	119.61	119.06	0.55
6	3-2	25°41'17.01"N	79°22'50.62"E	119.59	119.38	0.21
7	4-1	25°41'14.16"N	79°22'56.18"E	119.87	119.46	0.41
8	4-2	25°41'18.24"N	79°22'58.10"E	119.68	119.12	0.56
9	5-1	25°41'13.08"N	79°23'5.25"E	119.11	118.67	0.44
10	5-2	25°41'10.41"N	79°23'1.61"E	119.84	119.52	0.32
11	6-1	25°41'5.84"N	79°23'4.97"E	119.92	119.47	0.45
12	6-2	25°41'8.31"N	79°23'8.51"E	119.46	118.71	0.75
13	7-1	25°41'1.03"N	79°23'10.11"E	119.34	119.07	0.27
14	7-2	25°41'0.38"N	79°23'7.30"E	119.41	119.34	0.07
15	8-1	25°40'54.04"N	79°23'6.57"E	119.43	119.21	0.22
16	8-2	25°40'55.24"N	79°23'10.36"E	119.44	119.14	0.3
17	9-1	25°40'48.76"N	79°23'8.05"E	119.29	119.18	0.11
18	9-2	25°40'48.82"N	79°23'5.59"E	119.79	119.53	0.26

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Replenished Quantity Estimation

Total Area	24.00 ha
Water Submerged Area	0 ha
Area Under Deposit	24.00 ha
Average Replenished Thickness of Sand	0.32 m
Replenished Quantity	76800 cum


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12.0 Conclusion and Recommendations

- From the Pre and Post Monsoon Survey and Study results it is can be concluded that the quantity available is more than the mineable quantity permitted (2,50,000 cum) as per EC/Lol.
- The Mining activity thus will not have any adverse impact in the given river reach and thus it is environmentally sustainable.
- The following table summarises the study of this report:

Planned Production as per Lol/E.C. (cum)	Pre-Monsoon Closing Balance Reserve (cum) (A)	Post Monsoon Replenished Quantity (cum) (B)	Total Available Reserve (cum) (A+B)	Remarks
2,50,000	1,76,400	76,800	2,53,200	The quantity available is just more than the planned production


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LIST OF ANNEXURES

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ANNEXURE-I

SENTINEL SATELLITE IMAGERY OVER THE MONTHS

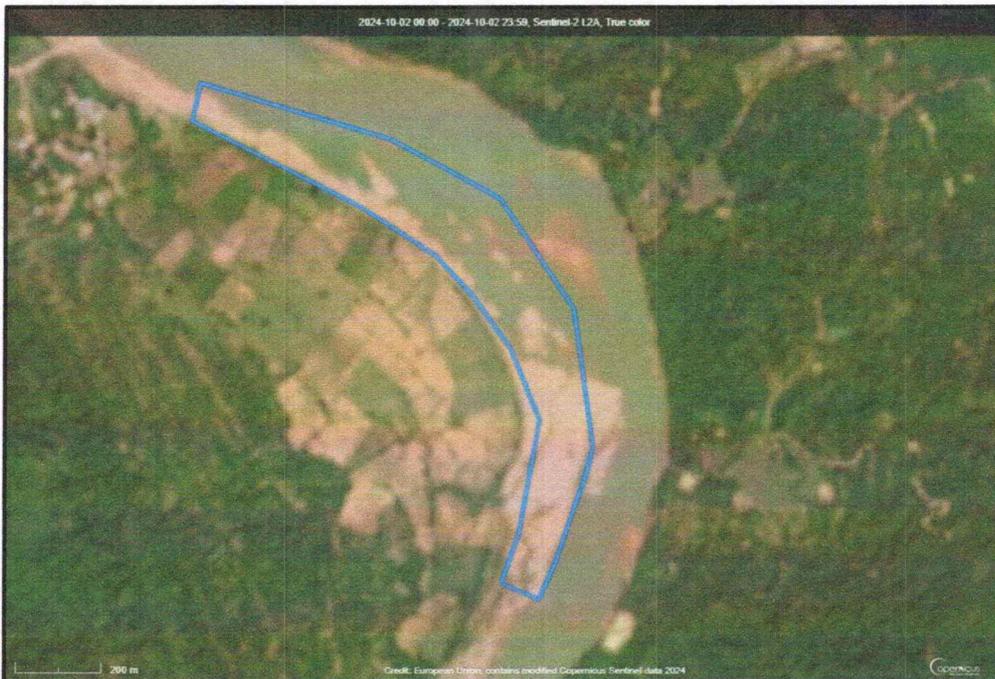

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Sentinel Satellite Imagery over the months during Replenishment Study



Sentinel Satellite Image as on 14.06.2024



Sentinel Satellite Image as on 02.10.2024


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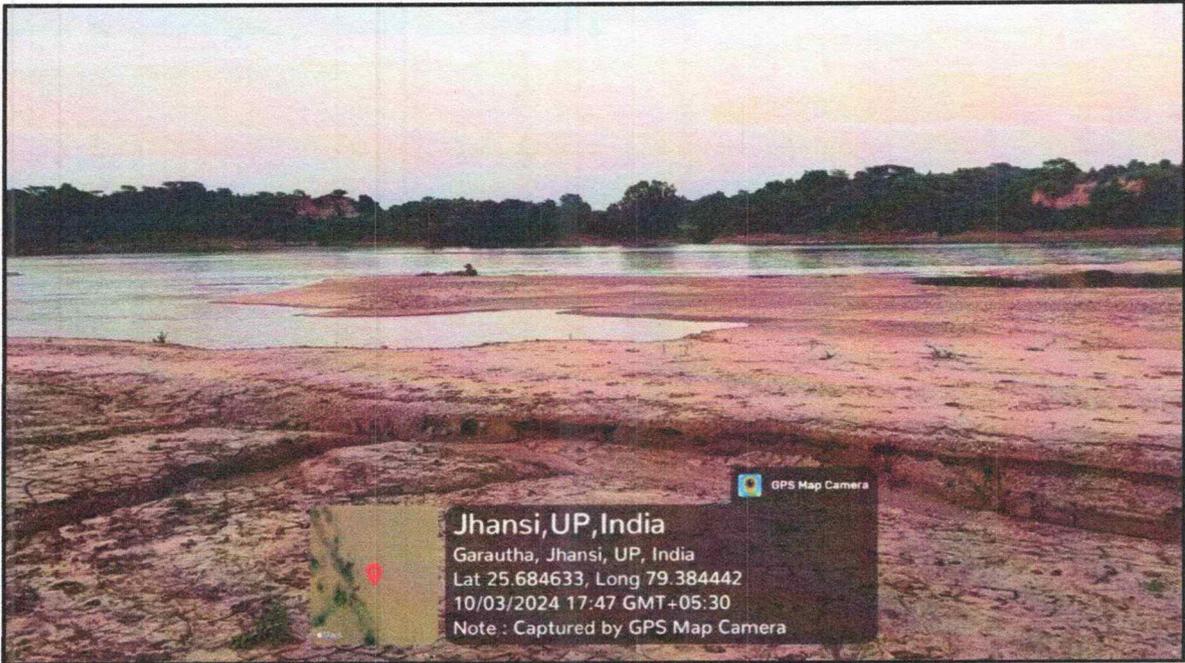
ANNEXURE-II

SITE PHOTOGRAPHS

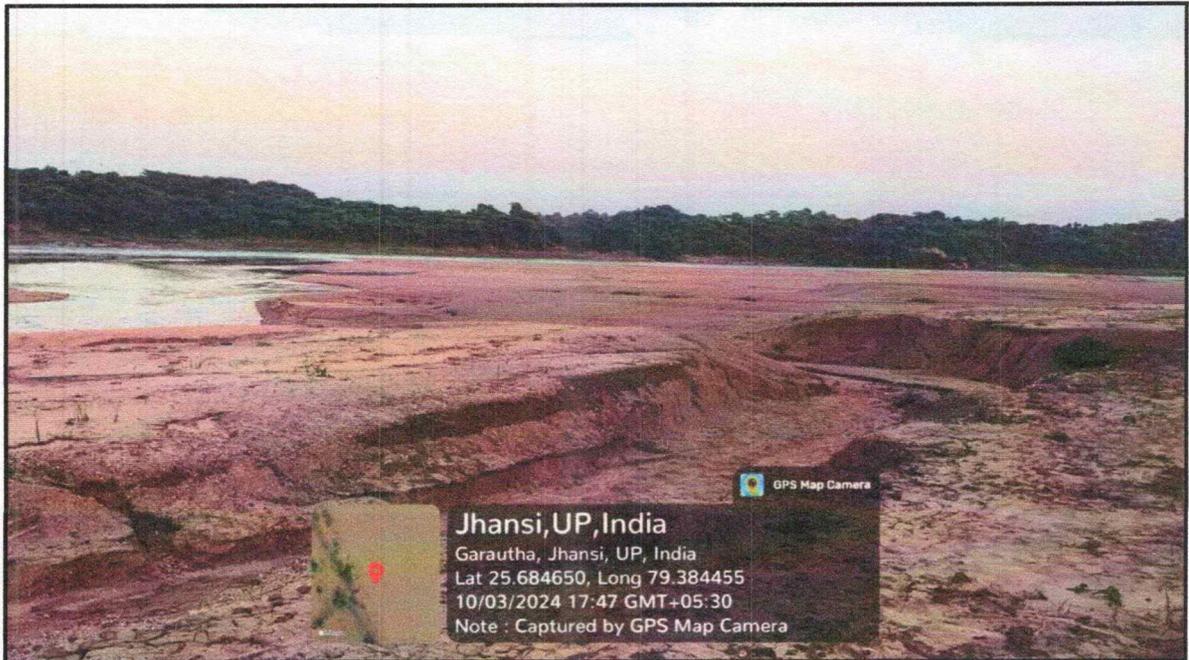

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SITE PHOTOGRAPHS



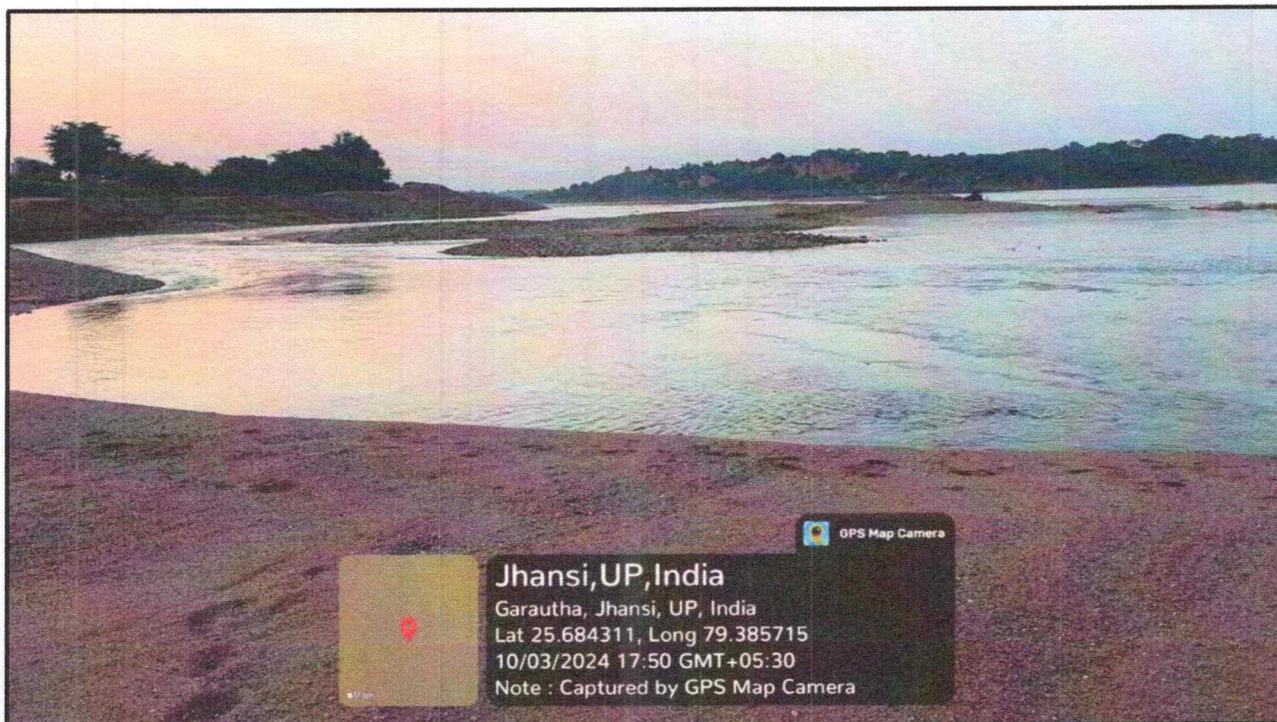
A Photograph of Mine Pit



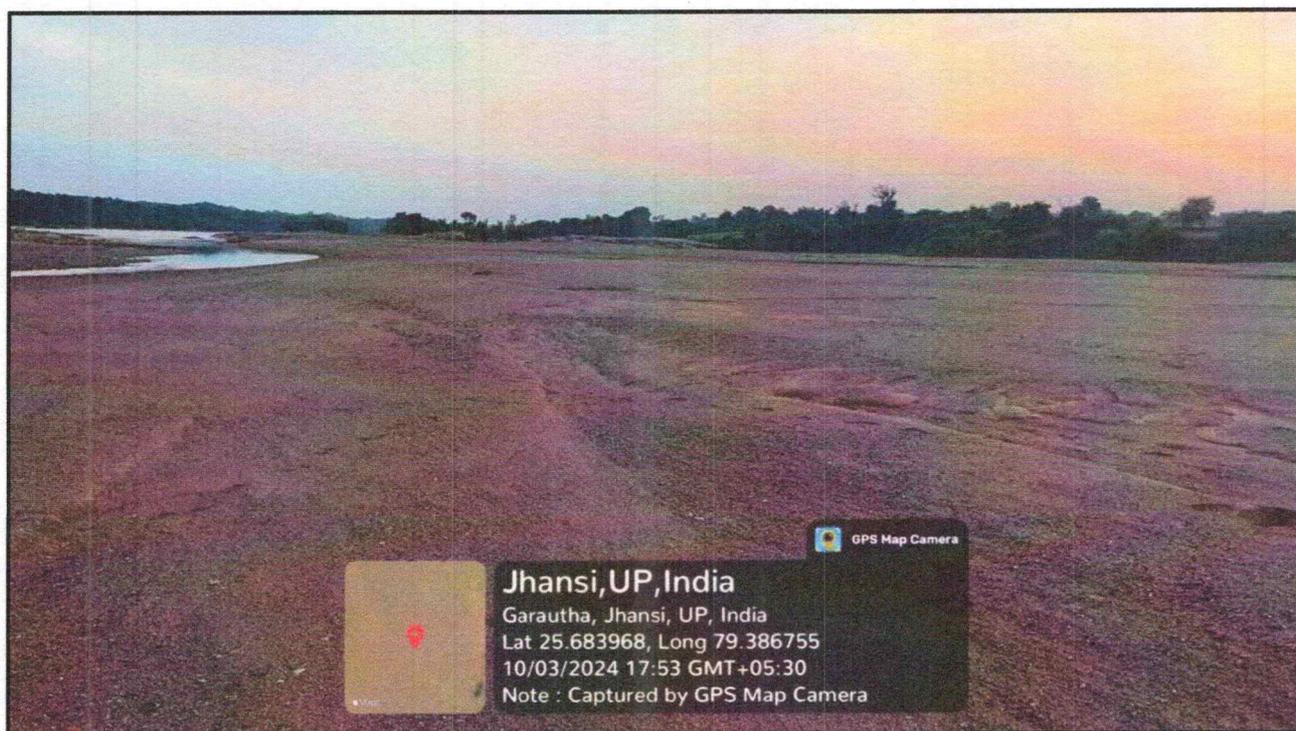
Another Photograph of Mine Pit

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A View of the Lease Area



Another View of Lease Area

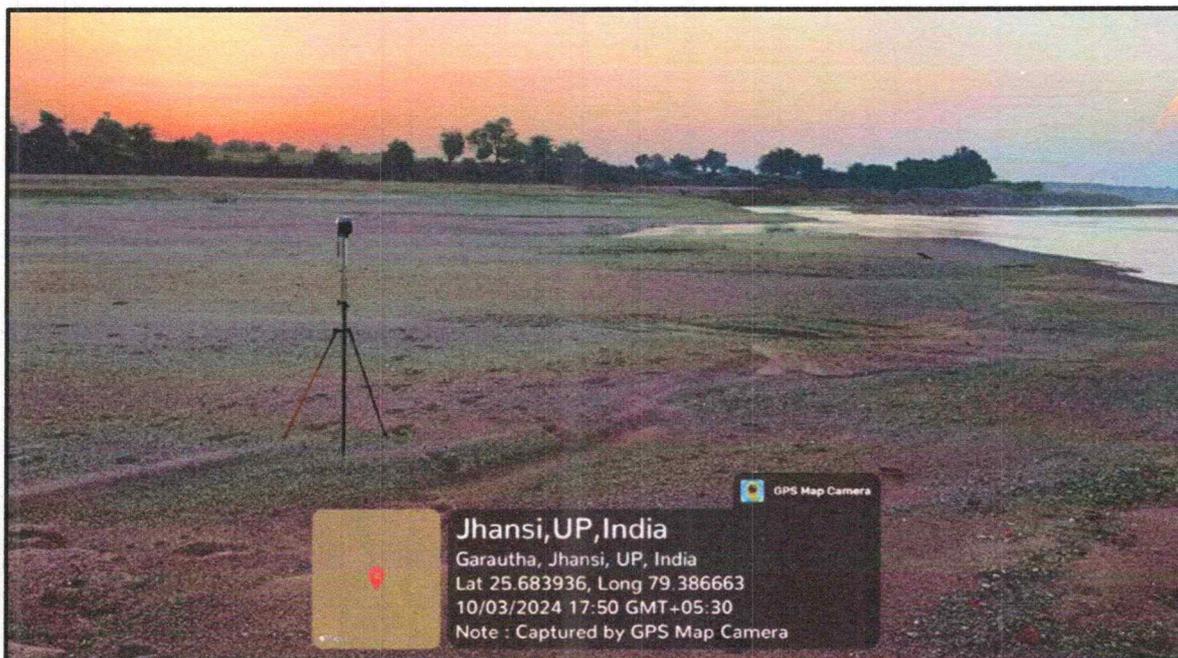
ANNEXURE-III

DGPS SURVEY PHOTOGRAPHS

DGPS SURVEY PHOTOGRAPHS



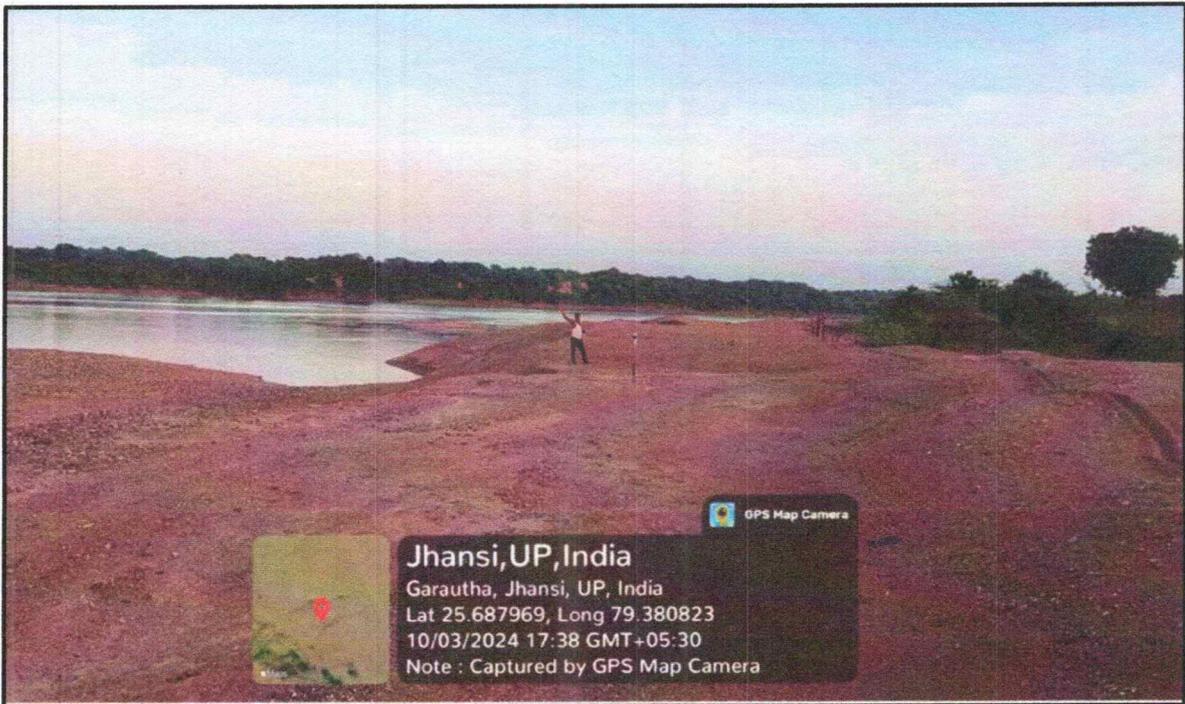
A view of DGPS Receiver on the Site



A Picture of DGPS Receiver on the site

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Another Picture of DGPS Receiver on the site

ANNEXURE-IV

ENVIRONMENTAL CLEARANCE


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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
VIPIN KUMAR SAXENA
R/o-MIG-A/135 Aashiyana Prtham Teh Distt Moradabad UP -244001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/56882/2020 dated 22 Sep 2020. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP110182 |
| 2. File No. | 5860/5578 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 24.00 Ha On Dhasan River for Sand/Morrum Mining Project at Gata No.- 1419 Kha Khand No.01 Village-Dhamnaud, Tehsil-Garautha, District-Jhansi, U.P. |
| 7. Name of Company/Organization | VIPIN KUMAR SAXENA |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 08 Jun 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/11/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no-5860-5578

Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Dear Sir,

This is with reference to your application / letter dated 04-03-2020, 20-05-2020, 22-09-2020, 28-09-2020, 09-10-2020, 05-10-2020, 13-10-2020, 11-08-2021 on above mentioned subject. The matter was considered by 678th SEAC in meeting held on 08-08-2022, 693th SEAC in meeting held on 12-10-2022 and 668th SEIAA in meeting held on 10-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, UP to SEAC on 08-08-2022 & 12-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01 Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2019 dated 08/06/2020.
3. The fresh public hearing was organized on 06/05/2022 in the Meeting Hall Tehsil- Garautha District – Jhansi. U.P.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020		
2.	File No. allotted by SEIAA, UP	5860/5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Sand Morrum Mining		
6.	Project Location(Plot.Khsra/Gata No.)	Khand No.- 01Gata No. 1419 Kh		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnaud		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E

		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		
17.	Proposed Production/ Year	2,50,000 m ³		
18.	Sanctioned Period of Mine lease	5 Years		
19.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method/Bar Scalping or skim mining (as per IBM rules & SSMMG, 2016)		
20.	No. of working days	225 Days		
21.	Working hours/day	8 Hours		
22.	No. of workers	90 Worker		
23.	No. of vehicles movement/day	123Trucks / Day		
24.	Type of Land	River Bed (Govt. Land)		
25.	Ultimate of Depth of Mining	1.3 m		
26.	Nearest metalled road from site	1.0 Km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.9	
		Suppression of dust	12.0	
		Plantation	3.17	
		Others (if any)	-	
		Total	16.07 KLD	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-10-2022		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /(2019-20) Date-03.02.2020		
31.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)		
32.	Proposed EMP cost	23.01 Lac		
33.	Proposed total Project cost	1.08 Crore		
34.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
35.	No. of Trees to be Planted	792 Trees		
36.	Monitoring Period	October 2020 – December 2020		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 08-08-2022 & 12-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 2,50,000 m³ /Annum lease area of 24 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.

34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
13. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such

study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

14. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
19. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
20. The project proponent should explore the possibilities of rainwater harvesting.
21. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
22. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
23. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
24. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
25. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
26. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
27. Environment management in according to environmental status and impact of the project.
28. During the school opening and closing time transportation of minerals will be restricted.
29. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
30. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
31. Pakkamotorable haul road to be maintained by the project proponent.
32. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
33. Permission from the competent authority regarding evacuation route should be taken.
34. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
35. Provision for cylinder to workers should be made for cooking.
36. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
37. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
38. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
40. Provision for two toilets and hand pumps should be made at mining site.
41. Drinking water for workers would be provided by tankers.

42. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
43. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
44. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
45. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
46. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
47. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
48. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
49. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
50. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
51. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
52. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
53. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
54. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
55. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
56. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
57. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
58. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
59. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

60. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
61. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
62. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
63. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
64. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
65. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
66. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
67. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
68. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
69. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
70. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
71. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
72. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
73. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
74. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
75. Waste water from potable use be collected and reused for sprinkling.
76. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem

to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Jhansi.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

ANNEXURE-V

GEO-COORDINATE CORRECTION LETTER


Environmental Research & Analysis
Director

प्रेषक,

ज्येष्ठ खान अधिकारी,
झोंसी।

सेवा में,

सदस्य सचिव, राज्य स्तरीय विशेषज्ञ
मूल्यांकन समिति (SEAC)
पर्यावरण निदेशालय, उ०प्र०-लखनऊ।

पत्रांक: 534 / 30एम०एम०सी० / 2024-25

दिनांक 11/08/2024

विषय :- मा० राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ०ए०) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ०ए०) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य जिसमें पर्यावरण स्वच्छता प्रमाण-पत्र की शर्तों के अनुपालन की जांच किये जाने पारित आदेश दिनांक: 22.05.2024 के अनुपालन में गठित समिति द्वारा प्रश्नगत खनन पट्टे का निरीक्षण उपरान्त प्रस्तुत आख्या दिनांक: 16.08.2024 में बिन्दु संख्या-C(Observation of Joint committee during the site inspection) (iv) During the Joint Committee inspection, no mining activity was noticed at the site, which may be due to prior intimation of the Joint Committee inspection on dt.21.06.2024. As per the record it has been found that the total lease area of the mine is 24 ha., however, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. अंकित किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करें।

उपरोक्त समिति द्वारा उल्लिखित तथ्यों के सम्बन्ध में जांच खान निरीक्षक झोंसी एवं पर्यावरण स्वच्छता विभाग-झोंसी से करायी गयी, जिसमें प्रस्तुत आख्या दिनांक: 17.08.2024 में उल्लेख किया गया है कि: "राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ, (SEIAA) में दिनांक: 18.11.2022 को निर्गत पर्यावरणीय अनापत्ति में अंकित जी०पी०एस० कोर्डिनेट्स एवं नवीन जिला स्तरीय रिपोर्ट, 2024 में प्रश्नगत क्षेत्र की तहसील-गरौदा की SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024 में अंकित कोर्डिनेट्स का अवलोकन/परीक्षण किया गया जिसमें पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कोर्डिनेट्स बिन्दु संख्या (A)- 25°40'42.00"N 79°23'03.20"E, (B)- 25°40'51.10"N 79°23'04.40"E, (C)- 25°40'59.60"N 79°23'06.10"E, (D)- 25°41'04.40"N 79°23'05.10"E, (P)- 25°40'40.31"N 79°23'03.62"E से SDC Committee की स्थलीय निरीक्षण रिपोर्ट के बिन्दु संख्या (A)- 25°40'46.78"N 79°23'03.91"E, (B)- 25°40'50.67"N 79°23'05.38"E, (C) 25°40'59.34"N 79°23'05.00"E, (D)- 25°41'04.85"N 79°23'04.59"E, (P)- 25°40'45.63"N 79°23'07.13"E में अंकित कोर्डिनेट्स से भिन्न है, जिस कारण पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कोर्डिनेट्स से निर्मित kml file में अंकित क्षेत्रफल परलक्षित हो रहा है। उक्त से स्पष्ट है कि पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कोर्डिनेट्स त्रुटिपूर्ण है, जिसमें आवश्यक सुधार की कार्यवाही राज्य स्तरीय पर्यावरणीय प्रमाण विभाग उत्तर प्रदेश लखनऊ (SEIAA) के स्तर से किया जाना अपेक्षित है।"

अतः उपरोक्त के दृष्टिगत प्रश्नगत प्रकरण में निर्गत पर्यावरण स्वच्छता प्रमाण पत्र दिनांक: 18.11.2022 में आवश्यक संशोधन सम्बन्धित कार्यवाही नियमानुसार करने का कष्ट करें।

- संलग्नक- 1- आख्या दिनांक: 17.08.2024 की छायाप्रति।
2- पर्यावरण स्वच्छता प्रमाण दिनांक 18.11.2022 की छायाप्रति।
3- SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024।

ज्येष्ठ खान अधिकारी,
झोंसी।

पत्रांक व तददिनांक:
प्रतिलिपि:-

- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 1- निदेशक, भूतत्व एवं खनिकर्ष निदेशालय, उ०प्र० लखनऊ।
 - 2- जिलाधिकारी-झोंसी।
 - 3- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झोंसी।
 - 4- डॉ० ए०के० गुप्ता, वैज्ञानिक-ई०, क्षेत्रीय कार्यालय पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय-लखनऊ।
 - 5- श्री विपिन कुमार सक्सेना पुत्र श्री ओम प्रकाश सक्सेना निवासी ए००-वाइ०जी० ए००-आशियाना प्रथम, तहसील व जिला-गुरदाबाद।

ज्येष्ठ खान अधिकारी,
झोंसी।

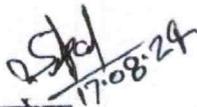
जांच आख्या

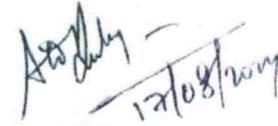
भा10 राष्ट्रीय हरित अधिकरण न्यायालय, नई दिल्ली में योजित (ओ0ए0) 440/2023 नवीन कुमार बनाम उत्तर प्रदेश राज्य व अन्य जिसमें पर्यावरण स्वच्छता प्रमाण-पत्र की शर्तों के अनुपालन की जांच किये जाने हेतु पारित ओदश दिनांक: 22.05.2024 के अनुपालन में गठित समिति द्वारा प्रश्नगत खनन पट्टे का निरीक्षण उपरान्त प्रस्तुत आख्या दिनांक: 16.08.2024 में बिन्दु संख्या- C(Observation of Joint committee during the site inspection) (iv)-During the Joint Committee inspection, no mining activity was noticed at the site, which may be due to prior intimation of the Joint Committee inspection on dt.21.06.2024. As per the record it has been found that the total lease area of the mine is 24 ha., however, .kml file of the lease area shows that the total lease area of the above mine is around 28 ha. i.e., 4 ha more mining lease area as compared to the above lease. अंकित किया गया है, का सन्दर्भ ग्रहण करके का कष्ट करें।

उपरोक्त अंकित विवरण के परीपेक्ष में प्रश्नगत खनन पट्टा क्षेत्र में राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) से दिनांक 18.11.2022 को निर्गत पर्यावरणीय अनापत्ति में अंकित जी0पी0एस0 कोंर्डिनेट्स एवं नवीन जिला सर्वेक्षण रिपोर्ट,2024 में प्रश्नगत क्षेत्र की तहसील गणना की SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024 में अंकित कोंर्डिनेट्स का अवलोकन/परीक्षण किया गया। जिसमें पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कोंर्डिनेट्स बिन्दु संख्या (A)- 25°40'42.00"N 79°23'03.70"E, (B)- 25°40'51.10"N 79°23'04.40"E, (C)- 25°40'59.00"N 79°23'06.10"E, (D)- 25°41'04.40"N 79°23'04.10"E, (P)- 25°40'40.31"N 79°23'03.62"E से SDC Committee की स्थलीय निरीक्षण रिपोर्ट के बिन्दु संख्या- (A)- 25°40'46.78"N 79°23'03.91"E, (B)- 25°40'50.67"N 79°23'05.38"E, (C)- 25°40'59.34"N 79°23'07.04"E, (D)- 25°41'04.85"N 79°23'04.59"E, (P)- 25°40'45.67"N 79°23'07.13"E में अंकित कोंर्डिनेट्स से भिन्न है, जिस कारण पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कोंर्डिनेट्स से निर्मित kml file में अधिक क्षेत्रफल परलक्षित हो रहा है। उक्त से स्पष्ट है कि पर्यावरण अनापत्ति दिनांक: 18.11.2022 में अंकित कोंर्डिनेट्स त्रुटिपूर्ण है, जिसमें आवश्यक सुधार की कार्यवाही राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण उत्तर प्रदेश लखनऊ (SEIAA) के स्तर से किया जाना आपेक्षित है।

संलग्नक- 1- पर्यावरण स्वच्छता प्रमाण दिनांक 18.11.2022 की छायाप्रति।
2- SDC Committee की स्थलीय निरीक्षण रिपोर्ट दिनांक: 29.04.2024।

आख्या आवश्यक कार्यवाही हेतु प्रेषित।


सर्वेक्षक,
खनिज विभाग,
झाँसी।


खान निरीक्षक,
झाँसी।



QCI/NABET/ENV/ACO/24/3242

May 18, 2024

To

Environmental Research and Analysis
Flat No-203, 2nd Floor, Yash Silver Height
Mahanagar, Lucknow - 226021, UP

Sub.: Extension of Validity of Accreditation till Aug 17, 2024– regarding
Ref. 1. Certificate no NABET/EIA/1922/RA 0200(Rev 01)
2. Request e-mail dated May 14, 2024

Dear Sir/Madam

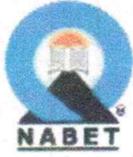
This has reference to the accreditation of your organization under the QCI-NABET EIA Scheme, the validity of **Environmental Research and Analysis** is hereby extended to Aug 17, 2024, or completion of the assessment process, whichever is earlier.

The above extension is subject to the submitted documents/required information with respect to your application and timely submission and closure of NC/Obs during the process of assessment.

You are requested not to use this letter after the expiry of the above-stated date.

With best regards.

(A K Jha)
Sr. Director, NABET



National Accreditation Board
for Education and Training



Certificate of Accreditation

Environmental Research and Analysis, Lucknow

Flat No- 203, Second floor, Yash Silver Height, Opposite site Badshah Nagar Railway station,
Mahanagar, Lucknow (U.P.) -226006

The organization is accredited as Category-B under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors –

Sl. No.	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of Mineral- Opencast only	1	1 (a) (i)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC MoM dated Feb 16, 2021 posted on QCI-NABET website.

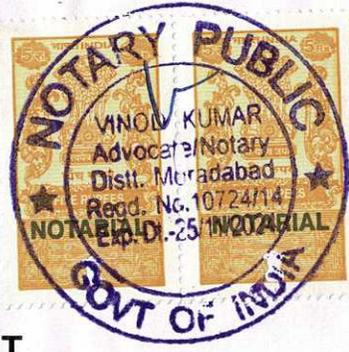
The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/21/1707 dated April 19, 2021. The accreditation needs to be renewed before the expiry Environmental Research and Analysis, Lucknow following due process of assessment.

Sr. Director, NABET
Dated: April 19, 2021

Certificate No.
NABET/EIA/1922/RA 0200 (Rev 01)

Valid till
Jan 21, 2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 440 OF 2023**



IN THE MATTER OF:

NAVEEN KUMAR

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH AND OTHERSRESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 11

MOST RESPECTFULLY SHOWETH:

I, Vipin Saxena, aged about 52 years, resident of HIG-A/135, Aashiyana Pratham, Moradbad, Uttar Pradesh do hereby solemnly affirm and declares as under:

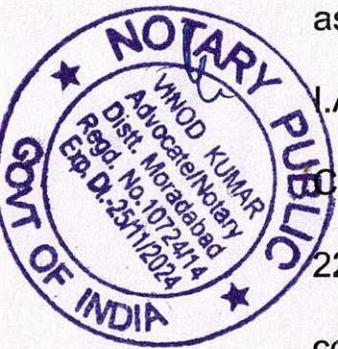
1. That deponent is Respondent No. 11 in the present Original Application and as such is well conversant with the facts and circumstances of the present case.
2. That vide its Order dated 28/09/2024, this Hon'ble Tribunal observed Non compliance of the terms and conditions of the Environmental Clearance and as such directed the SEIAA, UP and UPCCB to take action in accordance with law against the respondent after complying with the Principal of Natural Justice and to submit action taken report in the form of affidavit of Member Secretary, UPCCB and Member Secretary, SEIAA, UP.

Vipin Saxena

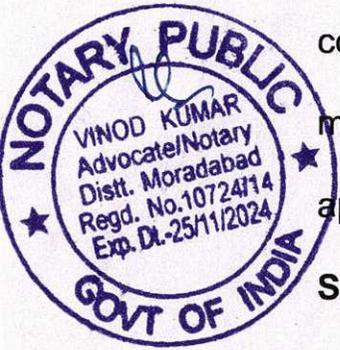
3. That it is also respectfully submitted that the applicant also submitted before this Hon'ble Tribunal that he will not carry out the work even after the monsoon till the matter is sub judice before the Tribunal. **True copy of the Order dated 28/09/2024 issued by this Hon'ble Tribunal is annexed and marked hereto as Annexure A1/1.**

4. It is respectfully submitted that after the issuance of the Order dated 28/09/2024, the applicant has complied with most of the conditions as mentioned in the Environmental Clearance and as such preferred I.A No. 535 of 2024 wherein it has been prayed to (a) Direct the Joint Committee constituted by this Hon'ble court vide its order dated 22.05.2024, to check the compliance of the general and specific conditions of the E.C. dated 18.11.2022 and (b) Grant permission to commence mining operations at the project site in accordance with the applicable environmental regulations and approvals. (c) Pass any other order(s) that this Hon'ble Court may deem fit and proper in the interest of the justice. **True copy of the I.A No. 535 of 2024 is annexed and marked hereto as Annexure A1/2.**

5. That this Hon'ble Tribunal vide its order dated 13.11.2024 granted one week to the State of UP, SEIAA, U.P. to file the reply. **True copy of the order dated 13.11.2024 issued by this Hon'ble Tribunal is annexed and marked hereto as Annexure A1/3.**



6. It is also pertinent to mention here that while hearing of the said IA, SEIAA has been verbally directed to check the compliance status of the conditions which answering respondent has complied.
7. That despite of this Hon'ble Tribunal's order dated 13.11.2024, SEIAA, till date, has not started the verification process.
8. It is respectfully submitted that the applicant due to the non formation of team by SEIAA to check the compliance status of conditions of EC is suffering huge financial loss (around 96 Lakh per month) and as such the said delay is causing undue hardship on the applicant. **True copy of the letter dated 08.10.2024 issued by State Authority is annexed and marked hereto as Annexure A1/4.**
9. That as far as permission regarding Ground Water Extraction is concerned, the Ground Water Department, Ministry of Jal Shakti, State of U.P. vide its letter dated 22.11.2024 has issued the No Objection Certificate for Groundwater Extraction. **True copy of the NOC dated 22.11.2024 issued by Ministry of Jal Shakti is annexed and marked hereto as Annexure A1/5.**
10. That in light of the above, applicant requests this Hon'ble Court to take cognizance of the above mentioned facts and as such allow the applicant to permit him to start mining activity at the site in question.



11. That the Balance of convenience is in favour of the applicant and the ends of justice shall suffer if the relief as prayed is not granted.

12. That applicant has not approached any other court or tribunal seeking similar relief as prayed before this Hon'ble Court.

Hipin Saxena
Deponent

VERIFICATION:

Verified at New Delhi on this day of November, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material concealed therein.

Hipin Saxena
Deponent

Vipin Kumar Saxena

solemnly affirmed before me by Shri/Smt./Km...
deponent who is identified by Shri/Smt./Km.....
clerk of Shri/Smt./K... Advocate on..... 23.11.24
I have satisfied my self after examination the depo
nent that he has understood the contents of the
affidavit and the same has been read over ar.
explained by me Recd Rs. as fees
Sl. No
(592)
VINOD KUMAR
Advocate / Notary
Distt. Moradabad
Regd. No. 10724/14
Exp. Dt.- 25/11/2024